Fourth Series Vol.XIX-No.13

Wednesday, August 7, 1968
Sravana 16, 1890 (Saka)

LOK SABHA DEBATES

सत्यमेव जयते

(Fifth Session)

(*Vol. XIX contains Nos. 11-20*)

LOK SABHA SCRETARIAT
NEW DELHI
Price : *Re.* 1.00

CONTENTS

No. 13—*Wednesday, August* 7, 1968/*Sravana* 16, 1890 (*Saka*)

	Columns
Oral Answers to Questions :	
*Starred Questions Nos. 361 to 367	757-87
Short Notice Question No. 2	787-94
Written Answers to Questions :	
Starred Questions Nos. 368 to 390	794-809
Unstarred Questions Nos. 3058 to 3076, 3078 to 3081, 3083, 3085 to 3103, 3105 to 3109, 3111 to 3120, 3122, 3125 to 3130, 3132 to 3134, 3136 to 3173, 3175 to 3188, 3190 to 3202 and 3204 to 3205	809-95
Calling Attention to Matter of Urgent Public Importance— Reported assassination of underground Naga Leader Shri Kaito Sema	895-902
Committee on Private Members Bills and Resolutions— Thirty-fourth Report	902
Report of Joint Committee on Salary and Allowances and other Amenities of Members of Parliament	902-03
Committee on Government Assurances— Third Report and Evidence	903
Statement re. Cochin Shipyard,....	903-05
Dr. V. K. R. V. Rao	903-05
Statement by Member under Direction 115 and Government's reply thereto	905-11
Shri Bhogendra Jha	905-10
Shri Vidya Charan Shukla	911
Re. Notices against Deputy Prime Minister	912-17
Public Premises (Eviction of Unauthorised Occupants) Amendment Bill	917-74
Motion to Consider, as passed by Rajya Sabha	917-65
Shri D. C. Sharma	917-20
Shri K. M. Koushik	921-23
Shri Himatsingka	923
Shri Kanwar Lal Gupta	924-27
Shri Bibhuti Mishra	927-29
Shri S. Kandappan	929-32

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

	COLUMNS
Shri Chandrika Prasad	932-33
Shri Molahu Prasad	933-38
Shri R. D. Bhandare	938-39
Shri Ganesh Ghosh	939-41
Shri Abdul Ghani Dar	941-48
Shri Jaganath Rao	949-54
Clauses 2 to 5 and 1	954-65
Motion to Pass :	
Shri Jaganath Rao	973-74
Shri Bal Raj Madhok	965-69
Shri Lobo Prabhu	969-70
Shri Abdul Ghani Dar	970-73
Advocates (Amendment) Bill :	974-99
Motion to consider, as passed by Rajya Sabha :	974-99
Shri M. Yunus Saleem	974-76,997-98
Shri Lobo Prabhu	976-79
Shri Randhir Singh	979-82
Shri Shri Chand Goyal	982-85
Shri Shivaji Rao S. Deshmukh	985-88
Shri V. Krishnamoorthi	988-89
Shri H. N. Mukerjee	989-91
Shri Krishna Kumar Chatterji	991-93
Shri J. H. Patel	993-94
Shri K. Lakkappa	994-96
Clauses 2 to 4 and 1	998-99
Motion to pass	999
Half-and-Hour Discussion *Re.* Homes for freedom fighters in West Bengal	999-1022
Shrimati Sucheta Kripalani	999-1007
Shri Vidya Charan Shukla	1014-22
Arrest of Member—Shri Kikar Singh	1007

LOK SABHA

Wednesday, August 7, 1968/Sravana 16, 1890 (Saka)

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in Chair]

ORAL ANSWERS TO QUESTIONS

SALE OF SPARE AERO-ENGINES

*361. SHRI YAJNA DATT SHARMA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that two spare aero-engines valued at more than Rs. 7 lakhs which should have been added to defence stores were ultimately sold to a private firm for only Rs. 2,320 in 1964;

(b) whether efforts are now being made to buy back the stores from the firm to retrieve the serviceable parts of the Engines; and

(c) whether Government have made any enquiry into the deal and whether Government have fixed personal responsibility in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): (a) to (c). Presumably, the reference is to the aero-engines mentioned in para 19(i) of the Audit Report Defence Services, 1968, which is due to come up before the Public Accounts Committee. If so the matter is being looked into and I would request the hon. Member to await the result of delibrations of the Public Accounts Committee.

श्री यज्ञदत्त शर्मा : अध्यक्ष महोदय, यह प्रश्न इस बात को प्रकट करता है कि हमारी सैनिक सामग्री के प्रति सरकार किस प्रकार की असावधानता बरतती है । बताया गया है कि यह मामला अभी पब्लिक एकाउंट्स कमेटी के सामने है और जब तक उस की रिपोर्ट नहीं आती जब तक इस के बारे में कोई चर्चा यहां न उठाई जाय । मेरा यह कहना है कि पब्लिक एकाउंट्स कमेटी इस विषय के लेखे की गहराई में जायगी और बाकी विषयों का विचार करेगी । परन्तु कोई माल हमारा बाहर गया सैनिक सामग्री से सम्बन्धित वह यहां आया दो वर्ष तक पोर्ट पर पड़ा रहा उस की फिर कोई संभाल नहीं की गई तो क्या सरकार के अन्दर कोई इस प्रकार की ऐजेंसी उस विभाग में है क्योंकि सैनिक सामग्री कोई साधारण सामग्री नहीं है, कोई भी बक्सा, हमारे हथियारों से सम्बन्धित कहीं भी किसी के हाथ में पड़ जाय, यह तो एक महत्व का विषय है, उस नाते से मैं कहना चाहता हूं कि अगर कोई माल हम बाहर भेजते हैं तो वह कब पहुंचा, वहां से कब चला, यहां ठीक समय पर मिल गया या नहीं मिल सगया, इस की व्यवस्था विभाग के अन्दर भी कोई है या नहीं ?

SHRI M. R. KRISHNA: Two engines had been sent to France for overhauling and those engines had been overhauled in France and they were sent back. The destination where these engines were to be sent was Bombay. But, unfortunately, because of certain mistakes, the engines had reached Madras, and the port authorities were not able to locate and find out the real users and the indentors and the owners, and, therefore, it was delayed there. The mistake has been committed at the port level and, therefore, this investigation is going on.

श्री यज्ञदत्त शर्मा : अध्यक्ष महोदय, वस्तुस्थिति यह है कि वह मद्रास आया । पहले तो बम्बई के अन्दर वह नहीं पहुंचा तो उस की कोई जांच की गई या नहीं ? मैंने प्रश्न किया था कि कोई अगर एजेंसी काम करती होती तो ऐसा न होता; हमारा माल वहां से चला या नहीं और बम्बई कुछ माल कम पहुंचा था, बम्बई के पोर्ट ने यह उत्तर दिया कि हमारे पास माल कुछ कम

पहुंचा, लेकिन वह पहुंच मद्रास गया, मद्रास बन्दरगाह वालों ने सैनिक अधिकारियों से सम्पर्क स्थापित किया, उन्होंने उसको पहचाना नहीं कि यह हमारा माल है और बाद में उस को नीलाम कर दिया गया, 7 लाख रुपये की कीमत के इंजन 2 हजार रुपये में नीलाम किये गए, मैं जानना चाहता हूं कि बन्द बक्से में ही नीलाम किया गया या खोल कर नीलाम किया गया ? खोल कर नीलाम किया गया तो सैनिक अधिकारियों को बुलाया क्यों नहीं कि इसको पहचानो ? मेरा कहना यह है कि कोई एजेंसी इस विभाग में काम कर रही है या नहीं ? मुझे तो लगता है कि कोई घोटाला काम कर रहा है। पी० ए० सी० के अन्तर्गत यह मामला है। लेकिन सरकार क्या स्वयं कोई जांच इस मामले की कराएगी या नहीं ?

SHRI M. R. KRISHNA: This is really a bad case, but the whole blame cannot be apportioned on the Defence Ministry We had sent the engines to France for overhaul. It is up to that agency to send them correctly back. They had also been insured...

AN HON. MEMBER: What was that agency?

SHRI M. R. KRISHNA: The amount which we were to recover and the amount which they had prescribed was very small and, therefore, we have been trying to get the amount from the marine insurance fund. All these things are in the negotiations stage. A final report will be available only after this is over.

श्री यज्ञदत्त शर्मा : मेरे प्रश्न का उत्तर नहीं मिला। मैंने सीधा प्रश्न यह किया कि जब वह बक्से खोले गए और उन इंजनों को नीलाम करने की व्यवस्था की गई, 7 लाख का माल 2 हजार रुपये में नीलाम किया जाने लगा तो सैनिक अधिकारियों से सम्पर्क स्थापित किया या नहीं ?

SHRI M. R. KRISHNA: No, they have not referred it to the defence Ministry, because the packages were not properly marked and, therefore, they were not able to contact the right persons. They were taking some steps but they were not at all the correct steps, and, therefore, the whole thing has to be investigated now.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, फिर जवाब नहीं दिया गया। शर्मा जी का प्रश्न यह है कि नीलाम करने से पहले बक्से खोले गए या नहीं या बन्द बक्से में ही माल नीलाम कर दिया गया ?

SHRI M. R. KRISHNA: The boxes have been opened but the people who had inspected these things were not able to know whether they were meant for the Air Force, whether they were aero-engines or naval engines. This could not be done by the post authorities. If they had referred to the Air Force, the Air Force would have immediately identified it, but the port authorities were not sure that these things were meant for the Air Force.

SHRIMATI SHARDA MUKERJEE: This is only one instance which has been brought to our notice but this has been a regular pattern that defence equipment lies at the port and there is no proper system in the Defence Ministry to find out what method should be employed to see that this sort of thing does not happen that stores are lying at the port for months on end and nobody finds out which stores are where. This is just one instance which has come to our notice. Can the hon. Minister tell us whether he is going to look into this so that imported stores do not lie at the ports in this manner and some method could be evolved to locate them in time?

SHRI M. R. KRISHNA: It is very important that we shall have to find out some fool-proof method. But in this particular case, even the shippers have been convinced and they have even issued the certificate that these things have shortlanded and at port Bombay they have issued certificates. It is only after that they were prepared to give us the compensation for the losses.

SHRI INDRAJIT GUPTA: I find from the Report of the Public Accounts Committee that we are now supposed to have surplus capacity in this country for manu-

facture of aero-engines especially the Orpheus and Dart engines. I would like to know why it is necessary now-a-days for aero-engines to be sent abroad for overhauling. I do not know whether we are importing aero-engines also now. In view of the fact that we have got surplus capacity, why is it necessary to import aero-engines?

SHRI M. R. KRISHNA: Those engine were meant for the Mystere planes and they were to be overhauled in France.

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): I may add that this happened more than six years back. This shipment relates to the year 1962.

SHRI INDRAJIT GUPTA: Have we got overhauling capacity now in this country or are we still sending them abroad?

SHRI M. R. KRISHNA: Now, we have got overhauling facilities in this country.

SHRI MANUBHAI PATEL: It is not clear from the reply whether at all these stores reached the Defence Stores. Were they disclosed of by Defence Stores or by the port authorities?

SHRI M. R. KRISHNA: It was disposed of by the port authorities. It did not come to the knowledge of the Defence Forces.

SHRI GIRRAJ SARAN SINGH: May I know whether they were jet engines or turbo-prop engines or piston engines? What sort of engines were they?

SHRI M. R. KRISHNA: They were engines meant for the Mystere planes. The hon. Member is quite aware of the engines used for the Mystere planes.

श्री ओम प्रकाश त्यागी : ये इन्जिन्स जो ओवर-हालिंग के लिये भेजे गये थे, इन को ओवर-हालिग के बाद जब कम्पनी ने वापस डिस्पैच किया होगा तो उसकी सूचना यहां के विभाग को भेजी होगी कि फलां जहाज से हम इन इन्जिनों को भेज रहे हैं। यदि वह सूचना आपके विभाग को नहीं मिली तो क्या आपके विभाग ने उन को यह जानकारी दी या नहीं कि आपके पास से इन्जिन अभी वापस नहीं पहुंचे हैं ?

SHRI M. R. KRISHNA: They have made inquiries from the people who have overhauled it and only when they were sure that they had not reached us they were prepared to pay compensation. All these things came up later.

श्री ओम प्रकाश त्यागी : मैं पूछ रहा था कि ओवर-हालिंग करने वाली कम्पनी ने जिस समय इन्जिन डिस्पैच किये, उन्होंने आपके विभाग को इन्फार्म किया या नहीं कि इस जहाज से इन्जिन आपके पास भेजे जा रहे हैं तथा जब इन्फर्मेशन आपके पास नहीं पहुंची तो क्या आपने उन को वापस लिखा या नहीं कि इन्जिन नहीं पहुंचे तथा फिर उन का क्या जवाब आया ?

SHRI M. R. KRISHNA: We knew the ship by which these things were coming and this ship had reached Bombay port. Only after checking at Bombay port we were convinced and certificates were also issued that the ship did not have the engines which were supposed to be sent in that ship.

INDIAN ARMS WITH NAGAS

+

*362. SHRI SHRI CHAND GOYAL:
SHRI N. R. LASKAR:
SHRI CHENGALRAYA NAIDU:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the statements appearing in the *Hindustan Times* of the 17th and 18th June, 1968 under the heading "Naga hostiles ready for arms deal" and "Nagas fighting with Indian arms";

(b) if so, whether Government have examined these reports;

(c) whether any enquiry has been conducted into the arms supply to the hostile Nagas; and

(d) if so, the action which has been taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) to (d). Yes, Sir.

The report which appeared on 18th June is based on an article by Michael Ross in the 'Observer' of 16th June, 1968.

Government's reactions on this were indicated in reply to Unstarred Question No. 672, answered on 24th July, 1968.

As regards the report that appeared on the 17th June, 1968, Government are aware of the acquisition of arms and ammunition by the Naga Underground from China. Adequate steps are being taken to deal with the situation.

श्री श्रीचन्द गोयल : इस रिपोर्ट को प्रकाशित हुए आज लगभग दो महीने होने को आये, क्या भारत सरकार की जानकारी में यह चीज आई है कि ये शस्त्र सेना से या किन्हीं अन्य साधनों से इन बागी नागाओं को प्राप्त हुए हैं ? यदि भारत सरकार की जानकारी में ये संकेत भी मिले हैं कि भारतीय सेना या सेना के किसी अधिकारी से ये शस्त्र मिले हैं तो क्या हमारी सरकार ने कोई जानकारी प्राप्त की है कि हमारी सेना में कोई इस प्रकार के तत्व हैं जो इन विद्रोहियों की सहायता करते हैं ? यदि यह जानकारी प्राप्त की है तो उन के खिलाफ क्या कार्यवाही की जा रही है ?

श्री सुरेन्द्रपाल सिंह : इस सम्बन्ध में जानकारी प्राप्त की गई है, एन्क्वायरी की गई है और यह मालूम हुआ है कि ये खबरें गलत हैं। कभी भी किसी भी मौके पर उन को हमारी आर्मी के डम्प नहीं मिले हैं।

श्री श्रीचन्द गोयल : जिस तरह से जब बर्मा का सहयोग इन बागी नागाओं को मिल रहा था, हम ने बर्मा को सरहद से 25 किलोमीटर तक नाकाबन्दी कर के इस समस्या का इलाज किया था, उसी प्रकार से जहां-जहां चीन की सीमायें लगती हैं, यह जानते हुए कि इन को वहां जाने की खुली छूट है, ट्रेनिंग ले कर वापस आते हैं, क्या भारत सरकार इस बात का विचार कर रही है कि चीन की उन सीमाओं पर भी इसी प्रकार की नाकाबन्दी की जाय, जैसी बर्मा के साथ की गई थी ?

श्री सुरेन्द्र पाल सिंह : जैसा पहले बताया गया है कि ज्यादातर ये लोग बर्मा होकर जाते हैं, वहां पर हमने अनेकों ऐसे नये-नये कदम उठाये हैं, जिससे कि वे लोग न जा सकें, पैट्रोलिंग बढ़ा दी है, पिकेट्स बढ़ा दिये हैं, और भी बहुत सी बातें की हैं।

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): Moreover on geography, I think the hon. Member should know that no part of Nagaland State adjoins China.

श्री अटल बिहारी वाजपेयी : ज्योग्रेफी का उधर भी वही हाल है।

श्री रवि राय : हम को खुशी हुई कि आप ज्योग्राफी जान गये हैं।

SHRI D. C. SHARMA: It is very unfortunate that such remarks should be made.

SHRI BEDABRATA BARUA: What has been more frequently alleged around that area is that arms are not secured, as has been alleged, from our army stores, but there are some free traders who are patriotic enough to sell them at a very high price. May I know whether the arms that have been seized bear any indication as to their source, because the markings are not erased and are quite clear?

May I know whether Government's attention has been drawn to the article written by Mr. Mankekar, Chief Editor of the *Times of India* where it is alleged that not only the arms, but also the cost of their purchase has been indirectly financed from the resources of the Government of India itself, that the Government of India is giving Rs. 24 crores, out of which 20 per cent goes to hostile sources?

SHRI SURENDRA PAL SINGH: About the markings on the various types of fire-arms which have been found with the underground Nagas, it has been said that some are of Chinese make, some of Pakistani make and most of the arms captured there have had their markings erased and removed, so it is very difficult to say; some of the arms they have in their possession are also from the second World

War which had been left behind by the Britishers. There is no evidence to prove that any arms have gone from our Army.

MR. SPEAKER : Is the Government of India financing it?

SHRI SURENDRA PAL SINGH : It is not correct to say that we are financing it. The underground Nagas have their own ways and means of raising funds.

SHRI HEM BARUA : Initially when these Naga hostiles fought with us with arms, we were told on the floor of the House that these arms were from the left-over dumps of the last World War. Then came the second stage when we are told that these arms were from Pakistan. Now it has been conclusively established that these arms, most of them, are from the Chinese sources, and it is reported that the extremist section of the Naga hostiles, which have co-operated with the Chinese, has built up arsenals of arms and ammunitions with Chinese help in the villages of Nagaland. That this pro-Chinese extremist group has made a deep dent into Naga affairs is revealed by the recent assassination of Mr. Kaito Sema. Be that as it may, may I know what steps Government have taken to see that these arsenals of Naga extremists built up with Chinese arms and ammunitions deep in the villages are destroyed?

Secondly, the hon. Minister said that these articles appearing in the *Hindustan Times* were based on Michael Ross's report that was published in the *London Observer*. If Michael Ross could enter into Nagaland without a permit and without the knowledge of the Government authorities and stay there for a month, are the Government in a position to tell us how many Chinese agents have by now penetrated into Nagaland without the knowledge of this Government?

SHRI SURENDRA PAL SINGH : I will take up the last question first, about Michael Ross. It is not correct to say that Michael Ross managed to go into Nagaland. It has been reported that a foreigner did enter Nagaland without permission, but he was not Michael Ross but some other person. His name is Robinson. I do not remember his full name.

As regards the first part of the question, may I submit that importation of arms by the underground Nagas from anywhere outside, China or Pakistan, is against the terms and conditions of the suspension of operations agreement. We have given instructions to our security forces to prevent these things happening, and to inspect all their caps to see that this collecting of arms does not go on unchecked.

SHRI HEM BARUA : That was not my question. I was interested in knowing what steps Government have taken to smash the arms dumps built up by the Naga extremists. He says this is a clear violation of the cease-fire agreement. That everybody knows. How far have they succeeded in smashing the dumps?

MR. SPEAKER : They have instructed the Security forces.

SHRI SWELL : After the clash in Jot Soma there was wide publicity given to the supposed arms and ammunitions which the Naga hostiles procured from China, but it is common talk in Nagaland in many quarters that a much larger quantity of arms and ammunitions had been recovered by the Naga hostiles from our own people and this has been the pattern in many clashes that took place between the security force and the Naga hostiles under these circumstances. I should like the Government to say categorically that the Nagas are fighting only with foreign arms and not with Indian arms and ammunitions.

SHRI SURENDRA PAL SINGH : I have already stated the three sources from which the underground Nagas have been getting their firearms, etc., namely, China, Pakistan, from dumps left from World War II. I can certainly say that they have not been able to get arms from the Indian Army.

SHRI SWELL : May I take this that the Indian Army and our security forces have never lost a single arm or ammunition to the Nagas so far?

MR. SPEAKER : How can anybody say that?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : Sir, as you have yourself said just now, it is not possible to say that they had never captured any arms. It is

quite possible they have captured some. But the very fact that as a result of the raid on Jot Soma they are moving their camps further into the interior and into the jungles proves that our action is being effective.

SHRI D. C. SHARMA: Sometimes back our Government introduced the policy of grouping people on the pattern of Vietnam and these villages were said to be a proof against all kinds of infiltration and all kinds of sabotage. May I know, if in spite of the creation of these hamlets or villages or whatever they are called, the Government of India has not been able to prevent or stop the piling up of the Chinese arms in these villages? Does the Government know where the stock-piling is taking place and how is the Government going to deal with this kind of stock-piling?

SHRI SURENDRA PAL SINGH: As has been stated, we are trying our best to see that firearms are not brought from outside either from China or from Pakistan. We keep a watch on our borders and our security forces inspect these camps when we come to know.

श्री रवि राय : मैं यह जानना चाहता हूं कि 16 जून, 1968 को आब्जर्वर में जो लेख निकला और जब भारत सरकार को पता चला कि इस तरह के इलजाम लगाए गए हैं तब क्या भारत सरकार की ओर से आब्जर्वर के सम्पादक को उस चीज का खंडन करने के लिए कोई चिठ्ठी भेजी गई? यदि हां, तो कब भेजी गई और वह खंडन छपा या नहीं?

श्री सुरेन्द्र पाल सिंह : इस अखबार में शाया होने के बाद हमारी तरफ से लिखा गया। कब लिखा गया, इसकी इत्तला नहीं है। लेकिन मालूम हुआ कि हमारे वर्जन (Version) को छापने के लिए उन्होंने मना कर दिया।

SHRIMATI SUSHILA ROHATGI: If due to our greater vigilance and stricter enforcement of our agreement the Nagas are receding into the interior, it is obvious that they are resorting to guerilla tactics. Is the Government prepared to ambush and waylay them and also meet them with guerilla tactics?

SHRIMATI INDIRA GANDHI: Whatever is necessary to meet the situation will be done according to the circumstances.

SHRI S. M. BANERJEE: It appears that the hostile Nagas are successfully approaching every country for arms, like Pakistan, etc. Is it a fact that some of the hostile Nagas and their leaders are still in close contact with Mr. Phizo regularly and, if so, what steps have been taken to see that the chain is broken?

SHRI SURENDRA PAL SINGH: Some of his followers go to Pakistan or to China and from these countries maintain their contact with Mr. Phizo. How can we stop it?

SHRI HEM BARUA: Sir, it is a wrong reply. They write letters to Mr. Phizo from Kohima and from different parts of Nagaland. You cannot stop that.

SHRI S. M. BANERJEE: I am told he is in London; everybody knows that Phizo is in London or is moving about in London. And some persons are regularly helping him. They are in close contact with him. My question is, what steps have been taken by the Government to break that chain or link; it is a chain reaction.

SHRIMATI INDIRA GANDHI: There is no chain; it may be that letters from there reach Mr. Phizo.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, अभी मन्त्री महोदय ने कहा कि उन्होंने आब्जर्वर को लिखा लेकिन उन्होंने छापा नहीं। मुझे मालूम है कि आब्जर्वर में जो बहुत से आर्टिकल निकले उनके अलावा भी कई अखबारों में, ब्रिटिश प्रेस में इसके बारे में यह इम्प्रेशन दिया जा रहा है कि नागालैंड में एक तरह से वियटनाम जैसी लड़ाई हो रही है। तो मैं जानना चाहता हूं कि क्या हमारे हाई कमीशन ने वहां पर किसी प्रकार से इस प्रोपेगैण्डा को कन्ट्राडिक्ट किया है? अगर किया है तो किस

तरह से किया है ? दूसरे मैं यह जानना चाहता हूं कि नागालैंड में जो फारनेर्ज जाते हैं क्या उनके ऊपर आपने कोई पाबन्दी लगाई है ? और अन्त में मैं यह पूछना चाहता हूं कि अभी यह रिपोर्ट है कि आपने बार्डर तो सील कर दिए हैं लेकिन जो रेबेल नागाज हैं उन्होंने अन्दर से टनेल्ज बनाई हैं जिनके जरिए से वे क्रास करके जाते हैं, क्या इस तरह की भी आपको सूचनायें हैं ?

श्री सुरेन्द्रपाल सिंह : अध्यक्ष महोदय, आवजर्वर के बारे में तो मैं यह अर्ज करूं कि उस अखबार में अंडरग्राउन्ड नागाज ने अपना काज बना लिया है और वह उन की पूरी इमदाद कर रहे हैं। अब रही वहां के दीगर अखबारों की बात : तो उन में कभी-कभी ऐसे आर्टिकल्स निकलते हैं जो कि उन के फेवर में होते हैं और हमारे खिलाफ पड़ते हैं। लेकिन हमारे हाई कमिश्नर ने हमेशा उन का विरोध किया है और उन को बतलाया है, समझाया है······
(व्यवधान)······

श्री कंवरलाल गुप्त : क्या किया है ?

श्री सुरेन्द्रपाल सिंह : उस के डीटेल्स तो मेरे पास नहीं हैं।

जहां तक आबजर्वर का सवाल है उन्होंने जो कुछ कहा है वह हम कभी मानने के लिए तैयार नहीं हैं। उस अखबार में तो उन्होंने अपना काज बना लिया। हम ने जो उन को जवाब भेजा था उस को उन्होंने पब्लिश भी नहीं किया।

अब जहां तक फारेनर्स के वहां पर जाने की बात है, इनर लाइन में बिना परमिट के नहीं जा सकते हैं।

अध्यक्ष महोदय : और टनेल्स के बारे में ?

श्री सुरेन्द्रपाल सिंह : टनेल कोई नहीं है।

भारतीय वायु सेना के एक डकोटा विमान का दुर्घटनाग्रस्त होना

*363. श्री निहाल सिंह : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मई, 1968 में भारतीय वायु सेना का एक डकोटा विमान मिजो पहाड़ियों में दुर्घटनाग्रस्त हो गया था;

(ख) यदि हां, तो इसके क्या कारण थे और इसके फलस्वरूप कितनी जान व माल की हानि हुई; और

(ग) जांच पूरी होने में कितना समय लगने की संभावना है ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): (a) An I.A.F. Dakota aircraft crashed 2 k.m. away from Kumbhigram airfield (in Silchar area) on 11th May, 1968.

(b) The accident was caused due to fire in the port engine immediately after take off. All the four crew members were killed. Out of five ejection crew members, one was seriously injured and the remaining four sustained slight injuries. The total value of loss was assessed at about Rs. 3,85,000.

(c) The Court of Inquiry has been completed.

श्री निहाल सिंह : मन्त्री जी बतलायेंगे कि जो इन्क्वायरी कराई गई उसमें केवल सैनिक अधिकारी थे या असैनिक अधिकारी भी थे ?

SHRI M. R. KRISHNA: They were all service personnel; no civilian was there.

श्री निहाल सिंह : मैंने यह पूछा था कि जो इन्क्वायरी कराई गई उसमें केवल सैनिक अधिकरी थे या असैनिक अधिकारी भी थे ?

MR. SPEAKER: He said they were all army personnel.

SHRI M. R. KRISHNA: The enquiry is always done by our own people.

श्री निहाल सिंह : इधर डकोटा विमानों की दुर्घटनायें होने की बहुत सी खबरें मिली हैं और ऐसा लगता है कि डकोटा बहुत पुराने हो चुके हैं तो मैं जानना चाहता हूं कि डकोटा विमानों के स्थान पर कोई दूसरे जहाज रिप्लेस किए जा रहे हैं या फिर कौन सी दूसरी ठोस कार्यवाही की जा रही है जिससे दुर्घटनाओं को रोका जा सके ?

SHRI M. R. KRISHNA: The Dakotas are really old planes, but they are very dependable planes and very sturdy planes, but there are many other planes which are taking the place of the Dakotas.

RELEASE OF SHRI MOHAN RANADE

*364. SHRI P. C. ADICHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the further efforts which have been made by Government to secure the early release of Shri Mohan Ranade from the Portuguese prison; and

(b) whether there is any possibility of securing his release in the near future?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b). The details of the steps which have been taken by the Government of India to secure the release of Shri Mohan Laxman Ranade have been indicated in replies to Unstarred Questions No. 94 and 4694 on 13th November and 18th December 1967, respectively, and Starred Question No. 451 on 6th March 1968.

Our approaches are continuing through diplomatic channels. We have been impressing upon the Government of Portugal to consider releasing Shri Ranade from custody at least on humanitarian grounds as he has completed over half the original sentence of imprisonment of 26 years, and also in view of the advancing age of his mother who is rapidly losing her eyesight.

The Government is prepared to meet any financial commitments which may arise for the release of Shri Ranade from imprisonment in Portugal.

SHRI P. C. ADICHAN: May I know whether the Government have approached the Vatican so as to influence the Portuguese Government for releasing Mr. Ranade and, if not, why? May I also know whether it is a fact that Mr. Ranade's health is deteriorating because of the prison life?

SHRI SURENDRA PAL SINGH: As I said in my main reply, we have tried all channels and avenues to get Mr. Ranade released. I would request hon. members not to press for any more details as to through whom we have tried, because as a result of that even those channels may ultimately become ineffective.

SHRI SHIVAJIRAO S. DESHMUKH: In view of the fact that Mr. Ranade constitutes the sole star on the firmament of the freedom struggle in Goa, did the Government take up the matter with the International Human Rights Commission?

SHRI SURENDRA PAL SINGH: No, Sir.

श्री जगन्नाथराव जोशी : यह एक बड़े दुःख की बात है कि हमारा साथी जो गोवा जेल में था वह एक लम्बी सजा लिस्बन के कारावास में भुगत रहा है । पिछले दो सवालों के जवाब में सरकार की ओर से बतलाया गया था कि आधी सजा भुगतने के बाद व्यक्ति को रिहा करने की दृष्टि से कुछ रिआयत की जाती है लेकिन ऐसी कोई रिआयत अभी तक इन के साथ नहीं की गई है ।

इस में हालांकि यह कहा गया है कि उन की स्थिति या प्रकृति ठीक है किन्तु जो वहां से खबरें आ रही हैं उस से श्री मोहन रानाडे और मैस्कैरीन यह काफी वृद्ध होने के नाते उन की प्रकृति ठीक नहीं रहती और यह चीज सरकार ने भी स्वीकार की है किन्तु मोहन रानाडे द्वारा 12 साल जेल काटने के बाद भी जब अपनी सरकार की ओर से उन्हें वहां की जेल से रिहा कराने के बारे में कोई ठोस प्रयत्न नहीं हो रहा है तो डिस्पैरेट होकर आमरण अनशन करने की बात अपने पत्र में उन्होंने लिखी । मैं सरकार से जानना चाहता हूं जैसा कि

अभी मंत्री महोदय ने कहा कि वह उन्हें वहां की जेल से रिहा कराने और वहीं लिस्बन सिटी में इंटर्न कराने के लिए अगर जरूरत हो तो फाइनेंशियल कमिटमेंट भी उठाने के लिए तैयार हैं तो क्या सरकार लिस्बन जेल से उनको उठा कर लिस्बन शहर की सीमा में स्थानबद्ध करवाने की दृष्टि से कुछ सोचेगी ? मैं शासन से जानना चाहता हूं कि इस मामले में आगे कौन सी प्रगति हुई है, क्या उन की वहां से रिहाई निकट भविष्य में होनी सम्भव है या यह शासन हकीकत में कुछ फाइनेंशियल कमिटमेंट को स्वीकार करने में आनाकानी कर रहा है ?

श्री सुरेन्द्रपाल सिंह : यह कहना सही नहीं होगा कि उन की रिहाई वहां की जेल से कराने के बारे में गवर्नमेंट आफ इंडिया ने कोई ढील की है या उस के लिए होने वाले फाइनेंशियल कमिटमेंट को उठाने में कोई उसने आनाकानी की है । जैसा कि हाउस को मालूम है कि हम काफी समय से उनकी वहां से रिहाई के लिए प्रयत्नशील हैं लेकिन मुझे दुःख के साथ यह स्वीकार करना पड़ता है कि बावजूद हमारी सब कोशिशों के पुर्तगाल सरकार ने उन्हें रिहा नहीं किया है। उन की रिहाई का मामला हमेशा हर वक्त हमारे दिमाग में रहता है और उस के लिए जो भी कोशिश मुमकिन हो सकती है वह सब कोशिश हम कर रहे हैं । यह भी पुर्तगाल सरकार को हम ने लिखा है कि उन की सजा की आधी मियाद गूजर चुकी है, आधा सैंटैंस वह भुगत चुके हैं और इसलिये अब उन्हें रिलीज कर दिया जाय लेकिन अभी तक पुर्तगाल सरकार ने हमारी बात नहीं सुनी है और न ही उसने कोई इस किस्म का संतोषजनक जवाब ही दिया है लेकिन हम इस पर भी आगे भी उन को रिहाई कराने के वास्ते कोशिश करते रहेंगे । अगर उनके बिहाफ पर किसी किस्म का रुपया पैसा खर्च करना होगा तो वह भी हम खर्च करेंगे ।

SHRI ERASMO de SEQUEIRA : I was pleased to hear the Minister say that the Government are continuing their efforts for the release of Mr. Ranade. I hope they will pursue it more vigorously. May I know whether it is a fact that the mother of Mr. Ranade requested the Government of India to arrange for facilities for her visit to Portugal to see her son and whether anything has been done by Government about this request ?

SHRI SURENDRA PAL SINGH : A request did come to us from Mr. Ranade's mother that she wanted to visit Portugal to see her son in the Lisbon jail. We approached the Portuguese authorities for the first time in 1965, but at that time our request was rejected. Subsequently in 1967, they accepted this request on the condition that in return for that, we allow two of their nationals to visit Goa to see their relatives. We accepted it. Now the permission has been granted, but Mr. Ranade's mother is keeping indifferent health now-a-days and she is not able to travel to Portugal. As soon as she is allowed by her doctors to go, we will arrange for her visit.

श्री द्वा० ना० तिवारी : श्री मोहन रानाडे के अतिरिक्त कितने और ऐसे देश अभी पुर्तगाल की जेल में हैं जिनकी कि हालत खराब है और क्या सरकार ने कोई ऐसी व्यवस्था रक्खी है जिसमें उन कैदियों की हालत अगर खराब हो जाय तो उन का पता भारत सरकार को लग जाय और उन के सम्बन्ध में कोई कार्यवाही की जा सके ?

श्री सुरेन्द्रपाल सिंह : श्री रानाडे के अलावा सिर्फ एक ही वहां हिन्दुस्तान के नागरिक हैं जिनका कि नाम मैसेकैरान्त है । लेकिन उन के बारे में दिक्कत यह है कि हम तो कहते हैं कि वह हिन्दुस्तान के नागरिक हैं लेकिन पुर्तगाल सरकार उन को हिन्दुस्तान का नागरिक नहीं मानती है । कुछ एक कानूनी झगड़ा चल रहा है । पुर्तगाल की सरकार कहती है कि चूंकि वह हमारे पुर्तगाल के नागरिक हैं इसलिए जो हमारा कायदा, कानून होगा वह ही हम उन पर लागू करेंगे लेकिन जैसा मैं ने कहा हम

उन को अपने भारत देश का नागरिक मानते हैं और उन के लिए भी हम कोशिश कर रहे हैं कि वह रिहा हो जायं। जैसा कि रानाडे के मामले में हो रहा है वैसा ही वहां भी हो रहा है और हमारी कोई सुनवाई नहीं हो रही है।

SHRI RANGA: May I know whether the Government are making arrangements for financial assistance and maintenance of Mr. Ranade's mother, relatives and dependents and whether they are paying for medical expenses also? So far as that lady is concerned, the mother of one of our freedom fighters, as admitted by the Government, may I know whether Government propose to pay for her to and from expenses when she is in a position to go to Portugal and come back after seeing her son?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): We will certainly pay for her passage. As to whether we have paid her anything in the past, I am not sure, nor do I have the full information whether we have paid for her treatment. But we are prepared to do so.

श्री जार्ज फरनेन्डीज : मैं सकैरीन और रानाडे यह हमारे दो नागरिक पुर्तगाल की जेल में हैं। मंत्री महोदय ने एक पहले प्रश्न के उत्तर में यह भी बतलाया था कि 780 पुर्तगाली नागरिक हिन्दुस्तान में हैं तो भारत सरकार क्या यहां उन पुर्तगाली नागरिकों के खिलाफ कोई भी कदम उठाने को तैयार है जिससे कि पुर्तगाल सरकार के ऊपर कुछ असर पड़ जाय और वह हमारी आजादी की लड़ाई के उन दो बहादुर सेनानियों को वहां अपनी जेल से रिहा कर दे ?

श्री सुरेन्द्रपाल सिंह : अध्यक्ष महोदय, ऐसा हम करने को तैयार नहीं हैं।

FILM FINANCE CORPORATION

+

*365. SHRI P. P. ESTHOSE:
SHRI B. K. MODAK:
SHRI A. K. GOPALAN:
SHRI S. S. KOTHARI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received any complaints of favouritism in granting the loans by the Film Finance Corporation to the producers; and

(b) if so, the details of the complaint received and steps taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY): (a) and (b). No specific case of favouritism has been mentioned in any representation. Some of the film producers, whose loan applications were rejected by the Film Finance Corporation, had represented to the Government against the decisions of the Corporation. These representations were looked into and, wherever necessary the Chairman was requested to look into the matter.

SHRI P. P. ESTHOSE: May I know from the Government whether certain members of the Film Corporation of India were influencing their colleagues to grant loans to those companies in which they are interested and, if so, what steps Government propose to take to stop such malpractices?

SHRIMATI NANDINI SATPATHY: We have no information.

SHRI S. S. KOTHARI: Is it a fact that more than one-third of the instalments receivable back from the loanees are in arrears and some of them, or most of them, are likely to be bad debts. In that case, is it desirable that public money should be invested in such highly speculative ventures?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): I do not agree that it is a speculative venture. First of all, the object with which the Film Finance Corporation came into existence was to help those who have creative genius but have no means to translate that creative genius into picture.

SHRI PILOO MODY: How would you know creative genius?

SHRI K. K. SHAH: From that point of view, the total amount sanctioned from 1960-61 was Rs. 1.63 crores, disbursed Rs. 1.35 crores and repaid Rs. 65 lakhs.

SHRI VIKRAM CHAND MAHAJAN: The hon. Minister has just now stated that we are going to finance those who have creative genius. What is the criterion laid down to find out who is a genius and who is not?

SHRI K. K. SHAH: The procedure that is followed is this. There is a committee of five people...(*Interruption*).

SHRI GEORGE FERNANDES: Are they also geniuses?

SHRI K. K. SHAH: Your definition of genius and my definition of it may not agree. It is possible that your conception and my conception of it also may not agree...(*Interruption*).

There is a script committee of five members. One is the Chairman of the Corporation; the other is a producer or a director from the film industry; two regional officers, Central Board of Film Censors and two referees from a panel of names approved by the Board of Directors. These include film critics and other prominent persons.

श्री प्रेमचन्द वर्मा : अभी मंत्री महोदय ने स्क्रिप्ट पैनेल के बारे में जिक्र किया था। क्या यह दुरुस्त है कि जो स्क्रिप्ट पैनेल है उस के पास जितनी स्क्रिप्ट्स पिछली बार आई उन में से उन्होंने एक फिल्म के बारे में, जिस का नाम "शहर और सपना" है, कहा कि उसको पैसा नहीं दिया जा सकता। लेकिन उसी पिक्चर को अन्त में राष्ट्रपति जी ने राष्ट्रपति अवार्ड दिया। जिस पिक्चर के लिये स्क्रिप्ट पैनेल ने कहा कि वह काम की पिक्चर नहीं है उसी के बारे में राष्ट्रपति महोदय ने कहा कि राष्ट्रपति मैडल मिलना चाहिये। यह तो एक इन्स्टेंस है कि किस तरह से स्क्रिप्ट पैनेल काम करता है। इसी तरह से एक पिक्चर "गोदान" है और एक पिक्चर "नई उमर की नई फसल" है। यह दोनों पिक्चर्स फेल हो गई हैं लेकिन स्क्रिप्ट पैनेल ने उन को रुपया दिया है और कई लाख रुपया दिया है, जबकि वह पिक्चर फेल हो गई हैं और रुपया कमाने वाली नहीं हैं। मैं जानना चाहता हूं कि इस वक्त फिल्म कारपोरेशन की कितनी रकम है जो कि मिलने वाली नहीं है ?

SHRI K. K. SHAH: The amount that has been written off is Rs. 12 lakhs out of a total amount of Rs. 1,65,00,000.

Also, my hon. friend is not properly informed. *Godan* was given help. So that is not correct. I do not know to which film he refers, but the President's Gold Medal was earned by *Charulata*, a Bengali film, and that also was helped. Then, *Nayak* which is a Bengali film received a special award, the Film Critics' Award, at the Berlin Film Festival in 1966.

श्री प्रेमचन्द वर्मा : मैं "शहर और सपना" फिल्म के बारे में पूछना चाहता हूं जिस को कि अब्बास ने डाइरेक्ट किया है।

SHRI A. SREEDHARAN: It is a fact that there has been gross misuse of funds in the film industry and all sorts of despotism and suppression of genuine talent are taking place in the industry. In view of the fact that it is one of the vital industries in the country and has tremendous potential, will the Government of India take steps to nationalise the film industry?

श्री सीताराम केसरी : जब हम लोग किसी फिल्म के बारे में कर्ज देते हैं तो जिस फर्म या पार्टी को देते हैं उस के बारे में असेसमेंट करने का क्या कोई तरीका है कि जिस को कर्ज दिया जाय उस से वसूल हो जाये ? और अगर है तो फिर इतना रुपया निगम का डूब क्यों गया ?

SHRI K. K. SHAH: I wish my hon. friend had listened to my reply. I had said that first of all the script is examined by a script committee and after the script is examined by the script committee, the report is first on the question whether the script is approvable and then the film producers examine whether financially it is

feasible and whether the box office value will also be as large as is expected. After this is done, the case goes before the board of directors. For the information of my hon. friend I can say that the board of directors consists of Shri Roshan Lal Malhotra, President of the Film Federation of India; Shri Chidanand Das Gupta, who is a well known film critic; Shri Premendra Mitra, who is a well known writer; Shri Jagat Murari, Principal, Film Institute of Poona; Shri Mahajan and others.

DR. RANEN SEN : Last year, some of the well known directors and producers of West Bengal met a number of MPs who had occasion to visit Calcutta and made a complaint that, in spite of the fact that many applications were forwarded for help from this Finance Corporation during the last two or three years, the response from the Film Finance Corporation was very meagre. May I know how much money has been allotted to certain important parts of the country where films are produced?

SHRI K. K. SHAH : I can point out some of them. Ghoom Bangar Gaan (Bengali)—Rs. 1,75,000; Saat Pake Bandha (Bengali)—Rs. 2,30,000; Swarga Hotey Biday (Bengali)—Rs. 2 lakhs; Panckaswar (Bengali)—Rs. 2,24,000; Charulata (Bengali)—Rs. 3,24,000; Kanch Kata Heeray (Bengali)—Rs. 3,50,000 and Nayak (Bengali)—Rs. 3,50,000.

BORDER ROADS ORGANISATION EMPLOYEES

*366. SHRI S. M. BANERJEE : Will the Minister of DEFENCE be pleased to state :

(a) whether employees working under the Border Roads Organisation either in Rohtang Pass area or beyond are getting any extra allowance;

(b) if not, the reason therefor; and

(c) whether steps are being taken to sanction some extra allowance to them?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : (a) All Personnel of the General Reserve Engineer Force, other than those, who are on consolidated rate of pay, are entitled to a special compensatory allowance during service in areas beyond Rohtang Pass.

(b) The question does not arise.

(c) No, Sir.

SHRI S. M. BANERJEE : I would like to know whether it is a fact that those pioneers and others who are working in the Border Roads Organisation beyond Rohtang, that is, Keolong and Spiti valley, are entitled to the special allowance which is given to those who are working within Rohtang Pass and upto Rohtang and, if so, why this sort of discrimination is being made and whether a representation has been made by the Border Roads Organisation themselves and that it is the Finance people who do not want to give this special allowance.

SHRI M. R. KRISHNA : So far no representation has come to the Defence Ministry. Those people who are on a consolidated pay of Rs. 90 have got other facilities like free board shelter...

SHRI RANGA : There are no houses in the border areas.

SHRI M. R. KRISHNA : ...free remittance facilities, leave travel concessions. All these facilities are given to these people.

SHRI S. M. BANERJEE : Why don't you mention a free pair of shoes also?

Sir, I have seen them working on the Rohtang Pass. The O.Cs have recommended it. They should have taken action. They are getting only Rs. 90 consolidated pay. It is less than what a P.W.D. labourer gets. They are working at the height of 14,000 ft. and 15 ft. snow. I would like to know whether Government is considering that these pioneers whose future has been sealed at Rs. 90 consolidated pay get at least the minimum of Rs. 110 or Rs. 120 that a Central Government Class IV employee gets.

SHRI M. R. KRISHNA : Whatever facilities and whatever remuneration is reasonable to be given to these people will be considered by the Government. If you say there are recommendations from the Station Commanders there, the people who are actually commanding these works, it will be possible for the Defence Ministry to take very appropriate steps to help them.

SHRI S. M. BANERJEE : May I have a clarification? The minimum that a

Class IV employee of the Central Government gets, including dearness allowances, etc., is about Rs. 120. Here, they are getting only Rs. 90 consolidated pay. They say they are giving shelter. There are only tents there and they cannot bring their families. I would like to know whether the minimum that a Class IV employ gets will be given to them.

MR. SPEAKER : He has answered that by saying that, if it is recommended by the authorities on the spot, it will be considered very favourably by the Defence Ministry.

श्री बलराज मधोक : जिस किसी ने भी बोर्डर रोड्ज आर्गेनाइजेशन के लोगों को काम करते हुए लद्दाख में या रोहतांग पास में देखा है उसके मन में उनके लिए प्रशंसा ही है। वे बहुत कठिन काम कर रहे हैं और ऐसे क्षेत्रों में सड़कें बना रहे हैं जह पर पहुंचना भी बड़ा मुश्किल है। उनका काम भी काफी अच्छा है। परन्तु मुझे भी यह शिकायत की गई है और उन लोगों द्वारा ही नहीं बल्कि उनके अधिकारियों द्वारा भी की गई है कि बोर्डर रोड्ज आर्गेनाइजेशन में काम करने वालों को उस प्रकार की सुविधायें नहीं दी जा रही हैं। जिस प्रकार कि वहां पर सैनिक लोगों को या उनको आप छोड़ दीजिये, जो काश्मीर गवर्नमेंट के पी० डब्ल्यू० डी० के जो लोग हैं या और हैं उन को दी जाती हैं। उनको भी इन लोगों से ज्यादा तनख्वाह मिलती है। वहां पर हवा भी बहुत अधिक चलती है और इन लोगों के लिए जिन शैल्टर्ज का इंतजाम किया गया है उस हवा में वे शैल्टर्ज भी न होने के बराबर हैं। शैल्टर्ज का अच्छा प्रबन्ध होना भी आवश्यक है। जिस प्रकार के वहां हालात है उनको देखते हुए उस प्रकार की वर्किंग कंडिशंज को आपको उनके लिए प्रोवाइड करना होगा। लेकिन मैं यह जानना चाहता हूं कि वहां पर जो बाकी कर्मचारी हैं काश्मीर गवर्नमेंट के या उसी प्रकार के काम करने वाले दूसरे लोग हैं, जो पे और एमालुमेंट्स और भत्ते उन को दिये जा रहे हैं वही पे, भत्ते और ऐमालुमेंट्स बोर्डर रोड्स आर्गेनाइजेशन मे काम करने वालों को भी दिये जायेंगे या नहीं दिये जायेंगे ?

SHRI M. R. KRISHNA : The daily allowance, monthly pay, etc., of those people who are recruited locally are decided and fixed in consultation with the Deputy Commissioner. In some cases it is true that their pay and emoluments are higher than what the people who get consolidated pay get. Since the Border Roads Organisation is a very important unit and they are, doing very useful work, the Defence Ministry will surely consider this........ (*Interruptions*).

श्री बलराज मधोक : यह कहते हैं कि जो लोकली भरती किये जाते हैं, जिन के घरबार वहां पर होते हैं उनको इंसेटिव दिया जाता है। आप देखें कि ये लोग अधिकतर एक्स-सोल्जर्ज हैं। अपने घरों से दूर जा कर ये काम कर रहे हैं और फैमिलीज से कट आफ हैं। उन से इनको बेहतर सुविधायें मिलनी चाहिये। लोकर जो भरती करते हैं उनको तो अधिक देते हैं लेकिन इनको काम देते हैं। उन से अधिक इनको सुविधायें मिलनी चाहियें। मैं चाहता हूं कि इस बारे में आप डेफिनिट कमिटमेंट कीजिये। गोलमोल उत्तर न दीजिय।

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : May I clarify ? The present position is that all personnel including those who are on a consolidated rate of pay of Rs. 90 per month serving beyond Rohtang Pass, are entitled to the following concessions : (1) free accommodation, including water and electricity.

SHRI RANGA : There is no accommodation there.

SHRI SWARAN SINGH : I have visited that area. There are huts. Electricity is provided..(*Interruptions*). There are huts.

SHRI BAL RAJ MADHOK : Not for all, but only for a few people.

SHRI SWARAN SINGH : (2) free cooked rations.

SHRI S. M. BANERJEE : Without meat. Meat is not allowed.

SHRI SWARAN SINGH : I do not see why meat should not be allowed. (3) free medical treatment; (4) free clothing; (5) free remittance facilities; and (6) Leave Travel Concession.

Notwithstanding these, we will examine all these matters and if there is any disparity, of the taking all these into consideration, we will try to rectify that.

श्री राम चरण : मंत्री महोदय ने बताया है कि नब्बे रुपये माहवार उनको मिलता है। आप देखें कि किसी अधिकार को जब किसी दूसरे विभाग में भेजा जाता है तो उसको डैपुटेशन एलाउंस मिलता है, स्पेशल पे मिलती है तथा और भी तरह तरह की सुविधाएं दी जाती हैं। मैं जानना चाहता हूँ कि क्यों नहीं और सरकारी कर्मचारियों की तरह इनको भी पे एंड एलाउंसिस दिये जाते हैं और इनके काम को देखते हुए इनको विशेष भत्ता दिया जाता है ?

SHRI M. R. KRISHNA : This will also be taken into consideration.

PRODUCTION OF DOCUMENTARIES

*367. SHRI YAMUNA PRASAD MANDAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the proposed 45 documentaries expected to be produced by the Films Division during the period from January to March 1968 have been produced according to the schedule;

(b) the number of television films, Family Planning films and instructional films produced out of them; and

(c) whether Government propose to produce "Wheat—High Yielding Varieties" film on the pattern of "Paddy High Yielding Varieties" ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY): (a) 31 documentary films were completed.

(b) None of the films was a T. V. film, one film was on family planning and four were instructional films.

(c) A film entitled "Growing High Yielding Wheats" on Wheat—High Yielding Varieties has already been produced.

श्री यमुना प्रसाद मंडल : पैडी हाई ईल्डिंग वैराइटीज पर आपने फिलम बना कर बहुत ही प्रशंसनीय काम किया है। मैं जानना चाहता हूं कि क्या उसी तरह से हाई यील्डिंग ह्वीट वैराइटीज पर भी डाकुमेंटरी तैयार करने के प्रस्ताव पर आप विचार कर रहे हैं और कर रहे हैं तो कब तक इसके बारे में आप निर्णय कर लेंगे ?

SHRIMATI NANDINI SATPATHY : A documentary has already been produced on this subject.

SHRI D. N. TIWARI : He wants more.

श्री यमुना प्रसाद मंडल : इसके सम्बन्ध में उन्होंने कहा है कि 31 पूरी हो गई हैं। 1969 में गांधी शताब्दी मनाई जा रही है। उसके लिए भी आपके पास क्या कोई प्रोग्राम है कि इतनी डाकुमेंटरीज आप बनायेंगे ?

SHRIMATI NANDINI SATPATHY : We have got programmes for the Gandhi Centenary year. There are a number of documentaries which are going to be made this year. I do not have detailed information with me at present.

श्री प्रकाशवीर शास्त्री : आकाशवाणी से प्रसारित होने वाले बूलेटिनों के सम्बन्ध में कई बार इस सदन में शिकायत की गई है कि ज्यादातर मिनिस्टरों से सम्बन्धित समाचार ही उन में होते हैं। मैं जानना चाहता हूं कि क्या यह सच नहीं है कि ये जो वृत्त चित्र तैयार किये जाते हैं क्या अधिकतर प्रोपेगंडे की दृष्टि से ऐसे चित्र ही तैयार नहीं किये जाते हैं कि जो मंत्री महोदयों से सम्बन्धित हों ?

SHRIMATI NANDINI SATPATHY : No, Sir.

SHRI ANNATRAO PATIL : I have seen the documentary on the high-yielding what variety. It was very good. But it was not properly handled. May I draw the

attention of the hon. Minister to the fact that there are some Members in his House as well as in the other House who are good cameraman, who are good writers and who are also good producers, and may I know whether Government would be prepared to associate these talented people?

SHRIMATI NANDINI SATPATHY: The Films Division is well equipped to take up this job.

SHRI S. KANDAPPAN: Generally, the film documentaries are produced in Hindi and then dubbed in other languages. There is a need felt in my part of the country, and we have been referring to this particular matter many a time in this House also that with regard to rural filmings particularly of the characters and the atmosphere of the rustic life, it is so different that the people in the rural areas there in my part of the country are not able to identify themselves with many of the problems that are depicted in the films. For example, when the head is covered in my part of the country it is meant that they are attending a funeral. But here the kisans normally cover their heads, both male as well as female. There are many things like that. Even the Films Division therefore was contemplating a few years back that in order to fully identify the rural part of India in all areas, the development that are taking place in rural India and also the preaching of the community projects etc. should be so filmed that the people could appreciate the films and identify themselves with the developments taking place in that particular area. I would like to know what efforts Government have made in this regard and whether they propose to make any concrete steps in this regard.

SHRIMATI NANDINI SATPATHY: The Films Division always keeps this in view, and this is a suggestion for action.

SHRI S. KANDAPPAN: I am very particular about this. A few years back there was a suggestion or a proposal that the Films Division should be a division in the southern part of the country. I would like to know whether it has materialised, and if not, why not.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): So far as the question of starting another division of the Films Division is concerned, it is a question of funds. We had a proposal to start one such in Delhi, but we have not been able to start it because funds are not available.

श्री क० ना० तिवारी : नए नए बीजों का आविष्कार हो रहा है । देहातों में जो बिलकुल पिछड़े हुए भाग हैं वहां सिनेमा वगैरह नहीं है । मैं जानना चाहता हूं कि इन नए नए बीजों के प्रकार के लिए ताकि उन गांव वालों को यह मालूम हो जाये कि ये नए आविष्कार हुए हैं, सरकार क्या कोई और भी उपाय करने जा रही है ?

SHRI K. K. SHAH: Documentaries are shown through the Film Publicity division and we have got mobile vans and through the vans they are shown.

SHRI K. LAKKAPPA: As my hon. friend Shri S. Kandappan has said, the Information and Broadcasting Ministry has not clear-cut and phased programme to depict the village like and also the agricultural programmes so as to focus the attention of the villagers and also with a view to educate and instruct them. I would like to know whether there is any phased programme which Government are contemplating at present.

SHRI K. K. SHAH: The Ministry of Food and Agriculture has a programme every year. The following films, for instance, have been produced, namely: Paddy-High Yielding Varieties, Growing High Yielding Wheats, Growing Hybrid Maize, Growing Hybrid Bajra and Growing Hybrid Jowar.

SHRI K. LAKKAPPA: What steps have been taken?

MR. SPEAKER: They have already taken steps.

SHRI K. LAKKAPPA: What is the use of producing the films and keeping them? They should be exhibited to the people.

SHRI K. K. SHAH: As I have said, we have got 157 mobile units which are touring the interior and they show these documentaries.

श्री महाराज सिंह भारती : जिस तरह मन्दिरों के बारे में तस्वीरें बनाई जाती हैं और उन की डीटेल्ज दी जाती है, जिस तरह और विषयों की तस्वीरें बनाई जाती हैं, ठीक उसी तरह से खेती के टैकनिकल एस्पैक्ट को लेकर, तमाम डीटेल्ज देकर, आज तक गेहूं या धान के बारे में कोई तस्वीर नहीं बनाई गई है। जो तस्वीरें बनाई जाती हैं, उनमें कुछ ऊपरी बातें दिखा दी जाती हैं, जिन से किसान को सबक नहीं मिलता है। मैं यह जानना चाहता हूं कि क्या हमारी एग्रीकल्चरल युनिवर्सिटी की मदद लेकर कोई ऐसी तस्वीर बनाई जायेगी, जिस में टैकनिकल डीटेल्ज, तकनीकी विवरण दिया जाये, जिस को देख कर किसान को नई बातों का ज्ञान हो सके।

श्री के० के० शाह : मेम्बर साहब से प्रार्थना है कि अगर वह हमारे आडिटोरियम में आ कर हमारी डाकुमेंटरीज देखें, तो वह ऐसी बात नहीं कहेंगे। वह पैडी के बारे में बनाई गई डाकुमेंटरी को देखें। उस में ऐसा सब ज्ञान दिया गया है, जिस से हर एक कृषक को फायदा हो और जानकारी मिले।

SHORT NOTICE QUESTION

MOVEMENT OF MAIZE OUT OF HARYANA

S. Q. N. 2.

+

SHRI N. K. SANGHI :
SHRI R. BARUA :
SHRI ONKAR LAL BERWA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that large quantities of maize were illegally moved out of Haryana by traders to other parts of the country in violation of the restriction imposed by the Government with regard to the movement of foodgrains;

(b) whether it is a fact that certain Government officials including the ex-Chief Minister of the State were involved in the affair;

(c) whether the Central Bureau of Investigation has gone into the matter and submitted a report to the Government, and

(d) if so, what are their findings and what action has been taken against all concerned as sequel thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) and (c). Cases under the Essential Commodities Act registered by the C.B.I. are under investigation by them.

(d) Does not arise.

SHRI N. K. SANGHI : May I know from the hon. Minister whether the Central Government would take similar action against other State Governments, Ministers and Chief Ministers who have flouted the Central Government's orders, as for example, the Madhya Pradesh Government which during the period March-April put an embargo on the movement of gram and thereby made a scandalous amount of Rs. 2.25 crores of money and thereafter after a lot of persuasion removed this embargo ? May I know whether Government would take similar action to institute an inquiry through the CBI against other State Governments, Ministers and Chief Ministers ?

SHRI ANNASAHIB SHINDE : It does not arise out of the main question.

SHRI SHIVAJI RAO S. DESHMUKH : It does arise.

MR. SPEAKER : The question is specific whether the CBI has been entrusted with this inquiry. The hon. Member wants to know whether any action will be taken on other cases. That is a general question. It is not anything very particular.

SHRI N. K. SANGHI : May I know whether any telegram was sent by the State Government to the Centre for lifting the embargo on movement and whether the Chief Secretary advised the Central Government in that behalf, and if so, the time-lag between that advice and the time Government took action against the abolition of those orders under the Essential Commodities Act ?

SHRI ANNASAHIB SHINDE : With regard to this particular case, a telegram was received from the State Government. The telegram was dated 12th October, 1967

and it was received in the Ministry on 13th October, 1967, and the 14th and 15th being holidays, it was replied to on the 16th October, 1967. The contents of the telegram are as follows:

> REQUEST IMMEDIATE PERMISSION FOR REMOVING ALL RESTRICTIONS ON MOVEMENT OF BAJRA, JOWAR AND MAIZE FROM HARYANA TO ANY PLACE IN INDIA (.) ALSO ISSUE AMENDMENT TO NORTHERN INTER-ZONAL MAIZE MOVEMENT CONTROL ORDER 1967 (.) STATE GOVERNMENT DO NOT PROPOSE TO PROCURE ANY COARSE GRAIN FOR STATE RESERVE.

And our reply was:

> "From Balasubramaniam: Reference your telegram October 12 stop Regret proposal to remove existing restrictions on movements Bajra, Jowar and Maize cannot be agreed to".

This is the factual position.

श्री अटल बिहारी वाजपेयी : क्या यह सच नहीं है कि जिन व्यापारियों ने माल भेजा, उन्होंने हरियाणा सरकार की अनुमति से भेजा ? अगर स्थिति यह है, तो फिर इस काम को गैर-कानूनी कैसे कहा जा सकता है ? क्या यह सच नहीं है कि जो माल भेजा गया, वह रेलवे अधिकारियों की सहमति से भेजा गया ? जो जांच की जा रही है, क्या वह रेलवे अधिकारियों के विरुद्ध भी की जा रही है ?

SHRI ANNASAHIB SHINDE: As far as the legal position is concerned, everything is under investigation, and perhaps would be subject to legal scrutiny...

MR. SPEAKER: He need not go into the whole history of it. Was it done with the co-operation of the railway authorities. Let him answer the question.

SHRI ANNASAHIB SHINDE: This case was referred to the Punjab and Haryana High Court at Chandigarh. The Court has adjudicated that the despatch of foodgrains from Haryana to West Bengal was not a legal act and was in contravention of the Act.

MR. SPEAKER: Was it done in co-operation with the railways?

SHRI ANNASAHIB SHINDE: That is the subject of CBI investigation.

श्री रणधीर सिंह : अध्यक्ष महोदय, यह मक्की, अनाज का स्कैंडल मुल्कगीर अहमियत रखता है और इस में बड़े-बड़े मगरमच्छ फंसे हुए हैं । अकेले श्री वीरेन्द्र सिंह, चीफ मिनिस्टर नहीं, बल्कि मुत्तहिदा गवर्नमेंट के 30, 32 मिनिस्टरों का इस में कुछ न कुछ हाथ है । रेलवेज और हरियाणा गवर्नमेंट के बड़े-बड़े अधिकारी सब उस हम्माम में नंगे हैं । उन व्यापारियों को वैलिड या इनवैलिड परमिट मक्की को बाहर एक्सपोर्ट करने के लिए दिये गये । उस में जिन वजीरों और अफसरों का हाथ था, क्या उन के खिलाफ इन्क्वायरी करके उन पर मुकदमा चलाया जायेगा और जो गोलमाल किया गया है, नीलाम कर के उसकी रकम वसूल कर के जिन बेचारे बेकसूर और मासूम व्यापारियों को नुकसान उठाना पड़ा है, क्या उन को काम्पेन्सेट किया जायेगा या नहीं ?

SHRI ANNASAHIB SHINDE: I have already said that these matters are under investigation.

SHRI RANGA: I have been in correspondence with this Ministry for some time about this unfortunate matter because representations were made to us by kisans as well as merchants who became victims of this misunderstanding or mismanagement between the Union Government and the State Government. Here is a statement made by Rao Birendra Singh who was the Chief Minister then. Is it not a fact that Rao Birender Singh had openly stated repeatedly that as Chief Minister he had lifted this particular ban and allowed the traders there to export their foodgrains to various places, specially Calcutta and that the Government of India thought it fit, unnecessarily, according to me, and wastefully also to ask this wonderful CBI to discover what Rao Birender Singh as the then Chief Minister had himself openly said he had done, and that he was responsible for lifting this ban? He himself rose on a point of personal explanation in their Vidhan Sabha and said:

"The State Government was empowered to allow the export of coarse grains through permits and the Dal Ministry's decision to lift the restrictions was right".

He added he did it in order to favour the farmers and the producers and also the traders of course, because they wanted to make some business out of it. Under these circumstances, why is it that the Government of India are not prepared to reach some sensible decision and evolve some reasonable and wise policy in order to settle this matter and relieve these traders, who, in a *bona fide* manner, had exported crores worth of foodgrains, from all these troubles in courts as well as with their own officers ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : The reason is this. The Chief Minister made this statement, but the Chief Minister had no authority to do it.

SHRI RANGA : The people are not expected to know all these intricacies.

SHRI JAGJIWAN RAM : I am coming to that. The people were not concerned, only a few traders. It is not a question of removal of ban. One thing should be clear to the House. If the ban is removed, any trader is free to take any foodgrains from that area to any part of the country. That was not the position. All the traders from Haryana were not in a position to take it. It was only a few favoured ones who were able to avail of the permission. The statement was made on the 11th, and it appears that some traders were ready with their stocks that so many bookings took place on the 12th. So, it is not a question of people or all the traders having been affected. It was a question of a few favoured traders who knew the thing beforehand, before the Chief Minister made that statement. He had no authority to do that.

SHRI RANGA : That is the beauty of your permit-licence raj.

SHRI JAGJIWAN RAM : Prices in Haryana shot up within two days, and I as Food Minister of India had to see that the people who had to purchase foodgrains in Haryana itself were not put to great hardship. Therefore, I had to see, since the action of the Chief Minister was not legal, what action we could take, and action was taken. Whether our action was justified or not has been tested in various courts. The traders took it to the lower court and the High Court, and it has been held that the Haryana Government had no authority and that the permits that were issued were not valid permits.

Then, the question comes about settlement. It may be that a few small traders might have suffered, but whenever such action is taken, that is inevitable.

Today, the position is that all the matters are in court and the stock at Howrah has been confiscated; in respect of some stock there has been an injunction from the Calcutta High Court. The confiscated stock has been sold, and the money has been deposited with the court. The traders have made appeals, and if the court says that they should be paid, the money will be refunded.

SHRI CHINTAMANI PANIGRAHI : The hon. Minister has made it clear that these transactions have taken place without valid permits and even without removal of the ban. The CBI has already submitted its report in which it has named some railway officers and certain other officers as being involved in these transactions. I would like to know what action has been taken against those officers who have been proved to be involved in this deal, and if no action has been taken, why it is being delayed.

SHRI ANNASAHIB SHINDE : The investigation has not been completed so far, though it is about to be completed, and the CBI has not so far submitted its report.

SHRI CHINTAMANI PANIGRAHI : It is reported in the papers that they have already submitted the report. We would like to know what part of the investigation still remains to be completed.

MR. SPEAKER : Whatever the papers might say, the Minister says the investigation is still going on.

श्री यज्ञदत्त शर्मा : अध्यक्ष महोदय, पिछली बार हरियाणा के मध्यावधि चुनाव के अवसर पर सरकार की कांग्रेस पार्टी ने इस सवाल को चुनाव का मूद्दा बनाकर चुनाव लड़ा है। मैं मंत्री महोदय से जामना चाहूंगा

कि सी० बी० आई० की रिपोर्ट जैसा कि समाचार पत्रों से पता चला है सरकार के पास आ चुकी है, या यदि वह नहीं आई है तो जब भी वह रिपोर्ट आयेगी, क्या उसे सदन की मेज पर रखेंगे ताकि लोगों को उसके बारे में जानकारी प्राप्त हो ?

SHRI ANNASAHIB SHINDE : I do not think that at this stage anything can be said about this. The hon. member can put the question to the Home Ministry.

श्रीमती जयाबेन शाह : अध्यक्ष महोदय, यह सारी खराबी जोनल रेस्ट्रिक्शंस की वजह से है। मैं यह जानना चाहती हूं कि इस साल की जो ज्यादा खरीफ की क्राप हुई है और रबी की क्राप भी अच्छी हुई है, अच्छा मौसम रहा है लास्ट ईयर भी और इस साल भी, तो क्या इस को मद्देनजर रखते हुए कम से कम व्हीट का जोन रद्द करने का आदेश फूड मिनिस्टर जारी करेंगे ? क्योंकि इस की वजह से सारे देश में बहुत सा करप्शन चल रहा है। इस को आप पकड़ें या न पकड़ें हर एक जगह अनाज आता जाता है। फिर भी हमारा देश एक ही है तो हमारे देश में जोनल रेस्ट्रिक्शन नहीं होना चाहिए।

SHRI S. K. TAPURIAH : The hon. Minister mentioned a number of times the legal position. I wonder whether he will also be prepared to look into the moral aspect of it. The announcement was made on 10th October by the then Chief Minister of Haryana and published in all the newspapers on the 11th October and was announced by the All India Radio also an organisation over which the Chief Minister had no authority or control. Still the hon. Minister says that he had to wait till the official letter came to him, which took six days. During this period quite a lot of *golmal*, as he himself says, went on. The Railways were also involved in this. The Railways knew very well that the order to stop the movement came under the Essential Commodities Act and no movement can take place without the direct and explicit instruction from the Central Government. The Railways also belong to the Central Government. May I know whether the railways have also made a departmental enquiry as to how this has happened and what this Government has done about this matter? Has the CBI made any enquiries into the railway's lapses?

SHRI ANNASAHIB SHINDE : As far as the position of the Railways is concerned, I have already explained that it is subject to investigation. In regard to statements, etc. appearing in the Press, I do not think that the Government of India is expected to act on the basis of Press reports. Only when we receive some official information we can act.

SHRI SHIVAJIRAO S. DESHMUKH : May I pointedly ask the hon. Ministers whether the innocent traders of Haryana purchased grains at rock bottom prices from the sturdy and hardworking peasants of Haryana and with the support of the administrators got an illegal order issued and also got it proclaimed by the All India Radio and undertook round the clock loading of wagons and moved caravans of truckloads . . .

MR. SPEAKER : You are summing up all the supplementaries. What is your question ?

SHRI SHIVAJIRAO S. DESHMUKH : . . .telegraphically conveyed to the Central authorities only on a holiday for amending the Essential Commodities Act; while the Central administrators were on a holiday, they allowed their legal and administrative intellect to go on a holiday also and return after the holidays. Meanwhile transactions worth crores of rupees took place. Would this be investigated by the CBI ?

MR. SPEAKER : You summed up very well. This is what they are doing now. We take up the call attention notice now.

WRITTEN ANSWERS TO QUESTIONS

पाकिस्तान में भारतीय उच्चायोग

***368 श्री शिव कुमार शास्त्री :**
डा० सूर्य प्रकाश पुरी :
श्री रामावतार शर्मा :

क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पाकिस्तान स्थित भारतीय उच्चायोग के कर्मचारियों को अपने कर्त्तव्य का पालन करने में बहुत कठिनाई पेश आ रही है;

(ख) यदि हां, तो क्या पाकिस्तान सरकार के साथ इस सम्बन्ध में कोई पत्र व्यवहार किया गया है; और

(ग) यदि हां, तो पाकिस्तान सरकार की इस सम्बन्ध में क्या प्रतिक्रिया है ?

वैदेशिककार्य-मंत्रालय में राज्य मंत्री (श्री ब० रा० भगत) : (क) से (ग). कई मौकों पर, पाकिस्तान-स्थित भारतीय मिशनों ने भारतीय राजनयज्ञों को परेशान करने की उन घटनाओं के प्रति पाकिस्तान सरकार से विरोध प्रकट किया है जिनमें वियना अभिसमय और सर्वमान्य अंतर्राष्ट्रीय आदर्शों का उल्लंघन हुआ है । इन विरोध-प्रदर्शनों की पाकिस्तान की ओर से उपयुक्त प्रतिक्रिया नहीं हुई है । परन्तु, भारत सरकार ने उम्मीद नहीं छोड़ी है और वह पाकिस्तानी अधिकारियों के साथ इस मामले में कार्रवाई कर रही है ।

INDIA'S SPECIAL OFFICER IN BHUTAN

*369. SHRI BEDABRATA BARUA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Bhutan has requested Government to raise the strength of India's Special Office in Bhutan;

(b) whether this matter was raised at the time of recent visit of the Prime Minister; and

(c) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) No request has been received from the Government of Bhutan to raise the strength of India's Special Office in Bhutan.

(b) No, Sir.

(c) Does not arise.

MODERNISATION OF NAVY

*370. SHRI INDRAJIT GUPTA: Will the Minister of DEFENCE be pleased to state:

(a) the total allocation made in the Five Year Defence Plan for the development and modernisation of the Indian Navy;

(b) how much of this amount has been spent so far; and

(c) the progress so far achieved in this respect?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) to (c). The Defence Plan 1964-69 did not cover any specific allocation but only a broad assessment of needs. The total amount spent on the Navy during the Plan period including the amount budgetted in 1968-69, is Rs. 203.40 crores.

आयात कमीशन प्राप्त सैनिक अधिकारियों को सेवा मुक्त किया जाना

*371. **श्री अटल बिहारी वाजपेयी :**
श्री शारदानन्द :
श्री बलराज मधोक :
श्री जगन्नाथ राव जोशी :
श्री नारायण स्वरूप शर्मा :
श्री रणजीत सिंह :

क्या **रक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) अब तक कितने आपात कमीशन प्राप्त सैनिक अधिकारियों को सेवामुक्त किया गया है;

(ख) उनमें से कितने लोग अभी बेरोजगार हैं;

(ग) क्या उनमें से कुछ लोगों को सैनिक सेवा में पुनः बुला लिया गया है; और

(घ) यदि हाँ, तो उनकी संख्या कितनी है ?

प्रति रक्षा मंत्री (श्री स्वर्ण सिंह) : (क) चिकित्सा अफसरों के अतिरिक्त 2360 । इस संख्या में वह शामिल है कि जिनकी सेवाएं 31 जुलाई, 1968 तक अनुशासनिक कारणों या अयोग्यता या अन्य कारणोंवश समाप्त कर दी गई थीं, या जो निर्योग्यता के कारण सेवा से निवृत्त कर दिए गए थे । इसके अतिरिक्त 994 आपाती कमीशन प्राप्त अफसरों को 1 अगस्त, 1968 के पश्चात सेवा से विमुक्त करने के आदेश जारी किए गए हैं ।

(ख) अब तक 1061 सेवा निवृत्त अफसरों को वैकल्पिक रोजगार प्राप्य किया गया है ।

(ग) जी नहीं ।

(घ) प्रश्न नहीं उठता ।

SILVER JUBILEE CELEBRATION OF AZAD HIND GOVERNMENT

*372. SHRI SAMAR GUHA :
SHRI S. N. MAITI :

Will the Minister of DEFENCE be pleased to state :

(a) whether Government have received any representation regarding the observance of Silver Jubilee Celebrations of the Foundation Day of the Azad Hind Government formed under Netaji Subhas Chandra Bose; and

(b) if so, the nature thereof and the steps taken or proposed to be taken for observing the historic day of Armed Revolution against the former imperialist Rules, which falls on the 21st October, this year ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Yes, Sir.

(b) The representation has requested for :

(1) Memorial services by the Indian Armed Forces in Delhi, Mairang and Kohima;

(2) Issue of gallantry medals and certificates to the INA heroes;

(3) Setting up of a committee to draw up a military history of the battle of liberation conducted by the INA;

(4) Changing the name of the Indian Military Academy to Netaji Military Academy;

(5) Re-naming one of the Army divisions as "Azad Hind Division"; and

(6) Arranging for an exhibition of arms and other equipment used by the INA.

The matter is under consideration.

LAND REFORMS LEGISLATION

*373. SHRI LOBO PRABHU : Will the PRIME MINISTER be pleased to state :

(a) whether Planning Commission have examined that the assumption of ownership of land by Government under the Land Reforms Legislation in the States has involved recourse to court by owners, who are disposed to accept permanent tenure and fair rents from their tenants, even as under proprietors;

(b) whether Planning Commission have advised States to allow owners and tenants who agree to the creation of underproprietary tenures to opt out of tenancy legislations; and

(c) whether in the opinion of the Commission such under proprietary rights would increase the value of tenancies and also provide security to loans ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) It is true that enforcement of tenancy reform measures has led to some litigation. The principal land reform laws have been included in the Ninth Schedule to the Constitution with a view to reducing litigaton.

(b) No Sir.

(c) Does not arise.

APPROACH PAPER ON FOURTH PLAN

*374. SHRI P. RAMAMURTI :
SHRI E. K. NAYANAR :
SHRI UMANATH :

Will the PRIME MINISTER be pleased to state :

(a) whether the Planning Commission has published an "Approach Paper on Fourth Plan".

(b) if so, whether it is a fact that the country will need external assistance to the tune of Rs. 5,000 crores for the Fourth Plan; and

(c) how Government propose to invest the external assistance ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir.

(b) and (c). The amount of external assistance that could be taken credit for in financing development programmes during the Fourth Five Year Plan will be decided and indicated in the Draft Plan, after the reports of the Working Groups, currently engaged in assessing resources and requirements of the economy, become available to the Planning Commission.

EQUAL DISTRIBUTION OF INDUSTRIES TO STATES

*375. SHRI HEM RAJ: Will the PRIME MINISTER be pleased to refer to the reply given to Starred Question No. 733 on the 20th March, 1968 and state the steps which have been considered for inclusion in the Fourth Five Year Plan for the diversification and the equal distribution of industries in the various States, Union Territories and regions?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): As stated earlier in reply to the previous Question, it is not feasible to distribute industries equally among all parts of the country because of techno-economic factors. The Fourth Five Year Plan is still under preparation and the additional measures to foster the regional dispersal of industries are under consideration.

NAGA HOSTILES' CAMPS

*376. SHRI R. K. SINHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Naga hostiles have shifted their camps from villages into jungles and hills;

(b) whether it is also a fact that such a move on their part is for the purpose of restoring to guerilla war for which they are trained by the Chinese; and

(c) if so, whether Government have made adequate preparations to meet the challenge?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b). As a result of the action taken on 7th June at Jotsoma, and the strict enforcement of the Agreement on Suspension of Operations by the security forces, it is likely that some camps used by the Underground Nagas have been shifted further into the interior.

(c) Yes, Sir.

I.F.S. COMMITTEE'S REPORT *Re.* RESEARCH OFFICERS AND LIBRARY STAFF

*377. SHRI RAM SWARUP VIDYARTHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the action which has so far been taken on para 108 of the recommendation of the Indian Foreign Service Committee's Report regarding the removal of dissatisfaction among the Research Officers and Library staff of the Library; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) and (b). The recommendation is under consideration. The relevant data has been collected from the Ministries concerned and other sources and is under study. At present there is a general ban on the revision of pay-scales. However, Government are considering the possibility of rationalising the pay-scales of Research Officers and Library staff in the Ministry of External Affairs, in conformity with scales for similar personnel in other Ministries. They are examining certain related matters such as cadre structure, promotion prospects, etc.

PUBLIC SECTOR INDUSTRIAL PROJECTS DURING 1968-69

*378. SHRI ANBUCHEZHIAN: Will the PRIME MINISTER be pleased to state:

(a) the total amount provided by the Planning Commission for the public sector industrial projects during 1968-69; and

(b) the projects allowed by the Planning Commission to be undertaken during the year?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) The overall outlay envisaged in the public sector for the industrial and mineral sector during 1968-69 is Rs. 539 crores.

(b) A detailed list of the projects included in the 1968-69 Annual Plan is given in the Annual Plan Report already presented in the Lok Sabha.

AGREEMENT WITH U.K. *Re.* INDIANS IN KENYA HAVING BRITISH PASSPORTS

*379. SHRI SITARAM KESRI :
SHRI OM PRAKASH TYAGI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have arrived at an agreement with the Government of U.K. about the Indians in Kenya holding British passports who might wish to come to India;

(b) if so, the details thereof; and

(c) whether the same concession would be extended to the Indians in other African countries ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) and (b). Yes, Sir. A copy of the Press Rslease relating to the arrangements made with the British Government in regard to the resettlement of citizens of Indian origin belonging to the United Kingdom and Colonies and residing in Kenya, is placed on the Table of the House.

(c) The situation in other African countries does not warrant such arrangements.

Statement

Arrangements have now been made between the British and Indian Governments in regard to the resettlement of persons of Indian origin holding United Kingdom passports and resident in Kenya who are compelled to leave Kenya and wish to go to India. Where such persons are denied permits for residence or for the practice of their trade or profession, or their livelihood is curtailed by the restriction of their right to trade, the British High Commission will place an appropriate endorsement in their passports giving the holders the right of entry to the United Kingdom. It is the intention of the Government of India, through the appropriate Indian authorities and representatives in Kenya, to provide any such persons, if they are not otherwise disqualified from admission, with visas for entry into India with a view to possible eventual settlement. The necessary administrative procedures are being instituted in the British and Indian High Commissions in Nairobi.

DEFENCE PRODUCTION SUPPLY ORDER WITH PRIVATE SECTOR

*380. DR. RANEN SEN : Will the Minister of DEFENCE be pleased to state :

(a) the value of defence orders so far placed with the private sector and for which items;

(b) whether the performance of the private sector in this respect has been satisfactory in terms of quality and timing of delivery; and

(c) if not, whether Government propose to stop placing of orders with the private sector for defence production ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) Orders for 4650 items of the value of Rs. 19.47 crores have been placed with the private sector by the Department of Defence Supplies. The items fall under various categories like, components and stores for Vehicles, Armaments, Electrical & Electronics, Marine, Engineering & General.

(b) Yes.

(c) Does not arise.

अठारह राष्ट्रों का निरस्त्रीकरण सम्मेलन

381. श्री मोहन स्वरूप : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 16 जुलाई, 1968 को जेनेवा में अठारह राष्ट्रों का निरस्त्रीकरण सम्मेलन हुआ था;

(ख) क्या यह भी सच है कि भारत के प्रतिनिधि ने एक प्रस्ताव प्रस्तुत किया था, जिसमें रूस और अमरीका से अनुरोध किया गया था कि परमाणु शस्त्रों के प्रसार को रोकने सम्बन्धी संकल्प में चीन को भी सम्मिलित किया जाये;

(ग) यदि हां, तो इसके क्या परिणाम निकले; और

(घ) इस सम्बन्ध में इन देशों की प्रतिक्रिया क्या थी ?

वैदेशिक-कार्य मंत्रालय में राज्य-मंत्री (श्री ब० रा० भगत) : (क) जी हां ।

(ख) जी नहीं ।

(ग) और (घ). प्रश्न नहीं उठते ।

INDIAN PROPERTY SEIZED BY GOVERNMENT OF ZANZIBAR

*382. SHRI BABURAO PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that by a Presidential Decree of the 17th March, 1964, the Government of Zanzibar has seized and misappropriated property worth several crores of rupees belonging to Indian individuals and institutions without paying any compensation;

(b) the nature, details and value of the movable and immovable property belonging to the Indians seized in this manner so far with names of their owners;

(c) the effective measures taken by our Government to get compensation for what has been seized and to prevent further confiscation in addition to our usual protest note; and

(d) the particulars of number of Zanzibar citizens and their property in India, if any?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) On the 17th March, 1964, the Government of Zanzibar promulgated a Presidential Decree providing for the confiscation of immovable property in cases where the President of Zanzibar thought that such acquisition was in the national interest, and that the acquisition of such property without payment of compensation would not cause undue hardship to the owner. The Decree in question is applicable to all persons holding property in Zanzibar.

(b) Under the Decree, the Government of Zanzibar has acquired immovable property of Asians, Arabs and of others. According to the latest information available from our High Commissioner in Tanzania, 27 houses, one stone-crushing mill and all beach cottages belonging to Asians were confiscated upto May, 1968. The value of the property or the names of the owners are not known to us.

(c) The Government of India cannot interfere in what is an internal affair of the Government of Zanzibar.

(d) Zanzibar being part of Tanzania, is one of the Commonwealth countries and as such its citizens are exempt from registration formalities. No information is available about their property in India.

PARTICIPATION OF SOUTH AFRICAN AND PORTUGESE DELEGATES IN UNCTAD CONFERENCE

*383. SHRI JYOTIRMOY BASU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is a trade ban imposed by U.N.O. on South Africa and Portugal; and

(b) if so, the circumstances under which South African delegates were included in the recent UNCTAD Conference in Delhi?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) The UN General Assembly and the Security Council have adopted Resolutions calling upon Member States to discourage trade with South Africa and Portugal, among other measures to bring pressure on them to abandon their reprehensible policies.

(b) In terms of General Assembly Resolution 1955 (XIX), all Members of the United Nations, including South Africa and Portugal were entitled to participate in UNCTAD II. Under her agreement with the United Nations, India as the host country, was obliged to issue visas to the South African delegates, and it was not open to her to exclude them from the Conference. Portugal did not attend the Conference.

DEFENCE PRODUCTION IN PRIVATE SECTOR

*384. SHRI PREM CHAND VERMA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that during a meeting with the representatives of private industries, the Minister of Defence Production told them that more and more items of defence production would be ordered from private firms;

(b) whether it is also a fact that the Minister had assured them that Government would pay developmental expenditure and would ensure full use of production capacity continuously;

(c) if so, whether there has been any change in the policy for the production of defence material recently; and

(d) what further items are proposed to be given for production to the private sector and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA : (a) to (d). The basic policy as enunciated in the Industrial Policy Resolution is that arms and ammunition and allied items of defence equipment should be manufactured in the Government Undertakings. There has been no change in this Policy. However, for achieving maximum possible self-sufficiency in Defence requirements and to speedily arrange the indigenous manufacture of items hitherto imported, increasing efforts have to be made to utilise the capacity in the civil sector. In this context the representatives of the private industries were informed that there should be greater participation by them in the defence effort and that they would be given facilities like technical assistance, developmental costs and continuous orders to the extent possible.

भारत पाकिस्तान वार्ता

*385. **श्री रघुवीर सिंह शास्त्री** : क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने विभिन्न समस्याओं को हल करने के लिये वार्ता आरम्भ करने का पाकिस्तान को कोई नवीन प्रस्ताव रखा है;

(ख) यदि हां, तो उस पर पाकिस्तान सरकार की क्या प्रतिक्रिया है ?

वैदेशिक कार्य मंत्रालय में राज्य मंत्री (श्री ब० रा० भगत) : (क) भारत सरकार बराबर इस बात का प्रयत्न कर रही है कि दोनों देशों के आपसी संबंधों को सामान्य करने के उद्देश्य से बातचीत करने के लिए पाकिस्तान राज़ी हो जाए ।

(ख) पाकिस्तान सरकार का रवैया अभी तक या तो नकारात्मक रहा है या अस्पष्ट ।

श्रव्य-दृश्य प्रचार निदेशालय के कलाकार कर्मचारियों को भुगतान

*386. **श्री मधु लिमये** : क्या **सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार श्रव्य-दृश्य प्रचार निदेशालय के कलाकार कर्मचारियों को वर्ष के अन्त में उनके वेतनों के अतिरिक्त पर्याप्त राशि भी देती है ; और

(ख) यदि हां, तो गत तीन वर्षों में जिस कला या कलाकृति के लिये प्रत्येक कलाकार कर्मचारी को यह राशि दी गई तथा पृथक पृथक रूप से उसका ब्यौरा क्या है और इस राशि का किस मद के अन्तर्गत भुगतान किया गया ?

सूचना और प्रसारण मंत्री (श्री के० के० शाह): (क) और (ख). जी, नहीं । परन्तु यह बताया जाता है कि हाल ही में सरकार ने प्रतिक्षालयों और अन्य ऐसे स्थानों में जो जनता की पहुंच हो सकती है, प्रदर्शन के अतिरिक्त, सरकारी प्रकाशनों, कलेंडरों, डायरियों, पोस्टरों, फोल्डरों में फिर से उपयोग करने के लिये तदर्थ आधार पर, 32 कलाकारों की 52 कलाकृतियां चुन कर खरीदी थीं । ये सभी कलाकार सामान्यतया अपनी कृतियां कला प्रदर्शनी कक्षों में बेचते हैं और इनमें से अनेकों ने राष्ट्रीय पुरस्कार भी जीते हैं । उक्त 32 कलाकारों में से 23 विज्ञापन और दृश्य प्रचार निदेशालय में काम करते हैं । एक विवरण सदन की मेज़ पर रख

दिया गया है, जिसमें विज्ञापन और दृश्य प्रचार निदेशालय के कलाकारों की सरकार द्वारा ली गई कलाकृतियों के सम्बन्ध में भाग (ख) में पूछी गई जानकारी दी हुई है। [पुस्तकालय में रखा गया। देखिये संख्या एल०टी०-1651/58]। उन्होंने ये कलाकृतियां कार्यालय समय से बाहर अपने खर्च पर तैयार की थीं।

LETTER FROM MADAM SVETLANA

*387. SHRI HARDAYAL DEVGUN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Madam Svetlana has written a letter recently to Government seeking permission to settle permanently in India;

(b) if so, whether Government have considered the letter; and

(c) if so, the decision taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) No, Sir.

(b) and (c). Do not arise.

चीन की धमकी

*388. श्री शशि भूषण : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इस समाचार की ओर दिलाया गया है कि चीन ने एक वृहद योजना बनायी है जिसके अन्तर्गत चीन की सेना में पन्द्रह करोड़ सैनिक होंगे जो उचित समय पर तीन दिशाओं में आगे बढ़ कर पड़ोसी देशों पर विजय प्राप्त करेगीं;

(ख) क्या सरकार का ध्यान समाचार पत्रों में छपे समाचारों की ओर भी दिलाया गया है कि उक्त सेना के प्रथम आक्रमण का अन्तिम लक्ष्य ईराक और दक्षिण पूर्वी एशिया के देश होंगे, जिनमें आस्ट्रेलिया और भारत भी हैं; और

(ग) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है?

वैदेशिक-कार्य मंत्रालय में राज्य मंत्री (श्री ब० रा० भगत) : (क) से (ग). माननीय सदस्य सम्भवत: उस पुस्तक की विषय वस्तु का उल्लेख कर रहे हैं जिसका नाम है: 'मनुष्य, ईश्वर, अथवा स्पिंक्स-माओ से तुंग का राजनीतिक विश्लेपण", यह पुस्तक कोलम्बो में ट्रिब्यून प्रेस ने प्रकाशित की है।

यह एक लेखक विशेष का मूल्यांकन है और उसमें भारत सरकार की प्रतिक्रिया का प्रश्न नहीं उठता।

INDIAN TROOPS WITH I.C.C. AT SAIGON

*389. SHRI K. LAKKAPPA:
SHRI K. M. KOUSHIK:
SHRI VIRBHADRA SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Indian troops assigned to the International Control Commission posted at Saigon are living in barracks in a "Slum" within the zone of Viet-Cong rocket attack;

(b) whether it is also a fact that these barracks are dilapidated; and

(c) if so, the steps which have been taken by Government to look after the welfare of the Indian troops abroad?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) to (c). Since 1954 Indian troops are living in barracks within the Army Camp in Saigon where the offices of the three Delegations (Canada-India-Poland) and the International Commission Secretariat are located. This cannot be called a slum, though in the prevailing circumstances in Saigon there has been some deterioration in the conditions of these barracks. A team of Officers is now visiting the Headquarters of the three International Commissions in Vietnam, Cambodia and Laos to look into the present situation and the problems of Indian personnel serving with these Commissions.

LOSSES DUE TO CLOSURE OF SUEZ CANAL

*390. SHRI M. L. SONDHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have enquired into the financial loss to Indian interests as a result of the closure of the Suez Canal;

(b) if so, the result thereof; and

(c) the steps which have been taken by Government to minimise Indian losses?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b). As already stated in answer to Unstarred Question No. 8350 on 24th April, 1968, while it is not possible to estimate the loss, India is incurring an additional expenditure of an estimated 22.5 million Rupees per month because of the higher freight charges which have to be paid for our imports from the West. Since statistics of freight paid on exports are not maintained, it is not possible to assess the additional expenditure incurred on our exports.

(c) Government have succeeded in getting the surcharge on freight rates reduced by about 2½ to 5 per cent.

COMPULSORY MILITARY TRAINING

3058. SHRI BABURAO PATEL: Will the Minister of DEFENCE be pleased to state:

(a) the number of fully trained citizens in military training and/or in use of fire-arms in the N.C.C., Territorial Army, Civilian Rifle Training School and Home Guards, separately, so far;

(b) whether Government have ever considered the necessity of giving compulsory military training to all adults; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): (a) The numbers are as follows:—

(i) *N.C.C.*—26,96,400

(ii) *Territorial Army*—40,288.

This is the present strength; figures of those, who have retired/resigned from the Territorial Army, are being collected and will be laid on the Table of the House.

(iii) *Civilian Rifle Training School.*

There is no Civilian Rifle Training School; but, about 1,87,000 civilians were trained under the Civilian Rifle Training Scheme up to the end of 1966. Further data will be collected and laid on the Table of the House.

(iv) *Home Guards*—2,91,608.

(b) The variety of schemes mentioned above are available for providing military training or training involving the use of fire-arms to the people at large. These provide an ample base for the needs of defence in an emergency. Any scheme of compulsory military training due to the vastness of the country's population is fraught with difficulties of management in finding defence personnel and equipment required for training and expense. It is doubtful if there is any real necessity for such a scheme. In the circumstances, it is practical wisdom to proceed on the limited basis, indicated above.

(c) Does not arise.

छावनियों के सिविल क्षेत्रों में ओल्ड ग्रांट लैंड

3059. डा० गोविन्द दास : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या छावनियों के सिविल क्षेत्रों में 'ओल्ड ग्रांट लैंड' कहलाने वाली भूमि, जिस पर लोगों ने मकान बना रखे हैं, उन्हें किसी निश्चित समझौते के आधार पर दी गई थी और यदि हां, तो क्या यह समझौता लिखित था ;

(ख) क्या सरकार ने इस समझौते के अन्तर्गत कुछ शर्तें रखी थीं और यदि हां, तो क्या उस भूमि के मालिकों को वे शर्तें बता दी गई हैं और यदि हां, तो क्या उसके लिए एक प्रति सभा पटल पर रखने का सरकार का विचार है ;

(ग) क्या एक शर्त यह है कि इस भूमि पर मकान का पुनर्निर्माण करने के लिये भूमि का पट्टा लेना अनिवार्य है ;

(घ) यदि हां, तो छावनी अधिनियम के किस खंड तथा नियमों के अन्तर्गत यह प्रतिबन्ध लगाये गये हैं ; और

(ङ) ये शर्तें लगाने के क्या कारण हैं, जो देश के विकास के लिये हानिकारक सिद्ध हो सकती हैं ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) : (क) और (ख). गवर्नर जनरल इनकौन्सल द्वारा जारी किये गये जनरल आर्डर ने वह शर्तें निर्धारित कीं, कि जिसके अधीन 'पुरानी ग्रांटों' कार्यान्वित की गई थी। ग्रांट की शर्तों का हर एक ग्रांटी द्वारा पालन किया जाना था, और उन द्वारा भी कि जिन्हें उसकी बाद में ग्रांट अन्तरित हो। गवर्नर जनरल इन कौन्सल द्वारा जनरल आर्डर नम्बर 179 दिनांक 12 सितम्बर, 1836 की एक प्रति सभा पटल पर रख दी गई है। [पुस्तकालय में रख दी गयी। देखिये संख्या LT—1652/68]।

(ग) और (घ). और बातों सहित ग्रांटी द्वारा स्वीकार की जाने वाली ग्रांट की शर्तों के अनुसार स्थल सरकार की सम्पत्ति है, और सरकार उसका कब्जा किसी समय इस के मूल्य की जानकारी सहित पुनः लेने का अधिकार सुरक्षित रखती है, कि जिन को निर्माण के लिए अधिकृत किया गया हो। चूंकि पुनर्निर्माण पुनर्हस्तगत करने की लागत को बढ़ा देता है, यह सरकार की क्षमता में है कि उस पर वह आपत्ति करे, या उसके लिए जनरल आर्डर नम्बर 179 के पैरा में लिखित पहली शर्त तथा कंटोनमेंट लैण्ड तथा एडमिनिस्ट्रेशन रूल्ज, 1967 और कन्टोन्मेंट एक्ट के अनुभाग 181(4)(ख) के अनुसार उचित शर्तों पर उस के लिए सहमत हो जाए।

(ङ) उस समय ऐसी शर्तें छावनियों में सरकार के हितों की सुरक्षा के लिए निर्धारित की गई थीं, जो मुख्यतः सैनिक आवश्यकताओं के लिए उद्दिष्ट की गई थी। पट्टे द्वारा पट्टे के अधिकारों का विनियमन सुव्यवस्था विकास में फलीभूत होगा, और छावनी निधि में उचित वृद्धि सुनिश्चित करेगा।

उत्तर प्रदेश में आयुध कारखानों में उत्पादन

3060. **श्री गं० च० दीक्षित** : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में स्थापित आयुध कारखानों में गत पांच वर्षों में कितनी युद्ध सामग्री तैयार की गई तथा इससे कितनी विदेशी मुद्रा की बचत हुई ;

(ख) क्या उन कारखानों में उत्पादन निर्धारित लक्ष्यों के अनुसार हुआ था ; और

(ग) यदि नहीं, तो इसके क्या कारण थे ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र) : (क) क्षेत्रवार एक एक आर्डनेंस फैक्ट्री में उत्पादन किए गए युद्ध सामान की राशि प्रकट करना लोकहित में नहीं है।

(ख) और (ग). आर्डनेंस फैक्ट्रियों में उत्पादन प्रायः नियत लक्ष्यों के अनुरूप है।

मध्य प्रदेश के समाचार-पत्रों को विज्ञापन

3061. **श्री गं० च० दीक्षित** : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार मध्य प्रदेश के अंग्रेजी तथा हिन्दी दैनिक समाचारपत्रों को विज्ञापन दे रही है ;

(ख) यदि हां, तो उन दैनिक समाचार-पत्रों की संख्या कितनी है ;

(ग) गत तीन वर्षों में सरकार ने मध्य प्रदेश में प्रत्येक समाचारपत्र को विज्ञापन देने पर कुल कितनी धनराशि व्यय की ;

(घ) उक्त अवधि में उनमें से प्रत्येक समाचारपत्र की दैनिक प्रकाशन संख्या कितनी थी ; और

(ङ) उक्त विज्ञापन किस आधार पर दिये जाते हैं ?

सूचना और प्रसारण मंत्री (श्री के० के० शाह) : (क) जी, हां।

(ख) : अंग्रेजी—2

हिन्दी—20

(ग) भिन्न-भिन्न समाचार-पत्रों को दिये गये विज्ञापनों और उनको दी गई धन राशि के बारे में जो सूचना है वह विज्ञापन और दृश्य प्रचार निदेशालय और सम्बन्धित पत्रों के बीच गोपनीय समझी जाती है। सम्बन्धित पत्रों की पूर्व सहमति के बिना इस बारे में इकतरफा सूचना देना अच्छी व्यापार नैतिकता नहीं है।

(घ) भारत के समाचार-पत्रों के रजिस्ट्रार द्वारा संकलित 1965, 1966 तथा 1967 के वार्षिक प्रकाशन 'प्रेस इन इण्डिया' के भाग II, में खपत का ब्यौरा दिया गया है। इन प्रकाशनों की प्रतियां सदन की मेज पर रखी जा चुकी हैं।

(ङ) विज्ञापनों के लिये पत्र-पत्रिकाओं का चयन करते समय निम्नलिखित सिद्धान्त ध्यान में रखे जाते हैं :—

(1) प्रभावी खपत (सामान्यतः 1000 से कम बिक्री वाले समाचार पत्रों का उपयोग नहीं किया जाता)।

(2) प्रकाशन में नियमितता (लगातार 6 महीने का प्रकाशन आवश्यक है)।

(3) पाठकों की श्रेणी।

(4) पत्रकारिता सम्बन्धी नैतिकता के स्वीकृत स्तरों का पालन।

(5) अन्य बातें जैसे छपाई स्तर, उपलब्ध धन के अन्दर अन्दर किन किन भाषाओं और क्षेत्रों में विज्ञापन देते हैं।

(6) विज्ञापन की दरें जो सरकार की प्रचार आवश्यकताओं के लिये उचित और स्वीकृत समझी जाय।

ऐसे समाचार पत्रों को विज्ञापन नहीं दिये जाते जो साम्प्रदायिकता का विषैला प्रचार करते हों या हिंसा को उकसाते हों या सार्वजनिक शीलता और नैतिकता के सामाजिक तौर पर स्वीकृत सिद्धान्तों का उल्लंघन करते हों, और इस प्रकार राष्ट्रीय हितों को क्षति पहुंचाते हों।

"मध्य प्रदेश रेजिमेंट"

3062. **श्री गं० च० दीक्षित** : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश में एक सशस्त्र सेना रेजिमेंट बनाने और उसका नाम 'मध्य प्रदेश रेजिमेंट' रखने का सरकार का विचार है ;

(ख) यदि हां, तो कब ;

(ग) यदि नहीं, तो इसके क्या कारण हैं ;

(घ) क्या किसी अन्य राज्य में भी ऐसी रेजिमेंट बनाने का सरकार का विचार है ; और

(ङ) यदि हां, तो इसके क्या कारण है ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) : (क) से (ङ). सशस्त्र सेना की कोई रेजिमेंट बनाने का कोई प्रस्ताव नहीं है, न उसे मध्य प्रदेश या किसी अन्य राज्य के नाम पर नामकरण का ही। जहां तक इसके कारणों का संबंध है, सदस्य महोदय का ध्यान 10 अप्रैल, 1968 को सदन में उत्तर दिए गए अतारांकित प्रश्न संख्या 6836 के उत्तर की ओर आकर्षित किया जाता है।

HEAVY WATER PLANT

3063. **SHRI G. S. MISHRA** : Will the PRIME MINISTER be pleased to state :

(a) the salient features of the Heavy Water Plant in Kota;

(b) whether Korba was also one of the sites proposed earlier for establishing a Heavy Water Plant; and

(c) if so, the reasons for ignoring this site for installing the Heavy Water Plant ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) The proposed Heavy Water Plant will have an annual production capacity of 100 tonnes. It will be based on the combination of dual temperature exchange and vacuum distillation processes. The energy requirement of the Plant will be met from surplus steam generated in the Rajasthan Atomic Power Station.

(b) Yes, Sir; Korba was one of the sites considered for the location of the Heavy Water Plant.

(c) The capital outlay on the Plant and the cost of production of heavy water will be lower and the construction period shorter if the Plant were set up alongside the Rajasthan Atomic Power Station.

BROADCASTS OF SONGS BY ARTISTES

3064. SHRI G. S. REDDI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is the policy of Government to promote broadcasting of only recorded songs in place of songs by artistes themselves;

(b) whether it is a fact that this policy does not encourage the different artistes in the country to display their talents; and

(c) how many recorded and how many artistes programmes are arranged in the A.I.R. stations at New Delhi, Vijayawada and Hyderabad on an average daily ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) No, Sir.

(b) Does not arise.

(c) Daily average recorded music and music programme by Casual artistes at Delhi, Vijayawada and Hyderabad Stations is given below :—

	Gramophone Records		Artistes Programme	
	Hrs.	Mts.	Hrs.	Mts.
Delhi	5	23	11	02
*Vijayawada	0	55	2	00
Hyderabad	1	54	5	01

*The figures are only in respect of programmes originating at the Vijayawada station; the music programmes relayed by this station from Hyderabad have not been included.

BROADCAST OF SANSKRIT SLOKAS

3065. SHRI G. S. REDDI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government propose to broadcast religious slokas in respective regional languages in place of Sanskrit Slokas; and

(b) if not, the reasons therefor ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) and (b). Devotional songs in regional languages are regularly broadcast from AIR Stations. Sanskrit Slokas also figure in the devotional music programme. The suggestion about Sanskrit Slokas being replaced by hymans in regional language is being examined by Jullundur Station.

रायपुर और जबलपुर में ट्रांसमीटर

3066. श्री गं० च० दीक्षित : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रायपुर तथा जबलपुर आकाशवाणी केन्द्रों (मध्य प्रदेश) में लगे ट्रांसमीटर कम शक्तिशाली हैं ;

(ख) क्या सरकार का विचार वहां पर शक्तिशाली ट्रांसमीटर लगाने का है ;

(ग) यदि हां, तो उसका ब्यौरा क्या है : और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह) : (क) : जी नहीं।

(ख) जी, नहीं ।

(ग) सवाल नहीं उठता ।

(घ) मध्य प्रदेश राज्य में प्रसारण क्षेत्र में और वृद्धि, रायपुर और जबलपुर के ट्रांसमीटरों की शक्ति बढ़ाकर करने की बजाय कुछ और मीडियम वेव ट्रांसमीटर लगाकर करने का प्रस्ताव है।

MUJAHID FORCE IN PAKISTAN

3067. SHRI MAHANT DIGVIJAI NATH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Pakistan is again reorganizing Mujahid force to serve as effective second line of defence of Pakistan;

(b) if so, whether these Mujahids are being sent by Pakistan to Kashmir to create trouble and communal riots like that of 1965; and

(c) if so, Government's reaction thereto?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) to (c). The Para Military Force of Pakistan called the Mujahid Force has been in existence for quite some time. There are indications that the training of this force is being improved. Pakistani agents have come to notice in Kashmir. It is Government's endeavour to foil Pakistani designs for creating turmoil in Jammu and Kashmir and safeguard the security of our country, which includes Jammu and Kashmir.

उत्तर प्रदेश की चौथी योजना के लिए साधन

3068. **श्री मोलहू प्रसाद** : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश सरकार चौथी योजना के लिए अपने साधनों से कितनी धन राशि एकत्रित करेगी;

(ख) केन्द्रीय सरकार द्वारा कितनी धनराशि की व्यवस्था की जायेगी ; और

(ग) प्रत्येक मद पर, मदवार, कितनी धनराशि व्यय की जायेगी ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) से (ग). इनका अभी निश्चय नहीं किया गया है।

SUBMARINE MANUFACTURING FACTORY

3069. SHRI MANGALATHUMADAM: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that there was a proposal sometime in 1962-63 to start a submarine manufacturing factory in public sector near Ponneri, Madras;

(b) whether it is also a fact that some preliminary discussions were also held between the officials of the Ministry, State Government and the Ministry of Railways about the site; and

(c) the reasons for dropping the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) to (c). No, Sir.

A proposal was, however, considered for the setting up a production unit for Marine Diesel Engines at Ennore near Madras. The final decision regarding the location of this unit at Ranchi was taken by the Government after considering the recommendations of a team of technical officers of M/s. MAN of West Germany who are the collaborators. At the same time to reduce capital expenditure, Government decided to restrict the role of the unit to manufacture of small components and assembly and testing of engines.

The site at Ranchi entailed the least capital expenditure and is near Heavy Engineering Corporation, the major component supplier.

RISHIKESH-BADRINATH ROAD

3070. SHRI YASHPAL SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether the roads built by the Border Roads Organisation from Rishikesh

to Badrinath and round about became unserviceable due to land-slides at certain places this year; and

(b) if so, the reasons therefor and the action taken in the matter?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) Through traffic on Rishikesh-Badrinath road was interrupted on account of land slides on a few occasions in this year. During the pilgrimage season the road was blocked for over 24 hours on three occasions.

(b) The road passes through the Himalayan regions, which are geologically young and unstable. In certain areas, the soil mantle consists of layers of shale. It starts moving down due to seepage of water during rains. Over most of the Himalayan regions, land slides and slips on account of rains and snow are common. Whenever they occur, immediate action is taken to clear the slides/slips and make the road traffic worthy at the earliest.

Minister's Visit to Badrinath

3071. SHRI VASUDEVAN NAIR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that he went to the border areas including Badrinath for a quick survey of the arrangements to be made for border publicity;

(b) whether it is a fact that alongwith his convoy of eight cars there was also a vehicle carrying a squad from the Song and Drama Division of A.I.R.;

(c) whether this vehicle met with an accident; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Yes, Sir.

(b) No, Sir. The ill-fated vehicle carrying the drama troupe of the Song and Drama Division, did *Not* form a part of my party.

(c) and (d). After the unlucky vehicle had moved about 18 miles from Rishikesh, it swerved from the road, jumped through the low parapet down the ravine, went hurtling down to about 50 feet along the slope, dashed against a big tree and came to a halt. According to the driver, the steering wheel had got jammed. All the occupants of the vehicle were injured and one of them, Shri Prem Singh, Stage Assistant of the Song and Drama Division succumbed to his injuries and died in the hospital on the same day. The rest were discharged after the necessary medical treatment.

South West Africa

3072. DR. RANEN SEN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether all attempts made by the U.N. Security Council to compel South Africa to hand over the administration of South West Africa to the World Organisation have failed; and

(b) if so, the further steps which India propose to take in the U.N. to put an early end to South Africa's control over South West Africa?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). The General Assembly at its last session had recommended to the Security Council to take effective measures to ensure the removal of the South African presence from South West Africa and to secure its independence. The Security Council has not yet met to consider these measures.

Kashmir Issue in U.N.O.

3073. SHRI YAJNA DATT SHARMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the statements made recently by the Foreign Minister of Pakistan in the Pak. Assembly that Pakistan was determined to help the people of Kashmir to secure their right to self-determination and that Pakistan will take the Kashmir issue to the United Nations; and

(b) if so, the reaction of Government thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Government have seen press reports to this effect. According to Pakistani newspapers, the Foreign Minister of Pakistan is reported to have stated that Pakistan would raise the Kashmir issue in the United Nations when the situation was ripe.

(b) India's position on Kashmir has been made clear, time and again, in Parliament and in the Security Council. The mere fact that Pakistan chooses to consider the question of raising the issue in the United Nations, can make no difference to that position. If the issue is raised in the Security Council, Government will deal with the situation suitably.

NAGAS LINK WITH INSURGENCY MOVEMENT

3074. SHRI M. L. SONDHI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government are aware that the Naga underground have established close links with an insurgency movement in a belt stretching from Yunan in China and running across Northern Burma to the Tirap and Nagaland and border of India; and

(b) if so, the steps which Government have taken to strengthen Indian operational forces and seal the border ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Government are aware of the links between Naga Underground and some insurgent elements in Notrhern Burma.

(b) Government have tightened security, patrolling, intelligence etc. along the Indo-Burma border.

हिंडन हवाई अड्डे के असैनिक कर्मचारियों का सामान्य भविष्य निधि का लेखा

3075 श्री निहाल सिंह : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गाजियाबाद स्थिति हिंडन हवाई अड्डे में काम करने वाले तीसरी और चौथी श्रेणी के कर्मचारियों को उनके वेतन से काटे गये सामान्य भविष्य निधि के लेखों का वार्षिक विवरण नहीं दिया जाता है ;

(ख) यदि हां, तो इसके क्या कारण हैं ; और

(ग) क्या इन कर्मचारियों को भविष्य में ऐसे विवरण देने का सरकार का विचार है ?

प्रतिरक्षा मंत्रालय में उपमंत्री (श्री मं० रं० कृष्ण) : (क) और (ख) . जनरल प्राविडेंट फण्ड के वार्षिक विवरण अपरिवर्तनशीलता से उन असैनिक तृतीय श्रेणी तथा चतुर्थ श्रेणी कर्मचारियों को दिए जाते हैं जो हिंडन हवाई अड्डे, गाजियाबाद में काम करते हैं । तदपि, कई हालतों में योगकर्ताओं को यह विवरण वितरित नहीं किए जा सके, क्योंकि वह उन्हें लेने नहीं आए, या इसलिए कि काम की बहुतायत के कारण जी० पी० फण्ड अकाउंट् नम्बर दिए न जा सके ।

(ग) प्रश्न नहीं उठता ।

परमाणु शक्ति उत्पादन केन्द्रों के निकट कृषि-उद्योग समूह

3076. श्री निहाल सिंह :

श्री महाराज सिंह भारती :

क्या प्रधान मंत्री 27 मार्च, 1968 के अतारांकित प्रश्न संख्या 5474 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या परमाणु शक्ति आयोग द्वारा नियुक्त किये गये कार्यकारी ग्रुप ने सस्ती अणु शक्ति उत्पादित करने वाले केन्द्रों के निकट एक कृषि-उद्योग समूह स्थापित करने के संबंध में अपना प्रतिवेदन दे दिया है ;

(ख) यदि हां, तो उसकी मुख्य बातें क्या हैं ; और

(ग) यदि नहीं, तो इस मामले में और कितना समय लगेगा ?

प्रधान मंत्री, अणुशक्ति मंत्री, योजना मंत्री तथा वैदेशिक कार्य मंत्री (श्रीमती इन्दिरा गांधी) : (क) से (ग). कार्यकारी ग्रुप द्वारा प्रारम्भिक अध्ययन कार्य पूरा किया जा चुका है तथा ग्रुप ने अपनी रिपोर्ट पेश कर दी है। रिपोर्ट का ब्यौरा उसका परिनिरीक्षण करने के बाद दिया जायेगा।

POWERFUL TRANSMITTER FOR KANPUR

3078. SHRI S. M. BANERJEE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a powerful transmitting station has been established in Kanpur; and

(b) if not, whether this is likely to be established during the Fourth Plan period?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) and (b). No, Sir. As it is well served by existing arrangement at Kanpur and Lucknow.

SCIENTIFIC ASSESSMENT OF WEAPONS AND ACCESSORIES

3079. SHRI YAMUNA PRASAD MANDAL: Will the Minister of DEFENCE be pleased to state:

(a) whether Government propose to make a detailed scientific assessment on the basis of the study already taken regarding the weapons and accessories after the Indo-Pak, conflict in 1965;

(b) whether it is proposed to develop these weapons, specially suited for high altitudes and deserts;

(c) whether it is a fact that about 88 scientists have been assimilated with forward area units and coastal areas on the basis of 1965 scheme;

(d) whether it is also a fact that the five year scheme regarding Research Organisations and Development of the modern army has been finalised; and

(e) when it is likely to be brought into effect?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) Scientific assessment of the various specialised problems including weapons and equipment is carried out by the different groups of Defence Research and Development Organisation and the Services as a regular measure. The studies which were carried out by the various R & D teams in the wake of the last Indo-Pak conflict in 1965 have been taken into consideration for this purpose.

(b) The specialised problems of terrain including high altitudes and deserts on our land borders have been kept in view in the development of our weapons and equipment.

(c) Since 1965 a total number of 279 scientists have completed orientation attachment with the active Army units in the forward areas. This scheme was further extended for attachment of scientists to Naval ships and shore establishments, and is now being extended to cover attachment to the active Air Force units/formations.

(d) and (e). The Five Year programmes in respect of R & D Establishments/Laboratories for the period 1969—74 have been framed on the basis of known and anticipated requirements of the Services in consultation with the Users.

LIBERATION MOVEMENT IN PORTUGUESE ANGOLA AND OTHER AFRICAN TERRITORIES

3080. SHRI INDRAJIT GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the question of giving effective material support to the liberation movement in Portuguese Angola and other African territories has been considered by Government; and

(b) if so, the steps which have been taken in this direction?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir.

(b) The Hon'ble Member's attention is invited to the information already given in

reply to the following questions, asked recently in the Lok Sabha:

(i) Starred Question No. 454, dated 6th March, 1968.

(ii) Unstarred Question No. 10111, dated 8th May, 1968, and

(iii) Unstarred Question No. 676, dated the 24th July, 1968.

MALAYISA-PHILIPPINES DISPUTE

3081. SHRI INDRAJIT GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Malaysia has sought India's support in her dispute with Philippines over Sabah; and

(b) if so, Government's attitude thereon?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Both Malaysia and Philippines have conveyed to us their respective stands on Sabah.

(b) The Government of India hopes that the two sides will be able to resolve this matter amicably by mutual discussions.

PAK. ACCUSATION AGAINST INDIA ON IMPLEMENTATION OF KUTCH AWARD

3083. SHRI N. R. LASKAR:
SHRI CHENGALRAYA NAIDU:
SHRI ANBUCHEZHIAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Pakistan Government have been accusing India of delaying the implementation of the Kutch Award publicly in International forums as a part of their anti-Indian tirade;

(b) if so, the reaction of Government thereto; and

(c) when the award is likely to be fully implemented?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) The Government of India are not aware of any such publicity by the Government of Pakistan in international forums.

(b) Does not arise.

(c) The demarcation work in accordance with the Kutch Tribunal's Award is likely to be completed by May, 1969.

INDIAN CONSULATE IN SAIGON

3085. SHRI N. R. LASKAR:
SHRI CHENGALRAYA NAIDU:
SHRI D. C. SHARMA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the building of the Indian Consulate in Saigon was badly damaged on the 11th June, 1968 due to the Vietcong rocket attack on the city of Saigon;

(b) whether it is also a fact that some persons in the staff were also injured and killed due to the attacks;

(c) if so, the total loss suffered by our consulate there; and

(d) the steps which have been taken to protect the staff and building in Saigon?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) The building in which Consulate-General of India is housed is a multi-storeyed apartment type building. The office of the Consulate-General is situated on part of the first floor of the building. On the morning of 11th June a rocket hit the pavement in front of the building damaging badly one shop on the ground floor; due to impact of this explosion many glass panes in the building including those in the office of Consulate-General were broken. In one room of the office of the Consulate General there were couple of cracks in the wall.

(b) No member of the staff of the Consulate-General was injured or killed.

(c) The damage to office premises of the Consulate-General, has been repaired by the landlord of the building.

(d) Our Consulate staff takes all possible steps to safeguard their persons and property as are practicable in the prevailing conditions in Saigon.

SOVIET LAND NEHRU AWARD

3086. SHRI MANIBHAI J. PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of the Indian literary persons who have been awarded the Soviet Land Nehru Award recently;

(b) the details of the awards; and

(c) the total expenditure which Government had to incur in this connection?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) The following eminent persons have been awarded the Soviet Land Nehru Award for 1967:

1. Shri Raghupati Sahai Firaq
2. Shri G. Sankara Kurup
3. Shri Manmatha Roy
4. Shri L. N. Bhave
5. Shri Balraj Sahni
6. Shri K. K. Nair
7. Shri Gopal Haldar
8. Shri R. Venkataraman

(b) The details of the Awards are:

(i) Five Prizes of Rs. 8,000 each for literary works and five prizes of Rs. 2,500 each for journalistic works and a free two weeks visit to the U.S.S.R. including the return fare.

(ii) In addition, ten prizes of Rs. 1,000 each for literary works and ten prizes of Rs. 800 each for journalistic works including published series of photographs.

(c) No expenditure was incurred by the Government of India.

फास्ट टेस्ट ब्रीडर रिएक्टर

3087. श्री महाराज सिंह भारती :

श्री या० सां० मिश्र :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) भाभा परमाणु अनुसंधान केन्द्र में फास्ट टैस्ट ब्रीडर रिएक्टर के विकास के संबंध में किये जाने वाले अनुसंधान कार्य में अब तक क्या प्रगति हुई है ; और

(ख) उक्त रिएक्टर के विकास के लिये हमारे रिएक्टर इंजीनियरी विभाग द्वारा कितना समय लगाये जाने की संभावना है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) इस रिएक्टर प्रणाली के विभिन्न विकल्पों की जांच की गई है तथा एक ऐसी प्रणाली को अन्तिम रूप दिया जा रहा है जो मुख्यतः हमारी आवश्यकताओं के अनुरूप है । बड़ी संख्या में इंजीनियरों तथा वैज्ञानिकों को विभिन्न विदेशी प्रयोगशालाओं तथा भाभा परमाणु अनुसंधान संस्थान में फास्ट रिएक्टर तकनीक में प्रशिक्षण दिया गया है । इस बारे में प्रारम्भिक डिजाइन रिपोर्ट तैयार करली गई है तथा अब डिजाइन का विस्तृत अध्ययन किया जा रहा है ।

(ख) इस परियोजना में कितना समय लगेगा यह बता सकना अभी सम्भव नहीं, तथापि, इस दिशा में प्राथमिकता के आधार पर कार्य किया जा रहा है ।

तारापुर परमाणु बिजली घर के लिये युरेनियम

3088. श्री महाराज सिंह भारती :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या तारापुर परमाणु विद्युत केन्द्र के लिये युरेनियम डायोक्साइड ईंधन बनाने के लिये भाभा परमाणु अनुसंधान केन्द्र ने जो परियोजना प्रस्तुत की थी, उसके बारे में सरकार ने कोई निर्णय किया है ; और

(ख) यदि हां, तो इस परियोजना के कब तक पूरे होने की सम्भावना है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) परियोजना अभी विचाराधीन है ।

(ख) प्रश्न नहीं उठता ।

फास्ट ब्रीडर रिएक्टर के ईंधन के रूप में यूरेनियम मोनो कारबाइड का प्रयोग

3089. श्री महाराज सिंह भारती : क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भाभा आणुविक गवेषणा केन्द्र के फास्ट ब्रीडर रिएक्टर के लिये उचित ईंधन के रूप में यूरेनियम मोनो कारबाइड के प्रयोग पर विचार किया है ; और

(ख) यदि हां, तो उसकी उत्पादन लागत क्या है और उसकी उत्पादन संबंधी प्रगति क्या है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) :

(क) और (ख) जी हां, पहले पहल बनाये जाने वाले फास्ट ब्रीडर रिएक्टर में कार्बाइडों के मिश्रण को प्रयोग में लाने का विचार नहीं है ।

JAWANS AND OFFCERS IN ARMY, NAVY AND AIR FORCE

3090. SHRI BHOGENDRA JHA: Will the Minister of DEFENCE be pleased to state:

(a) the total number and proportion of our jawans to those of officers in the Naval Air and Armed Forces at present;

(b) the proportion of the officers to that of soldiers in the leading countries of the World and our neighbouring countries;

(c) whether Government are contemplating to make any change in this ratio; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) to (d). The number of officers and Jawans depends on the requirements and functions of different types of Units and Formations. It would not be in the public interest to disclose the details in respect of each type or the overall average proportion.

No official information is available regarding the proportion in other countries.

SUB-COMMITTEE OF PRESS COUNCIL ON MONOPOLISTIC TENDENCIES IN PRESS

3091. SHRI R. K. SINHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Press Council has appointed a sub-Committee to examine the question of monopolistic tendencies in the Press;

(b) if so, what is the scope of the Committee; and

(c) whether the recommendations of the Committee will be of mandatory nature?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Yes, Sir.

(b) The scope of the Committee is governed by Section 12(2)(j) of the Press Council Act which empowers the Council to undertake study of developments which may tend towards monopoly or concentration of ownership of newspapers, including a study of the ownership or financial structure of newspapers, and, if necessary, to suggest remedies therefor.

(c) No, Sir. The Sub-Committee would submit its report to the Press Council for consideration. The recommendations of the Committee are not mendatory.

INDIANS IN KENYA

3092. SHRI R. K. SINHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is not a fact that the Kenya Government have asked all Asians to hand over certain types of business to the Kenya citizens;

(b) how many Indian families would be affected by such a decision of the Kenya Government; and

(c) the steps which Government propose to take to provide relief to the effected Indians?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) By a gazette Notification dated the 12th July, 1968, the Government of Kenya have announced that trade licences given to non-citizens in respect of certain specified items would not be renewed after December 31st, 1968.

(b) The population of Indian nationals in Kenya is only 4000 approximately. Most of them are engaged in professions which will not be affected. However, this will have repercussions on certain sections of Asians who are British passport holders and engaged in retail trades etc. The exact number is not known.

(c) If any of the affected people choose to come to India for permanent settlement, they will be given the prescribed customs and I.T.C. concessions.

CONFERENCE OF OFFICIALS OF INDIA AND CEYLON

3093. SHRI R. K. SINHA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any proposal has been made by the Prime Minister of Ceylon for a conference of the officials of the two countries.

(b) if so, the subjects which have been suggested for the meeting; and

(c) the reaction of Ceylon Government thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) to (c). The Prime Minister of Ceylon and India agreed in September, 1967 that senior officials of the two governments should meet once a year to review the progress of Indo-Ceylon relations in all fields and exchange view on other matters of common interest. The Government of Ceylon have been approeched through diplomatic channels for a meeting of senior officials as envisaged above. No date has so far been fixed for the meeting.

न्यूयार्क स्थित भारतीय दूतावास का पुस्तकालय

3094. श्री रामस्वरूप विद्यार्थी : क्या वैदेशिक-कार्य मंत्री 29 अगस्त 1966 के अतारांकित प्रश्न संख्या 2644 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय पुस्तकालय को न्युयार्क स्थित भारतीय दूतावास में पुस्तकाध्यक्ष के पद पर नियुक्त किया गया है ;

(ख) यदि हां, तो कब से ; और

(ग) यदि उपरोक्त भाग (क) का उत्तर 'नहीं' हो, तो विलम्ब के क्या कारण हैं और भारतीय नागरिक को पुस्तकाध्यक्ष के पद पर कब नियुक्त किया जायेगा ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) :

(क) और (ख) भारत आस्थायी पुस्तकाध्यक्ष अभी नियुक्त नहीं किया गया है।

(ग) स्थानीय पद को भारत आस्थायी पुस्तकाध्यक्ष के रूप में परिवर्तित करने के बारे में निर्णय हो गया है परन्तु चालू वित्तीय वर्ष में वित्तीय कठिनाइयों के कारण यह क्रियान्वित नहीं हो सका। अगले वित्तीय वर्ष के लिए बजट अनुमान तैयार करने समय इस मामले पर पुनः विचार होगा।

वैदेशिक-कार्य मंत्रालय के ऐतिहासिक प्रभाग का पुस्तकालय

3095. श्री रामस्वरूप विद्यार्थी : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय के ऐतिहासिक प्रभाग के पुस्तकालय में इस समय कुल कितनी पुस्तकें हैं ;

(ख) वर्गीकृत तथा अवर्गीकृत पुस्तकों की संख्या कितनी-कितनी है ;

(ग) अवर्गीकृत पुस्तकों को वर्गीकृत न करने के क्या कारण हैं ;

(घ) क्या दो बार या तीन बार कुछ अवर्गीकृत पुस्तकों की खरीद के मामलों की सूचना सरकार को प्राप्त हुई है ; और

(ङ) यदि हां, तो इसके लिये जिम्मेदार व्यक्तियों के विरुद्ध क्या कार्यवाही की गई है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) 65,000 (मोटे तौर पर, जिसमें किताबों से इतर सामग्री शामिल नहीं हैं ।)

(ख) क्रमशः 53,290 और 11,800 (मोटे तौर पर) ।

(ग) अवर्गीकृत पुस्तकों में ऐसी पुस्तकें आती हैं जो किसी विशेष प्रयोजन के लिए हों और इस पुस्तकालय के नियमित वर्गीकृत पुस्तक संग्रह में न रखी जाएं ।

(घ) कभी-कभी किन्हीं परिस्थितियों में और विशेष प्रयोजनों से एक ही पुस्तक की बहुत-सी प्रतियां खरीदी गई हैं । चूंकि कुछ पुस्तकें अवर्गीकृत रह जाती हैं इसलिए व कई बार खरीदी जाती ों, ऐसी बात नहीं

(ङ) प्रश्न नहीं उठता ।

लंदन स्थित भारतीय उच्चायोग में पुस्तकाध्यक्ष

3096. श्री रामस्वरूप विद्यार्थी : क्या **वैदेशिक-कार्य** मंत्री 29 अगस्त, 1966 के अतारांकित प्रश्न संख्या 3645 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या लंदन स्थित भारतीय उच्च आयोग में किसी भारतीय की पुस्तकाध्यक्ष के रूप में इस बीच नियुक्ति की गयी है ;

(ख) यदि हां, तो उसका चयन किस प्रकार किया गया है ;

(ग) क्या नेपाल तथा ढाका स्थित हमारे मिशनों में भारतीयों की पुस्तकाध्यक्षों के रूप में नियुक्तियां करने में इसी प्रक्रिया का अनुसरण किया गया था ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) :

(क) और (ख) : संघ लोक सेवा आयोग के परामर्श से और भरती के नियमों के अनुसार लंदन स्थित अपने हाई कमीशन में पुस्तकाध्यक्ष नियुक्त किए जाने के लिए एक व्यक्ति चुन लिया गया है लेकिन इस पद पर अभी तक उसकी नियुक्ति हुई नहीं है ।

(ग) काठमांडू वाली जगह पर विदेश मंत्रालय से एक योग्य पुस्तकाध्यक्ष भेज दिया गया है । भारत के ढाका-स्थित उप-हाई कमीशन में पुस्तकाध्यक्ष का कोई पद नहीं है ।

(घ) लंदन और काठमाडु के दो पदों पर नियुक्ति करने के लिए अलग-अलग तरीका अपनाया गया था क्योंकि दोनों पदों के महत्व और वेतन-मान में अंतर है । काठमांडु में पुस्तकाध्यक्ष के पद का वेतन मान 370-575 रुपये है, जैसा कि विदेश मंत्रालय मे है । इंडिया हाउस के पद का वेतन-मान इससे कहीं अधिक अर्थात् 680-900 रुपये है तथा उस पर कुछ अतिरिक्त जिम्मेदारियां और काम हैं । इसलिए लंदन वाली जगह के लिए अधिक व्यापक क्षेत्र से भरती की गई है, जिसमें सारे सरकारी दफतर आते हैं; और यह संघ लोक सेवा आयोग के माध्यम से की गई है । इसके लिए विदेश मंत्रालय के पुस्तकाध्यक्ष भी प्रार्थना-पत्र भेज सकते हैं ।

विदेशों में स्थित भारतीय दूतावासों में पुस्तकालय

3097. श्री रामस्वरूप विद्यार्थी : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 जनवरी, 1968 को विदेशों के भारतीय तथा विदेशी कितने-कितने पुस्तकाध्यक्ष थे ;

(ख) उनमें से कितने प्रशिक्षत हैं और कितने अप्रशिक्षित हैं ; और

(ग) अप्रशिक्षित पुस्तकाध्यक्षों के स्थान पर प्रशिक्षित भारतीय पुस्तकाध्यक्ष नियुक्त करने के संबंध में क्या कार्यवाही की जा रही है ।

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) :

(क) से (ग) : सूचना इकट्ठी की जा रही है और यथा समय सदन की मेज पर रख दी जाएगी ।

GARDEN REACH WORKSHOP, CALCUTTA

3098. SHRI MOHAMMAD ISMAIL :
SHRI GANESH GHOSH :
SHRI BHAGABAN DAS :

Will the Minister of DEFENCE be pleased to state :

(a) the technical qualifications required for the post of Assistant Junior Supervisors in the Garden Reach Workshop, Calcutta;

(b) if so, whether it is a fact that a large number or Assistant Junior Supervisors are below the prescribed qualifications and some are even non-matriculates;

(c) the number of Assistant Junior Supervisors who do not possess the prescribed qualifications; and

(d) the reasons for appointing Assistant Junior Supervisors who do not fulfil the prescribed qualification ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) (b) and (d). No minimum qualifications have been prescribed for promotion or direct recruitment to the posts of Assistant Junior Supervisors. As far as promotion is concerned, the policy of the Company is to promote from workmen with long years of experience on Shop floor and proven ability. Direct recruitment is normally restricted to holders of technical diplomas and persons who are Matriculates. In direct recruitment, exceptions are only made in the case of ex-servicemen or persons with specialised experience.

(c) The Company has directly recruited 11 ex-servicemen and 5 other non-matriculates who had specialised training. The total number of Assistant Junior Supervisors in the Garden Reach Workshops Ltd. is 116.

भारत के स्वतन्त्रता संग्राम के सम्बन्ध में पश्चिम जर्मनी में प्रकाशित हुई पुस्तक

3099. श्री मोहन स्वरूप : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत के स्वतंत्रता संग्राम के संबंध में पश्चिम जर्मनी में एक पुस्तक प्रकाशित हुई है ;

(ख) यदि हां, तो उसका ब्योरा क्या है ; और

(ग) क्या यह पुस्तक जनता को उपलब्ध कराई जायेगी ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक कार्य मंत्री (श्रीमती इंदिरा गांधी) :

(क) से (ग) : सूचना इकटठी की जा रही है और सुलभ होते ही सदन की मेज पर रख दी जाएगी ?

RENEWAL OF CASH COLLECTION BOXES OF GURDWARA DEHRA SAHEB AND GURDWARA NANKANA SAHEB IN PAKISTAN

3100. SHRI BABURAO PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that cash collection boxes of Gurdwara Dehra Saheb,

Lahore containing Rs. 1,180 and of Gurdwara Nankana Saheb containing Rs. 48,000 were forcibly removed by the Officials of Muslim Waqf Board of Pakistan in September, 1967 after badly belabouring the Indian Sikh Sewadars;

(b) the steps taken by Government besides the usual protest note to the Government of Pakistan to restore the loss and prevent further such outrages on places sacred to Hindu and Sikh sentiment; and

(c) if so, the result thereof and if not, the reasons therefor ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) In September, 1967 the Waqf Department of the Government of Pakistan removed a cash box containing Rs. 118/- in Pakistani currency and some money in Indian currency from Gurdwara Dehra Saheb, Lahore. The cash box, which contained the offerings at the Gurdwara, was replaced by another box by the Pakistan Waqf Department. Similarly, the Waqf Officials also removed the cash box from the Gurdwara Nankana Saheb. The exact amount of money lying in that cash box is not known.

(b) and (c). The Government took up this matter with the Pakistan Government in February, 1968. The Pakistan Government have since informed us that the Evacuee Property Trust Board set up by the Government of Pakistan will be responsible for the maintenance and upkeep of non-Muslim shrines. The Sikh Sewadars have been divested of all their administrative responsibilities. The Government are examining what further steps should be taken in the matter.

TIBETANS IN INDIA

3101. SHRI BABURAO PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the total amount spent by Government on the education, resettlement and other relief measures of Tibetans so far;

(b) the number of Tibetans in India at present, camp-wise;

(c) the reasons why these Tibetans have refused to accept Indian citizenship offered to them:

(d) whether it is a fact that a large number of these Tibetans have recently embraced Christianity and expressed a desire to migrate to foreign countries; and

(e) if so, how many and for what reasons ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) The total amount of money spent by Government till 31-3-67, on relief rehabilitation, resettlement and education of Tibetan refugees in India, is Rs. 5.50 crores. Final figures of expenditure for the year ending 31-3-68, are not yet available, but the expenditure is expected to be approximately Rs. 90 lakhs.

(b) The total number of Tibetan Refugees in India is approximately 51,000. Camp-wise statement is laid on the Table of the House. [*Placed in Library. See No. LT-1653/68*].

(c) Under the existing laws, Indian citizenship is not offered to a foreigner or to a community. Those desiring to become Indian citizens have to make individual applications in accordance with the Indian Citizenship Act, 1955. The question of Tibetans having refused Indian Citizenship offered to them, therefore, does not arise.

(d) No such case has come to the notice of the Government of India.

(e) Does not arise.

MANUFACTURE OF MARINE DIESEL ENGINES AT GARDEN REACH WORKSHOP, CALCUTTA

3102. SHRI JYOTIRMOY BASU :
SHRI B. K. MODAK :
SHRI GANESH GHOSH :
SHRI BHAGABAN DAS :

Will the Minister of DEFENCE be pleased to state :

(a) whether there is any collaboration agreement between the Garden Reach Workshop, Calcutta and MAN of West Germany for the manufacture of 12,000 HP marine diesal engines for the Hindustan Shipyard;

(b) if so, the details of the collaboration agreement and cost of production and selling price of each engine.

(c) the total number of engines produced so far and the total number of engines purchased by the Hindustan Shipyard; and

(d) the reasons for difference in the number of engines produced and number of engines taken by the Hindustan Shipyard ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) and (b). A Licence Agreement was concluded between the Government of India and M/s. MAN of West Germany for the production of wide range of MAN Diesel Engines in India up to about 30,000 BHP. The implementation of the agreement was assigned to Garden Reach Workshops Ltd., Calcutta.

Under the Agreement the Collaborators will supply the necessary technical documents and know-how for the establishment of the manufacture of the engines; if required they will also supply raw materials, tools, etc.; they will undertake to train the Indian personnel at their works and will also make available the services of their technicians to assist in the establishment of manufacture. According to the final project report the sales prices of the engines are not expected to be more than the pre-devaluation CIF costs of the engines.

(c) Nil. Production is expected to be established in 1969 and the big sized engines are initially being taken up for production to meet the requirements of the Hindustan Shipyard.

(d) Does not arise.

Warrant Officers Entitlement to Class I Railway Travel

3103. SHRI JYOTIRMOY BASU : Will the Minister of DEFENCE be pleased to state :

(a) whether all the Warrant Officers are entitled to class I Railway travel;

(b) if not, the warrant officers of which services are not allowed Class I travel; and

(c) the amount of journey rate allowance paid to different categories of Defence service personnel ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Yes.

(b) Does not arise.

(c) I. *Journey allowance of Officers of Army, Navy and Air Force.*

(I) *While travelling within peace areas—*

(i) *On temporary Duty—*
Incidentals @ 35 paise for every 10 Kilometres or part thereof if it exceeds 5 Kilometres; or one Daily Allowance for every 24 hours of railway journey or part thereof at ordinary rates, whichever is less.

(ii) *On Permanent Duty—*
Incidentals at double the rates mentioned in (i) above; *plus* half-a-month's pay subject to a maximum of Rs. 150/-.

(II) *While travelling with or to/from field area—*
Journey Daily Allowance @ Rs. 10/- per diem.

2. *Journey allowance of JCOs/Warrant Officers/Other Ranks of the Army and corresponding ranks in the Navy and the Air Force.*

(i) While travelling on duty.—Rs. 4.50 per diem.

(ii) While travelling on leave.—Rs. 3.50 per diem.

NOTE.—On transfer, those who are borne on authorised married establishments at both ends, or whose families had been allowed to reside in duty station at the time of transfer, are allowed also a cash allowance as follows :—

JCOs/CPOs/MWOs/WOs/ Flt. Sgts	Rs 40-00
Others	Rs. 30-00

All India Radio, Calcutta

3105. SHRI JYOTIRMOY BASU : Will the Minister of INFORMATION AND BROADCATING be pleased to state :

(a) whether Government have got any scheme to reorganise the whole set-up of

the Calcutta Station of the All India Radio;

(b) if so the details thereof; and

(c) when the same is likely to be implemented ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) to (c). No revised set-up from administrative point of view is contemplated. But from 21-7-1968 when the high power transmitter was commissioned the new transmitter carries Calcutta 'A' programme. The transmitter which was carrying 'A' programme will now carry 'B' programme and the transmitter which was carrying 'B' programme will carry Vividh Bharati. The transmitter which carried Vividh Bharati till 21-7-1968 will be a stand-by.

Prime Minister's Visit to Japan

3106. SHRI S. C. SAMANTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the date for the visit of the Prime Minister to Japan in October, 1968 has been finalised;

(b) if so, the important problems over which the Prime Ministers of the two countries are likely to have discussion; and

(c) the countries the Prime Minister is likely to visit onward on the return journey ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Details of our Prime Minister's proposed visit to Japan are being finalised in consultation with the Japanese Government and a formal announcement will be made in due course.

(b) Usually, no agenda is drawn up for talks between the Heads of Government on such occasions. They usually discuss various international problems and matters of mutual interest.

(c) Prime Minister does not plan to visit anyother country on this occasion.

Advisory Committees of Ministry of Information and Broadcasting

3107. SHRI PREM CHAND VERMA : Will the Minister of INFORMATION AND BROADCATING be pleased to refer to the reply given to Unstarred Question No. 739 on the 24th July, 1968 and state :

(a) the Committees which have been abolished and for how long each Committee has been in existence.

(b) why the remaining Committees are considered necessary and what changes of functions are being brought about; and

(c) the functions and membership of the Committees in existence ?

THE MINISTER OF INFORMATION AND BROADCASTNG (SHRI K. K. SHAH) : (a) A statement is laid on the table of the House. [*Placed in Library. See No. LT*-1654/68].

(b) and (c). Continuance of the remaining Committees has been considered necessary as they have either been set up under the provisions of an Act or have been found useful for advising Government or its media units on matters concerning them. Information about changes in functions of these Committees and about the membership and functions of the Committees in existence is being collected and will be laid on the table of the House.

अमरीका के सेक्रेटरी आफ स्टेट द्वारा दिया गया वक्तव्य

3108. श्री रघुवीर सिंह शास्त्री :

क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान अमरीका सैक्रेटरी आफ स्टेट श्री डीन रस्क द्वारा भारत पर चीन के आणविक आक्रमण किस रूप में लिया जाए विषय पर, अमरीका की वैदेशिक कार्य समिति में दिए गए इस आशय के वक्तव्य की ओर दिलाया गया है कि किसी भी देश पर हुए आणविक आक्रमण पर सुरक्षा परिषद को विचार करना होगा ; और

(ख) यदि हां, तो भारत सरकार की, इस संबंध में क्या प्रतिक्रिया है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) :

(क) जी, हां। हमने अखबारों में पढ़ा है।

(ख) सरकार का विचार है कि परमाणु आयुधों में अग्रधर्षण करने, अथवा किसी परमाणु आयुध विहीन देश के विरुद्ध इस प्रकार के अग्रधर्षण की धमकी देने से ऐसी स्थिति उत्पन्न हो जाएगी जिसमें सुरक्षा परिषद की राष्ट्र-संघ चार्टर के अनुसार कार्य करना पड़ेगा।

श्रव्य-दृश्य प्रचार निदेशालय के प्रदर्शन कक्ष का पुनर्गठन

3109. श्री मधु लिमये : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि श्रव्य-दृश्य प्रचार निदेशालय के प्रदर्शनी विभाग का 1967 में पुनर्गठन किया गया था, जिसके फलस्वरूप इसके खर्च में 20 प्रतिशत वृद्धि हो गई है ; और

(ख) यदि हां, तो पुनर्गठन के फलस्वरूप इस विभाग पर कुल कितनी अतिरिक्त राशि व्यय होगी और इसके द्वारा किस प्रकार के अतिरिक्त सेवाएं और कार्य किए जायेंगे ?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह):

(क) विज्ञापन और दृश्य प्रचार निदेशालय का प्रदर्शनी विभाग वित्त मन्त्रालय के स्टाफ निरीक्षण एकक की सिफारिशों को कार्यान्वित करने के लिये पुनर्गठित किया गया था। पुनर्गठन पर कोई अतिरिक्त खर्चा नहीं हुआ।

(ख) प्रश्न नहीं उठता।

REGIONAL IMBALANCES IN NATIONAL ECONOMY

3111. SHRI MADHU LIMAYE :
SHRI DEORAO PATIL :

Will the PRIME MINISTER be pleased to state :

(a) whether Government's attention has been drawn to the speech of the Finance Minister on the regional imbalances in the national economy;

(b) whether the Planning Commission have formulated any proposals with regard to Central assistance for reducing these disparities; and

(c) if so, the details thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir.

(b) and (c). The entire question of reducing regional disparities and achieving balanced regional development, to the extent practicable, is under examination in connection with the formulation of the Fourth Five Year Plan.

राजदूतों के सैनिक सहकारियों का सिक्किम की सीमा का दौरा

3112. श्री हरदयाल देवगुण : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सात देशों के राजदूतों के सैनिक सहकारियों तथा सेवा परामर्शदाताओं के एक दल ने मई और जून, 1968 में सिक्किम के कुछ अग्रिम क्षेत्रों का दौरा किया था ;

(ख) यदि हां, तो ये सहकारी और परामर्शदाता किन-किन देशों के रहने वाले थे ;

(ग) दौरा करने का उनका प्रयोजन क्या था; और

(घ) क्या उन्होंने इन क्षेत्रों का दौरा सरकार के आमंत्रण पर किया है अथवा अपनी प्रार्थना पर ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) : (क) से (घ) : जी हां। आस्ट्रेलिया,

कनेडा, फ्रांस, इण्डोनेशिया, इटली, यू० के० और यू० एस० एस० आर० के विदेशी सैनिक सलाहकारों और अताचियों के एक दल को मई 1968 में गंगटोक और नाथूला के भ्रमण पर ले जाया गया था। भ्रमण सरकार के एक निमन्त्रण पर आयोजित किया गया था कि यह सैनिक सलाहकार और अताची भूप्रदेश तथा लाजिस्टिक्स सम्बन्धी समस्याओं को समझ सकें कि जिनका हमारी सेना इस क्षेत्र में सामना कर रही है।

CIVILIAN EMPLOYEES IN ORDNANCE FACTORIES

3113. SHRI NIHAL SINGH: Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 9174 on 1st May, 1968 and state:

(a) whether information about the civilian employees working in the ordnance factories has since been collected;

(b) if so, the details thereof; and

(c) if not, the further time likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) and (b). Yes, Sir. A statement containing the required information is laid on the Table of the House. [*Placed in Library. See No. LT*-1655/68].

(c) Does not arise.

भारत के विरुद्ध नेपाल के समाचार पत्र का आरोप

3114. श्री शशिभूषण : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान नेपाल सरकार के प्रमुख अंग्रेजी दैनिक "राइजिंग नेपाल" में प्रकाशित भारतीय समाचार पत्रों के विरुद्ध इन आरोपों की ओर गया है कि भारत के समाचार पत्रों में हाल में ऐसे लेख तथा रिपोर्ट छपी हैं जो यह संकेत देते हैं कि भारत-नेपाल के अन्य देशों के साथ सम्बन्धों में विद्वेष पैदा करना चाहता है;

(ख) क्या सरकार का ध्यान इस समाचार की ओर भी दिलाया गया है जिसमें कहा गया है कि संपादकीय पृष्ठ पर छपे एक लेख में कहा गया है कि भारतीय समाचार पत्रों को चीन और पाकिस्तान के प्रति नेपाल के सम्बन्धों से कोई सहानुभूति नहीं; और

(ग) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी): (क) और (ख) जी हां।

(ग) चूंकि भारत में प्रेस स्वतन्त्र है, इसलिए भारत सरकार इस स्थिति में नहीं है कि वह उसके विचारों एवं मतों की अभिव्यक्ति पर नियंत्रण लगा सके। स्वाभाविक है कि वह रचनात्मक एवं सोद्देश्य टिप्पणियों के साथ समाचारों के सीधे-सच्चे प्रकाशन का स्वागत ही करेगी।

दिल्ली में अधिक मनोरंजन कर का प्रभाव

3115. श्री शशि भूषण : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में मनोरंजन कर में वृद्धि के परिणामस्वरूप चलचित्र दर्शकों की संख्या 25 लाख प्रति मास से कम होकर 15 लाख रह गई है;

(ख) यदि हां, तो मनोरंजन कर से आय में सरकार को प्रति मास कितनी हानि हो रही है; और

(ग) इस बारे में सरकार की क्या प्रतिक्रिया है?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह) : (क) मनोरंजन कर की दरें दिल्ली प्रशासन द्वारा 10 मई, 1968 से बढ़ा दी गई। मई, जून और जुलाई, 1968 में दर्शकों की संख्या 70,38,485 थी जबकि 1967 के इन्हीं महीनों में यह संख्या 72,92,192 थी। दिल्ली प्रशासन का विचार है कि यह कमी इस अवधि में नई

फिल्मों के रिलीज में कमी होने के कारण है ।

(ख) मनोरंजन कर में कोई हानि नहीं हुई है । 1968 और 1967 की उपयुक्त अवधि की आय क्रमश: 29,21,300 रुपए तथा 27,44,380 रुपये थी । यदि फिल्म उद्योग में संकट न होता तो मई, जून, और जुलाई 1968 में इससे भी अधिक आय होती ।

(ग) प्रश्न नहीं उठता ।

Selection of Indian Commentator for Australian Broadcasting Commission

3116. SHRI YAJNA DATT SHARMA: Will the Minister of INFORMATION AND BROADCATING be pleased to state:

(a) whether the Australian Broadcasting Commission asked the ANR to nominate a cricket commentator for the Indian Team's tour to Australia recently;

(b) if so, the name of the person selected and the basis of his selection and whether other commentators' names were considered for the announcement;

(c) whether the person, who was selected, drew pay and allowances for the period he was out and also got remuneration and air-fare from the Australian Broadcasting Commission; and

(d) if so, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTNG (SHRI K. K. SHAH): (a) and (b) No, Sir. The Australian Broadcasting Commission extended in invitation specifically to Shri V. M. Chakrapani, News Reader, News Services Division, All India Radio, to join their Broadcasting team which covered the Indian Cricket Team's tour of Australia. Therefore, the question of consideration of other names and Selection of a commentator, did not arise.

(c) and (d). No, Sir. His usual monthly emoluments and air fare to Australia and back were borne by All India Radio, while his expenses on internal travel and board and lodging in Australia were borne by the Australian Broadcasting Commission.

नागा विद्रोह के बारे में "आब्जर्वर" में लेख

3117. श्री रामसेवक यादव : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि श्री राबर्ट डिक्सन क्रेन ने 23 जून, 1968 के "लन्दन आब्जर्वर" में नागा-विद्रोह के बारे में कुछ आपत्तिजनक बातें लिखी हैं;

(ख) क्या यह भी सच है कि श्री डिक्सन क्रेन सेंट्रल इन्टैलीजेंस एजेंसी से सम्बन्धित है और उन के लेख से यह प्रतिबिम्बित होता है कि नगा-विद्रोह के बारे में अमरीकी नीति में कोई परिवर्तन होने की सम्भावना है; और

(ग) यदि हां तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक कार्य-मंत्री (श्रीमती इंदिरा गांधी) : (क) और (ख) जी हां ।

(ग) नागालैंड भारत-संघ के अंग-राज्यों में से एक राज्य है । भारत सरकार विदेशियों को भारत के घरेलू मामलों में हस्तक्षेप नहीं करने देगी ।

High Temperatures Thorium Reactor

3118. SHRI MAHARAJ SINGH BHARATI: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that West Germany have fully developed the high temperature thorium reactor system in which any atomic material like plutonium or uranium can be used; and

(b) if so, the action being taken by Government to make Indian scientists familiar with this new development?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir. The Government are aware that West Germany has developed a prototype of a high temperature

thorium reactor in which highly enriched uranium and thorium have been used as fuel material.

(b) Indian Scientists are familiar with the details available in published literature. However, this reactor is still at a developmental stage and the operational experience gained by West Germany will be followed up.

हथियारों तथा युद्धोपकरणों का निर्माण

3119. **श्री ओम प्रकाश त्यागी** : क्या **रक्षा** मंत्री यह बताने की कृपा करेंगे :

(क) चीन की तुलना में भारत हथियारों और युद्धोपकरणों के निर्माण में कितने वर्ष पीछे है; और

(ख) सरकार के विचार में इस उद्देश्य को पूरा करने में कितने वर्ष लगें ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र) : (क) और (ख) निर्माण क्षमता की प्रावस्थाओं की वर्षों की संख्या में तुलना कर पाना संभव नहीं है।

चित्रपट पर चुम्बन तथा आलिंगन

3120. **श्री ओम प्रकाश त्यागी** : क्या सूचना **और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने चलचित्र निर्माताओं की यह मांग स्वीकार कर ली है कि उन्हें विदेशी चलचित्रों के साथ प्रतियोगिता करने के योग्य बनाने के लिये भारतीय चलचित्रों के नायकों तथा नायिकाओं को एक दूसरे का आलिंगन करने तथा चुम्बन लेने की अनुमति दी जाये;

(ख) यदि हां तो क्या यह निर्णय भारतीय संस्कृति तथा परम्परा के अनुरूप है; और

(ग) यदि नहीं, तो इसकी अनुमति देने के क्या कारण हैं ?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह) : (क) जी, नहीं।

(ख) और (ग) प्रश्न नहीं उठता।

Ban on Booking of Music Artistes by A.I.R.

3122. SHRI ONKAR LAL BERWA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a ban was imposed on the booking of music artistes by the A.I.R. during the emergency period;

(b) if so, whether the ban still continues even after the lifting of emergency; and

(c) if so, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTNG (SHRI K. K. SHAH): (a) No ban has been imposed on booking of music artistes but paucity of funds has curtailed AIR's ability to book casual artists to some extent.

(b) and (c). As soon as financial position improves, booking of artists will be on a more liberal scale.

Unserviceable Batteries in the Lorries

3125. SHRIMATI SUCHETA KRIPALANI: Will the Minister of DEFENCE be pleased to state:

(a) whether 20 batteries were found unserviceable in the newly arrived TMB Lorries at 505 Army Base Workshop, Delhi cantonment;

(b) if so, whether any investigations were made to find out as to why new lorries were fitted with condemned batteries; and

(c) if so, the result of the investigation?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) No, Sir.

(b) and (c). Do not arise.

Vehicle Depot, Delhi

3126. SHRIMATI SUCHETA KRIPALANI: Will the Minister of DEFENCE be pleased to state:

(a) whether there has been any theft of parts of vehicles at the Vehicle Depot, Delhi Cantonment;

(b) the dates when these were stolen and the nature and amount of theft and the loss sustained by Government thereby; and

(c) the action which has been taken by Government in this regard?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) to (c). Two

cases of theft have come to notice on 13th May, 1968 and 4th July, 1968 respectively. The parts stolen comprise of parts of T.M.B. make vehicles, namely Propeller Shafts, Wiper Motor Machines, Wiper Motors Arms with Blades. Release Valves and N/S Front B/Out light Assembly of the total value of approximately Rs. 26,041. The thefts have been reported to the Police authorities and are under investigation both by the civil police and the military authorities.

505 Army Base Workshop, Delhi Cantt

3127. SHRIMATI SUCHETA KRIPALANI : Will the Minister of DEFENCE be pleased to state :

(a) whether the Works Committee representatives have not been included in the Joint Consultative Machinery at 4th Level in 505 Army Base Workshop, Delhi Cantt; and

(b) if so, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : (a) and (b). The 4th level JCM Council of 505 Army Base Workshop, Delhi Cantt., is to be constituted, apart from others, with 2 representatives of its Works Committee who, however, have declined to participate. Hence their seats have been kept vacant.

National War Cry

3128. SHRI D. N. PATODIA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Indian Army does not have any national war cry and the war cries differ from regiment to regiment.

(b) if so, the details thereof; and

(c) the action taken to have a national war cry ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) to (c). A War cry is used mainly by the Infantry while closing in on the enemy. By tradition and custom, different Regiments of Infantry have developed their own war cries. Details of these are not readily available. Government do not consider it desirable or necessary to change these traditions and introduce a national war cry.

Pak. Occupation of Indian Land

3129. SHRI D. N. PATODIA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Pakistan army had been in illegal occupation of about 100 acres of Indian land along the cease-fire line;

(b) whether it is also a fact that Pakistan has made encroachments in at least 12 villages in Jammu and Kashmir;

(c) whether the land under Pakistan occupation is being utilised for constructing bunkers by the Pakistan Army; and

(d) if so, when the fact of Pakistan's usurpation first came to the notice of Government and why during all these years it has not been possible to get back the land ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) to (d). Pakistan is in occupation of some isolated positions along the cease-fire line. We try to ensure through the United Nations Observers that Pakistan does not send its military personnel or construct any defensive structures in these positions and vacates these encroachments.

Migration of Indians under New U.S.A. Immigration Law

3130. SHRI D. N. PATODIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the new immigration law of the U.S.A. which has been brought into force recently will be beneficial to Inaians and will aggravate brain drain from India; and

(b) if so, whether Government propose to ensure that only such category of technical know-how for which the country has a surplus is allowed to migrate ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) According to the new U.S. Immigration Law which came into force on the 1st July, 1968, the system of a fixed quota of immigrants from each country has been abolished. Henceforth all intending immigrants would have to complete on the basis of preferences laid down for immigration. This, it is felt

will result in immigrant visas being more difficult to obtain as they will be given only to persons who have the highest competing qualifications, experience and ability.

(b) Government action will depend on the actual working of the new law in so far as it affects India.

Vijayanta Tank

3132. SHRI D. N. PATODIA : Will the Minister of DEFENCE be pleased to state :

(a) whether any attempt has been made to assess the operational efficiency of the Vijayanta tanks, being produced at Avadi as compared to the latest tanks produced by U.S.A., U.K. and West Germany, namely Patten, Chieftian and Leopard, respectively; and

(b) if so, how the Indian tanks match in performance with the foreign tanks ?

THE MINISTER OF DEFENCE (SHRI SWARN SINGH) : (a) and (b). In its main characteristics and performance, the Vijayanta Tank compares favourably with comparable Tanks of foreign origin.

News Broadcasts about S.V.D. Government of Madhya Pradesh

3133. SHRI YASHWANT SINGH KUSHWAH : Will the Minister of INFORMATION AND BROADCATING be pleased to state :

(a) whether it is a fact that All India Radio at Delhi, Bhopal, Indore, Gwalior and Raipur have adopted a well-planned scheme of broadcasting news and views against the S.V.D. Government in Madhya Pradesh for the past some months and have also obtained active cooperation of the Press Trust of India in this regard; and

(b) whether it is also a fact that the non-Congress people are neither given any opportunity to take part in the various programmes broadcast by the A.I.R. Stations in Madhya Pradesh nor they are invited for giving any talks inspite of their being competent for the same ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) No, Sir.

(b) No, Sir.

Censoring of Indian and Foreign Films

3134. SHRI S. S. KOTHARI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that the Indian film producers have complained against discrimination in standards of censoring of the Indian and foreign films;

(b) if so, the steps which Government have taken to stop such discrimination;

(c) whether Government propose to initiate action liberalise censoring of 'A' films and subject 'U' films to stricter scrutiny; and

(d) the basis on which Film Censors are appointed ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) Yes, Sir.

(b) It is the interpretation of Act which has created difficulties. It is being looked into.

(c) An Enquiry Committee on Film Censorship is currently examining the whole procedure for certification of films for public exhibition including the issue of varying standard. Government proposes to await the report of the Committee before considering the matter.

(d) Members of the Advisory Panel and the Central Board of Films Censors are selected from across-section of public life who are persons considered competent to judge the effect of films on audiences.

News Broadcasts about Drought in Orissa

3136. SHRI YASHPAL SINGH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Orissa State Swatantra Party has taken exception to the part played by the All India Radio in aggravating the drought situation in the State by exaggerated news broadcasts;

(b) if so, whether any inquiry has been instituted in the matter; and

(c) what action has been taken against the persons responsible for this ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) Orissa State Swatantra Party has taken exception to some AIR broadcasts.

(b) and (c). The matter has been examind and it has been found that the criticism is not valid.

TRANSFER OF SUBJECT OF NAGALAND TO MINISTRY OF HOME AFFAIRS

3137. SHRI YASHPAL SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Governor of Assam and Nagaland has expressed that matters relating to Nagaland be transferred to the Ministry of Home Affairs; and

(b) if so, when the proposed change is likely to be effected ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) No, Sir. Government of Nagaland deal directly in each case with the concerned Ministry of the Government of India.

(b) Does not arise.

GRANTS FOR ESTABLISHING CINEMA HALLS IN STATES

3138. SHRI YASHPAL SINGH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is proposed to give grants to the State Governments to set up cinema halls; and

(b) if so, the details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) No, Sir, not so far. The entire question of increasing cinema theatres etc. is under consideration.

(b) Does not arise.

DEVELOPMENT PROJECTS IN STATES ON THE BASIS OF POPULATION

3139. SHRI YASHPAL SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Chief Minister of Rajasthan has opposed idea of establishing development projects in the States on the basis of population; and

(b) if so, the reaction of Government thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). The Chief Minister, Rajasthan was opposed to the idea of distributing the Central Assistance on the basis of population and wanted other factors like requirements of river valley projects, area etc. also to be taken into account.

The matter is still under examination.

MANUFACTURE OF COMPUTER

3140. SHRI BHAGABAN DAS :
SHRI VISHWANATHA MENON :
SHRI NAMBIAR :
SHRI A. K. GOPALAN :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the International Business Machines has been given licence to assemble 68 more computers in the next three years;

(b) if so, the total amount of foreign exchange involved in the manufacture of these computers; and

(c) the conditions under which these computers will be installed in various concerns ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Yes.

(b) Value of the import content of these 68 Computers is expected to be Rs. 122 lakhs, which would be provided by IBM and gradually adjusted against exports of certain other machines being made by them in India.

(c) The terms and conditions under which IBM would sell or hire these computers would be decided mutually by IBM and the users.

CANTONMENT IN ORISSA

3141. SHRI CHINTAMANI PANIGRAHI : Will the Minister of DEFECNE be pleased to state :

(a) whether Government's proposal to establish a Cantonment in Orissa still stands;

(b) if so, the progress so far made in this regard;

(c) whether the present Orissa Government have made any requests and suggestions to this effect; and

(d) if so, the details thereof ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) to (d). There is a proposal to establish a military station though not a Cantonment in Orissa. The matter is under consideration in consultation with the State Government.

पश्चिम एशिया संकट के लिये नया पांच-सूत्री सिद्धान्त

3142. श्री रामावतार शास्त्री :
श्री शिवकुमार शास्त्री :
श्री रामावतार शर्मा :
डा० सूर्य प्रकाश पुरी :
श्री प्रकाशवीर शास्त्री :

क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रपति नासर और मार्शल टीटो ने पश्चिम एशिया संकट का हल निकालने के लिए एक नया पंच-सूत्री सिद्धान्त बनाया है;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) उसके बारे में सरकार की क्या प्रतिक्रिया है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) भारत सरकार ने इस तरह के फार्मूले की तथा संयुक्त अरब गणराज्य सरकार के प्रवक्ता द्वारा इसके अस्वीकार किए जाने की खबरें देखी हैं। बहरहाल, सरकार के पास इन खबरों की आधिकारिक पुष्टि नहीं पहुंची है।

(ख) और (ग). प्रश्न नहीं उठते।

दानापुर छावनी में भूमि का अर्जन

3143. श्री रामावतार शास्त्री : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 1964 में प्रतिरक्षा प्रयोजनों के लिये दानापुर छावनी के निकट मुहल्ला मुबारकपुर के किसनों की भूमि का अर्जन किया गया था;

(ख) क्या यह भी सच है कि इन किसानों को अभी तक प्रतिकर नहीं दिया गया है;

(ग) क्या किसानों ने प्रतिकर के भुगतान के लिये कई बार आवेदन-पत्र भेजे थे;

(घ) यदि हां, तो किसानों को अब तक प्रतिकर न देने के क्या कारण हैं; और

(ङ) यह भुगतान कब करने का सरकार का विचार है ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह): (क) रक्षा उद्देश्यों के लिए 1964 वर्ष में मुबारकपुर गांव से लगभग 77 एकड़ भूमि अधिगृहीत की गई थी। भूमियां अभी अधिग्रहण अधीन हैं।

(ख) इस भूमि के लिए सक्षम अधिकरण ने वार्षिक किराये के रूप में 11739.50 रुपये मुआवजा निर्धारित किया है। राज्य सरकार के भूमि अर्जन कालेक्टर और स्थानीय राजस्व अधिकरणों का कर्त्तव्य है कि मुआवजे की अदायगी करें। तदपि पता लगाया गया है कि अब तक वितरित किया गया मुआवजा इस प्रकार है :—

दिए गए मुआवजे की राशि	संबंधित वर्ष
7137.70 रुपये	1964–65
10707.82 रुपये	1065–66
9477.35 रुपये	1966–67

1967-68 वर्ष के लिए किराया मुआवजे की अदायगी हस्तगत है।

(ग) सरकार को ऐसा कोई प्रार्थना पत्र प्राप्त हुआ प्रतीत नहीं होता।

(घ) शेष राशि की गैर-अदायगी के लिये बताए गए कारण हैं :—

(1) कई पार्टियाँ अदायगी लेने के लिए आ नहीं पाईं।

(2) कई पार्टियाँ निधन प्राप्त हो गई और उनके वैध उत्तराधिकारियों को अदायगी पाने के लिए अपना दावा सिद्ध करना है ।

(3) कुछ पार्टियां निर्धारित किए गए मुआवजे से संतुष्ट नहीं हैं, और पेशकश की गई राशि को उन्होंने स्वीकार नहीं किया ।

(ङ) सक्षम अधिकरण अर्थात् भूमि अर्जन कालेक्टर को शीघ्रातिशीघ्र अदायगियां कर देने को कहा गया है ।

बिहार के कर्मचारियों की हड़ताल के बारे में समाचारों का प्रसारण

3144. **श्री रामावतार शास्त्री** : क्या **सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आकाशवाणी के दिल्ली, पटना, भागलपुर तथा रांची केन्द्रों से बिहार के दो लाख अराजपत्रित कर्मचारियों के हड़ताल के बारे में जो 11 जुलाई, 1968 से अनिश्चित काल के लिये हड़ताल पर हैं, प्रतिदिन समाचार प्रसारित किये जाते हैं;

(ख) यदि हां, तो क्या यह भी सच है कि इन केन्द्रों से केवल हड़ताल विरोधी वक्तव्यों, समाचारों तथा वार्ता को प्रसारित किया जाता रहा है; और

(ग) यदि हां, तो इस के कारण तथा औचित्य क्या है ?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह) : (क) जी, हां ।

(ख) जी, नहीं ।

(ग) प्रश्न नहीं उठता ।

ACQUISITION OF LAND IN CANTONMENT AREAS

3145. SHRI RAMAVATAR SHASTRI: Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 8338 on the 24th April, 1968 and sate :

(a) whether there is any evidence to show that prior to the grant to a so-called original grantee, the site was acquired by the Government in accordance with law;

(b) if not, whether it is not a fact that it leads to litigation with the public;

(c) whether it is also a fact that without an application under Rule 27 of Cantonments lands Administration Rules, 1937 by private individuals, the Ministry Estates Officers proceed with regularisation of old grants and thereby compel the occupiers of sites to admit Government's title over the lands under duress;

(d) whether Government's attention has been drawn to sections 3, 4, 103, 127, 133, 143, 185 and various other seitions of Cantonments Act, 1924 which go to show the possibility of private ownership of lands within Cantonments ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) According to the regulations contained in General Order No. 179 dated 12th September, 1836, the original grantee could apply only for the grant of land which he agreed was the property of Government. Though the precise historical origin of the ownership rights of Government in all the Government owned Cantonment lands is difficult to trace, the said rights were acquired in various ways including payment of compensation to the original holders, treaty with a Ruling Chief, etc.

(b) Does not arise in view of the answer to the preceding clause.

(c) There is no compulsion or duress.

(d) Yes, Sir. There are some privately owned lands in some Cantonments.

MILITARY SERVICE

3146. SHRI MANIBHAI J. PATEL :
SHRI RAGHUVIR SINGH SHASTRI :
SHRI K. P. SINGH DEO :

Will the Minister of DEFENCE be pleased to state :

(a) whether there are proposals to make army career more attractive;

(b) if so, the details thereof; and

(c) whether Government are finding it difficult to recruit adequate number of Army officers ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) and (b). The conditions of service of Army personnel are reviewed from time to time in order to make the career in the Army more attractive. On the recommendations of a High Level Committee appointed by Government in August, 1967, considerable improvements have been made in the allowances and other terms and conditions of service of the Army personnel both for officers and other ranks. Some of the important ones are as under :—

(i) Increase in the Dearness Allowance and City Compensatory Allowance of personnel below officer rank from two-thirds of the civilian rates to 80% of the civilian rates.

(ii) Annual increment in the case of personnel below officer rank instead of one increment after every five years under the previous rules.

(iii) Increase in the percentage of personnel below officer rank who may be given compensation in lieu of quarters when married/family accommodation is not provided by the Government.

(iv) Extension of the area in which high altitude/uncongenial climate allowance may be given to officers as well as personnel below officer rank.

(v) Increase in the renewal outfit allowance of officers.

These came into force from 1st March, 1968.

Government are now considering certain proposals for liberalisation of the existing pensionary terms in respect of officers and other ranks, such as enhancement of rates of service pension and scale of gratuity for personnel below officer rank, family pension to reservists, rates and conditions governing the grant of dependents' pension in respect of commissioned officers, rates and conditions governing the grant of family pension/death gratuity and rates of family pensionary awards in respect of commissioned officers.

2. Some appointments in the higher ranks have recently been upgraded with effect from 1-3-1968 to improve the career prospects in the Army.

(c) There has been a shortage of officers both in the non-technical and technical branches of the Army. Government have taken adequate measures to over-come the shortage over a period by suitable adjustments in the programmes of recruitment. There had been some difficulty in the past in getting adequate number of qualified officers in the technical branches of the Army, but this difficulty is not being faced at present and adequate number of candidates are coming forward against the recruitment targets.

CENTRALLY SPONSORED SCHEMES IN KERALA DURING FOURTH PLAN

3147. SHRI P. C. ADICHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Kerala Government in memorandum or a note submitted to the Planning Commission in the second week of July, 1968 had suggested that the Centrally sponsored schemes should be given up by Central Government during the Fourth Plan and the number of schemes with central participation should be drastically reduced :

(b) if so, the precise demands made by the Kerala Government in that communication; and

(c) Government's reaction thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). Yes, Sir. In connection with the formulation of the new Fourth Five Year Plan, the State Government suggested in March, 1968 that the Centrally sponsored category of schemes may be completely given up or a number of such schemes drastically reduced and confined to those of basic national importance.

(c) The whole question is under consideration of a Committee of the National Development Council.

DETENTION OF TUTICORIN BOAT AT COLOMBO PORT

3148. SHRI P. C. ADICHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that a Tuticorin boat was detained at Colombo Port by the Ceylonese Customs authorities on grounds of alleged loss of Cargo in July, 1968;

(b) if so, whether a fine of Rs. 10,000 was imposed on the boat authorities by the Ceylonese Customs authorities; and

(c) how the release of the boat was secured?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) to (c). Boat No. TTN-30 reached Colombo on June 3, after jettisoning 247 bags out of 3559 packages of cargo on the ground that she encountered heavy seas, endangering safety of the boat and crew. Not satisfied with this explanation of the Master, the Customs authorities in Ceylon informed him orally of the imposition of a fine of Rs. 10,000 on him. Our High Commission represented the Master's case to the Customs authorities. Since they insisted on payment of the fine, the Agents of the Boat served notice on the Attorney-General of Ceylon on July 1st stating that a petition would be filed in the district Court, Colombo against the orders of the Customs authorities. The agents for the boat in Colombo indicated they would abide by the decision of the Court in regard to payment of the fine after which Ceylon authorities issued orders for the release of the boat on July 14. The boat left Colombo for India on 15th July.

PAPER ON "APPROACH TO FOURTH FIVE YEAR PLAN"

3149. SHRI SHIVA CHANDRA JHA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the "Approach to the Fourth Five Year Plan" paper is devoid of the ideals of the "Socialist pattern of society" and "take off" stage;

(b) if so, the reasons therefor; and

(c) if not, when the Indian economy will reach the "take-off" stage according to the "Approach" Brochure?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) No, Sir. The ideal of a "Socialist pattern of Society" is embodied in the broad strategy of our Plans and the entire structure of our Plans continues to be based on the objective of attaining self-sustaining growth. The Approach document envisages the continuance of the public sector, extension of public services, participation in the process of development, of as large a segment of the weaker sections as possible and a more egalitarian distribution of the fruits of development.

(b) Does not arise.

(c) When the Draft Outline of the Fourth Five Year Plan was presented to Parliament in August, 1966, it was visualised that the economy would attain self-reliance by the beginning of the Sixth Plan period. This is being reviewed in the light of the factors which have since arisen.

EXPENDITURE ON DEFENCE

3150. SHRI SHIVA CHANDRA JHA: Will the Minister of DEFENCE be pleased to state:

(a) the present total expenditure on defence;

(b) how much of this defence expenditure is earmarked for the Air Force, Armed Force and the Navy, separately, and in percentage;

(c) how much of this expenditure is on the most up-to-date War techniques *vis-a-vis* China and Pakistan; and

(d) whether Government propose to increase the expenditure on the most up-to-date war techniques and if so, by how much and in what ways and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) The total defence expenditure (Net) estimated for 1968-69 is Rs. 1015.26 crores.

(b) The expenditure on Army, Navy and Air Force including expenditure on capital works and pensions for these Services is as follows: —

Army	Rs. 770.34	crores—75.9%
Navy	Rs. 56.05	crores— 5.5%
Air Force	Rs. 188.87	crores—18.6%

(c) and (d). The total estimated expenditure is for defence of the country as a whole against any threat. Re-equipment and modernisation of the Services is in progress. This is a continuous process which takes into account the threats posed to the security of the country. As a result of the steps so far taken and those contemplated the operational efficiency of the Armed Forces is expected to increase.

नसीराबाद छावनी में वार्डों का पुनर्गठन

3151. श्री ओंकारलाल बेरवा : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान में नसीराबाद छावनी बोर्ड के चुनाव के लिये बनाये गये वार्डों का पुनर्गठन सरकार के विचाराधीन है;

(ख) यदि हां, तो उसका आधार क्या है;

(ग) क्या यह भी सच है कि अनुसूचित जातियों के लिये स्थान उनकी संख्या के आधार पर सुरक्षित नहीं रखे गये हैं ;

(घ) यदि हां, तो उसके क्या कारण हैं; और

(ङ) यदि नहीं, तो उक्त वार्ड में अनुसूचित जातियों के मतदाताओं की संख्या कितनी है और वह कितनी प्रतिशत जनसंख्या के आधार पर बनाया गया था ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) : (क) से (ङ). नसीराबाद में इस समय 6 हल्के हैं । इनमें से एक दोहरी सदस्यता वाला हल्का है जिसमें एक स्थान अनुसूचित जातियों/अनुसूचित वर्गों के लिये आरक्षित हैं । 1961 की जनगणना के अनुसार नसीराबाद छावनी की अनुसूचित जाति/वर्ग जनसंख्या 5105 थी अर्थात् कुल जनसंख्या के लगभग 20 प्रतिशत, और तदनुसार अनुसूचित जातियों/वर्गों के लिए एक आरक्षित स्थान प्राप्त किया गया है । वर्तमान बोर्ड की कार्यावधि 15 अप्रैल, 1970 को समाप्त होती है । प्रस्तावित हदबन्दी में यथा संभव एक स्थान वाले हल्के संगठित करने का विचार है और अनुसूचित जातियों/वर्गों के लिए एक स्थान आरक्षित करने का भी । तदपि हल्कों की हदबन्दी के लिए नसीराबाद छावनी से अभी तक प्रस्ताव प्राप्त नहीं हुए ।

भारत-पाकिस्तान सीमा के सीमांकन के बारे में बातचीत

3152. श्री विभूति मिश्र :
श्री रा० बरुआ :

क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 16 जुलाई, 1968 को कलकत्ता में सीमा के रेखांकन के बारे में भारत और पाकिस्तान के बीच हुई बातचीत दस मिनट के अन्दर समाप्त हो गई थी;

(ख) यदि हां, तो इसके क्या कारण हैं और क्या यह मामला पाकिस्तान सरकार के साथ उठाया गया था;

(ग) क्या वातचीत में कमी हुई थी; और

(घ) यदि नहीं, तो क्या बातचीत निकट भविष्य में पुनः शुरू होने की संभावना है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) से (घ). पश्चिम बंगाल तथा पूर्व पाकिस्तान के भू-अभिलेख एवं सर्वेक्षण विभागों के निदेशकों की बातचीत कलकत्ते में न सिर्फ 16 जुलाई, 1968 को ही बल्कि 17 जुलाई, 1968 को भी हुई थी । इस बातचीत के आखिर में कुछ सहमत फैसले हुए थे । दूसरी बातों के अलावा भू-अभिलेख निदेशकों ने इस बात का सुनिश्चय करने के लिये आवश्यक कदम उठाने का फैसला किया था कि सहमत कार्यक्रम के अनुसार सीमा पर जल्दी-जल्दी निशान लगाने के काम में कोई अड़चन न आए । उम्मीद है कि सितम्बर 1968 में भू- अभिलेख निदेशकों की फिर बैठक होगी ।

CONSTRUCTION OF N.E.F.A. LADAKH ROAD BY CHINA

3153. SHRI ABDUL GHANI DAR : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that China has completed a well-metalled road from NEFA to Ladakh which can serve well during military operations;

(b) whether Government also have some approachable roads for military operations;

(c) if so, the names of the roads;

(d) if not, the steps taken in that direction; and

(e) whether any hill railway tracks have also been constructed by India ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) to (c). A road linking areas across the NEFA Sector to those across the LADAKH Sector has been in existence for sometime. All development on the other side having a bearing on our security, are taken note of in our operational plans and suitable measures including the development of communication facilities on our side are taken. It will not be in the public interest to disclose the details thereof.

DEFENCE SERVICES LAND IN JAMNAGAR

3154. SHRI P. N. SOLANKI : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that land belonging to Defence Services in Jamnagar has been occupied by Civil authorities; and

(b) if so, the action which has been taken by Government to get the land vacated ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) and (b). The information is being collected and will be placed on the table of the Sabha.

ELECTRONIC INDUSTRY

3155. SHRI MAHANT DIGVIJAI NATH : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Government propose to create a 'Cell' at Ludhiana in Punjab for the development of Electronic Industry;

(b) if so, the types of tools which would be produced;

(c) the estimated expenditure on the 'Cell';

(d) whether there is any proposal under consideration of Government to set up such a cell at Gorakhpur in Uttar Pradesh; and

(e) if so, when ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) to (e). The Central Government have no proposal under consideration to set up such Cells at Ludhiana or at Gorakhpur.

CHINA'S I.C.B.M.

3156. SHRI R. K. AMIN : Will the Minister of DEFENCE be pleased to state :

(a) whether Government's attention has been drawn to the Press reports regarding China's readiness to test its ICBM; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Yes, Sir.

(b) As stated in the House on earlier occasions, the development of nuclear weapons by China in so far as it has a bearing on our security is a subject of continuous assessment by the Government and attitude of Government on nuclear weapons has also been made clear on a number of occasions.

पाकिस्तानी नागरिकों के अनुरोध पर फिल्मी गीतों का प्रसारण

3157. श्री प० ला० बारूपाल : सूचना तथा प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विविध भारती के रेडियो कार्यक्रम में पाकिस्तान के नागरिकों के अनुरोध पर शामिल किये जाने वाले गीतों के कार्यक्रम के बारे में भारत और पाकिस्तान के बीच कोई करार है;

(ख) यदि हां, तो उस का ब्यौरा क्या है; और

(घ) मुख्यत: भारतीय नागरिकों के लिये प्रसारित किये जाने वाले कार्यक्रम में पाकिस्तानी नागरिकों के अनुरोध पर गीत प्रसारित करने का क्या औचित्य है ?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) पाकिस्तान के नागरिक जो अपना पसन्द के गीतों के प्रसारण के लिये प्रार्थना करते हैं, श्रोता समझे जाते हैं । "विविध-भारती" सेवा कुछ पड़ोसी देशों में काफी लोकप्रिय है । इन देशों के नागरिकों से फिल्मी गानों के लिये आये हुए प्रार्थना पत्रों पर अपने देशों के श्रोताओं से आये हुए प्रार्थना पत्रों के साथ ही विचार किया जाता है ।

प्रसारणों में स्टूडियो में हो रही बातों तथा आवाजों का सुनाई देना

3158. श्री प० ला० बारूपाल : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आकाशवाणी दिल्ली से मुख्य प्रसारणों के साथ विशेषत: समाचार प्रसारणों के दौरान, वहां के स्टूडियों में हो रही बातें तथा आवाजें भी प्रसारित हो जाती हैं, जो श्रोताओं को बहुत अखरती है; और

(ख) यदि हां, तो उन्हें बन्द करने के लिये क्या कार्यवाही की गई है ?

सूचना और प्रसारण मंत्री (श्री के० के० शाह) : (क) जी हां । परन्तु ऐसे अवसर बहुत कम हैं । ये अन्य स्टूडियो में हाई-लेवल कार्यक्रमों, टैलीफोन लाइनों में खराबी होने या मशीनों के संचालन में इन्सानी गलती के कारण होते हैं ।

(ख) एक स्टूडियों की आवाज से दूसरे स्टूडियो के कार्यक्रम में विघ्न पड़ने के अवसरों को कम से कम करने के लिये, स्टूडियो का इस्तेमाल करते हुए सारे एहतियात बरते जाते हैं । टेलीफोन लाइन बिठाने के कारण जो आवाज टकराती है उस के समेत अचानक पैदा हो जाने वाले तकनीकी दोषों को तत्परता से दूर किया जाता है और इन दोषों को कम से कम करने के लिये एक प्रिवेन्टिव मैन्टेनेन्स शिड्यूल रखा जाता है ।

INDIAN MILITARY EQUIPMENT VIS-A-VIS CHINESE EQUIPMENT

3159. SHRI J. H. PATEL : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that India is spending Rs. 1.8 billion on defence equipment;

(b) whether her equipments generally match the Chinese equipments or are more modern than the Chinese equipments; and

(c) if not, the reasons therefor ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) In the Defence Services Estimates for the current year a provision of about Rs. 200 crores has been made for stores and equipment pertaining to Ordnance, MT Vehicles, Navy and Air Force.

(b) and (c). Re-equipment and modernisation of the Armed Forces is in progress which takes into account the logistic and operational requirements. This is a continuous process to ensure the capability and operational efficiency of the Armed Forces to meet any threats posed to the country's security.

TULIHAL AERODROME

3160. SHRI M. MEGHACHANDRA : Will the Minister of DEFENCE be pleased to state :

(a) whether the work of expanding the Tulihal Aerodrome of Manipur has been delayed beyond the scheduled time;

(b) if so, the reasons therefor;

(c) whether there were strikes among the workers engaged in the work of expanding the Tulihal Aerodrome; and

(d) if so, what were their grievances and the action taken to meet the same ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Yes, Sir.

(b) Delay in the acquisition of land; abnormal heavy rains holding up the soil stabilisation work till the end of the monsoon thereby delaying other works depending upon this; and the delay in concreting the pavement for want of adequate supply of water in time.

(c) and (d). Information is not readily available. It is being collected and will be laid on the table of the House as soon as received.

PAK BAN ON BROADCAST OF TAGORE'S MUSIC

3161. SHRI DEVEN SEN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Pakistan Government have banned the broadcasting of Tagore's music and publication of his writings; and

(b) if so, Government's reaction thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) The Government have received reports that the Pakistan Government have banned the broadcast of Tabore's songs "which are against Pakistan's cultural values" by Radio Pakistan. The Government are not aware that the publication of Tagore's writings has been specifically banned by the Pakistan Government although there are general restrictions in East Pakistan on reprinting books or works first published in a foreign country.

(b) The decision of the Pakistan Government to ban the broadcast of some of Tagore's songs by Radio Pakistan has caused resentment in East Pakistan. It is to be hoped that the Government of Pakistan will revoke the ban.

TANKS FROM WEST GERMANY

3162. SHRI K. P. SINGH DEO : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Government had negotiated with the Government of West Germany for the supply of Leopard tanks according to the Indian specifications;

(b) whether it is also a fact that Government dropped the proposal when these tanks were ready for supply to India;

(c) whether it is further a fact that these Leopard tanks manufactured by West Germany according to the Indian specifications are now being purchased by the Pakistan Government;

(d) if so, the reasons for dropping the proposal to buy these tanks; and

(e) the reaction of Government in regard to part (c) above?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) No, Sir.

(b) to (c). Do not arise.

WORK IN HINDI IN INDIAN MISSION ABROAD

3163. SHRI YAJNA DATT SHARMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have made any assessment as to how far the arrangements exist at present in the Indian Missions abroad for conducting the work in Hindi;

(b) if so, whether Government feel that the existing arrangements are not quite satisfactory; and

(c) the steps proposed to be taken for doing correspondence work in those Mission in Hindi ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir. Most Indian Missions abroad are at present in a position to deal with relatively simple correspondence in Hindi. For other work requiring high technical standards in Hindi they have been advised to seek the assistance of the Ministry.

(b) The existing arrangements are satisfactory taking into account the nature and volume of work required to be done in Hindi.

(c) Instructions have been issued to all Missions abroad that letters received in Hindi should as far as possible be replied to in that language.

सैनिक शिक्षा दल (कोर)

3164. **श्री हुकम चन्द कछवाय :** क्या रक्षा मंत्री शिक्षा दल के बारे में 31 जुलाई, 1967 के अतारांकित प्रश्न संख्या 7347 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) सैनिक शिक्षा दल ने एटलसें, मानचित्र, ग्लोब तथा ऐसी अन्य वस्तुएं किन-किन तारीखों को मांगी थीं;

(ख) उनके खरीदने पर सरकार ने कुल कितना खर्च किया;

(ग) क्या सरकार को इस बात का पता है कि 3-11-1966 से प्रति एटलेस का मूल्य 5 रुपये से घटा कर 4 रुपये किया गया था;

(घ) यदि हां, तो क्या सरकार ने इनको खरीदते समय एटलेसों के घटे हुए मूल्य को ध्यान में रखा था; और

(ङ) यदि नहीं, तो इस बारे में क्या कार्यवाही करने का सरकार का विचार है और इसके सरकार को कितनी हानि हुई है ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) : (क) सूचना इकट्ठी की जा रही है और सभा के पटल पर रख दी जायगी ।

(ख) 89850.70 रुपये ।

(ग) और (घ) यह सच है कि सर्वे आफ इण्डिया द्वारा प्रकाशित और मुद्रित प्रति स्कूल एटलस का मूल्य 5 रुपये से घटा कर 3 नवम्बर 1966 से 4 रुपये कर दिया गया था परन्तु यह तथ्य 23-3-1968 तक न तो सेना मुख्यालयों को ही ज्ञात था न निम्न विरंचनाओं को ही, कि जिन्होंने इस एटलस की प्रतियां खरीदीं थीं, वह भी तब कि जब सर्वे आफ इण्डिया से मार्च 1968 में लिखा पढ़ी की गई ।

(ङ) अन्तर्ग्रस्त हानि लगभग 85 रुपये है, क्योंकि सर्वे आफ इण्डिया द्वारा प्रकाशित और मुद्रित एटलस की 94 प्रतियां निम्न विरंचनाओं द्वारा कुछ रियायत को छोड़ कर 5 रुपये प्रति, प्रति खरीदी गई थी । सप्लाई करने वालों द्वारा अधिक वसूली की गई कीमत की वसूली के लिए कार्यवाही आरम्भ कर दी गई है ।

केन्द्रीय मंत्रियों की विदेश यात्राएं

3165. **श्री हुकम चन्द कछवाय :** क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या यह सच है कि सरकार का विचार इस आशय का नियम लागू करने का है कि कोई भी केन्द्रीय मंत्री प्रधान मंत्री की पूर्व स्वीकृति लिए बिना विदेशी यात्रा का नियंत्रण स्वीकार नहीं करेगा;

(ख) क्या यह भी सच है कि यात्रा के लिए यदि विदेशी मुद्रा की आवश्यकता होगी तो वित्त मंत्री की स्वीकृति भी लेनी पड़ेगी ; और

(ग) यदि हां, तो केन्द्रीय मंत्रियों को किन परिस्थितियों में विदेशी यात्रा पर जाने की अनुमति दी जायगी ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) और (ख) मंत्रियों की विदेशी प्रतिनियुक्ति के सारे मामले प्रधान मंत्री के पास अन्तिम अनुमोदन के लिए, उप प्रधान मंत्री द्वारा जिन के पास वित्त संविभाग का कार्यभार है, आते हैं ।

(ग) विदेशी दौरों पर मंत्री वास्तविक आवश्यकता के अनुसार ही जाते हैं और ऐसा करते हुए बचत की आवश्यकता, विशेषकर विदेशी मुद्रा के बारे में, पूरा ध्यान रखा जाता है ।

एशिया फाउंडेशन कार्यालय

3166. **श्री हुकम चन्द कछवाय** : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि एशिया फाउन्डेशन का भारत में स्थित कार्यालय शीघ्र ही बन्द कर दिया जायेगा; और

(ख) यदि हां, तो उसके कारण क्या हैं ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) भारत में एशिया फाउण्डेशन का दफ्तर 31 जुलाई, 1968 को बन्द कर दिया गया था ।

(ख) चूंकि एशिया फाउन्डेशन को कुछ धन संदिग्ध स्रोत से भी मिला था और इस बात की कोई गारंटी नहीं थी कि भविष्य में वह ऐसा नहीं करेगी ।

क्षय रोग के कारण सैनिकों का असमर्थ हो जाना

3167. **श्री हुकम चन्द कछवाय** : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय स्थल सेना, नौ-सेना और वायु सेना के उन सैनिकों को जिन्हें क्षय रोग के कारण असमर्थ हो जाने के कारण सैनिक सेवा से हटाया गया है, उन्हें फिर से क्षय रोग हो जाने की स्थिति में सैनिक अस्पतालों में दाखिल रोगी के रूप में उपचार की सुविधाएं प्राप्त करने की अनुमति होगी; और

(ख) यदि हां, तो उन भूतपूर्व सैनिकों की संख्या कितनी है जिन्हें अब तक देश के विभिन्न सैनिक अस्पतालों में सुविधाएं दी गई हैं ?

प्रतिरक्षा मंत्रालय में उपमंत्री (श्री म० रं० कृष्ण) :(क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

रूस, पाकिस्तान, अफगानिस्तान तथा भारत को मिलाने वाली सड़क

3168. **श्री हुकम चन्द कछवाय** : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को रूस, पाकिस्तान तथा अफगानिस्तान की सरकारों से भारत, रूस, पाकिस्तान तथा अफगानिस्तान को मिलाने वालो एक सड़क के निर्माण के बारे में कोई सुझाव प्राप्त हुआ है; और

(ख) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री, तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

TRADE AND INDUSTRIAL PLANNING

3169. **SHRI M. L. SONDHI** : Will the PRIME MINISTER be pleased to state :

(a) whether Government have agreed to dovetail India's trade and industrial planning with that of any foreign country;

(b) the countries to which Indian Planning Commission teams have been sent, the composition of such teams, the duration of their visits and the agreements or understandings arrived at by them; and

(c) whether Government have taken into consideration the experience of certain European countries which entered into inter-locking arrangements in the economic sphere and later discovered that autonomy of national planning was sacrificed as a result thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) No, Sir.

(b) Presumably the reference is to the proposed visit of a delegation headed by the Deputy Chairman of the Planning Commission to Moscow. Attention is invited to the answer given to Unstarred Question No. 718, dated 24-7-1968. Details regarding the composition of the

delegation, duration of the visit etc. have yet to be finalised.

(c) Does not arise.

A.I.R. Broadcast of News on West Asia

3170. SHRI M. L. SONDHI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government's attention has been drawn towards a report entitled "AIR slants West Asia News" published recently in Orbit, New Delhi;

(b) if so, Government's reaction thereto; and

(c) the steps taken to ensure objective reporting in All India Radio bulletins?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) Yes, Sir.

(b) and (c). The observations made in the report are not correct. All India Radio's news coverage of events in West Asia has been objective.

I.A.F.'s Future in the Balance

3171. SHRI M. L. SONDHI : Will the Minister of DEFENCE be pleased to state :

(a) whether Government's attention has been drawn to an Article in the Indian Express of the 5th June, 1968 entitled "IAF's future in the balance";

(b) whether this article casts doubts on the capacity of the Hindustan Aeronautics Ltd. to produce a military aircraft to meet the requirements of the Indian Airforce; and

(c) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) Yes, Sir.

(b) and (c). The article expresses certain views regarding HAL's capacity to design and manufacture the aircraft needed by the I.A.F. as per the writer's assessment. These are his own views and have to be treated with reserve. In particular, the statement attributed to the Managing Director that H.A.L. is incapable of producing an aircraft to meet I.A.F. requirement is unwarranted.

Recording of Talks by a Congress Leader

3172. SHRI T. P. SHAH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that the Broadcasting section of A.I.R. is recording the talks of a Congress Leader, Shri Vachaspati, a local journalist of Bulandshahr in Uttar Pradesh; and

(b) if so, the reasons for recording the talks of a person of a particular political party only?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) Shri Vachaspati of Bulandshahr was recorded by Delhi Station of All India Radio only once. His speech was recorded as a part of a spot recording on the Kisan Sahkari Mandi, a new cooperative venture of Kisans in Bulandshahr area.

(b) The booking of Shri Vachaspati is not connected with his party affiliation, but because of his knowledge of and connection with the subject matter of the programme, which has got nothing to do with politics. Persons belonging to different political parties often figure in A.I.R.'s programmes on the basis of their knowledge of the subject and their merit as broadcasters.

विद्रोही नागाओं की सशस्त्र विद्रोह कीं तैयारी

3173. श्री टी० पी० शाह : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विद्रोही नागाओं ने सशस्त्र विद्रोह करने तथा आसाम का शेष भारत से सम्पर्क समाप्त करने के लिये चीन से भारी मात्रा में स्वचालित हथियार जमा किये थे; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार द्वारा क्या कार्यवाही की गई है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक कार्य मंत्री (श्रीमती इन्दिरा गांधी) : (क) और (ख) सरकार

को इस बात की जानकारी है कि छिपे नागाओं के कुछ दल विदेशों से शस्त्रास्त्र प्राप्त करने और विदेशी शक्तियों के साथ सम्पर्क स्थापित करने की चेष्टा करते रहते हैं। यह भी मालूम है कि कुछ छिपे नागा चीन से शस्त्रास्त्र लेकर लौटे हैं। इस प्रकार की विद्रोहात्मक गतिविधियों को रोकने और उनका प्रतीकार करने के लिये सुरक्षा-उपायों को मजबूत करने के बारे में उपयुक्त कदम उठाए हैं गए हैं।

PAK PROPAGANDA ON ARMS DEAL

3175. SHRI R. BARUA :
SHRI SITARAM KESRI :
SHRI SHRI GOPAL SABOO :
SHRI LILADHAR KOTOKI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that while Pakistan is making efforts to secure arms and equipment from all possible sources, they are at the same time making false propaganda against India to get their arms deals with foreign countries hushed up and also regarding threat to her security by India; and

(b) if so, the steps which have been taken by Government to counter the Pakistani propaganda made in this regard as also to expose the Pakistani tactics in the matter ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir.

(b) The Government are keeping friendly Government informed about this false propaganda by Pakistan, by supplying them with the correct facts.

BELGIUM LOAN TO PAKISTAN FOR PURCHASE OF ARMS

3176. SHRI R. BARUA : Will the Minister of DEFENCE be pleased to state :

(a) whether Government's attention has been drawn to press reports that a one-million dollar long term loan is being advanced by Belgium to Pakistan for mainly purchasing arms, etc., by Pakistan;

(b) if so, the reaction of Government thereto; and

(c) the steps taken to meet the situation as a result thereof ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) to (c). Government have seen press reports to this effect; but have no information to corroborate these reports. Government are, however, alive to the implications of Pakistan's procurement of arms from various countries and adequate steps have been taken to meet the situation.

PAKISTAN'S FALSE ALARMS ABOUT INDIAN THREAT

3177. SHRI SHRI GOPAL SABOO :
SHRI ONKAR LAL BERWA :
SHRI LILADHAR KOTOKI :

Will the Minister of DEFENCE be pleased to state :

(a) whether Government are aware that Pakistan is again raising false alarms about an Indian threat to her security in an evident attempt to shop for arms in Europe;

(b) whether Government have also made any attempts to purchase arms from other countries in view of the preparations of Pakistan and how far India has been successful; and

(c) the other preparations which have been made by India in view of massive arms build-up by Pakistan ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Government are aware of Pakistan's continued propaganda of this type against us for quite some time. Government are also aware of Pakistani attempts to procure arms from various countries and their other military preparations.

(b) and (c). Government have taken suitable measures for ensuring defence preparedness to meet any threat on the borders. It will not be in the public interest to give the details.

FINANCING OF HIMALAYAN BORDER COUNTRIES' PROJECT BY U.S.A.

3178. SHRI YOGENDRA SHARMA :
SHRI NATHU RAM AHIRWAR :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the P.T.I. report published in the *Statesman* of the 21st July, 1968 about the U.S.A. Defence Department financing "Himalayan border countries project", is true; and

(b) if so, Government's reaction thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). A statement on the subject has been made in the House on the 5th August, 1968.

कीनिया से भारतीय

3179. **श्री नाथू राम अहिरवार :** क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) अब तक ब्रिटिश पारपत्र वाले कितने भारतीय आप्रवासी कीनिया से भारत आ चुके हैं;

(ख) क्या सरकार ने इन लोगों को भारत में स्थायी रूप से बसाने के बारे में निर्णय कर लिया है या करने जा रही है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) अनुमानतः 3700।

(ख) और (ग). भारत में उनके पुनर्वास का प्रश्न नहीं उठता क्योंकि वे कम समय के बीजाओं पर आए थे और इसके अलावा उनकी जिम्मेदारी ब्रिटिश सरकार पर है।

Restrictions on the Movement of Chinese Embassy Officials

3180. SHRI K. P. SINGH DEO : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Government have removed the restrictions on the movement of officials of the Chinese Embassy in New Delhi which wert placed on the analogy of the restrictions imposed on the Indian officials in Peking;

(b) if so, whether the removal of restrictions on the movement of Chinese officials is the basis of reciprocity;

(c) if so, the extent to which the restrictions imposed by both Governments have been removed; and

(d) if the reply to part (b) above be in the negative, the reasons for lifting the restrictions imposed on the Chinese officials by Government ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) No, Sir.

(b) to (d). Do not arise.

Recruitment of Indian Gurkhas by U.K. Government

3181. SHRI VASUDEVAN NAIR : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether there is any proposal from the Government of U.K. to recruit Indian Gurkhas into their army; and

(b) if so, the reaction of Govrenment thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Government have no such information.

(b) Does not arise.

Purchase of Arms from East-European Countries

3182. SHRI G. S. MISHRA : Will the Minister of DEFENCE be pleased to state :

(a) whether Government are purchasing arms from the East European Countries on rupee payment basis;

(b) if so, the details of the agreements;

(c) whether it is a fact that the East European Countries, subsequent to U.S.S.R. Government's decision to supply arms to Pakistan, have asked for payment in foreign currency, as against the rupee payment;

(d) if so, whether India's defence preparedness will be adversely affected; and

(e) if so, the steps taken by Government to meet the situation effectively?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) and (b). Some Defence equipment and stores are purchased from East European countries on rupee payment basis on cash or deferred payment terms. In a few cases part payment is made in free foreign exchange. It is not in the public interest to disclose the details of the Agreements.

(c) No, Sir.

(d) and (e). Do not arise.

LAND FOR JAWANS IN GUJARAT

2183. SHRI P. N. SOLANKI: Will the Minister of DEFENCE be pleased to state:

(a) how many Jawans in Gujarat State have been given land for agricultural and residential purposes so far;

(b) how many applications from Jawans are pending at present; and

(c) the reasons for not taking action on them?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): (a) to (c). The information has been called for from the Gujarat State Government and will be laid on the Table of the House in due course.

STUDY TEAM ON TRIBAL DEVELOPMENT

2184. SHRI C. M. KEDARIA
SHRI KARTIK ORAON:

Will the PRIME MINISTER be pleased to state:

(a) the progress made by the Study Team on Tribal Development appointed by the Planning Commission;

(b) the States which have been invited so far for discussion before finalising State reports;

(c) which co-opted members of the respective States have been invited for discussion for finalising the State reports;

(d) the total expenditure incurred so far for the Study Team on Tribal Development, towards honorarium, Office establishments, tour etc;

(e) when the Report of the Study Team is likely to be submitted and the terms of reference and the tenure of the Study Team on Tribal Development?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) The Team has visited the tribal areas in all the States and Union Territories having tribal population, except Laccadives. Out of 20 reports on 13 States and 7 Union Territories, draft reports have been prepared for 10 States and 6 Union Territories. The remaining reports are under preparation.

(b) Nagaland and Himachal Pradesh;

(c) Nagaland and Himachal Pradesh;

(d) Rs. 3,43,631 up to July 1968;

(e) (I) The All-India Report embodying the general conclusions and recommendations of the Team is expected to be submitted by the end of September 1968. State-wise reports are expected after discussion with the representatives of the States concerned.

(II) The Terms of Reference of the Study Team are to:

(i) study problems and needs of the tribal communities in each State;

(ii) appraise the working of tribal development programmes especially during the Third Five-Year Plan;

(iii) ascertain how far the schemes formulated so far have enabled the tribal communities to secure an adequate share in the benefits accruing from the general development programmes;

(iv) make detailed recommendations regarding the lines on which the schemes should be oriented in the Fourth Plan to accelerate progress; and

(v) suggest measures for strengthening the administrative machinery and harnessing tribal leadership and institutions so as to ensure their fullest participation in the tasks of economic and social development.

(III) The term of the Team has been sanctioned up to 30th September, 1968.

CLOSURE OF THE HINDU TEMPLE IN LONDON

3185. SHRI MAHANT DIGVIJAI NATH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Bornet Municipal Committee in London has ordered the closing of the only Hindu Temple situated in the Golders Green area in London;

(b) whether it is also a fact that the above temple has been there for the last so many years;

(c) if so, whether Government have protested to the U.K. Government against the demolition of the temple; and

(d) if so, the details thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). The Temple referred to is a private house which is run as a boarding house by one Mrs. Banarsi, a British subject, presumably of Indian origin. Some months ago, the lady installed several Moortis in the receiption room of the house. It is understood that in the last few months, the outsiders have been invited to her house as a place of worship. Under local Municipal laws, no residential accommodation may be converted for use as a place of worship, with our prior approval of the appropriate authorities. This lady does not appear to have obtained necessary permission and in this connection, the Barnet Municipality has served a notice on her prohibiting her to use the house as Temple. The case is understood to be under correspondence between her and the Municipal authorities. A regular Hindu Centre has been functioning in Golders Green since 1961, and has recently moved to permanent accommodation in the nearby Chalk Farm area.

(c) and (d). Do not arise.

NEWSPAPER *Sainik* FROM AGRA

3186. SHRI M. A. KHAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that two Hindi daily newspapers are being published from Agra under the name *Sainik* since the beginning of July, 1968;

(b) if so, which of them is being published without filing a declaration under the Press Act; and

(c) the action which Government have taken against the printer and publisher of the unauthorised sainik for breach of provisions of the Press Act ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) Yes, Sir.

(b) 'Sainik'. a Hindi daily, published from Agra, was founded in 1925 by Shri S. K. D. Paliwal who died on 6th June 1968. After his death, the Trustees passed a resolution appointing Shri Pooran Chand Agarwal as printer and publisher of the paper in place of Shri Prem Dut Paliwal. Shri Pooran Chand Agarwal accordingly filed a declaration as printer and publisher before the City Magistrate, Agra, who, after giving due opportunity to Shri Prem Dut Paliwal to be heard, authenticated the declaration on July 4, 1968 and cancelled the earlier declaration authenticated in favour of Shri Prem Dut Paliwal on January 6, 1968.

Shri Prem Dut Paliwal has since filed a suit before the Civil Judge, Agra, against the subsequent declaration authenticated by the City Magistrate. The Judge has granted an interim injunction for the maintenance of *status quo* ante.

(c) Since the matter is *sub-judice*, it is not possible for Government to take any action at this stage.

ACQUISITION OF LAND IN WEST BENGAL

3187. SHRI B. K. MODAK : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Government have acquired land in Mauza Palasi, Nagde etc. under Police Station. Bijpur, District 24 Parganas, West Bengal in 1964-65;

(b) if so, the total area of land acquired;

(c) whether compensation has been paid to the owners of the land;

(d) if so, the rate of compensation;

(e) whether it is a fact that large tract of land which has been lying unused has been given to some persons for cultivation;

(f) if so, the basis on which land has been given for cultivation;

(g) whether land has been given to the previous owners; and

(h) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) and (b). Approximately 198 acres of land situated in Mouzas Palasi and Nagdeh, Police Station Bijpur, District 24 Parganas, were requisitioned during 1964 and 1965 and are still under requisition.

(c) and (d). The annual rental compensation due to the persons interested has not yet been finally determined by the Competent Authority. In the meanwhile, Rs. 89,000.64 representing 80% of the amount likely to be determined as rent for the period upto end of 1967, has been paid "on account".

(e) to (h). Information is being collected and will be placed on the Table of the Sabha.

Fire in A.I.R. Transmission Tower Building in Nangloi, Delhi

3188. SHRI MAHANT DIGVIJAI NATH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a fire broke out in the dry grass in the compound of All India Radio's Transmission Tower building in Nangloi village of Delhi;

(b) if so, the estimated loss caused thereby;

(c) whether an Enquiry Committee has been set up to find out the causes of the fire; and

(d) whether it is a fact that this fire is one of the series of fires which broke out in the All-India Radio premises during April and May, 1968?

THE MINISTER OF INFORMATION AND BROADCASTINGS (SHRI K. K. SHAH): (a) Yes, Sir. On 13th May 1968.

(b) The fire was confined to dry grass at some distance from the installations and there was no loss to Government.

(c) No, Sir. It was an accidental fire and appointment of an Enquiry Committee was not considered necessary.

(d) This was the first such instance at Nangloi during this year. There had, however, been an accidental fire in the compound of transmission station at Khampur near Delhi on 19th April, 1968.

Development of U.P.

3190. SHRIMATI SUSHILA ROHATGI: Will the PRIME MINISTER be pleased to state:

(a) whether it is fact that the Governor of Uttar Pradesh in his address to the National Development Council at Delhi in May, 1968 had pointed out the reasons for the economic backwardness of the State;

(b) whether it is also a fact that he had appealed for some gigantic development programme for the Hill districts which have common border with Tibet and appealed for immediate implementation of the Patel Committee's recommendations in the Eastern Districts; and

(c) if so, the reaction of Government thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). Yes, Sir.

(c) Does not arise at this stage as the detailed proposals for the State's Fourth Five-Year Plan have yet to be formulated by the State Government.

Community Listening Schemes, U.P.

3191. SHRIMATI SUSHILA ROHATGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Community Listening Scheme in Uttar Pradesh has been abandoned;

(b) whether it is a fact that the personnel of this Scheme had performed commendable work in the field of mass media education for the last fifteen years;

(c) whether it is also a fact that lakhs of rupees including twenty lakhs contributed by the village caretakers, invested in apparatus for the Scheme will go waste; and

(d) if so, whether Government propose to reconsider the matter ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) Government of Uttar Pradesh has decided to discontinue Community Listening Scheme except in areas which are under the jurisdiction of Hill Development Board.

(b) The personal of the Scheme are technical hands who were responsible for proper maintenance of radio sets. They were not required to do work of mass media education directly.

(c) No, Sir. There will be no waste since the ownership of the sets will be transferred to the institutions to which they have been distributed.

(d) No, Sir. According to the information furnished by Uttar Pradesh Government, there is no proposal for re-consideration of this decision.

COUNTRIES SUPPLYING ARMS TO PAKISTAN

3192. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of DEFENCE be pleased to state :

(a) the countries other than U.S.A. and U.S.S.R. which are supplying arms to Pakistan; and

(b) the steps so far taken or proposed to be taken to meet the above danger ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Pakistan has been acquiring arms from various other countries, the prominent ones being China and France.

(b) Government are alive to the developments and adequate steps have been taken to meet any threat to our security.

FIRING BY PAKISTANI FORCES ON INDIAN TROOPS

3193. SHRI A. SREEDHARAN :
SHRI YAJNA DATT SHARMA :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Pakistani Forces opened fire on the Indian troops across the cease-fire line at Helain in Gulmarg area;

(b) if so, the retaliatory measures which the Indian troops had taken; and

(c) the steps which Government have taken to strengthen the security measures on the border ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) to (c). On the 17th July 1968, our Security patrol observed 4 graziers from the POK side grazing their cattle on our side of the cease-fire line at a place 7 miles south-west of Gulmarg. On seeing our Security patrol, the graziers fled across the cease-fire line. Just at that time, about 8 persons hiding in the vicinity fired on our Security patrol. Our patrol returned the fire. The current security measures in this sector are considered adequate.

TEMPLE ENTRY SATYAGRAH AT MAVIDDAPURAM JAFFNA (CEYLON)

3194. SHRI SIDDAYYA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it has come to the notice of Government that the Harijans of Indian Origin settled in Ceylon had offered temple entry Satyagraha at Maviddapuram temple in Jaffna recently and that they were beaten with clubs and stones by caste Hindus led by an ex-Minister; and

(b) if so, Government's reaction thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) and (b). Government have seen reports to this effect. This is a matter concerning the internal affairs of Ceylon. No Indian national appears to be involved.

TELEVISION SETS

3195. DR. KARNI SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether Government are aware that many types of television sets emit dangerous radio-activity. and

(b) if so, the steps taken to make the Geiger counter tests of all indigenously manufactured and imported television sets in the interest of public safety?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) Television sets do not emit dangerous radio-activity.

(b) Does not arise.

DEVELOPMENT OF SUNDERBANS IN WEST BENGAL

3196. SHRI DHULESHWAR MEENA:
SHRI RAMACHANDRA ULAKA:

Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 4779 on the 6th July, 1967 and state:

(a) whether the question of developing Sunderban areas of West Bengal has since been considered; and

(b) if so, the details thereof?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) The scheme is still under consideration.

(b) The question does not arise at this stage.

COMMUNICATION EQUIPMENT FROM U.S.A.

3197. SHRI DHULESHWAR MEENA:
SHRI RAMACHANDRA ULAKA:

Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 2013 on the 27th November, 1967 and state:

(a) whether U.S. Government's offer of a communication equipment has since been considered by Government; and

(b) if so, whether any final decision has been taken thereon?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) A broad agreement regarding credit arrangements has been reached with the US Government but their detailed offer for the system has not yet been received.

(b) Does not arise.

CODE OF CONDUCT FOR TOURS ABROAD BY FILM STARS

3198. SHRI MANGALATHUMADAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that recently the film stars of Kerala toured Malaysia on a dancing mission;

(b) whether any charges have been framed by the Malaysian Government against them regarding the tax dues of the amount collected there; and

(c) whether any code of conduct has been framed with regard to such tours of the film stars?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Yes, Sir, on a privately sponsored tour.

(b) According to information available, there was a default on the part of the sponsors for payment of income-tax which was subsequently amicably settled partly by the performing artists by putting in extra shows.

(c) The Government expects all Indians sponsoring such private tours as well as the participating artists to respect the law of the land while in that country.

SOVIET BUILD-UP IN INDIAN OCEAN

3199. SHRI TENNETI VISWANATHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware that the U.S.S.R. is making a fresh build-up of a naval force in the Indian Ocean;

(b) whether the Soviet Force can move about the Indian Ocean without the necessity of refilling at any shore base in the Indian Ocean;

(c) whether this new build-up is part of Soviet Plan to fill the gap left by the British withdrawal from the Indian Ocean; and

(d) whether U.S.S.R. are giving this build-up a greater priority than to their fleet in the Mediterranean sea?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) to (d). Government

keeps a watch on development in the area that might affect our interest, but have no information about any fresh U.S.S.R. build-up in the area.

SAINIK SCHOOLS

3200. SHRI A. SHREEDHARAN : Will the Minister of DEFENCE be pleased to state :

(a) whether there is any proposal under consideration to discontinue the linking of the Sainik schools with the Senior Cambridge and instead to prepare the boys of these schools for the Higher Secondary Examinations of various Boards in the country; and

(b) if so, the details thereof and the stage at which the proposal stands at present ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) and (b). At present the Sainik Schools (which are run by the Sainik Schools Society) prepare boys fo rthe NDA Entrance Examination as well as for the Indian School Certificate (ISC) examination. Some Sainik Schools prepare them simultaneously for the concerned State Board examination also. The Board of Government of the Society has decided that the Sainik Schools should switch over from the ISC syllabus to the syllabus of the All India Higher Secondary Examination of the Central Board of Secondary Education, New Delhi.

It is proposed to switch over to the HSC syllabus in 1969. The details of the switch-over are being worked out by the Honorary Secretary of the Society and the Principals in consultation with the Central Board of secondary Education and the State Governments.

LEGISLATION ON FILM INDUSTRY

3201. SHRI BENI SHANKER SHARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government are considering introduction of legislation to deal with the various problems of the Film Industry;

(b) if so, the broad outlines of the proposed legislation; and

(c) when it will be introduced in Parliament ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) Yes, Sir.

(b) and (c). The details of the proposed legislation have not yet been worked out as the whole issue is being considered in all aspects in consultation with the concerned interests. It is difficult to say what time it will take.

CHINESE TELESCOPE NEAR NATHU LA

3202. SHRI BENI SHANKER SHARMA : Will the Minister of DEFENCE be pleased to state :

(a) whether the Chinese have fixed a powerful telescope at one of their posts near Nathu La to watch the Indian side;

(b) whether it is a fact that when the Military Attaches of some Embassies visited the advanced posts in the Nathu La region recently the Chinese watched them through the telescope; and

(c) if so, the counter measures taken in this regard ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) to (c). The Chinese troops are known to attempt to observe activities on our side through binoculars and telescopes. They also attempted to watch when the Military Attaches of some Embassies visited the advanced posts in Nathu La recently. Adequate measures, to the extent possible, to conceal movements in this area from Chinese observation are being taken.

VISIT TO COMMUNIST COUNTRIES BY COMMUNIST M.Ps

3204. SHRI D. C. SHARMA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of Communist Members of Parliament who paid visits to Communist countries during the last three years;

(b) the purpose of their visits;

(c) whether it is a fact that no foreign exchange was asked for their visits; and

(d) if so, how their expenses in those countries were met ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) to (d). The required

information is being collected and will be laid on the Table of the House as soon as it becomes available.

BROADCAST OF APPEALS FOR COMMUNAL HARMONY

3205. SHRI G. S. REDDI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether keeping in view the proceedings of the National Integration Council, it is proposed to increase the number of broadcasts appealing for communal harmony in the country;

(b) how many programmes a week are broadcast regarding Communal Harmony at present?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Over the years Stations of All India Radio have been broadcasting programmes on communal harmony and projecting the composite traditions and culture of the Indian people. Recently the stations have augmented these efforts in the light of measures suggested by the National Integration Council.

(b) There is no fixed frequency for such broadcasts. The number of items broadcast on the subject vary from week to week and from station to station depending on the requirements of respective areas.

12.19 HRS.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED ASSASSINATION OF THE UNDERGROUND NAGA LEADER SHRI KAITO SEMA

SHRI SAMAR GUHA (Contai): I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"Reported assassination of the underground Naga leader Shri Kaito Sema."

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): According to the reports received in Delhi on the night of the 3rd August, an unknown assailant fired at Shri Kaito Sema at 1830 hours that day in Kohima. Shri Kaito Sema was seriously injured. He was removed to the Military Hospital where he was operated upon and given blood transfusion. Despite all efforts to save his life, he succumbed to his injuries at about 5 p.m. on the 4th August. The assailant has not yet been apprehended but efforts to trace him are continuing.

It will be recalled that Shri Kaito Sema was an important leader of the Underground Nagas. However, due to certain differences, he severed his connection with the extremist pro-Phizo group.

We are awaiting a fuller report from the Nagaland Government. The Government of India condemn this dastardly act of murder and deplore attempts by some sections of the Underground Nagas to intimidate by violence those who have the courage to disagree with them. We hope that this incident will be condemned by the vast majority of peace-loving Nagas. Government are determined to prevent all violations of the Agreement on Suspension of Operations, to enforce law and order firmly and to punish all offenders. Necessary steps have been taken to further tighten security measures in Kohima and elsewhere in Nagaland.

SHRI SAMAR GUHA: While expressing deep sorrow for a promising Naga leader for the untimely end of his life and also expressing deep sympathy and condolence for the bereaved family of Mr. Kaito and his associates and also the people who belong to his community and in condemning the savage and brutal act of assassination, I want to submit that in view of the fact that the underground General, Mr. Kaito Sema, who played a very vital role in the underground movement had been in Pakistan, had been the Defence Minister of the underground government and broke away from the underground movement on two basic principles, firstly, when he said that the problem of the Nagas should be settled on the basis of peaceful negotiation and secondly there should be no collaboration with China, and with that end in view he wanted to frustrate the Maoist plan of having an independent communist Mao State in the eastern region of India along with the Burmese living there, —in view of these—I want to know whether the Government will assure his successor Haiko—they call him Lt.-General

Haiko—that the Government of India still stand by the two objectives for which Gen. Kaito stood and assure them that, firstly, the Government will institute an enquiry committee with the help of the CBI so as to ascertain the cause of the assassination and the person involved in the assassination as also to mobilise public opinion against such a sort of terrorism, and secondly, whether the Government will co-operate with the proposed Naga People's Conference that is going to be sponsored by the Church leaders where the people of all sections including the representatives of the Nagaland Government are going to participate, and whether the Government also propose to send a team of Members of Parliament—

MR. SPEAKER : That will do.

SHRI SAMAR GUHA : Only one more sentence, Sir.—whether the Government will send a team of Members of Parliament at the time of that conference so that the team of Members of Parliament can have exchange of views with all sections of the Naga leaders and have a fresh reappraisal of the problem so as to evolve a national policy for the Nagaland State on behalf of the Government of India.

MR. SPEAKER : He need answer only about Kaito's murder, and not on the whole Naga policy. Though it is only about Kaito's murder, he has mentioned so many other things. You may answer only that portion and confine yourself to that portion, about Kaito's murder. So many questions were asked by him.

SHRI SURENDRA PAL SINGH : As already stated by the hon. Member himself, it is true that Kaito Sema did hold an important position under the underground set-up at one time but he did sever his connection from the extremist group on the question of their association with China or taking Chinese help. It is also true that he had made an open declaration that he wanted the whole problem to be settled peacefully, and to the extent that he was for peaceful settlement we welcomed his views, and the Government of India has always made it known to the world at large that we are for peaceful settlement and we do not want any hostilities to start in Nagaland.

SHRI SAMAR GUHA : My question whether a team of Mps will be sent to that conference, where all sections of the Naga people are to be represented, for an informal exchange of views has not been answered. That is an important question.

MR. SPEAKER : I agree it is important, but it does not arise out of this. Mr. Patodia.

SHRI D. N. PATODIA (Jalore): This is not the first time that political murders have been committed in that area. Within the last 10 years, murders of 3 important political persons have been committed. The first was Mr. T. Sakhrie, Member of the Naga National Council. The second was Dr. Ao, President of the Naga People's Convention. Now the time came for Mr. Kaito. In respect of all the three, the hands of Mr. Phizo, who is determined to eliminate all such forces in Nagaland who appear to oppose him, were there. Here again, as soon as Mr. Kaito advocating policies in favour of merger with India and against China, Phizo took care to see that he was eliminated. In spite of the fact that Phizo is determined to eliminate all such forces, the Government of India and the Nagaland Government have failed miserably to control the activities of Phizo as well as his family members. I hope the Government of India is aware that the family members of Phizo, who are residing openly in Kohima, are openly provoking the people there and supporting Chinese contacts. It is known to everybody. May I know whether the Government of India is prepared to curb the activities of Phizo and his family members and whether any effective steps have been taken to create safeguards against such murders in future? You cannot isolate this murder from the other picture. In this context, Mr. B. K. Nehru had submitted that the border security forces could not effectively seal the borders. He made a request to the Government that the army should be posted on this border for sealing it effectively.

MR. SPEAKER : That is a separate question which has no bearing on this. The Minister may reply to the earlier part relating to Mr. Kaito's murder.

SHRI SURENDRA PAL SINGH : The whole incident is very regrettable and we are very sorry that the murder has taken place. Without in any way minimising the

[Shri Surandra Pal Singh]

importance of this incident, I would submit that such stray incidents of murder do take place even in the best organised societies. It is the responsibility of the State Government to see that adequate protection is given to all its citizens, irrespective of their political affiliations or ideologies. In this respect, we had no prior knowledge that there was danger to Mr. Kaito's life. He had not asked for protection from the State Government. Normal protection is given to every citizen of Nagaland.

MR. SPEAKER: He asked about family members of Phizo.

SHRI SURENDRA PAL SINGH: Whether he is a member of Phizo's family or somebody else, anybody who indulges in any anti-national activity will be taken care of.

श्री श्रीचन्द गोयल (चण्डीगढ़) : अध्यक्ष, महोदय, श्री केटो सीमा बागी नागाओं के महत्वपूर्ण नेता रहे हैं । उन का यह कत्ल कोहिमा के अन्दर दिन-दहाड़े एम० एल० ए० होस्टल के नजदीक होना—मैं यह समझता हूं और खास तौर पर सरकार के पास यह जानकारी होगी कि उन्होंने भारत सरकार को यह लिखा था कि नागाओं को चीन जाने से रोका जाय । उनके बारे में यह भी धारणा है कि अब वह हमेशा इस बात का प्रयत्न कर रहे थे कि बजाय इस के कि तलवार के ज़रिये नागालैंड समस्या को हल किया जाय, शान्तिपूर्ण तरीकों से इस मामले को हल किया जाय । इस सम्बन्ध में वह भारत सरकार के बातचीत भी कर रहे थे ।

चूंकि वह एक बहुत महत्वपूर्ण व्यक्ति थे तथा बागी नागाओं के तथा कथित रक्षा मंत्री भी रहे हैं—मैं जानना चाहता हूं f क्या भारत सरकार को इस बात की जानकारी थी कि उन के जीवन को खतरा है, क्योंकि आज से कुछ दिन पहले उन्होंने अपने प्रतिस्पर्धी जैनरल जुहटो को गिरफ्तार किया था? अगर थी, तो भारत सरकार ने उनकी जीवन रक्षा के लिये क्या कदम उठाये थे ?

दूसरे, मैं यह जानना चाहता हूं कि क्या भारत सरकार को उन्होंने यह लिखा था कि नागाओं को चीन से रोका जाय और वह शान्तिपूर्ण तरीके से इस मसले को हल करना चाहते हैं ।

तीसरे, मैं यह पूछना चाहता हूं कि उनके भाई कायटो सुखाई जिनके सामने आपने वार्ता भी की—वह भी उसमें शामिल थे—वह भी वहां की बड़ी भारी शक्ति हैं, बड़े महत्वपूर्ण व्यक्ति हैं और आज जो इन ट्राइबल्ज के अन्दर नागाज़ के अन्दर दो ग्रुप बने हुए हैं, एक तो सेमाओं का और दूसरा दूसरी जातियों का तो इस कत्ल का क्या परिणाम होने वाला है और क्या आप सेमाओं को सहयोग देकर बाकी नागा जो चीनियों का सहयोग लेना चाहते हैं उनको समाप्त करने में इनका उपयोग करके इस मसले को हल करना चाहते हैं ?

श्री सुरेन्द्र पाल सिंह : वैसे तो माननीय सदस्य ने जो सवाल उठाए हैं उनके जवाब दे चुका हूं लेकिन उन्होंने विशेष तौर से पूछा है कि क्या उन्होंने कभी खतो-खितावत की गवर्नमेन्ट आफ इण्डिया से उन नागाओं को रोकने के लिए जोकि चीन जाते हैं, तो उन्होंने यह कभी लिखा नहीं वैसे हमें उनके विचार मालूम हैं, उन्होंने कई दफा पब्लिक में भी एलान किया है कि हम उसके खिलाफ हैं कि नागा यहां से चीन जायं और वहां की मदद लें, उनके यह विचार हमें पसन्द थे और हम उनसे सहमत थे ।

अब रही बात यह कि गवर्नमेन्ट आफ इण्डिया को मालूम था कि उनकी जान खतरे में है तो हमारे पास इस किस्म की कोई इत्तला नहीं आई थी ।

SHRI HEM BARUA (Mangaldai): While paying a tribute of respect to Mr. Kaito Sema, who died a martyr's death because of his opposition to the collusion of the pro-Phizo group in Nagaland with China, may I submit that the assassination of Mr. Kaito Sema has revealed the fact that the pro-Phizo Group of extremists,

who are in collusion with China, have made a deep dent into Naga affairs, because he was killed in the heart of Kohima. So, (a) may I know what firm steps government are going to take to crush the recalcitrant elements among the Naga hostiles? (b) Is it not a fact that some members of the United Naga Party under Mr. Kevichusa are propagating in justification of the Naga hostiles' collusion with China? (c) Is it not a fact that the arrest of General Zheto by General Kaito was a sufficient warning that General Kaito's life was not safe and, if it was not safe, what steps the government took, whether the State Government or the Central Government, to give security to the life of this martyr?

SHRI SURENDRA PAL SINGH: Taking the last question first, I do not really know how the State Government, or any other government, could take any action to protect him when they were not informed that such a danger did exist. Then, what is the other question?

MR. SPEAKER: Are the Government taking strong action against pro-Chinese elements who are doing this?

SHRI SURENDRA PAL SINGH: I do not really understand what the hon. Member means by saying that the underground Nagas have made a dent into Nagaland affairs. As far as we are concerned, our security forces and the Nagaland government are taking suitable steps to curb the activities of the underground Nagas and, as has been stated before, we have succeeded to a very great extent in curbing those activities. It is not correct to say that they have got an upper hand and that they have made a dent and so on. Their activities are known to the Government of India and the Nagaland Government and suitable steps and actions are being taken by them to curb these activities and we are succeeding.

SHRI HEM BARUA: Sir, he has replied to parts (a) and (c) of my question. What about part (b)? I said that it is a new development that some members of the United Naga Party under Mr. Kevichusa are justifying Naga hostile collusion with China and they are going about propagating this theory. What steps have the Government taken against them?

SHRI SURENDRA PAL SINGH: There are a number of people in Nagaland who are sympathising with these people who are going to take Chinese help. It is quite possible that they may be carrying on propaganda of this nature... (*Interruption*).

MR. SPEAKER: What steps is the Government taking?

SHRI SURENDRA PAL SINGH: We have condemned this move on their part. Not only the Government of India but also the local Naga leaders and even the Church leaders have taken a very active part in that. They are calling this conference for this very purpose... (*Interruption*).

SHRI HEM BARUA: My point is not this. Mere condemnation will not do. My point is whether this Government has done any counter-propaganda.

12.36 HRS.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FOURTH REPORT

SHRI KHADILKAR (Khed): Sir I beg to present the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions.

REPORT OF JOINT COMMITTEE ON SALARY, ALLOWANCES AND OTHER AMENITIES TO MEMBERS OF PARLIAMENT

श्री विभूति मिश्र (मोतीहारी) : अध्यक्ष महोदय, मैं संसद सदस्यों के वेतन, भत्तों तथा अन्य सुविधाओं सम्बन्धी संयुक्त समिति का प्रतिवेदन पेश करता हूं ।

SHRI S. M. BANERJEE (Kanpur): Sir, I have to say something on this.

MR. SPEAKER: Why say something? He is only submitting a report; he is not increasing the salaries now.

SHRI S. M. BANERJEE: Kindly hear me.

SHRI INDRAJIT GUPTA (Alipore): Allow a discussion.

MR. SPEAKER: He has put in one word what you want to say, that is, allow a discussion.

SHRI S. M. BANERJEE : That we have already initiated; we have sent notice of a motion to you. That is a different matter. What I want to say is that a representative of our group has appended a note of dissent to the report.

MR. SPEAKER : That is there.

SHRI S. M. BANERJEE : Let the impression not be created in the country that all of us want Rs. 10,000 more.

MR. SPEAKER : Everybody who has put in a note of dissent need not speak now... (*Interruption*).

COMMITTEE ON GOVERNMENT ASSURANCES

(i) THIRD REPORT

श्री अटल बिहारी बाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मैं सरकारी आश्वासनों सम्बन्धी समिति का तीसरा प्रतिवेदन पेश करता हूं ।

(ii) EVIDENCE

श्री अटल बिहारी बाजपेयी : अध्यक्ष महोदय, मैं सरकारी आश्वासनों सम्बन्धी समिति के समक्ष दिये गये साक्ष्य की एक प्रति सभा पटल पर रखता हूं ।

12.38 HRS.

STATEMENT *Re.* COCHIN SHIPYARD

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): In the statement I made in the Rajya Sabha on 18th August, 1967, I had informed that House that the Government of India had finally approved the Cochin Shipyard Project with a building dock for ships of 66,000 DWT and a repair dock for ships upto 85,000 DWT at an estimated outlay of Rs. 36 crores with a foreign exchange component of Rs. 5 crores. I had indicated that it was proposed to invite M/s. Mitsubishi Heavy Industries Ltd., Japan, to enter into technical collaboration in setting up the Shipyard and to negotiate the terms of such collaboration.

M/s. Mitsubishi Heavy Industries submitted their final proposals in May, 1968, for their technical collaboration in the construction of the Cochin Shipyard. Their proposals in this regard were considered by the Government and, as desired by M/s. Mitsubishi Heavy Industries, a technical team, followed by a Negotiating Team, was deputed to Tokyo in June-July, 1968, for discussions with them.

I am glad to report that as a result of the discussions held by the Negotiating Team at Tokyo between 17th to 24th July, 1968, two documents were signed and exchanged between the two sides. The first is the formal Contract covering the revision of the Project Report and Preliminary Designs and the second, a Memorandum on Heads of Agreement relating to technical collaboration, consultancy and assistance to be rendered by M/s. Mitsubishi Heavy Industries in the design and construction of the Shipyard, subject to the approval of Government of India on the one hand and the Board of Directors of M/s. Mitsubishi Heavy Industries Ltd. and the Government of Japan on the other.

I may add that on their part, the Government of India have already approved the Memorandum on the Heads of Agreement, and my Ministry has been authorised to conclude a final contract at the appropriate time concerning M.H.I.'s technical collaboration in Shipyard construction in consultation with the Ministry of Finance.

According to the contract for revision of the Project Report, the work of the revision is expected to be completed within a period of six months from the effective date of contract. After the revised Project Report is approved, it is proposed to conclude an official contract with M/s. Mitsubishi Heavy Industries for technical collaboration in Shipyard construction based on the Memorandum on the Heads of Agreement covering two categories of assistance, namely, preparation of designs, drawings and specifications as necessary for the shipyard and consultancy during the construction of the shipyard. On this basis it is expected that the designs and drawings for the construction of building dock and one quay will be received and tender formalities completed so that the work could start within one year of the conclusion of this contract.

In the meantime it is proposed to complete action in regard to soil surveys, land

acquisition, provision of power and water supply etc. for purposes of commencing construction. Preparatory works relevant to construction stage will also be started. It is also proposed to appoint a full time officer at the project site.

Technical assistance for the building of ships in the Shipyard will be subject to separate negotiations and agreements between the Government of India and M/s. Mitsubishi Heavy Industries Ltd. at the appropriate time. M/s. Mitsubishi Heavy Industries have assured us of their readiness to collaborate in this stage also.

I am happy that with the positive steps I have outlined above, the project has reached a definitive stage for purposes of implementation.

SHRI N. SREEKANTAN NAIR (Quilon): I want to thank the Minister. I hope there will not be any more slip between the cup and the lip.

SHRI D. C. SHARMA *rose*—

MR. SPEAKER: You want a shipyard for Punjab? He will, certainly, consider it.

SHRI D. C. SHARMA (Gurdaspur): Punjab is a part of India; I am in India.

12.41 HRS.

STATEMENT BY MEMBER UNDER DIRECTION 115 AND GOVERNMENTS' REPLY THERETO

श्री भोगेन्द्र झा (जयनगर) : अध्यक्ष महोदय, दिनांक 25 जूलाई, 68 को ध्यानाकर्षण प्रस्ताव के सिलसिले में माननीय मित्र श्री रामावतार शास्त्री, श्री एस० एम० जोशी, मैं तथा अन्य सदस्यों ने बिहार में–"अराजपत्रित कर्मचारियों की हड़ताल के सम्बन्ध में पुलिस द्वारा लाठीचार्ज करने के कारण पटना मैडीकल कालेज की एक महिला कर्मचारी की मृत्यु तथा पटना और रांची में कई व्यक्तियों के घायल हो जाने के ऊपर माननीय गृह मन्त्री का ध्यान दिलवाया था। जब मैंने जोर दिया "वह कहते हैं कि लाठी नहीं चलाई गई है और मैं कहता हूं कि वहां पर लोग घायल पड़े हुए हैं।" तो श्री शुक्ला ने कहा कि यह "सभी इल्जाम लगाये गये थे और बिहार सरकार ने असत्य कह कर इनका खण्डन किया है।" अपने जवाब के अन्त में उन्होंने पूरी जिम्मेदारी के साथ कहा "बिहार सरकार से जो सूचना मिली है वह ठीक है। इसलिए उसमें कोई जांच करने का प्रस्ताव हमारे सामने नहीं है।" उसी दिन राष्ट्रपति द्वारा संविधान की धारा 356 के मुताबिक बिहार के बारे में जारी किये गये दिनांक 29 जून, 68 के अध्यादेश पर बहस के सिलसिले में मैंने अपने भाषण के क्रम में कहा था— "सरकार की ओर से कहा गया है कि रांची में लाठीचार्ज नहीं हुआ, लेकिन हम दावे के साथ कहते हैं कि वहां पर लाठीचार्ज हुआ है जिसमें 15-16 महिलाएं घायल हुई हैं और एक महिला हास्पिटल में अभी है।" इसी पृष्ठिभूमि में मैंने कहा—मैं चाहता हूं कि एक सर्वदलीय प्रतिनिधि मण्डल वहां पर उस घटना की जांच करने के लिए जाये। अगर यह साबित हो जाय कि वहां पर लाठीचार्ज हुआ तो गृह मन्त्री महोदय इस्तीफा दे दें और अगर यह बात गलत साबित हो जाय तो मैं पूरी गम्भीरता और जिम्मेदारी के साथ कहता हूं कि मैं लोकसभा की सदस्यता से इस्तीफा देने को तैयार हूं।" परन्तु इसके बावजूद गृह मन्त्री महोदय ने न तो इस तथ्य को कबूल किया और न उसकी जांच कराने को ही वह तैयार हुए। मैं, श्री रामावतार शास्त्री, श्री लखनपाल कपूर, श्री भगवानदास इसी सिलसिले में पटना और रांची गये। कुछ दलों के प्रतिनिधि कुछ व्यक्तिगत असुविधाओं के चलते नहीं जा सके। हमारे सामने जो तथ्य आये उनके बारे में विस्तार में न जा कर बहुत ही संक्षेप में मैं आपके जरिये सदन के सामने कुछ सच्चाई को रखना चाहता हूं। दिनांक 25 जुलाई को राज्य मन्त्री श्री शुक्ल ने गलत कहा था कि पटना मैडीकल कालेज की महिला कर्मचारी श्रीमती गुलबिया की मृत्यु के पहले किसी ने उसके मारे जाने या चोट लगने की सूचना नहीं दी थी। इस सम्बन्ध में बिहारा अराजपत्रित कर्मचारी

[श्री भोगेन्द्र झा]

महासंघ के महामन्त्री श्री जोगेश्वर गोप द्वारा लिखित दिनांक 12-7-68 के एक पत्र का हवाला मैं देना चाहता हूं जो उन्होंने बिहार सरकार के मुख्य सचिव को लिखा था।

उस पत्र में श्री गोप ने लिखा था "पुलिस ने लक्ष्मीदेवी, गुलबिया, तितरी, बिन्दा आदि मेहतरानी को गाली-गलोज किया है और पीटा भी है। दिनांक 19 जुलाई को 5 बज कर 15 मिनट भोर में श्रीमती गुलबिया का देहान्त हो गया। लगभग पौने तीन बजे तक दिन में लाश अस्पताल में ही थी। परन्तु उसकी पोस्टमार्टम की जांच न हुई जब कि माननीय राज्य मन्त्री के जवाब के मुताबिक भी मृत्यु के कुछ घण्टा बाद ही श्री छब्बाराम ने पटना अस्पताल के अधीक्षक को पुलिस द्वारा श्रीमती गुलविया के मारे जाने की सूचना दे दी थी। रांची एवं उसकी अगल-बगल का बच्चा-बच्चा जानता है कि बड़े पैमाने पर दिनांक 20-21 जुलाई को रांची (काके) मानसिक, अस्पताल के पास बेरहमी के साथ लाठीचार्ज हुआ। अनेकों पुरुष एवं महिला कर्मचारियों को घायल किया गया। 22 तारीख के 4–5 बजे भोर में अनेकों कर्मचारियों के घरों में किवाड़ी तोड़ कर पुलिस घुसी और मारते पीटते हुए उन्हें गिरफ्तार कर लिया। पुलिस की हाजत में हाथ-पैर बांध कर उनमें से कई को पुराने बर्बर तरीके से पीटा। काके थाना के दरोगा श्री कृष्ण प्रसाद ने रांची सदर थाना के दरोगा को लिखा— "जब मजिस्ट्रेट ने पुलिस को आदेश दिया कि भीड़ को खदेड़ कर भगा दो और हमने उत्तर में तथा दक्षिण की तरफ लोगों को खदेड़ना शुरू किया..........। कई लोगों ने पुलिस के हाथ से लाठी भी छीनने की कोशश की जबकि पुलिस उन्हें खदेड़ रही थी तो वह उसके लिए लाठी भी चला रही थी और भीड़ के कुछ लोग उससे घायल भी हुए होंगे।" तो पुलिस ने अपने विभागीय रिपोर्ट के मुताबिक भी लाठियां चलीं और कई लोग घायल हुए। उस रिपोर्ट की एक सच्ची प्रतिलिपि यहां मौजूद है। दिनांक 21 जुलाई को ही लाठी से घायल 19 अराजपत्रित कर्मचारियों का रांची सदर अस्पताल में इलाज किया गया और उनमें से दो को संगीन घाव रहने के कारण भर्ती भी किया गया। एक श्री प्रेममसी (वार्डर) जिनके दायें पैर की हड्डी टूट गई और दूसरी श्रीमती राहिल कुंजरू जिनके मस्तिष्क की हड्डी तोड़ दी गई और जो दिनांक 28 जुलाई तक अर्ध-बेहोशी की हालत में रांची सदर अस्पताल में भर्ती थी और अभी भी वह अस्पताल में ही भर्ती होंगी। इतनी गहरी चोट थी कि वह जी सकेगी और स्वस्थ हो सकेगी इसमें भी सन्देह है। रांची सदर अस्पताल के अधिकारियों ने दिनांक 21 जुलाई को ही उपरोक्त घायल व्यक्तियों के बारे में लिखित सूचना पुलिस अधिकारी को दे दी। उन उन्नीस घायल व्यक्तियों की एक सूची मेरे पास है। रांची केन्द्रीय कारावास में 47 सरकारी कर्मचारी दिनांक 28 जुलाई को बन्द थे और उनमें 8 बुरी तरह घायल हैं। कुछ के लिए तो अपने पैर पर खड़ा होना भी आसान नहीं। श्री राम दास, श्री विदेशी, मलिना, श्री महादेव राय, शेख महरवानी, श्री रामचन्द्र राय, शिवराम सन्नीराम, अमुस भिख्खू इत्यादि को दिनांक 22 की 4–5 बजे भोर में घर की किवाड़ी तोड़ कर मारपीट कर के गिरफ्तार किया गया और पुलिस की हाजत में ले जाकर हाथ-पैर बांध कर पचासों बार लाठी चलाकर पीटा गया। उस बंधी हुई हालत में तलवे में लाठियों से इस तरह पीटा गया था कि सूजे हुए तलवों को देख कर हम लोग हैरत में पड़ गये। मुहम्मद हुसैन नामक एक कम्पाउण्डर के घर में 4 बजे भोर में घुस कर इस तरह मारपीट की गई और उसकी 9 महीने की एक बच्ची अमीना को भी इस निर्दयता के साथ पटका गया कि उसका मस्तिष्क सूज गया था और वह बेचैन थी।

दिन दहाड़े बड़े पैमाने पर लाठी चार्ज हुए जिसे हजारों व्यक्तियों ने आंखों से देखा, किन्तु पूरी तरह इन्कार कर संसद को और इसके जरिये सारे देश को अंधकार में रखने का प्रयास हुआ। यह बात खास तौर से इसलिए भी महत्वपूर्ण है कि बिहार में वैधानिक शासन का अन्त कर राष्ट्रपति का शासन लागू कर दिया गया है और संसद को छोड़ कर दूसरा कोई स्थान नहीं है जहां जनता के निर्वाचित प्रतिनिधि इस तरह के जोर-जुल्म के निराकरण का रास्ता ढूंढ़ सकें। राष्ट्रपति का शासन लागू होने के पहले महीने के अन्दर ही इस तरह का लाठी राज्य कायम कर दर्जनों की तादाद में महिला अराजपत्रित कर्मचारियों को घायल कर और एक का खून कर तथा पच्चीसों पुरुष कर्मचारियों को घायल कर ऐसी हालत पैदा कर दी गई है कि लोग शशंकित हैं कि ऐसी हालत में निष्पक्ष चुनाव कैसे सम्भव हो सकेगा। और स्वतन्त्र मत-दान के आधार पर जनतांत्रिक सरकार की स्थापना कैसे हो सकेगी। रांची जिले में ही जैसा कि सदन में 25 जुलाई को मैंने जिक्र किया था दतुअन तोरने के कारण हुए विवाद पर एक आदिवासी की गोली से हत्या कर दी गई। दिनांक 20-21 जुलाई के लाठीचार्ज द्वारा घायल हुए व्यक्तियों में श्रीमती सलौनी संगा, श्रीमती सलैस्तिना कुंजरू, श्रीमती दुख्खू, श्रीमती वैलेन्दिना दिग्गा, श्रीमती विश्वासी कुंजरू, श्रीमती सारा भिन्ज, श्रीमती मक्डली भिन्ज, श्रीमती राहिल कुंजरू इत्यादि अनेकों गादिवासी महिला कर्मचारियों को निर्दयता के साथ लाठियों से घायल कर जो हालत पैदा कर दी गई है उसने शोषित और अपेक्षित आदि-वासी जनता के असंतोष की आग में घी डालने का काम किया है। इस अमानु-षिक प्रवृत्ति को रोकने के बजाय, सत्य को कबूल करने, न्यायायिक जांच बैठा कर गल्तियों का सुधार करने की बजाय राज्य मंत्री श्री शुकला ने असत्य का रास्ता अपना कर इस संसद के विशेषाधिकार का हनन् किया है। बिहार में अभी पुलिस एवं कार्यपालिका के कुछ बड़े अधिकारी वैधानिक शासन के खातमें पर जसन मना रहे हैं। और उन्होंने समझ लिया कि अभी वह बेरोकटोक लाठी गोली का राज चला सकते हैं श्रीमती गुलबिया का खून, श्रीमती राहिल कुंजरू की मृतप्राय अवस्था और दर्जनों माताओं और बहनों का घायल होना इस मनोवृत्ति का परिचायक है ? इस पर पर्दा डाल कर राज्य मन्त्री श्री शुक्ला ने जनतांत्रिक पद्धति, पार्लियामेंटरी जनतन्त्र पर से ही लोगों का विश्वास हिलाने का प्रयास किया है। पटना एवं रांची के लाठी काण्डों की न्यायायिक जांच कराने का शीघ्र आदेश दिया जाय। लाठी चार्ज से इन्कार करते हुए असत्य प्रतिवेदन भेजने वाले अधिकारियों को नौकरी से मुअत्तिल किया जाय। रांची के पुलिस एवं कार्यपालक अधिकारियों को जो लाठी चार्ज के लिये जिम्मेदार हैं शीघ्र वहां से स्थानान्तरण कर दिया जाय। श्रीमती गुलबिया के अबोध बच्चों के लालन-पालन के लिए मुआवजा दिया जाय तथा इन कदमों को शीघ्र उठा कर हमारी संसद की प्रतिष्ठा एवं लोकतांत्रिक प्रणाली की रक्षा की जाय। इस मामले को दलगत हितों की दृष्टि से न देख कर सार्वजनिक लोकतन्त्र के हित में ऐसा निर्णय किया जाय। यह मेरा आग्रह है। इस बारे में कुछ तस्वीरें ली गई हैं जो कि घायल व्यक्तियों की हैं। अगर आप आदेश दें तो......

MR. SPEAKER : Will the hon. Member kindly sit down now? Now and then I have been a little liberal with hon. Members when they make such statements, but they should not take advantage of it and go on reading page after page. The statement should be short and factual. I requested the hon. Member to reduce it, but he was not in a mood, and, therefore, I had allowed him to read so much.

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : अध्यक्ष महोदय, मैं ने

25 जुलाई, 1968 को पटना मेडिकल हास्पिटल की एक महिला कर्मचारी की मृत्यु तथा अराजपत्रित कर्मचारियों द्वारा हड़ताल से सम्बन्धित घटनाओं पर एक ध्यानाकर्षण प्रस्ताव के उत्तर में वक्तव्य दिया था। श्री भोगेन्द्र झा के वक्तव्य की एक प्रतिलिपि प्राप्त होने पर मैं ने पुनः राज्य सरकार से तथ्य मालूम किये हैं। राज्य सरकार से प्राप्त सूचना के अनुसार श्रीमती गुलाबिया का शव 19 जुलाई, 1968 को प्रातः उसके पति को दे दिया गया था। श्री गोप द्वारा लिखे गये पत्र के तथ्य राज्य सरकार से मालूम किये जा रहे हैं। 25 जुलाई, 1968 के अपने वक्तव्य में मैंने पहले ही व्यक्त किया है कि दण्ड प्रक्रिया संहिता की धारा 200 के अन्तर्गत एक निजी शिकायत की जांच सब-डिवीजनल मजिस्ट्रेट पटना के आदेशों के अन्तर्गत एक मजिस्ट्रेट के द्वारा पहले ही की जा रही है।

रांची की घटना के सम्बन्ध में केन्द्रीय सरकार ने बिहार सरकार से एक और विस्तृत रिपोर्ट मांगी है। माननीय सदस्य के वक्तव्य में दी गई सूचना भी राज्य सरकार को भेज दी जायेगी ताकि हमें इस सदन में उठाई गई सभी बातों पर एक पूर्ण रिपोर्ट मिल सके। हमें अब तक की उपलब्ध सूचना के आधार पर रांची में हुई घटना की एक न्यायिक जांच कराना आवश्यक नहीं समझा गया है। एक प्राइवेट शिकायत के आधार पर श्रीमती गुलाबिया की मृत्यु के कारणों पर एक मैजिस्ट्रेट द्वारा पहले ही जांच की जा रही है और इसलिए उसके निष्कर्षों की प्रतीक्षा करना बेहतर होगा।

श्री अटल बिहारी वाजपेयी (बलरामपुर): अध्यक्ष महोदय, यह जवाब सन्तोषजनक नहीं है।

MR. SPEAKER: That may be so. I cannot help it.

13 HRS.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha Reassembled after lunch at five minutes past fourteen of the clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

Re: NOTICES AGAINST DEPUTY PRIME MINISTER

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मैं एक बहुत ही जरूरी मामले में जानकारी चाहता हूं। यह मैं इसलिए चाहता हूं कि मैं दिल्ली से बाहर जा रहा हूं। मुझे सिर्फ जानकारी चाहिये। मैं ज्यादा समय नहीं लेना चाहता।

आप जानते हैं कि श्री मोरारजी देसाई के बारे में मैंने स्पीकर साहब के पास एक प्रस्ताव भेजा है और पांच छः वैकल्पिक प्रस्ताव भी भेजे हैं। श्री मोरारजी देसाई के द्वारा सदन का अपमान किया गया है, सदन में गलत बयानी हुई है (**इंतरप्शंज**)। मुझे स्पीकर साहब ने कहा था कि सारे कागजात उन्होंने प्रधान मंत्री को भेजे हैं। मैंने तीन दस्तावेज भी फोटोस्टेट कापीज भी उनको दी हैं। मैं चाहता हूं कि मुझे केवल इतना ही बताया जाए कि क्या प्रधान मंत्री ने जवाब भेजा है? मैं बाहर जा रहा हूं, इसलिये मुझे जानकारी चाहिये।

MR. DEPUTY-SPEAKER: I do not know anything about it. How am I expected to reply? He wants information. Have you any information? I have no information.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): The Speaker was here. He could have have raised the matter then, but he did not do that.

श्री मधु लिमये : माफ करिये मैं यहां पर नहीं था। मैं किसी जरूरी काम में फंसा हुआ था।

MR. DEPUTY-SPEAKER : Why don't you see the Speaker I know absolutely nothing about that.

श्री मधु लिमये : मैं बारह बजे यहां नहीं था, नहीं तो मैं आपको तकलीफ नहीं देता। मैं केवल इतना जानना चाहता हूं कि क्या प्रधान मंत्री का जवाब आया है मेरे नोटिस के बारे में और दस्तावेजों के बारे में ?

MR. DEPUTY-SPEAKER : I hope you are not leaving the House. You are going away for a day only.

श्री मधु लिमये : अभी स्पीकर साहब नहीं हैं। मैं बाहर जा रहा हूं। तीन फोटो स्टेट कापीज़ मैंने भेजी हैं जिन से बिल्कुल साबित होता है कि मोरारजी देसाई सन्द होते हुए भी असत्य बयानी कर रहे हैं। मैं शुक्रवार को नहीं आ रहा हूं। सोमवार को आउंगा। इसलिए मुझे जानकारी चाहिए।

श्री मनु भाई पटेल (डभोई) : जानकारी चाहिए तो इनको यहां रहना चाहिये। बाहर क्यों जाते हैं ? माननीय सदस्य मोनोपोली क्रियेट करना चाहते हैं। अगर वह इसके बारे में पर्टिकुलर हैं तो उनको यहां रहना चाहिये।

श्री मधु लिमये : नियम 355 के तहत मैं पटेल साहब से एक सवाल पूछना चाहता हूं। मेरे प्रश्न का जवाब देने के लिए वह खड़े हो गए हैं। मैं उन से जवाब चाहता हूं अपने सवाल था—

श्री मनुभाई पटेल : सीरियस हो तो यहां रहो। जाते क्यों हो ?

SHRI SHEO NARAIN (Basti) : This should have been raised after the Question Hour.

MR. DEPUTY-SPEAKER : You take it up with the Speaker. If anything is urgent, you can see him this afternoon.

श्री कंवर लाल गुप्त (दिल्ली सदर) : स्पीकर साहब ने यह कहा था कि अगर कोई जरूरी सवाल हो तो चूंकि हर एक चीज़ पर कालिंग एटेंशन नोटिस मंजूर नहीं हो सकता है इस वास्ते शार्ट नोटिस क्वेश्चन दे दिया जाया करे। उस दिन उन्होंने सदन में यह प्रार्थना की थी मंत्रियों से कि इस तरह के अगर शार्ट नोटिस क्वेश्चन आया करें तो उनको मंजूर कर लिया जाना चाहिये। आप देखें कि पन्द्रह दिन लगभग समाचारपत्रों में हड़ताल को चलते हुए हो गए हैं। कोई रास्ता निकलता नजर नहीं आता है। मैं समझता हूं कि यह सरकार भी खुश है क्योंकि इसके बुरे कारनामे प्रकाश में नहीं आते हैं, बदनामी की बातें छपती नहीं हैं और मालिक भी खुश हैं। या तो आप सदन की एक कमेटी बिठा दीजिये जो कोई रास्ता निकालें या फिर शार्ट नोटिस क्वेश्चन मंजूर होना चाहिये **(इंटरप्शन)** ....

डा० राम सुभग सिंह : माननीय सदस्य कहते हैं कि शार्ट नोटिस क्वेश्चन मंजूर नहीं होते हैं। जहां तक मेरी जानकारी है एक शार्ट नोटिस क्वेश्चन शुक्रवार के लिए और दूसरा सोमवार के लिए मंजूर हुआ है।

श्री मधु लिमये : आप तो स्वीकार करते हैं लेकिन दूसरे नहीं करते हैं।

श्री कंवर लाल गुप्त : उपाध्यक्ष महोदय, पन्द्रह दिनों से अखबारों की हड़ताल चल रही है। उस में इस वक्त डेडलाक है। हमें मालूम होना चाहिए कि उस की लेटेस्ट पोजीशन क्या है ?

डा० राम सुभग सिंह : अगर माननीय सदस्य कायदे से शार्ट नोटिस क्वेश्चन का नोटिस देंगे, तो यथा-सम्भव उस को एक्सेप्ट किया जायेगा।

MR. DEPUTY-SPEAKER : The hon. Minister may please explain about the short notice question.

DR. RAM SUBHAG SINGH : We have accepted and we are going to reply to two short notice questions, one on Monday and the other one perhaps on Friday.

श्री कंवरलाल गुप्त : हाउस को यह तो पता लगना चाहिए कि प्रेजेन्ट पोजीशन क्या है ।

MR. DEPUTY-SPEAKER : The hon. Member is raising the same issue. The hon. Minister of Parliamentary Affairs has already said that Government have accepted the short notice question.

DR. RAM SUBHAG SINGH : Not this, other short notice questions.

SHRI KANWAR LAL GUPTA : We are interested in this short notice question.

MR. DEPUTY-SPEAKER : All right, the hon. Minister may pursue this matter.

श्री रणधीर सिंह (रोहतक) : हम अखबार वालों के इन लोगों से ज्यादा हमदर्द हैं ।

श्री कंवरलाल गुप्त : इन लोगों के बुरे और गन्दे कारनामे अखबारों में छपते हैं, इसी लिए य उनकी हड़ताल के बारे में कुछ नहीं कर रहे हैं ।

DR. RAM SUBHAG SINGH : How can he raise it here in this manner ? You should not allow him to raise anything in this manner here.

MR. DEPUTY-SPEAKER : I would request the Members particularly from the Opposition Benches not to take the Chair by surprise after the lunch hour.

श्री मधु लिमये : आश्चर्य की बात क्या हैं, सरप्राइज क्या है ? हम जानकारी मांग रहे हैं ?

MR. DEPUTY-SPEAKER : The hon. Minister has replied to what the hon. Member had asked.

श्री कंवरलाल गुप्त : उपाध्यक्ष महोदय, अखबारों की हड़ताल के बारे में लैटेस्ट पोजीशन क्या है, उस के बारे में भी जानकारी मिलनी चाहिये ।

MR. DEPUTY-SPEAKER : I would request Shri Madhu Limaye also....

SHRI MADHU LIMAYE : Was the hon. Minister of Parliamentary Affairs taken by surprise ?

क्या वह श्री मोरारजी देसाई के बारे में नहीं जानते हैं ?

DR. RAM SUBHAG SINGH : Again, the hon. Member is taking us by surprise.

MR. DEPUTY-SPEAKER : I was taken by surprise by two things. He said 'I am going away'. I thought he was resigning.

श्री मधु लिमये : उधर के माननीय सदस्य चिन्ता न करें । मैं उन को खुश करने वाला नहीं हूं ।

SHRI KANWAR LAL GUPTA : It is a very bad hit.

श्री मधु लिमये : वह मजाक कर रहे हैं । मैं डा० राम सुभग सिंह की पार्टी को खुश करने वाला नहीं हूं ।

MR. DEPUTY-SPEAKER : Honestly I felt it. He said 'I am going away'.

श्री शिव नारायण : उपाध्यक्ष महोदय, मैं पत्रकारों का उतना ही हमदर्द हूं, जितने कि ये हैं । हम को अखबार नहीं मिलता है, कोई इनफर्मेशन नहीं मिलती है, जिससे असुविधा होती है । मैं एसेम्बली और कौंसिल का मैम्बर रहा हूं और अब लोक सभा का मेम्बर हूं । इस किस्म के सवाल क्वेश्चन आवर के बाद रेज किये जाते हैं, जब कि स्पीकर चेयर में होते हैं । लंच आवर के बाद, वगैर आप की परमिशन के, क्या कोई इस तरह का क्वेश्चन पूछ सकता है ? आप ने उन को परमिन नहीं दी, फिर भी वह बोलने लगे ।

MR. DEPUTY-SPEAKER : Order, order, Hon. Members should help me to keep some discipline in the House.

श्री शिव नारायण : श्री कंवर लाल गुप्त बड़े पार्लियामेंटेरियन बनते हैं और हम को उपदेश देते हैं । मैं अखबार वालों को कहना चाहता हूं कि इन लोगों की निस्बत उन के कम हमदर्द नहीं हैं ।

श्री रणधीर सिंह : मैं आप की मार्फत अखबार वालों से कहना चाहता हूं कि इन लोगों की हमदर्दी झूठी और नुमायशी है,

हमारी हमदर्दी असली है। ये सब उन को एक्सप्लायट करते हैं। हमारे लिए सुबह अखबार चाय से भी ज्यादा जरूरी है, लेकिन आजकल वह हम को नहीं मिलता है।

MR. DEPUTY-SPEAKER : Now, let us proceed with the business before the House.

श्री मनुभाई पटेल : उपाध्यक्ष महोदय, बात यह है कि माननीय सदस्य, श्री जार्ज फरनेन्डीज और श्री मधु लिमये, की पार्टी म आपस में फूट है।

श्री मधु लिमये : कोई फूट नहीं है।

श्री मनुभाई पटेल : ये दोनों रेजिग्नेशन देने में आपस में होड़ सी कर रहे हैं। अपनी स्थिति को बचाने के लिये ये इस किस्म की बातें करते हैं।

MR. DEPUTY-SPEAKER : Order, order.

14.15 HRS.

PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT BILL—*contd.*

MR. DEPUTY-SPEAKER : The House will not take up further consideration of the following motion moved by Shri Jagannath Rao on the 2nd August, 1968, namely :—

> "That the Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, as passed by Rajya Sabha, be taken into consideration."

SHRI D. C. SHARMA (Gurdaspur) : I welcome Shri S. M. Banerjee's....

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Is the hon. Member sitting or standing and then speaking ?

SHRI D. C. SHARMA : Is he a man or a woman ?

MR. DEPUTY-SPEAKER : He has intellectual height, but the physical height is a little less.

SHRI D. C. SHARMA : He looks like a matron; he does not look like a man.

I want to make a few observations on the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill which has been brought forward by Shri Jagannath Rao who used to be at one time my good friend.

The proposed section 2(b) is something to which I do not think anybody can take exception. The definition runs as follows :

> "public premises" means any premises belonging to, or taken on lease or requisitioned by, or on behalf of, the Central Government...".

I think that this is unexceptionable. The Central Government is responsible for the public sector and the public sector requires ample space for building its factories, its workshops, its cantonments and other things. Therefore, nobody should take any exception to this. But the rub lies where the following provision is there, namely :

> "any company as defined in section 3 of the Companies Act, 1956, in which not less than fifty-one per cent of the paid-up share capital is held by the Central Government".

Here lies the hurdle which I have not been able to overcome.

Government may hold 51 per cent shares, but take it from me that the persons who hold 49 per cent shares will run that company and not the Government. It is because Government is half asleep and half awake. Government is half ignorant and half aware, and the result would be that all these things would go into private hands gradually and slowly and nobody would bother about what would happen. Therefore, I feel that the quantum of share to be held by the Central Government should be increased at least to 75 per cent. If that is not done, then I am afraid that this provision is liable to be abused. I warn the Government that they should take heed in good time. Otherwise they will rue the day when they have got to face it. Most of the private enterprise people will come forward and buy shares to the tune of 49 per cent and they will have their heyday or field day so far as the acquisition of public premises is concerned.

Now, Government are seeking to extend this to the local authorities also. Sir, you are a great constitutional expert and you know very well the proliferation of authority in India has done more harm to us than good. From the Central Government we come to private companies and from private companies we come to local authorities and from local authorities we shall

[Shri D. C. Sharma]

go down to the zilla parishads, and from the zilla parishads we shall go down to the block authorities and from the block authorities we shall go to the village panchayats and from the village panchayats to the lambardars and so on. In this way, the circle will go on widening itself to the detriment of the people who own these lands

Therefore, I would say that this authority should be held only by the Central Government and nobody else should have any say in this matter. Nobody should be able to acquire any public premises.

Then, we have the provision:

"any premises belonging to the Municipal Corporation of Delhi or any municipal committee or notified area committee."

I think that this is an abuse of power.

SHRI HIMATSINGKA: It is already there.

SHRI D. C. SHARMA: It may be already there in his head, but it is not in my head. His head is too old to take in more. I was submitting very respectfully that when this Bill is passed the municipal committee or the notified area committee or even the Municipal Corporation of Delhi will use it to detriment of the peasants of the farmers of India. It will be used to the detriment of agriculturists; they will take over the piece of land which is meant for raising foodgrains; they will not do anything else... Therefore, I say that such provisions should go out of this Bill.

Who are the persons who are going to implement this Act? You see clause 3. What does it say? 'Officers of equivalent rank of any company or the Corporation'. These are the persons. What is the Central Government doing and what is my good friend Mr. Jaganath Rao doing? He was a very responsible Member of this House but ever since he became a Minister, he ceased to be as responsible as he was before. For instance, he has given the right to any authority. I think this right should be kept within the purview of the Central Government so that there should be no abuse or misuse. Go to any small town in this country or any big city in this country. You find that the good land which used to be under the plough of the farmer and add to our production of food is being taken away by these persons and satellite towns are growing up and mushroom towns are coming up. If it goes on like that there will hardly be any land left for us to be brought under the plough and the plea to attain self-sufficiency in food would disappear. I generalise from my own experience of Punjab. I find that most of the land which was cultivated by sturdy, honest and brave farmers is being taken over by those persons who have become rich overnight. They have put in it all the black money which they had got. So many friends of mine ask me: where does black money come from? How can I say?

SHRI ABDUL GHANI DAR: I shall tell you.

SHRI D. C. SHARMA: I shall get it from you. So, they purchase these lands with the black money. Our first priority is agriculture and food self-sufficiency. Our hero today is the kisan and the farmer. Next to him is our jawan, the warrior, the army man. Even the men of our army come mostly from the peasantry class. So, our hero today is the peasant. If we are going to deprive the peasant of the land which he tills, I do not know where we shall stop.

I shall now tell you about an incident which I saw with my own eyes. There is a city whose name I do not want to mention. (*Interruption*). All right; I will mention it. It is Chandigarh. One day, I was going about in the city of Chandigarh. I saw a mango tree, and under that mango tree I saw a peasant sitting and crying. I went up to him and asked him, "What is the trouble my dear friend?" He replied "My hut used to lie near this mango tree; my land used to lie near this mango tree, and all that land has been taken away. I am now a landless man. I have no land now to cultivate." So, if you take this as the authority, I would ask my friend Shri Jaganath Rao—he was a good friend of mine at one time but not now—to give land for the landless and not compensation. What is your compensation worth? Your compensation is a very paltry sum. I think if you take land from any man who can cultivate it, you should give him land for that. If you cannot give it, I think this Bill is utterly futile and will not work for the prosperity of India.

MR. DEPUTY-SPEAKER : We have three hours for this Bill, and one hour is already exhausted. Today we have exhaused 15 minutes so far. I find a number of speakers who have sent slips. Some parties have spoken, for instance, the Jan Sangh. If I were to accommodate one spokesman from each party, and a few others, it will take a long time. What I would suggest is that every hon. Member should try to confine his remarks to five minutes. I am not in a position to extend the time today. Yesterday we had enough time, and today I am not able to do it. What I would suggest is, for the general debate we have one hour, and half an hour or 45 minutes that remains could be devoted for clause-by-clause consideration. Is it all right ?—Yes.

श्री क० ना० तिवारी (बेतिया) : उपाध्यक्ष महोदय, एक बात कहनी है । यह किसान की जमीन से ज्यादा सम्बध रखता है इस लिये जो गांवों के किसान खेती वाड़ी करते हैं या गांवों में रहते हैं, उन को ज्यादा टाइम दिया जाय ।

MR. DEPUTY-SPEAKER : We shall see.

SHRI K. M. KOUSHIK (Chanda) : Mr. Deputy-Speaker, Sir, there is a common law remedy in our country for eviction from unauthorised occupancy. It is open to the public as well as to the private premises. Of course, there are laws which give summary powers also, and Act 32 of 1958 was enacted to give these summary powers to the Estate Officer for protecting the Government property when they are occupied unauthorisedly. Unfortunately, the Supreme Court has held section 51 of that Act to be arbitrarily conferring powers on the Estate Officer, and hence is violative of article 14 of the Constitution. Therefore, this amendment has been necessitated and the Bill has been brought. I have no quarrel with it. But my only quarrel is that this position has been very clearly elucidated. A perusal of the Objects and Reasons of the Bill will show—I quote :

> "In view of this, it is felt that in order to meet the objection raised in the aforesaid judgment of the Supreme Court regarding the validity of the Punjab Act, suitable amendment should be made to the Public Premises (Eviction of Unauthorised Occupants) Act 1958 so that the alternative remedy by way of suit that may be resorted to by the Estate Officer in his discretion is taken away."

This is a very clear statement, and it is in conformity with what the Supreme Court has said, but in carrying out this into effect, in section 10E, the entire jurisdiction of the civil court has been taken away, so that not only the Estate Officer is prevented but even an aggrieved party is prevented from going to the civil court. That is my objection. I will show it presently. I want the hon. Minister to go with me to section 10E in the Bill. It reads thus :

> "No civil court shall have jurisdiction to entertain any suit or proceeding in respect of the eviction..."

What you are wanting is that the Estate Officer or the executive officer should not have the remedy of civil court and he should confine himself to the remedy provided in section 5. But as it is worded, this section will debar the Estate Officer as well as any aggrieved party from going to the civil court. Therefore, if you add the words "at the instance of the Estate Officer" after the words "any suit or proceeding", then it will be in conformity with the statement of objects and reasons.

In certain land revenue Acts, this provision of summary procedure is there. But taking into consideration the fact that summary procedure itself indicates that there has not been a deep enquiry and the persons exercising powers summarily are not well versed in civil law, it has been made subject to the jurisdiction of the regular civil court. This is what has been done in the Bombay Land Revenue Act, M.P. Land Revenue Act, etc. In all these, the summary procedure is subject to the jurisdiction of the civil court. As I have already said, your object is only to prevent the Estate Officer from going to a civil court. But the section has been so worded as to debar the jurisdiction of the civil court in a suit which may be brought at the instance of the Estate Officer or by an aggrieved person. Therefore,

[Shri K. M. Koushik]

I request the minister to changed it so as to read :

"No civil court shall have jurisdiction to entertain any suit or proceeding at the instance of the Estate Officer."

SHRI HIMATSINGKA (Godda) : Sir, I feel that the Bill has not been properly understood by some members who have spoken. As pointed out by the previous speaker, the Supreme Court struck down a similar provision in another Act and therefore Government brought in this Bill. They are giving up one of their alternative rights which made the other clause infructuous in a similar Act. Instead of having both the remedies of summary procedure and civil suit, this Bill provides that the right to go to a civil court is being given up.

So far as the other objection raised by the previous speaker is concerned, the right to go to the civil court by way of appeal is still there under section 9 of the parent Act No. 32 of 1958. That section provides for appeal to the district judge. That right is not taken away by the proposed section 10E.

Another point has been raised that land will be acquired and cultivators will suffer. I do not see where the question of acquisition comes so far as this Bill is concerned. This Bill only provides for eviction of unauthorised occupants. Therefore, I feel that that criticism is wholly misguided and has been levelled under a misunderstanding, without realising the exact purport of the Bill. Therefore I feel that the Bill that has been introduced has been correctly introduced.

As regards certain objections about the municipal authority and the Delhi Development Authority having these powers, they already have them under the Act as at present. The new thing that has been introduced is the company which becomes a Government company because of the Government holding more than 51 per cent shares. That is the new thing that has been introduced and, I think, rightly, as was pointed out by the hon. Member, Shri Tiwary, who was the Chairman of the Public Undertakings Committee and who saw a number of things which needed immediate action at the hands of Government.

I, therefore, support the Bill.

श्री कंवरलाल गुप्त (दिल्ली सदर) : उपाध्यक्ष जी, जहां तक इस विधेयक का सवाल है इस में किसी के दो मत नहीं हो सकते कि कोई भी व्यक्ति अगर सरकार की जमीन पर बिना उसकी आज्ञा के बैठता है तो सरकार को उसे उठाने का अधिकार होना चाहिये। मुझे ताज्जुब हुआ, जब मैं प्रो० शर्मा का भाषण सुन रहा था—वह एक्वीजीशन की बात इस बिल में कर रहे थे, जब कि इस बिल में किसी की जमीन एक्वायर करने का कोई सवाल ही नहीं है, इस में तो केवल इतना ही है कि अगर कोई सरकारी जमीन पर अन-औथोराइज्ड आक्यूपेशन कर ले, तो सरकार को उसे हटाने का अधिकार दिया जाना चाहिये। यही बात मेरे से पूर्ववक्ता ने भी कही। मैं समझता हूं कि जो इसकी भावना है, उस से मैं पूर्णतया सहमत हूं और मैं इस बात से भी सहमत हूं कि पब्लिक अण्डरटेकिंग्ज, दिल्ली म्युनिसिपल कारपोरेशन, डी० डी० ए०, या जो दूसरे सरकारी इदारे हैं, उन को भी यह अधिकार होना चाहिये कि वे लोग जो गलत बैठे हैं, उन को हटा सकें।

दिल्ली के अन्दर, उपाध्यक्ष जी, 1960 में 20 हजार झोपड़ियां थीं, लेकिन आज एक लाख के ऊपर झोपड़ियां हैं, जो अधिकांश सरकारी जमीन पर बैठे हैं। बहुत सारे लोगों ने मकान बना लिये हैं। बम्बई में भी और करीब करीब सारे शहरों में इस प्रकार की सरकारी जमीनों पर लोग बैठ जाते हैं—बगैर आज्ञा के—और फिर उठने का नाम नहीं लेते। इस में यह जो समरीलो व्यवस्था की गई है कि उन को अधिकार दिया जाना चाहिये कि अगर वे लोग बैठते हैं तो उन को हटाया जाना चाहिये, लेकिन एक बात का खदशा, जिस का जिक्र अभी माननीय सदस्य ने किया, मुझे भी है। चाहें बिल में ऐसा उद्देश्य न हो, लेकिन जो क्लाज 4 दी गई, उस से मुझे ऐसा लगता है कि वह साफ तौर

से नहीं लिखी गई है । वास्तव में आपने जो सिविल कोर्ट की जुरिसडिक्शन को कम किया है, वह केवल सरकार की जुरिसडिक्शन को कम किया है, लेकिन इस के अन्दर जो भाषा है उस से यह मालूम होता है कि अगर कोई गलत आदमी वहां पर बैठ जाय और उस को सरकार हटा दे तो जो एग्रीव्ड पार्टी है वह भी सिविल कोर्ट में नहीं जा सकती । मैं समझता हूं कि आप का यह इरादा नहीं है, लेकिन इस भाषा से ऐसा प्रतीत होता है कि न सरकार सिविल कोर्ट में जा सकती है और न कोई व्यक्ति सिविल कोर्ट में जा सकता है । एक तरह से सिविल कोर्ट में जाने पर पाबन्दी लगाना, मैं समझता हूं कि यह फण्डामेण्टल राइट्स के खिलाफ है और यदि इस बिल की भाषा में सुधार नहीं किया गया, तो यह अवैध घोषित हो जायगा, क्योंकि आप किसी भी व्यक्ति को कोर्ट में जाने से नहीं रोक सकते ।

उपाध्यक्ष जी, दिल्ली में एक बहुत बड़ी समस्या डी० डी० ए० की है । आपको मालूम होगा कि पहले यहां से जो मुसलमान पाकिस्तान चले गये, उनकी जगहों और मकानों को सरकार ने दूसरे लोगों को एलाट कर दिया था या कुछ लोगों ने खरीद लिया था । आज सरकार उन में से किसी से डेमेजेज मांगती है, किसी से किराया मांगती है । जो मुसलमान वहां पर बैठे थे, उन के पास वह लीज पर थी, किसी के पास 20 साल की लीज थी, किसी के पास 30 साल की थी, किसी के पास 90 साल की थी, जब वे मकान एलाट किये गये या उन लोगों ने खरीद लिये तो उन का भी वही हक हो जाता है जो उन मुसलमानों का था, जिनकी शूज में कि वे आकर बैठे हैं । लेकिन दुख की बात यह है कि उन लोगों को निकाला जा रहा है और कहा जा रहा है कि हम तुम से डेमेजेज लेंगे । जब वे अथोराइज्ड आक्यूपेन्ट्स हैं तो आप उन से डेमेजेज कैसे मांग सकते हैं, उन्होंने मकान खरीदे हैं या आपने उन को एलाट किये हैं, वे अनाथोराइज्ड नहीं हैं । उन के आप लीज मनी ले सकते हैं, जो आप पहले आक्यूपेन्ट्स से ले सकते थे ।

तो यह जो ग्रीवान्सेज हैं कि एक से तो साढ़े 37 रुपये सौ गज पर लिये जा रहे हैं और किसी दूसले से 10 रुपये सौ गज पर लिए जा रहे हैं, ये सब चीजें ऐसी हैं जिन्हें लोकल बाडीज को भी और सरकार को भी देखना चाहिए । मुझे मालूम है दिल्ली में कई हजार मकान ऐसे हैं जिन की जमीन लीज पर ले रखी है 50-60 साल से वे बने हुए हैं । लेकिन आज सरकार लीज रेन्यू नहीं करती है । और अगर पहले 6 आने था तो आज सरकार कहती है कि चार पांच रुपया लेंगे । मैं बिल के तो पक्ष में हूं लेकिन यह जो धांधलेबाजी है, इस प्रकार की जो गड़बड़ी है, डी० डी० ए० की जो यह विशेषता है, मैं आपके जरिए से मन्त्रीजी से प्रार्थना करूंगा कि वे इसकी इंक्वायरी करवायें । मेरी अपनी कांस्टीचुएन्सी दिल्ली में कम से कम 15—20 हजार मकान इसकी तहत आते हैं । और अगर यह कर दिया गया कि कोई कोर्ट में नहीं जा सकता है तो फिर उसका नतीजा यह होगा कि जो मर्जी हो वह करिए, किसी को अथराइज्ड और किसी को अनाथराइज्ड बता दीजिए, किसी से तो 37 रुपए लीजिये और किसी से 6 आने ही लीजिये। सरकार के ऊपर फिर किसी प्रकार की कोई भी पाबन्दी नहीं रह जायेगी । इसलिए ऐसा नहीं होना चाहिए ।

इसलिए मैं आपके जरिए मन्त्री जी से प्रार्थना करूंगा कि वे इस बिल की भाषा को ठीक करें । आपने इस बिल का जो भाव बतलाया है, इस बिल का मतलब भी वही निकलना चाहिए । इसलिए आप इसको देख लीजिए और कहीं पर अगर कोई कमी है तो उस को दुरुस्त

[श्री कंवर लाल गुप्त]

करा लीजिये । बहरहाल इस बिल की भाषा ठीक होनी चाहिए । उसके बाद में आप से प्रार्थना करूंगा कि डी० डी० ए० आपके पास नहीं है लेकिन जिस मन्त्री के पास यह है उनके पास आप हमारी भावनाओं को पहुंचा दीजिए कि दिल्ली में जो इस तरीके की रेफ्यूजी कालोनीज हैं, ऐसे 50–60 हजार मकान जो हैं, वे लोग जो आज इतना दुखी हैं, उनके सिलसिले में कोई न कोई कमेटी बनायें जोकि इस बात को देखे और फिर कोई रास्ता निकाले ।

इन शब्दों के साथ में इन भावनाओं का समर्थन करता हूं और मन्त्री महोदय से प्रार्थना करता हूं कि यह जो क्लाज 4 है जिसके द्वारा आपने अदालत का जुरिस्डिक्शन लोगों के लिए खत्म कर दिया उसको आप ठीक कर दें । बाकी फिर हमारा समर्थन रहेगा ।

श्री विभूति मिश्र (मोतीहारी) : यह बिल जो आया है वह बहुत जरूरी है । इस पर मैंने एक अमेन्डमेन्ट दिया है कि सिविल कोर्ट को अधिकार रहना चाहिये कि वे यह फैसला करें कि कोई अथराइज्ड आकुपेन्ट है या अनाथराइज्ड आकुपेन्ट है । दूसरी बात यह है कि अगर किसी ने गासिबानः कब्जा कर लिया है, किसी सरकारी नौकर की नेग्लिजेन्स से कब्जा कर लिया है तो फिर सरकार को यह अधिकार रहना चाहिये कि उसको सजा दे ।

गुप्त जी ने दिल्ली के बारे में कहा । मैं समझता हूं कि यहां के झुग्गी-झोपड़ी वालों के साथ उन्होंने अन्याय किया है । दिल्ली हिन्दुस्तान की राजधानी है । देश के बटवारे के बाद बहुत से लोग उधर से यहां पर आये । वैसे भी दूसरे सूबों से बहुत से लोग यहां पर अपनी रोजी रोटी के लिए आया करते हैं । यह सरकार का काम है कि जो बेरोजगार आदमी हैं उनको रोजी दे । बाहर से जो आदमी यहां पर आते हैं वे कहीं पर जमीन देखते हैं तो वहीं पर बैठ जाते हैं और अपनी रोजी रोटी कमाने का इन्तजाम करते हैं । लेकिन जब से इन के हाथ में दिल्ली का प्रशासन है, ये डंडे से मारकर लोगों को खदेड़ रहे हैं । डंडे से मारकर लोगों को खदेड़ने के मैं खिलाफ हूं । मैं भी जगन्नाथ राव जी से कहूंगा कि वे ऐसे लोगों को जमीन दें जिस पर वे बस सकें । कांग्रेस के प्रशासन में इस तरह से एक आदमी को भी नहीं खदेड़ा गया लेकिन इनके प्रशासन में झुग्गी-झोपड़ी वालों को डंडे से मार-मार कर खदेड़ा जा रहा है । वे लोग अनाथराइज्ड आकुपेन्ट भले ही हों लेकिन उन्होंने गुड फेथ में यह काम किया था । मेरे पास खाने को नहीं है । मैं मजबूरी में कहीं चोरी करने जाऊं तो सजा नहीं मिलेगी क्योंकि जान बचाने के लिए चोरी की । इसी प्रकार से दिल्ली में जो झुग्गी-झोंपड़ी वाले हैं उनमें से ज्यादातर वे लाचार लोग हैं जोकि पाकिस्तान से खदेड़े गए थे । अब सरकार का काम है कि उनको हटाने के साथ-साथ कोई आल्टरनेटिव जगह भी दे ।

अब जहां तक कारखानों की बात है, कारखाना खुलने के पहले, सरकार उन लोगों की जमीन जोकि वहां पर बसे रहते हैं, एक्वायर कर लेती है और एक्वायर करने के बाद, वह चाहे कारपोरेशन हो या कोई और संस्था हो वह यही चाहती है कि उन गरीबों को खदेड़ दिया जाये । उनको कोई दूसरा स्थान भी नहीं दिया जाता है । अगर आप इस तरह से उनको खदेड़ देंगे तो वे कहां पर बसेंगे ? इसीलिए मैं ने अपने अमेन्डमेन्ट में लिखा है कि सिविल कोर्ट का अधिकार होना चाहिए यह फैसला करने का कि कोई आदमी अथराइज्ड है या अनाथराइज्ड है । अगर उसके पास कोई दूसरी जमीन नहीं है, कारखाने के लिए उसकी जमीन एक्वायर कर ली गई तो उसको उचित मुआविजा मिलना

चाहिए ताकि वह दूसरी जगह पर जाकर बस सकें। इस बिल में इतना सुधार अवश्य होना चाहिए।

SHRI S. KANDAPPAN (Mettur): Mr. Deputy-Speaker, Sir, I appreciate the difficulty or the concern of the Government in trying to recover public premises. But, as Mr. Bibhuti Mishra pointed out, there is this problem of humanity involved in this. Particularly, in Delhi, there are many areas which were occupied not only by the refugees but also by those, who are our countrymen, who came here, in a very desperate condition, to earn their livelihood even from far down south and from other corners of India. From my own experience, I know, in 1953 from Madras State alone, there were about 10,000 handloom weavers who left that part of the country, who scattered to various places and the major portion of them came to Delhi and settled in various places doing all kinds of odd jobs. Probably, they thought it is their capital and they occupied certain places. They have no means of acquiring a plot and putting a pucca building. They simply came here and when they got some job somewhere and they found some plot vacant nearby, they occupied it.

After some years, when the Government want land for some purpose, it is necessary to see that they are not simply sent away lock, stock and barrel. There should be some kind of human touch in dealing with the problem of hutments. Mr. Kanwar Lal Gupta said that the number of hutments in Delhi, particularly, has increased of late and that it is to the tune of 1 lakh. I do not know the exact figure. It might be true. How is the Government going to solve this problem? Not by passing this Bill and authorising the authorities or the officers concerned to simply send them away. Definitely, that is not going to solve the problem. It is more a human problem.

I have no quarrel with the basic need that the Government has got to requisition or to take some premises for their own purposes. My own Party is running the government in Madras. We know the necessity and, sometimes, the dire need of the Government to acquire certain land of their own. But while implementing this—that is my whole argument—it should be seen and the Minister should take the responsibility to see that the people are not unduly harassed and that they should be given sufficient accommodation elsewhere or the Government could even provide accommodation through the Rehabilitation Department and see that they are not unnecessarily bothered or their livelihood is spoiled because of these actions. I know even the intentions of the Government, sometimes, are not possible, when it comes to the administrative machinery, to be carried out. I myself had an experience with the Minister. I think he will be in a position to recall it. I myself, along with another Member of my Party, called on him with regard to the problem of some engineers in CPWD. He was able to appreciate the difficulties of engineers. He called some officers and he discussed the whole thing with the officers. But due to certain technical difficulties, they were not able to accommodate them. I think, the position is still the same. The Minister agreed with us but the officers did not agree with him because there were technical difficulties. I do not know what are these technical difficulties which cannot be overcome in the interest of our own country-men; that too in this particular case, these people who are downtrodden and who are living on the verge of poverty should be given all the consideration that the Government can give. Particularly in Delhi, this is a very vital problem. Of late, there has been an increasing feeling—I do not want to dilate on that; we are getting representations of that kind—, particularly those people who have come from far-off places like Madras, Kerala and Bengal and some other far-off places also have got a feeling, that they are being squeezed out of Delhi. I think, this is not a healthy feeling at all. We talk tall about integration and all that but we do not allow our own people to have a sense of pride in the capital city of ours, we do not make them feel that it is their own city. I think, Jan Sangh is also to be blamed to a certain extent for that, but I would rather put the blame squarely on the Central Government for this because they have the overall control as far as Delhi Administration is concerned.

[Shri S. Kandappan]

They should see to it that this Capital city, this metropolitan city, is maintained as a polyglot city; they should make all efforts to provide amenities, particularly for those who are the underdogs and who are doing menial work in this country.

श्री कंवरलाल गुप्त : अभी माननीय सदस्य ने कहा कि इस में जनसंघ का भी ब्लेम है कि वह ऐसे साउथ के अनधिकृत लोगों को बगैर उन के लिए आलटरनेटिव जगह ठीक किये हुए, निकालना चाहता है। मैं यह बात स्पष्ट कर देना चाहता हूं कि यह जो स्लम क्लिएरेंस का मामला है, इविक्शन का मामला है यह चीज सेंट्रल गवर्नमेंट के अंडर आती है। यह कारपोरेशन के नीचे नहीं है। शायद माननीय सदस्य को मालूम नहीं है कि कितनी ग्रान्ट्स देना और कितनी न देना यह भी सेंट्रल गवर्नमेंट ही तय करती है। सेंट्रल गवर्नमेंट जो तय करती है वही ग्रांट्स उन को दी जा सकती है। उस से ज्यादा नहीं दी जा सकती हैं। जनसंघ का यह बिलकुल इरादा नहीं है कि किसी तरह का भेदभाव दक्षिण और नार्थ इंडियंस के बीच में बर्त्ता जाये। दोनों ही समान रूप से इस देश के एक बराबर नागरिक हैं और साउथ इंडियंस के भी उतने ही हकूक हैं जितने कि अन्य किसी के हैं। मैं माननीय सदस्य से आप के जरिए से कहना चाहूंगा कि इस तरह की भावना वह दिल्ली वालों के लिए न रक्खें। अगर उन्हें कोई शिकायत हो तो हमें बतलायें और हम जरूर उस को देखेंगे।

SHRI S. KANDAPPAN: I would like to point out only one thing. The Corporation has built some shopping-centres in some places. I have reliably learnt this, and I have even sent a representation to some people in his Party, pointing this out: there are certain places where people from the sourth had already been doing business and after the shopping centres were built there, they were not given preference to run the shops but the lease was given to somebody else. This kind of thing can very well be overcome by the Corporation itself. I do welcome the explanation given by Shri Kanwar Lal Gupta, and it is for the Minister to see that this kind of feeling does not get round.

श्री चन्द्रिका प्रसाद (बलिया) : उपाध्यक्ष महोदय, सरकारी जमीनों और गैर सरकारी जमीनों से अनऐथोराइज्ड लोगों को उठाना मुनासिब व उचित है लेकिन हमें इस समस्या के मूल में जाकर देखना होगा कि यह अनऐथोराइज्ड लोग आखिर उन सरकारी जगहों पर बैठते क्यों हैं। दरअसल ऐसे लोग जोकि बेकार हैं, जोकि भूमिहीन हैं और जिनके पास रहने को घर नहीं है, यह मनुष्य की बुनियादी आवश्यकताओं का अभाव उनकी विवशताएं गैर कानूनी काम करने के लिए उन्हें मजबूर कर देती हैं बाकी मैं यह चीज मानता हूं कि कोई भी गैरकानूनी काम करना उचित नहीं है।

मैं सदन को बतलाना चाहता हूं कि जिस क्षेत्र से मैं आता हूं वहां पर जमीन की बड़ी भारी समस्या है और मेरी समझ में 30 फीसदी लोग बाहर रहते हैं। वहां पर जमीन नहीं है। अभी हमारे म्युनिसिपल बोर्ड ने कुछ दुकानदारों को वहां से डंडा मार कर हटाया। उन पर जुर्माना किया, मुकदमा किया। लेकिन मेरा कहना है कि यह हमारी वैलफेयर स्टेट है, समाजवाद का नारा लगाते हम नहीं अघाते लेकिन दूसरी ओर वहां पर उन लोगों को उन का बुनियादी अधिकार रोजी रोटी कमाने का नहीं देते हैं। उन्हें सड़क पर बैठना पड़ता है। अपने बच्चों और परिवार का पालन पोषण करने के लिए विवश होकर उन्हें गैर कानूनी काम करना पड़ता है। अगर हम उन्हें उन स्थानों से हटाते हैं जहां कि वह अनधिकृत रूप से बस गये थे तो उनको कहीं दूसरी जगह ले जाकर बसाना भी एक वैलफेयर स्टेट होने के नाते हमारा धर्म है।

हमारे पूर्वी जिलों के लोगों में बहुत बेकारी फैली हुई है। पीलीभीत में काफी

बेरोजगारी फैली हुई है। करीब 50 प्रतिशत लोग गरीब, भूमिहीन व गृहहीन हैं और पीलीभीत और नैनीताल में फलस्वरूप यह अनएथोराइज्ड आकुपेशन है। अब यह कि फलां अनऐथोराइज्ड आकुपेशन है या नहीं इस का फैसला करने का अधिकार सिविल कोर्ट को रहना चाहिए। प्रशासन की राय में जो अनऐथोराइज्ड आकुपेशन है उस के बारे में सिविल कोर्ट को देखने का अधिकार रहना चाहिए। इस बारे में सिविल कोर्ट के अधिकार को कम नहीं करना चाहिए। सिविल कोर्ट को अधिकार देना चाहिए कि अनऐथोराइज्ड होते हुए भी उन व्यक्तियों की बेसिक जरूरतें क्या हैं इसे वह तय करे ताकि अनऐथोराइज्ड लोगों को सरकारी और गैर सरकारी जमीनों से हटाने के पहले उन के आवास आदि का अन्यत्र बंदोबस्त सरकार कर दे।

दिल्ली में अगर अभी बड़ी-बड़ी और आलीशान अट्टालिकाएं खड़ी होनी हैं कई-कई मंजिला इमारतें तामीर होनी हैं और उन स्थानों पर अनधिकृत रूप से यह जो झुग्गी झोंपड़ी वाले बसे हुए हैं उन से वह स्थान खाली कराने हैं तो मेरा कहना है कि उन के लिए दूसरी जगह आवास का बंदोबस्त करके उनको हटाना चाहिये। इसी तरह जहां-जहां सरकार बड़े-बड़े कारखाने और उद्योग धंधे स्थापित करने के हेतु किसानों की जमीनें लेती है तो किसानों को उन की जमीनों का उचित मुआविजा दिया जाये और किसानों को उन उद्योगों में काम भी दिया जाये।

श्री मोलहू प्रसाद (बांसगांव) : उपाध्यक्ष महोदय, यह संशोधन विधेयक जोकि राज्य सभा से पास होकर यहां आया है इस विधेयक के पीछे मंशा क्या है उस की तरफ मैं आप का ध्यान खींचना चाहता हूं।

एक बहुत पुरानी कहावत है। एक बादशाह बड़ा ही न्यायी था। उस की सात, आठ बिल्डिगें बनी थीं। एक बुढ़िया ने उन बिल्डिगों के सामने एक छोटी सी झोंपड़ी बनाई हुई थी जहां कि वह भूजा भूनने का काम किया करती थी। बादशाह जब भी रोज़ सबेरे सो कर उठता था तो उसकी निगाह उस काली, कलूटी छोटी सी झोंपड़ी की ओर पड़ जाती थी। बादशाह ने अपने नौकरों व कर्मचारियों को हुक्म दे दिया कि उस झोंपड़ी को गिरा दिया जाये। बुढ़िया को जब इसकी खबर लगी तो उसने बादशाह से प्रार्थना की कि पहले मेरी बात सुन ली जाय। बुढ़िया ने उस बादशाह से कहा कि रोज़ जब मैं सुबह सोकर उठती हूं तो मेरी नजर में वह आपके 7–8 महल नहीं खटकते हैं लेकिन इसके विपरीत बादशाह सलामत आप जब उठते हो तो मेरी यह छोटी सी झोंपड़ी आप की आंखों में खटकती है। यह आखिर कहां का न्याय है? वही बात यहां पर लागू होती है।

यह जो सरकारी परिसर (अप्राधिकृत दखल कर लेने वालों की बेदखली) संशोधन विधेयक आया है तो इसमें अनधिकृत लोग कौन से हैं। इस पर हमें जाना पड़ेगा। उदाहरण के लिए जो पी० डब्ल्यू० डी० की जमीन है और उस पर धनी लोगों की बिल्डिगें बनी हुई हैं और भले ही वह कानून की रू से अनधिकृत क्यों न हो लेकिन वह कायम रहने दी जाती हैं और उन को गिराने की कोई बात तक नहीं की जाती है लेकिन इस के विपरीत अगर कहीं उसी पी० डब्ल्यू० डी० की जमीन पर किन्हीं लोगों ने छोटी छोटी अपनी दुकानें लगा ली हैं तो वही कानून उन को वहां से निकाल कर बाहर करेगा। प्रशासन द्वारा कानून के पालन में इस तरह का धनी गरीब का भेदभाव बर्त्ता जाता है।

यह जो अधिकार सरकार इस विधेयक के द्वारा लेना चाहती है और म्युनिसिपैल्टी, कारपोरेशन और दिल्ली प्रशासन को देना चाहती है कि वह ऐसे व्यक्तियों को जोकि गैरकानूनी तौर से सरकारी जमीनों अथवा

[श्री मोलहू प्रसाद]

प्रीमिसेज पर कब्जा किये हों उन को वहां से निकाल बाहर करें तो इस के लिए मेरा कहना यह है कि क्या यह सरकार का कर्त्तव्य नहीं है कि हर एक देशवासी को जोकि हिन्दुस्तान में पैदा हुआ है और जिसके पास रहने के लिए जगह नहीं है उसे आवास की सुविधा सुलभ करे, यदि उसका यह कर्त्तव्य है तो फिर यह अधिकृत और अनधिकृत का मतलब ही क्या रह जाता है । अभी कई माननीय सदस्यों ने यह बतलाया कि सन् 1952 में इतने अनधिकृत लोग थे लेकिन सन् 1952 के बाद दिल्ली में एयर-कंडिशंड भवन कितने बने, होटल कितने बने हैं इस का किसी ने हिसाब नहीं लगाया। दिल्ली में बेतहाशा एयरकंडीशंड भवन बनते ही चले जा रहे हैं । अफसर लोगों और धनी मानी लोगों की मोटरों के खड़े होने के लिए जगह चाहिए, और यह विधेयक इसलिए लाया गया है ताकि उन स्थानों से गरीब लोगों को, झुग्गी झोंपड़ी वालों को हटा दिया जाय और वहां पर मोटरों के खड़े करने की व्यवस्था कर दी जाय ।

29 जुलाई 1968 के अतारांकित प्रश्न संख्या 1495 के जवाब में मंत्री महोदय ने बतलाया था कि दिल्ली में अनधिकृत बस्तियों की संख्या 101 है जिनमें से 36 बस्तियों में बहुत थोड़ी, नाममात्र की सुविधा दी गई है और 64 में कुछ भी नहीं किया गया है। हालत यह है कि अनधिकृत बस्तियों के बारे में दिल्ली प्रशासन ने सुविधा देने की दिशा में कोई खास कदम नहीं उठाया है और वह अभी तक वैसे ही उपेक्षित पड़ी हुई है । प्रशासन के सामने मामला उनको सुविधा देने का न होकर उन को कहां फेंका जाये यह मामला आकर खड़ा हो गया है । अब आप ही इंसाफ कीजिये कि इस तरह से आम जनता के आवास व अन्य आवश्यक सुविधाओं की ओर उपेक्षा की नीति एक प्रजातंत्री सरकार अपने को कहने वाली के यहां कहां तक मेल खाता है ? तानाशाही हुकूमत में तो यह थोड़ी देर के लिए माना भी जा सकता है लेकिन अभी तो वह सरकार बैठी हुई है जोकि अपने को प्रजातंत्री सरकार कहती है और अफसोस का विषय है कि उसके जमाने में इस तरह से जनता को परेशान किया जा रहा है । प्रजातंत्र का ढिंढोरा पीटने वाली सरकार द्वारा जो जनता के अधिकार छीने जा रहे हैं और इसलिए यह गलाघोंटू कानून है ।

मैं आप को बतलाऊं कि सरकार ने जितने कानून गरीबों के पक्ष में बनाये, उन में से एक भी लागू नहीं किया गया । उदाहरण के लिये मैं आपको सूचित करूं कि 1960 में इस सरकार ने सीलिंग ऐक्ट बनाया जिस में यह तय किया गया कि 40 एकड़ से अधिक वाली भूमि गरीबों में बांट दी जायेगी । लेकिन जब सीलिंग ऐक्ट को लागू किया गया तो जितने बड़े बाप के बेटे थे, बड़े-बड़े लोग थे उन्होंने अपने उत्तराधिकार के नियम में संशोधन कर के अपनी जमीनों को दात्तक न्यास (ट्रस्ट) घोषित करवा लिया और एक एकड़ भी जमीन गरीबों के पास नहीं गई । 1967 में उत्तर प्रदेश की सरकार ने आदेश दिया कि जितने जाली पट्टे हैं सब खारिज किये जायें । लेकिन एक बार मंत्री महोदय से मुझे प्रश्न पूछने का मौका मिला तब उन्होंने बतलाया कि आदेश जारी किया गया अक्तूबर में, मगर उत्तर प्रदेश के सारे जिला कलेक्टरों में से एक ने भी रिपोर्ट नहीं दी कि कितनी जमीन मिली । कितनी वितरण की गई ।

15 HRS.

विद्वानों का कहना है कि कानून समाज का सर्वोच्च आविष्कार है । उपाध्यक्ष महोदय, आप कानून के पण्डित हैं, आप जानते हैं कि अगर एक आदमी कत्ल करता है तो हाई कोर्ट में उस को फांसी की सजा देने पर उस की अपील सुप्रीम कोर्ट में नहीं हो सकती है, लेकिन 20,000 रुपये के मामले के

विरुद्ध फैसला अगर हाई कोर्ट कर दे तो उसकी अपील सुप्रीम कोर्ट में हो सकती है । उसी तरह से यह कानून जान का रक्षक नहीं है, यह माल का रक्षक है । जान का रक्षक कानून इस देश में कोई बना ही नहीं है । आप को जान का रक्षक कानून बनाना पड़ेगा । सरकार जितने भी कानून नागरिक अधिकारों को समाप्त करने के लिये बनायेगी वह सब इस देश में धड़ल्ले से टूटेंगे ।

आज सरकार द्वारा अनधिकृत लोग जो माने जाते हैं उन की हालत क्या है ? सरकार है मां के समान और यह समाज है बच्चे के समान । जिस प्रकार मां के पेट में बच्चा रहता है और मां चाहे तो जहर खा कर बच्चे को खत्म कर सकती है, लेकिन अगर बच्चा भी हाथ पैर तान ले तो मां भी खत्म हो जायेगी । इसलिये जिस तरह से सरकार इस कानून को सीमित करती चली जा रही है और गरीबों के गला घोंटू कानून लाती चली जा रही है, उस का मैं घोर विरोध करता हूं क्योंकि जिस दिन बच्चा अपने हाथ-पैर तानना शुरू कर देगा उस दिन सरकार खत्म हो जायेगी । आप देखते ही हैं कि नौ सूबों में तो वह खत्म हो चुकी है, बाकी में भी खत्म होना शुरू हो गया है । मैं मंत्री महोदय से कहना चाहता हूं कि वह अपने दिल-दिमाग को ठीक करें और जितने भी अनधिकृत लोग हैं उन को अधिकृत घोषित करें, तब तो जनता रुक सकती है, नहीं तो जितनी सरकारी जमीनें हैं उन पर वह कब्जा कर लेगी । जितनी भी सरकारी जगहें हैं वह सार्वजनिक हैं उनमें उनका अधिकार है । आज सरकार के अन्दर झुग्गी झोंपड़ी वालों को उजाड़ने की जो भावना है अगर वह भावना खत्म नहीं होगी तो जितने भी कानून हैं वह धड़ल्ले से टूटेंगे । आज आप को चाहिये कि अधिकृत और अनधिकृत की परिभाषा कर दें और यह भी बतला दें कि कौन-सा सार्वजनिक स्थान है, नहीं तो सड़क तो सार्वजनिक स्थान है, राष्ट्रपति भवन सार्वजनिक स्थान है, प्रधान मंत्री का बंगला सार्वजनिक स्थान है, सभी मंत्रियों के बंगले सार्वजनिक स्थान हैं । झुग्गी-झोंपड़ी वाले वहां जा कर बैठेंगे और तब मंत्री महोदय को जवाब देना पड़ेगा कि क्या अधिकृत है और क्या अनधिकृत है ।

मैं इस विधेयक का घोर विरोधी हूं जिस में किसी को विनय करने का अधिकार नहीं दिया गया है ।

SHRI R. D. BHANDARE (Bombay Central) : I do not understand why in Clause 4 Section 10E is sought to be introduced. As I see the original Act, I can see the logicality of it except that there is no provision for appeal to the Civil Court.

It is contemplated under Section 4 that notices will be given by the officer or authority if an explanation is given by the person who occupies a piece of land, power is given to the officer or authority to hear him. Then under the proviso to Section 5 of the original Act if no explanation is given within 45 days, the person who occupies the premises will be evicted.

Under section 8 property will be taken away, if after notification the property is not claimed. Section 9 deals with the power of appeal and the appeal shall lie with the District Court. Under the original Act District Court is the tribunal and the decision given by the tribunal is final. Finality attaches to the decision given by the Tribunal. That is the original scheme. But to my great surprise and dismay, why is it that section 10E is sought to be introduced to take away the power of the civil court. It is but natural that certain consequences flow since we have accepted the sanctity of the private property. In other words, if there is any right, any civil right, whether that right does exist or not should be decided by the civil court. That power is taken away and arbitrary and despotic power is given to the officer or authority under the Act. Section 10E thus brings the executive into conflict with the judiciary. I do not undersand why this is sought to be incorporated. The hon. Minister has not explained why such wide discretionary power is given to the authority, which discretionary power cannot be challanged in the civil court at all. In any event, the whole trend under a democratic set up is

[Shri R. D. Bhendare]

that in case of conflict between the right of an individual and the executive, the individual has the right to go to the civil court. If that position is accepted and it is accepted in all civilised world—why are we taking away that right? If there is no semblance of any right at all, I can quite appreciate that position. In case there is a semblance of civil right contemplated under section 5 which says that if there is any right involved, the officer will hear him and decide if that right is there. Why is it that it is not decided by the civil court? I oppose with all my strength and might the introduction of this new principle or innovation under clause 4.

If those who occupy these premises are to be evicted some alternative accomodation must naturally be given before they are touched. That principle must be introduced. Not only alternative accommodation should be given by the Government under this Bill but some provision ought to be made here that alternative accommodation along with amenities would be provided. So far as the Delhi Department Authority is concerned, we hear a number of agonozing complaints that in some of the *bastis* no amenities at all are given. No light, no water is given. Simply these persons are thrown out of some of the premises belonging to the Government and left in the periphery of the city. There are no conveniences and no amenities at all there.

Therefore, my appeal is that even at this late stage Government should accept or introduce the principle that alternative accommodation would be given and all amenities would be provided for.

SHRI GANESH GHOSH (Calcutta South): This Bill is a draconian measure directed gainst millions of poor people who are forced to live in slums around the public sector undertakings or in areas in and around cities and towns on municipal lands now termed "public premises". Hundreds of thousands of poor people who are compelled to live in cities or around the public sector projects have not been provided with any accommodation at all either by Government or by the corporation authorities or by the public undertaking authorities with the result that the workers are obliged to erect some huts to accommodate their families. These huts are called slums where not even normal human amenities are available.

Take, for instance, the condition at Bhilai. Despite all talks of construction of a new township, nothing worthwhile has been done so far. The result is that thousands of workers are compelled to live in slum areas where no sanitary facility or modren amenity is available. We are astounded to hear that large number of people die of cholera every year in these slums around Bhilai as drinking water is not supplied in the slums where the workers live on the ground that the constructions are unauthorised. It is a crual and a practical joke, which the Minister should know, that there is a small area which accommodates about a few hundreds of workers who have been shifted from Ranchi to Bhilai; the workers themselves call that area "*murgee*" colony because they think that it is not fit for human habitation, but is fit only for fowls and chicken. And yet these poor people who are living in such areas are sought to be evicted even from those slum areas.

It is strange that Government which calls itself the custodian of a welfare State is not taking any expeditious step to create more housing and to build houses for poor people, the workers and for the people of modest means, but are going to take draconic measures to throw out the workers from the poor shelters they have themselves built up. There is absolutely no provision in this Bill to provide alternative accommodation to the workers and people who are going to be evicted.

Generally the public sector projects come up in areas isolated from the townships and cities. They acquire large tracts of land at throw-away prices but they utilise only a small portion of the area to erect the factories and housing accommodation for their officials. Large areas of land go vacant. So, the workers who have not been provided with any accommodation by the public sector undertaking are compelled to construct small huts round about the industrial concerns and which are called slums. If Government are going to take steps under this Bill then they will all be ejected from those slums immediately. And what would be the condition of those hundreds of workers?

With regard to the existing condition of Delhi and the areas adjacent to it, the less is said the better it would be. My other friends have already drawn attention to this. This is a vast, huge and almost unlimited area of land within New Delhi. How much of it is covered up to today and how much is lying vacant? What steps have Government taken to build houses to accommodate the poor people and the small people? I would not like to mention the nature of the accommodation that the Ministers or the big officers have. But even large number of Government employees are compelled to live in slums on lands which are now termed "public premises". This is one side of the picture. What is the other side like? There was a proposal to shift the Delhi Cloth Mills to some other area. What steps have been taken to shift it? The Government have taken no steps at all. The reason perhaps is that Shri Bharat Ram has donated a few lakhs of rupees to the Congress funds. Again, the Hindustan Insecticides also was to have been shifted. But nothing has been done in that regard. Is it because he has made contributions to the Government for doing nothing in this regard?

Then, take the case of Azadpur. There is the Ajanta Textile Mills there. It employs 1700 workers out of whom only 100 have been provided with accommodation and 1600 workers have no accommodation to live in at all.

This Bill unfortunately gives whimsical and dictatorial powers to the heads and bureaucrats of the public sector undertakings and to the municipal corporation, authorities. If this Bill be enacted and put into effect it will really invite the reaction of the poor people. I would request the hon. Minister to see that alternative accommodation is provided to them and also make provision for compensation. Let him take away the 1st clause and bring forward a new Bill which all will be able to support.

श्री अब्दुल गनी दार (गुड़गांव) : इस बिल की जो ख्वाहिश है उसको मैं बड़ा एप्रिशिएट करता हूं। दो-तीन गुजारिशात मैं मिनिस्टर साहब की खिदमत में अर्ज करना चाहता हूं। अनआथोराइज्ड में तीन कैटेगरीज के लोग आते हैं। एक वे हैं जो पाकिस्तान से उजड़ कर आए, बर्मा, सीलोन, जनूबी अफ्रीका से आए और अभी पता नहीं और कहां-कहां से आएंगे। आ कर वे एकाएक आबाद हो गए। चूंकि गवर्नमेंट के पास इतने फंड्स नहीं थे, इतने साधन नहीं थे, इसलिए उन बेचारों को जहां कहीं भी जगह मिली उन्होंने वहां सिर छिपा लिया। उनके लिए गाडगिल एश्योरेंस आई, चन्दा कमेटी बैठी और चंदा कमेटी ने कुछ हल्कों का दौरा भी किया। अभी भी ईस्ट पाकिस्तान से लोग उजड़ कर आ रहे हैं, दूसरे मुल्कों से आ रहे हैं। मैंने मद्रास में खुद देखा है कि बेचारे पटरियों पर दूकानें लगाए बैठे हैं। मेरी अर्ज यह है कि जब कोई फैसला हो तो इनको भी देखा जाना चाहिये। बेशक वे अनआथोराइज्ड हैं, लेकिन आपको देखना होगा कि वे किन हालात में आए, किन हालात में बेघर हुए। अब तो बहुत साल हो गए हैं। और उनको किस तरह से एकमोडेट किया जाये, एक तो आपके जहन में यह बात होनी चाहिये। इसी तरह से नए जो आ रहे हैं, उनको किस तरह आबाद किया जाए, यह भी आपको देखना होगा। यह मैं इसलिए कहता हूं कि जब हिन्दुस्तान डिवाइड हुआ उस वक्त सरदार पटेल और पंडित जवाहरलाल नेहरू अन्दाजा नहीं कर पाए कि इसका नतीजा क्या होने वाला है, कितनी बड़ी तबाही होने वाली है। जब तबाही आई तब शरणार्थियों ने ही जमीनों वगैरह पर कब्जा नहीं किया लेकिन सरकार ने भी खुद भी कब्रिस्तान की जमीनों पर सरकारी दफ्तर बना लिये और इसलिये बना लिये कि अन्दाजा नहीं था कि किधर कदम उठ रहा है और किधर नहीं उठ रहा है। सैकड़ों नहीं हजारों एकड़ जमीन डिफेंस के नाम पर ले ली गई, उस पर कब्जा कर लिया गया और उसका एक पैसा देना चाहा जबकि उसके पांच रुपए मिलते थे। इस तरह के केसिस मैं सरकार के नोटिस में ला सकता हूं क्योंकि

[श्री अब्दुल गनी दार]

मेरी और प्रधान मंत्री साहिबा और डिफेंस मिनिस्टर साहब की खतोकिताबत चल रही है ।

मेरा कहने का मतलब यह है कि एक तो वे थे जो मजबूरी में आए । दूसरे वे थे जो रोजगार की तलाश में आए और इसलिए आए कि आज दिल्ली दस गुना हो गई है, पहले जो दिल्ली थी उसकी आज दस दिल्लियां बन गई है । वह बनी मजदूरों की वजह से, उनकी वजह से जो बेरोजगार थे । उन में से कुछ तो मिस्त्री, लेबरर वगैरह थे और कुछ ऐसे थे जो चाय और थोड़ा बहुत रोटी वगैरह का काम करते थे । वे लोग झुग्गी-झोंपड़ी वाले कहलाये । उन लोगों को इस लिए उजड़ना पड़ा कि उन के लिए कोई जगह नहीं है । अच्छा हो, अगर सरकार पी० डब्ल्यू० डी० वालों की तरह उन को जगह देती रहे, उन को शिफ्ट करती रहे और इस तरह उनका काफिला चलता रहे और वे आबाद रहें ।

तीसरी किस्म के लोग वे हैं, जिन के पहले से ही केस चल रहे हैं, चाहे वे अथाराइज्ड हों या अनअथाराइज्ड । मैं मिनिस्टर साहब की स्पिरिट से इत्तिफाक करता हूं । सिविल कोर्ट के मानी ये हैं कि न नौ मन तेल होगा न राधा नाचेगी । एक केस पता नहीं कितने साल तक सिविल कोर्ट में चलता है । हाई कोर्ट से रिट ले लिये जाते हैं । और इस तरह आठ-दस बरस तक जगह खाली नहीं कराई जा सकती है । चूंकि जज कम है, इसलिए मुकदमे उन के सामने नहीं आ पाते हैं ।

मैं मिनिस्टर साहब की इस भावना से इत्तिफाक करता हूं कि सिविल कोर्ट में जाने की कोई सेंस नहीं है । इसलिये उन्होंने इसका यह हल सोचा है कि इस कार्यवाही को एक सम्मरी रूप दिया जाये । इस बात पर मेरे कुछ भाई साहब मुझ से रूठ जायेंगे और कहेंगे कि यह बुनियादी हक है । यह तो ठीक है, लेकिन इस वक्त हालत यह है कि सिविल कोर्ट में जाना पागलों का सा काम है । वहां बीसियों बरसों तक केस चलता रहता है और फैसला नहीं हो पाता है कि हक पर कौन है ।

मैं यह भी कहना चाहता हूं कि ये डेवेलपमेंट बोर्ड, डेवेलपमेंट एथारिटी और इम्प्रूव मेंट ट्रस्ट वगैरह बहुत बाद में बने, जब कि लोग बस चुके थे और बस्तियां आबाद हो चुकी थीं । इसलिये मैं चाहता हूं कि कार्पोरेशन, पंचायत वगैरह इन इदारों को बेदर्दाना ऐसे जबर्दस्त अख्त्यार न दिये जायें । मैंने अपनी आंखों से देखा कि जमुना के सामने सरकारी नौकरों के तमाम मकान थे, जनसंघ वाले भाई कह रहे थे कि उन्हें न गिराया जाये । लेकिन उपराज्यपाल का हुकम था कि उन को गिरा दिया जाये और वे बुलडोजर से गिरा दिये गये ।

मैं मिनिस्टर साहब से बिल्कुल सहमत हूं कि अनअथाराइज्ड आकुपेशन बिल्कुल गलत है, चाहे वह सरकार ने किया हो, मजदूर, सरमायादार, इंडस्ट्रियलिस्ट या बड़े किसान ने किया हो । लेकिन ऐसे जबर्दस्त अख्त्यार देने से पहले मिनिस्टर साहब सोच लें कि आया इससे देश में और फितना या बद-अमनी तो पैदा नहीं होगी, क्योंकि बद-अमनी न हुकूमत के हक में है, न जनता के हक में है और न मुल्क की तरक्की के हक में है ।

मैं इस बिल की स्पिरिट की ताईद करता हूं ।

[شری عبدالغنی ڈار (گوڑگاؤں) :

اس بل کی جو خواهش هے اس کو میں بڑا اپریشیٹ کرتا هوں ۔ دو تین گزارشیں میں منسٹر صاحب کی خدمت میں عرض کرنا چاهتا هوں ۔ انآتھورائزڈ میں ان کیٹیگریز کےلوگ آتے هیں ۔ ایک وہ جو پاکستان سے اجڑ کر آئے ۔ برما ۔ سیلون ۔ جنوبی

زمینوں وغیرہ پر قبضہ نہیں کیا لیکن سرکار نے خود بھی قبرستان کی زمینوں پر سرکاری دفتر بنا لئے اور اس لئے بنا لئے کہ اندازہ نہیں تھا کہ کدھر قدم اٹھ رہا ہے اور کدھر نہیں اٹھ رہا ہے - سینکڑوں نہیں ہزاروں ایکڑ زمین ڈفنس کے نام پر لے لی گئی - اس پر قبضہ کر لیا گیا اور اس کا ایک پیسہ دینا چاہا جب کہ اس کے پانچ روپیے ملتے تھے - اس طرح کے کیسس میں سرکار کے نوٹس میں لا سکتا ہوں کیونکہ میری اور پردھان منتری صاحبہ اور ڈفنس منسٹر صاحب کی خط و کتابت چل رہی ہے -

میرا کہنے کا مطلب یہ ہے کہ ایک تو وہ تھے جو مجبوری میں آئے - دوسرے وہ تھے جو روزگار کی تلاش میں آئے اور اس لئے آئے کہ آج دلی دس گنا ہو گئی ہے - پہلے جو دلی تھی اس کی آج دس دلیاں بن گئی ہیں - وہ بنی مزدوروں کی وجہہ سے - ان کی وجہہ سے جو بیروزگار تھے - ان میں سے کچھ تو مستری لیبرر وغیرہ تھے اور کچھ ایسے تھے جو چائے اور تھوڑا بہت روٹی وغیرہ کا کام کرتے تھے - وہ لوگ جھگی جھونپڑی والے کہلائے - ان لوگوں کو اس لئے اجڑنا پڑا کہ ان کے لئے کوئی جگہ نہیں ہے - اچھا ہو - اگر سرکار پی - ڈبلیو - ڈی - والوں کی طرح ان کو جگہ

افریقہ سے آئے اور ابھی پتہ نہیں اور کہاں کہاں سے آئیں گے - آ کر وہ یکایک آباد ہو گئے - چونکہ گورنمنٹ کے پاس اتنے فنڈز نہیں تھے - اتنے سادھن نہیں تھے اس لئے ان بچاروں کو جہاں کہیں بھی جگہ ملی انہوں نے وہاں سر چھپا لیا - ان کے لئے گاڈگل اشیورنس آئی - چندا کمیٹی بیٹھی اور چندا کمیٹی نے کچھ حلقوں کا دورہ بھی کیا - ابھی بھی ایسٹ پاکستان سے لوگ اجڑ کر آ رہے ہیں - دوسرے ملکوں سے آ رہے ہیں - میں نے مدراس میں خود دیکھا ہے کہ بے چارے پٹریوں پر دوکانیں لگائے بیٹھے ہیں - میری عرض یہ ہے کہ جب کوئی فیصلہ ہو تو ان کو بھی دیکھا جانا چاہئے - بے شک وہ انآتھورائزڈ ہیں لیکن آپ کو دیکھنا ہوگا کہ وہ کن حالات میں آئے - کن حالات میں بے گھر ہوئے - اب تو بہت سال ہو گئے ہیں اور ان کو کس طرح سے اکموڈیٹ کیا جائے ایک تو آپ کے ذہن میں یہ بات ہونی چاہئے - اسی طرح سے نئے جو آ رہے ہیں ان کو کس طرح آباد کیا جائے یہ بھی آپ کو دیکھنا ہوگا - یہ میں اس لئے کہتا ہوں کہ جب ہندوستان ڈیوائڈ ہوا اس وقت سردار پٹیل اور پنڈت جواہر لال نہرو اندازہ نہیں کر پائے کہ اس کا نتیجہ کیا ہونے والا ہے - کتنی بڑی تباہی ہونے والی ہے جب تباہی آئی تب شرنارتھیوں نے ہی

[شری عبدالغنی ڈار]

دیتی رہے۔ ان کو شفٹ کرتی رہے اور اس طرح ان کا قافلہ چلتا رہے اور وہ آباد رہیں -

تیسری قسم کے لوگ وہ ہیں - جن کے پہلے سے ہی کیس چل رہے ہیں - چاہے وہ ایتھارائزڈ ہوں یا ان‌ایتھارائزڈ - میں منسٹر صاحب کی سپرٹ سے اتفاق کرتا ہوں - سول کورٹ کے معنی یہ ہیں کہ نہ نو من تیل ہوگا - نہ رادھا ناچیگی - ایک کیس پتہ نہیں کتنے سال تک سول کورٹ میں چلتا ہے - ہائی کورٹ سے لے لئے جاتے ہیں اور اس طرح آٹھ دس برس تک جگہ خالی نہیں کرائی جا سکتی ہے - چونکہ جج کم ہیں - اس لئے مقدمے ان کے سامنے نہیں آ پاتے ہیں -

میں منسٹر صاحب کی اس بھاونا سے اتفاق کرتا ہوں کہ سول کورٹ میں جانے کی کوئی سینس نہیں ہے - اس لئے انہوں نے اس کا یہ حل سوچا ہے کہ اس کارروائی کو ایک سمری روپ دیا جائے - اس بات پر میرے کچھ بھائی شائد مجھ سے روٹھ جائینگے اور کہینگے کہ یہ بنیادی حق ہے - یہ تو ٹھیک ہے - لیکن اس وقت حالت یہ ہے کہ سول کورٹ میں جانا پاگلوں کا سا کام ہے - وہاں بیسیوں برسوں تک کیس چلتا رہنا ہے اور اور فیصلہ نہیں ہو پاتا ہے کہ حق پر کون ہے -

میں یہ بھی کہنا چاہتا ہوں کہ یہ ڈیویلپمینٹ بورڈ - ڈیویلپمینٹ اتھاریٹی اور امپرومینٹ ٹرسٹ وغیرہ بہت بعد میں بنے - جبکہ لوگ بس چکے تھے اور بستیاں آباد ہو چکی تھیں - اس لئے میں چاہتا ہوں کہ کارپوریشن - پنحچائت وغیرہ ان اداروں کو بے دردانہ ایسے زبردست اختیار نہ دئے جائیں - میں نے اپنی آنکھوں سے دیکھا کہ جمنا کے سامنے سرکاری نوکروں کے تمام مکان تھے - جن‌سنگھ والے بھائی کہہ رہے تھے کہ انہیں نہ گرایا جائے - لیکن اُپ‌راجیپال کا حکم تھا کہ ان کو گرایا جائے اور وہ بل ڈوزر سے گرا دئے گئے -

میں منسٹر صاحب سے بالکل سہمت ہوں کہ ان ایتھارائزڈ آکوپیشن بالکل غلط ہے - چاہے وہ سرکار نے کیا ہو - مزدور - سرمایہ دار انڈسٹریلسٹ یا بڑے کسان نے کیا ہو - لیکن ایسے زبردست اختیار دینے سے پہلے منسٹر صاحب سوچ لیں کہ آیا اس سے دیش میں اور فتنہ یا بد امنی تو پیدا نہیں ہوگی - کیونکہ بد امنی نہ حکومت کے حق میں ہے - نہ جنتا کے حق میں ہے اور نہ ملک کی ترقی کے حق میں ہے۔

میں اس بل کی سپرٹ کی تائید کرتا ہوں -]

श्री मोलहू प्रसाद : माननीय सदस्य ने कहा है कि सिविल कोर्ट में बीस साल तक मुकदमे चलते रहते हैं । तो फिर सरकार इस विधेयक के स्थान पर ऐसा विधेयक क्यों नहीं लाती कि हर एक मुकदमा तीन महीने के अन्दर निपटा दिया जाये ?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO): Mr. Deputy-Speaker, Sir, I am thankful to the hon. Members for having shown keen interest in this debate. It is a simple Bill as explained by me at the outset. Mainly it was necessitated because of the judicial pronouncement of the Supereme Court and the Delhi High Court. To bring in line with the judicial pronouncement, we had to curtail the powers of the civil court which the Estate Officer had in addition to the summary powers conferred on him under this Act. Having come to this House with an amendment I thought it necessary to include within the definition of public premises, Government corporations which are wholly owned and also government companies where Government has a controlling interest by having at least 51 per cent of the shareholding.

15.25 HRS.

[SHRI VASUDEVAN NAIR *in the Chair*]

Most members have misunderstood the scope of the Bill. Some members have said that jhuggi-jhompri dwellers are being evicted under this Act. It is not so. They are trespassers, but still as they are poor labourers who have come from outside to eke out their living and though the Government has power to evict them summarily straightaway, yet alternative accommodation is being given to them to enable them to live and eke out their livelihood.

The second misconception is this. Some members like Mr. Randhir Singh spoke loudly for the kisans. But this Bill does not deal with the requisitioning of acquisition of any agricultural land, much less about compensation payable to them. The scope of this Bill is very limited.

Professors are always not to the point. The learned Professor in his discourse questioned the propriety of including government companies within the scope of the Bill. Government company is defined in the Companies Act—companies owned partly or wholly by Government or Government having controlling interest. That legislation relates to entry 43 of the Union List. Therefore we have competence to make law for such companies.

The main objection has been to the taking away the power of the civil court. Both the Supreme Court and the Delhi High Court have said that this alternative remedy of the civil court is not available to the Estate Officer when he seeks to take action under summary procedure. Therefore, if I give that power to the civil court, I will be destroying the very Act under which he derives the power. It will be self-destructive. Therefore, I had to take away the right of the civil court.

If you look at section 8 of the original Act, the Estate Officer is given the powers of the civil court in respect of summoning of witnesses, documents, etc. and the opposite party is given the right to show cause against the eviction, by producing evidence, etc. Having heard both sides, the Estate Officer comes to a decision. Against that decision the right to appeal to the district judge is given under section 9. Here the district judge is not the district court as understood in the civil court but he is *personce designata* under this Act. Section 9 has been interpreted by the M.P. High Court and they have said that he is *person designata*. Section 10 also refer to the finality of the order passed by the district judge. I have introduced Section 10E because I have to take away the right of the civil court. When proceedings are initiated under this Act, civil courts should not have jurisdiction.

SHRI KANWAR LAL GUPTA: Taking away the right of whom? The Estate Officer or the aggrieved party?

SHRI JAGANATH RAO: Both. I will explain why.

श्री मोलहू प्रसाद : कागज का सबूत माना जायेगा या मौके का ?

श्री जगन्नाथ राव : दोनों का ।

Section 10 of the original Act says:

"Save as otherwise expressly provided in this Act, every order made by the

[श्री जगन्नाथ राव]

Estate Officer or appellate officer under this Act shall be final and shall not be called in question in any original suit, application or execution proceeding."

This section as it is does not take away the right of the civil court. It is open to the Estate Officer as well as the aggrieved person to go to the civil court. But unless that right is taken away, this Act becomes violative of article 14 and the Supreme Court judgment comes in my way. Therefore, I have to take away the jurisdiction of the civil court and this is being done through section 10E. As I have explained, opportunity is given to the person who is proceeded against to show cause why he is not liable to be evicted. If the decision goes against him, the right of appeal is there.

There it ends. There is finality there.

श्री अब्दुल गनी दार : वह तो आप ठीक फरमा रहे हैं, लेकिन यहां तो कई बस्तियां ऐसे ही उजाड़ दी गईं। न नोटिस दिया न कुछ दिया।

[شری عبدالغنی ڈار : وہ تو آپ ٹھیک فرما رہے ہیں لیکن یہاں تو کئی بستیاں ایسے ہی اجاڑ دی گیں - نہ نوٹس دیا نہ کچھ دیا -]

SHRI JAGANATH RAO: Where proceedings are taken under this Act, 30 days notice is given to a person who is in unauthorised occupation to show cause, then evidence is taken and the estate officer exercises jurisdiction of a civil court under the Code of Civil Procedure; he sees the documents and takes a decision. Therefore, it is not an arbitrary power and no power is taken away from the citizen to defend himself.

Then, Parliament has the power to take away the right of a ciivl court. We have passed so many laws like this one taking away the powers of the civil court. The intention of the government is not to cause any hardship to the citizens but, at the same time, this summary power is necessary.

I will explain why it is necessary. There are some government servants who have retired from service who do not vacate the quarters allotted to them. In spite of our notices, they do not vacate them. Then we file eviction proceedings and a decree is passed against such a person for eviction. Then he goes to the district judge and gets a stay. There are several such cases. This Act is meant to apply to such case where a person who has ostensibly no right to occupy a house continues to be in possession of it, refuses to vacate in and we have to proceed against him in a summary manner.

But I can assure this House that during the ten years of operation of this Act from 1958 till todate no complaint of indiscriminate application of this Act by the estate officer has ever been made and no hon. Member has pointed out a single instance where this Act has been arbitrarily or indiscriminately used which causes hardship to the people.

This is a simple Bill the purpose and object of which is to bring the Act in line with the judgment of the Supreme Court and the Delhi High Court. Incidentally, it also seeks to include some of the premises within the scheme of the Public Premises (Eviction of Unauthorised Occupants) Act.

SHRI KANWAR LAL GUPTA: I have stated in my speech that the DDA is misusing its powers and in Delhi about 50,000 cases are there where people have been aggrieved because of the action of the DDA. Are you prepared to speak to the Health Minister so that he may form a Committee of Members of Parliament from Delhi to look into the whole affair? Otherwise, these 50,000 people will have no remedy whatsoever.

SHRI JAGANATH RAO: I may say that the Home Minister is calling a meeting tomorrow where the Delhi State officials will also be there. We will then discuss this aspect that this Act, or any Act for that matter, should not be used indiscriminately. I always hold that view and I will never allow the indiscriminate or arbitrary use of this Act.

SHRI KANWAR LAL GUPTA: The Home Minister will discuss only the juggi jhompri scheme. This Act does not apply to juggi-jhompris. I am referring to persons who have purchased houses from government or persons who have been allotted houses by the government. They

are being forced to vacate those buildings. As damage about Rs. 10,000 is demanded from one person right from 1947 till today. How can a poor person afford to pay such a big amount? Further, this is not a solitary case. There are 50,000 cases like that. I want a firm commitment from the Minister that he will set up a committee of Members of Parliament to look into this. Will he speak to the concerned Minister? Otherwise, it will mean that you will take the power today and misuse it tomorrow, which is not what is wanted.

SHRI JAGANATH RAO : We will look into this.

SHRI BAL RAJ MADHOK (South Delhi) : Of course, we know that it is not within your jurisdiction and a different Ministry is dealing with it. But the question is, do you realise the importance and magnitude of the problem?

SHRI JAGANATH RAO : I entirely agree with your sentiments that...

SHRI BAL RAJ MADHOK : It is not a question of sentiments; I do not believe in sentiments.

SHRI JAGANATH RAO : The substance of what Shri Kanwar Lal Gupta has stated is that it has been wrongly and arbitrarily used. Certainly it has to be looked into and I can assure you that it will be looked into.

SHRI BAL RAJ MADHOK : The population of this capital city was 5 lakhs. Now it is 40 lakhs. Most of the people living here have got land from the government. It has been given to them on lease. They have put up structures thereon or they have purchased houses. Now, technically, they are lessees even though they are paying only 1 per cent or 4 annas. On that basis if the Government thinks that this law gives them the power to evict them or demand damages from them or do anything with them, it means that you are playing with the lives of the entire people of Delhi. So some clear assurance must come that this law will not be misused to harass the people of Delhi.

SHRI JAGANATH RAO : I said that this law has not been misused within my knowledge. If there are any such cases, certainly I will look into them.

श्री मोलहू प्रसाद : एक स्पष्टीकरण मंत्री महोदय से चाहता हूं । मैं ने पूछा कि जब यह मामला सिविल कोर्ट में जायगा कि अनुचित कब्जा है, या उचित कब्जा है तो वह कागजी सबूत मानेंगे या मौके का सबूत मानेंगे ?

श्री जगन्नाथ राव : वह मैंने जवाब दे दिया है ।

MR. CHAIRMAN : The question is :

"That the Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The House will now take up clause-by-clause consideration of the Bill.

CLAUSE 2—(*Amendment of section* 2.)

SHRI BAL RAJ MADHOK : Sir, I beg to move :

Page 2, line 16,—

for "whether" *substitute*—

"where" (8)

Page 2, line 17,—

omit", or leased out by," (9)

MR. CHAIRMAN : Would you like to speak on them also?

SHRI BAL RAJ MADHOK : As you like. I can speak now or during the third reading.

MR. CHAIRMAN : You may speak during the third reading. That will be better.

I shall put both the amendments (Nos. 8 and 9) to the vote of the House.

Amendments 8 and 9 were put and negatived.

MR. CHAIRMAN : The question is :

"That clause 2 stand part of the Bill."

The motion was adopted.

CLAUSE 2 *was added to the Bill.*

CLAUSE 3 *was added to the Bill.*

CLAUSE 4—(*Insertion of new section 10E.*)

SHRI VIKRAM CHAND MAHAJAN (Chauba) : Sir, I beg to move :

Page 2, line 28,—

for "No Civil Court" *substitute*—

"Notwithstanding anything contained in the Act only civil court" (4).

SHRI SRINIBAS MISRA (Cuttack) : Sir, I beg to move :

Page 2,—

after line 35 *insert*—

"Provided that when there is

a dispute as to whether occupation by any person is unauthorised or not the civil court alone shall have jurisdiction to decide the matter." (5)

SHRI ABDUL GHANI DAR : Sir, I wish to move my amendment No. 6.

MR. CHAIRMAN : Amendment No. 6 is the same as amendment No. 5; so that is barred.

SHRI BIBHUTI MISHRA : Sir, I beg to move :

Page 2,—

after line 35, *insert*—

"10F. The civil court shall have absolute jurisdiction to decide whether occupation of premises by any person is unauthorised or not and if the occupation of premises is found to be unauthorised or done at the instance or negligence of the Central Government officers, they shall be punishable with fine of one thousand rupees or with imprisonment for a term of six months." (7)

SHRI BAL RAJ MADHOK : Sir, I beg to move :

Page 2, line 35,—

add at the end—

"provided the total amount of damages claimed is less than rupees one hundred." (10)

SHRI KANWAR LAL GUPTA : Sir, I beg to move :

Page 2, line 35,—

add at the end—

"provided the total amount of damages claimed is less than rupees fifty." (11).

SHRI VIKRAM CHAND MAHAJAN : Sir, so far as clause 4 is concerned, the power has been withdrawn from the civil courts by the Bill because of the decision of the Supreme Court in the Northern India Caterers case. The decision of the Supreme Court was that the Government has alternative remedy, that is, they can initiate on their own through their officers and evict a person or they can go to civil courts and ask the courts to decide whether the person is an unauthorised occupant or not. The Supreme Court said that there are two alternative remedies available to the Government and one is a little worse than the other and Government has the discretion to use either; therefore, we strike down this section.

My submission is that instead of saying that civil courts have no jurisdiction, they could have easily said that Government officers who will deal with this matter will not decide and only civil courts will decide. That would have covered the Supreme Court decision. Why I submit the power should be given to a civil court is because it has a two-fold advantage. Firstly, it will reduce the expense of the Government because Government will have to appoint an officer to deal with this aspect. They will have to appoint officers throughout India whereas civil courts are already existing and Government has to incur no expense. Therefore, even from the financial point of view, it would be beneficial to the Government to have the cases decided by the civil coort.

Secondly, I submit that the approach of an officer is entirely different from the approach of a civil court. An officer's approach will be administrative. He will not have the same approach as the civil court has.

Thirdly, I submit, you have accepted democracy as the basic principle. In democracy, there is a complete separation of judiciary from executive. If there is complete separation of judiciary from executive, why are you giving judicial powers to the executive authority ? So, firstly, it will reduce financial burden on the Government and, secondly, it is the basic principle of democrarcy that you separate judiciary from executive. If you combine these two, you are, on the contrary, hitting at the very basic of democracy. Therefore, I submit, this amendment should be accepted.

SHRI BAL RAJ MADHOK : I entirely endorse what Shri Vikram Chand Mahajan has said.

SHRI SRINIBAS MISRA : Mr. Chairman, Sir, first of all, we have to find who are the persons who will be evicted under 10E. Here, in the definition of public premises, the Bill has included more properties and more premises. The original Act included land and premises. Now, under

this Bill, the property of companies, corporations and Government companies will also be public premises. Who will be the subject matter of this Bill? Persons to whom the Government has leased out lands, persons from whom money has been taken but no lease has been executed —there is a promise, and they have built structures—persons to whom premises have been sold out by companies and persons to whom the company has promised to sell out and has taken money are some of the persons who will be covered by 10E. How will it operate? If there is a lease by the Government or by a public company, that man has got a right. Who will try the case? An officer who will be the servant of the Government. Suppose Government wants to abrogate their contract illegally. An officer will decide in favour of Government. He being a party, he cannot sit in judgment in deciding whether that man has got a right or not. In order to come to a decision whether a person is in unauthorised occupation or not, it requires a decision of a civil court. It is not a summary decision. What the Supreme Court has said is that there should not be any discrimination. So, I have proposed two distinctions. One is for the purpose of finding whether a person is in unauthorised occupation and the civil court will have the right. The other is for the purpose of a clear case and an officer will decide with appellate jurisdiction. But if the question of title is involved, it will go to a civil court and an appeal, whatever is available, will be available to the party. Without disturbing the scope of the amendment, I want to suggest that there should be a proviso added that where there is a question whether a person is in unauthorised occupation, that matter will be decided by a civil court alone and other cases will be decided by officers. That section gave two separate remedies, one by an officer and another by going to civil court. There, the officers or the collector had the liberty of discriminating between one person and another person. When he wanted to favour one, it went to the court and when he wanted to evict somebody quickly, he himself acted. So, the Supreme Court struck it down. When this is done in respect of eviction orders by the Estate Officer, the appeal will be to another officer who will be a District Judge. That is in one line. The other line is that when they will go to the civil court, there will be first appeal, second appeal and so on. I think, the hon. Minister will accept this amendment because this will be in the interest of the public. He does not perhaps want that all the title matters should be decided by summary proceedings by Estate Officers.

श्री कंवर लाल गुप्त : सभापति जी कि अभी मेरे पूर्व वक्ता ने बतलाया और मुझे भी दुख है कि मंत्री महोदय इस को अपने भाषण में स्पष्ट नहीं कर पाये कि एग्रीव्ड पार्टी के हक को क्यों लेना चाहते हैं। एग्रीव्ड पार्टी को कोर्ट में क्यों नहीं जाने देना चाहते हैं। सभापति जी, मेरी अपनी कांस्टीचूएन्सी में पांच हजार केसेज़ ऐसे हैं जिन्हें डी० डी० ए० कहती है कि आप अनऑथोराइज्ड हैं, जब कि वह जगह उन को एलाट की गई है या उन्होंने खरीदी है और सरकार उन को वहां से निकाल देना चाहती है। आप इस चीज़ को समझें कि एस्टेट आफिसर जो उन को नोटिस देता है, वह सरकार से तनख्वाह लेता है, क्या वह उनके साथ न्याय करेगा वह उन के साथ कभी न्याय नहीं करेगा। . . .

श्री रणधीर सिंह (रोहतक) : न्याय करेगा तो नौकरी कैसे करेगा ?

श्री कंवर लाल गुप्त : सभापति जी, सुप्रीम कोर्ट का जजमेन्ट इस के बारे में स्पष्ट है, जिसमें लिखा है कि सरकार दो रेमेडीज़ में से एक रेमिडी ले सकती है, उस लिहाज़ से आप ने सरकार के लिए एक रेमिडी रखी, वे तो ठीक है, लेकिन सुप्रीम कोर्ट के जजमेन्ट में यह कहीं भी नहीं लिखा है कि एग्रीव्ड पार्टी सिविल कोर्ट में नहीं जा सकती। इस लिए आपने उन के हक़ को क्यों ले लिया। यह उचित चीज़ नहीं है। जब कि सदन में चारों तरफ से आवाज़ आ रही है कि दिल्ली में ऐसे पचास हज़ार केसेज हैं—आप कोई फर्म कमिटमेन्ट भी नहीं करना चाहते हैं और न कोई एशोरेंन्स देना चाहते हैं—कम से कम इतनी एशोरेन्स तो आपको देनी

[श्री कंवर लाल गुप्त]

चाहिए कि यहां के जो पार्लिमेंट के मेम्बर हैं उन के सामने यह चीज़ रख कर इस को सुलझाया जायेगा। जब आप इतना भी यहां पर नहीं कहना चाहते, तो बाद में जब आपको पावर्स मिल जाएंगी तो फिर तो आप कुछ भी नहीं करेंगे। जब शुरु से ही नियत साफ़ नहीं है, शुरु से ही बदनीयती है तो जब पावर्स मिल जायेंगी, तो जैसे बन्दर होता है, वह यदि शराब पी ले और फिर उस को बिच्छू काट ले, फिर वह जैसा बर्ताव करता है, उसी तरह से सरकार करेगी, क्योंकि फिर न्याय और अन्याय का कोई कारण ही नहीं रह जाएगा।

इस लिए मैं आप से अनुरोध करना चाहता हूं कि आप एक चीज़ ले लें, लेकिन लोगों पर पाबन्दी न लगायें। उन को यह हक़ होना चाहिए कि वे सिविल कोर्ट में जा सकें ताकि वे अपना हक़ वहां पर इस्टेब्लिश कर सकें।

दूसरी चीज़—कम से कम आप एक फर्म एशोरेन्स दें कि दिल्ली के पार्लियामेन्ट मेम्बरों के साथ ...... सरदार जी पहले ही मना कर रहे हैं, अच्छे डिप्टी वहां पर बैठे हैं। डिप्टी मिनिस्टर का काम होता है लोगों की सहायता करना। अगर आप आज डिप्टी मिनिस्टर हैं और ब्यूरोक्रेसी की बात करेंगे तो अगली बार नहीं रहेंगे। डिप्टी मिनिस्टरी तो चलता-फिरता दवाखाना है आप पार्लियामेन्ट के मेम्बरों की आवाज़ को पूरा नहीं करेंगे तो कौन करेगा। अजीब बात है, हम कोई बात कहते हैं तो वह पहले से ही सिर हिला कर कहते हैं कि नहीं हो सकता, क्यों नहीं हो सकता? आप इसी बात के लिये यहां पर बैठे हैं कि हमारी आवाज़ को सुनें और ब्यूरोक्रेसी जो चाहती है उसे न करने दीजिए। मंत्री महोदय, आज दिल्ली में यह जो पचास हजार परिवारों की समस्या है, मैं समझता हूं कि बम्बई और दूसरी जगहों पर भी इसी तरह की समस्या होगी। इस लिये दिल्ली के पार्लियामेन्ट के मेम्बरों के साथ इस प्राबलम को सुलझाया जायगा—यह फर्म एशोरेन्स हम इस मौके पर आप से चाहते हैं—आप चाहें तो हैल्थ मिनिस्ट्री से भी इस के बारे में बात करें।

श्री विभूति मिश्र (मोतीहारी) : सभापति जी, यह जो 10(इ) है, यह बड़ी सख्त दफा है। इसमें कहा गया है :

> "No civil court shall have jurisdiction to enter in any suit or proceeding in respect of the eviction of any person who is in unauthorised occupation of any public premises or the recovery of the arrears of rent payable under sub-section (1) of section 7 or the damages payable under sub-section (2) of that section or costs awarded to the Central Government under sub-section (4A) of section 9 or any portion of such rent, damages or costs".

मन्त्री जी जो यह अधिकार ले रहे हैं इससे डिमाक्रेसी भी बदनाम होगी और हमारे मन्त्री जी भी बदनाम होंगे। लोग कहेंगे कि कांग्रेस वालों ने ऐसा कानून पास कराया कि सिविल कोर्ट्स को यह फैसला करने का हक़ नहीं है कि कोई आकुपेन्ट अथराइज्ड है या अनथराइज्ड है। सरकारी अफसर जिनके हाथ में यह अधिकार रहेगा वहीं इस बात को कहने के हकदार हो जाएंगे। इसका मतलब यह है कि आप एग्जीक्यूटिव के हाथ में सब अधिकार देने जा रहे हैं और न्याय विभाग से लेने जा रहे हैं। मान लीजिए कल को मिनिस्टर साहिब को भी अगर दिल्ली में ही बसना हो और कोई इस तरह का मुकदमा आ जाये तो उनको भी मुसीबत हो जायेगी। सिविल कोर्ट का रास्ता तो हर आदमी के लिए खुला रहना चाहिए। आज सुप्रीम कोर्ट, हाईकोर्ट, जजेज कोर्ट, मुंसिफ कोर्ट सभी खुली हुई हैं, उनमें अगर कहीं एक्जीक्यूटिव से राहत नहीं मिलती है तो आदमी सिविल कोर्ट का रास्ता पकड़ता है। इसलिए मन्त्री जी को इस पर विचार करना चाहिये। लेकिन मन्त्री जी को जो इनके आफिसर ब्रीफ कर देते हैं, उसी को ये मानते हैं, हम लोगों की बात नहीं मानते हैं और चुनाव में उन्हीं के पापों की वजह से हार कर आते हैं। सिविल कोर्ट के बजाय

एग्जीक्यूटिव को मंत्री जी जो यह अधिकार देने जा रहे हैं इसका नतीजा यह होगा कि जहां भी लोगों के साथ न्याय होने की बात होगी, वहां एग्जीक्यूटिव की वजह से ही उनके साथ अन्याय होगा। एग्जीक्यूटिव आफिसर तो व्हिम्स पर काम करते हैं। अगर उनसे मेलजोल किया जाये, उनको सलाम की जाये और उनकी खुशामद की जाये तभी काम हो सकता है, तो अगर किसी ने दोमंजिला या तिमंजिला मकान बना लिया है, आप कहते हैं कि इसको तोड़वा देंगे, मैं समझता हूं कि मन्त्री जी को उसके ऊपर सोचना चाहिए अगर नहीं सोचते हैं तो आप गैर-इन्साफी करते हैं। यहां पर आने के समय हमने जो शपथ ली थी संविधान के अन्तर्गत कि हम सोशल जस्टिस करेंगे, उसके हम खिलाफ जाते हैं।

मेरा जो अमेन्डमेन्ट है अगर उसको नहीं मानते हैं तो सरकार को स्वयं अपना अमेन्डमेन्ट लाना चाहिए। अगर कोई अनथराइज्ड आकूपेन्ट होता है तो आपके अफसरों की नेग्लीजेन्स से ही होता है। इन अफसरों के यहां कोई नौकर होता है, उसके बाल बच्चे, होते हैं तो वह इनसे कहता है कि कहां रहूं, कोई जगह दिलवा दीजिए, वह कहते हैं कि कोई जगह देखी है तो नौकर कहता है कि फलां जगह है और अफसर मकान बनाने के लिए कह देते हैं। लेकिन कुछ दिनों के बाद कोई दूसरा अफसर आया, उससे पटरी नहीं खाई तो वह कह देता है कि हट जाओ। इसलिए सरकार को चाहिए कि अगर उसके किसी अफसर की नेग्लिजेन्स की वजह से कोई अनथराइज्ड आकूपेन्ट बना है तो उसकी जांच करा कर उस अफसर को जरूर सजा देनी चाहिए। लेकिन ऐसा होता नहीं है। एक अफसर की जगह पर दूसरा आ जाता है और फिर सरकार कह देती है कि वह अफसर तो रिटायर हो गया अब उसके ऊपर कौन मुकदमा करे।

सभापति जी, यहां पर हमारी दल की मैजारिटी है, मन्त्री जी हां कहेंगे तो हम भी हां कह देंगे और यह बिल पास हो जाएगा लेकिन इन्हीं गलतियों की वजह से पहले जो हम इस सदन में 375 की संख्या में बैठते थे, अब 284 रह गए हैं। हमारी गल्तियां और नेग्लिजेन्स की वजह से ही हमारी तादाद कम होती जा रही है। इसलिए हमको अपने को मजबूत रखना चाहिए और देखना चाहिए कि हमारी नग्लिजेन्स की वजह से तो अनथराइज्ड आकूपेन्ट नहीं बने हैं। अशोक के राज्य में अगर चोरी होती थी तो अशोक की तनख्वाह से पैसा काट लिया जाता था क्योंकि यह समझा जाता था कि राजा की नेग्लिजेन्स से चोरी हुई है। उसी प्रकार इस सरकार को भी अधिकार लेना चाहिए जिसकी नेग्लिजेन्स से ऐसा हो उसको सजा दे। इस सुझाव को सरकार माने, चाहे मेरे अमेन्डमेन्ट के जरिए या अपनी ओर से ऐसा संशोधन करे।

SHRI JAGANATH RAO : I am unable to accept the any of the amendments moved by the hon. Members. The sum and substance of all the amendments is to give jurisdiction to the civil courts. If I agree to the amendment, the very object of the Bill will be defeated. This is an Act where summary procedure is laid down for eviction and for recovery of rent and damages. The civil court jurisdiction is sought to be barred because of the judicial pronouncement. Each one of the amendments wants to invoke the jurisdiction of the civil court somehow or other. Therefore it will be self-defeating if I accept any of the amendments.

The person against whom proceedings are taken for unauthorised occupation is given an opportunity to show cause and can adduce evidence before the Estate Officer. He has a right to go to a District Judge and there is a finality with his orders. Therefore, no person is prejudiced. I can appreciate the argument if a person is not given an opportunity to defend himself. The Estate Officer has the powers of a civil court for examining witnesses and summoning evidence. Therefore, it cannot be said he is denied justice. It would not be social justice if we perpetuate unauthorised occupation. Neither the Act nor the

[Shri Jagannath Rao]

amending Bill is intended to cause any hardship to the poor people. As I said earlier, this Act was not at all used against thousands of homeless labourers who are settling in Delhi or elsewhere where industrial units come up. The Act is utilised only in such cases where it is absolutely necessary, where the person is in unauthorised occupation. Where a person can prove his title or where he has a licence he cannot be evicted. This Act only applies to those who have no semblance of right to be in possession, who are unauthorised in the eyes of the law. Therefore, I cannot see any reason why civil courts jurisdiction should be invoked.

About Delhi, Shri Kanwar Lal Gupta has been saying that there are some cases where injustice has been done. I do not know whether this Act was used against those persons. If there are any such cases where indiscriminate application of the Act has been made in the past. I can assure that they will be looked into and justice will be done. This really is not with me at present, but with the Health Ministry. I will convey to them what has been mentioned here.

I oppose the amendments.

MR. CHAIRMAN : I put amendment Nos. 4, 5, 7, 10 and 11 to the House.

Amendments Nos. 4, 5, 7, 10 and 11 were put and negatived.

MR. CHAIRMAN : The question is :

"That clause 4 stand part of the Bill".

The Lok Sabha divided :

Division No. 10] AYES **[16.06 Hrs.**

Ahirwar, Shri Nathu Ram
Ahmed, Shri F. A.
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Barua, Shri Bedabrata
Barupal, Shri P. L.
Basu, Dr. Maitreyee
Bhakt Darshan, Shri
Chandrika Prasad, Shri
Das, Shri N. T.
Deshmukh, Shri K. G.
Deshmukh, Shri Shivajirao S.
Dhillon, Sri G. S.
Dixit, Shri G. C.
Ering, Shri D.
Gavit, Shri Tukaram
Ghosh, Shri Parimal
Govind Das, Dr.
Gupta, Shri Lakhan Lal
Gupta, Shri Ram Kishan
Hem Raj, Shri
Himatsingka, Shri
Iqbal Singh, Shri
Jaggaiah, Shri K.
Jaipal Singh, Shri
Jamir, Shri S. C.
Karan Singh, Dr.
Kasture, Shri A. S.
Kedaria, Shri C. M.
Kinder Lal, Shri
Kripalani, Shrimati Sucheta
Krishnan, Shri G. Y.
Laskar, Shri N. R.
Mahadeva Prasad, Dr.
Mandal, Dr. P.
Master, Shri Bhola Nath
Masuriya Din, Shri
Mehta, Shri Asoka
Mehta, Shri P. M.
Menon, Shri Govinda
Minimata Agam Dass Guru, Shrimati
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Naghnoor, Shri M. N.
Oraon, Shri Kartik
Pandey, Shri Vishwa Nath
Patel, Shri Manubhai
Ram Dhan, Shri
Ram Subhag Singh, Dr.
Randhir Singh, Shri
Rao, Shri Jaganath
Rao, Dr. V. K. R. V.
Roy, Shri Bishwanath
Sambasivam, Shri
Sanji Rupji, Shri
Sapre, Shrimati Tara
Sen, Shri Dwaipayan
Shah, Shrimati Jayaben
Shastri, Shri B. N.
Shastri, Shri Ramanand
Sheo Narain, Shri
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Siddeshwar Prasad, Shri
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sursingh, Shri
Tiwary, Shri D. N.
Uikey, Shri M. G.
Verma, Shri Balgovind
Virbhadra Singh, Shri
Yadab, Shri N. P.
Yadav, Shri Chandra Jeet

NOES

Adichan, Shri P. C.
Ahmed, Shri J.
Bansh Narain Singh, Shri
Chakrapani, Shri C. K.
Ghosh, Shri Ganesh
Goyal, Shri Shri Chand
Gupta, Shri Kanwar Lal
Joshi, Shri Jagannath Rao
Joshi, Shri S. M.
Kalita, Shri Dhireswar
Khan, Shri Ghayoor Ali
Krishnamoorthi, Shri V.
Madhok, Shri Bal Raj
Madhukar, Shri K. M.
Mangalathumadom, Shri
Meghachandra, Shri M.
Menon, Shri Vishwanatha
Misra, Shri Srinibas
Modak, Shri B. K.
Nayar, Shrimati Shakuntala
Nihal Singh, Shri
Onkar Singh, Shri
Patel, Shri J. H.
Patil, Shri N. R.
Puri, Dr. Surya Prakash
Ranjit Singh, Shri
Satya Narain Singh, Shri
Sen, Shri Deven
Sen, Dr. Ranen
Sharma, Shri Bensi Shanker
Shastri, Shri Sheopujan
Sreedharan, Shri A.
Vajpayee, Shri Atal Bihari
Viswambharan, Shri P.
Yadav, Shri Ram Sewak

16.00 HRS.

MR. CHAIRMAN : The result of the Division is : *Ayes* 73; *Noes* : 35.

The motion was adopted.

Clause 4 was added to the Bill.

MR. CHAIRMAN : Then I will take clause 5. There are no amendments. The question is :

"That caluse 5 stand part of the Bill".

The motion was adopted.

Clause 5 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANATH RAO : I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : Motion moved :

"That the Bill be passed."

श्री बलराज मधोक : सभापति महोदय, यह तो अपेक्षा ही थी कि इस सरकार के सामने कोई तर्क की बात कहना भैंस के आगे बीन बजाना है । इसलिए मैंने इन संशोधनों के बारे में कुछ कहना उचित नहीं समझा । मैं समझता हूं कि जिस प्रकार कांग्रेस के वरिष्ठ सदस्य श्री विभूति मिश्र और श्री बिक्रम महाजन आदि ने भी जो बातें कही हैं यदि उन के ऊपर व्हिप न होता तो वह भी हमारे पक्ष में वोट देते और फिर इस सरकार के मुंह पर चपत लगती मगर उन्होंने व्हिप के जोर पर यह अमेंडमेंटस गिरा दिये ।

इस बिल के अन्दर मुख्य रूप में दो खामियां हैं । पहली बात तो यह कि एक तरफ़ तो हम एक्जीक्यूटिव और जुडिशिएरी इन दोनों को अलग करने जा रहे हैं । जहां अभी एक्जीक्यूटिव और जुडिशियरी इकट्ठा हैं उन के बारे में एक बिल आया हुआ है । वह सेलेक्ट कमेटी में है और उस में यह चाहा जा रहा है कि यूनियन टैरीटेरीज़ के अन्दर एक्जीक्यूटिव और जुडिशिएरी को अलग किया जाये ।

एक बुनियादी असूल है डेमोक्रेसी का, जुरिसप्रुडेंस का कि जो हुकम देता है वही उस पर निर्णय न करे परन्तु यहां पर उस को दुहराया जा रहा है । वही स्टेट आफिसर किसी के ऊपर डैमेज लगायेगा, वही उस के ऊपर कोई अपराध लगायेगा और बाद में वही उस पर फैसला देगा, वही उस का जज होगा । यह दोनों बातें ग़लत हैं । इसलिए मैं समझता हूं कि असूलन तौर पर यह जो क़ानून है इसे खत्म होना चाहिए ।

दूसरी चीज़ दिल्ली के अन्दर और वही चीज़ बम्बई, कलकत्ता आदि बड़े बड़े शहरों में भी है कि समाजवाद के नाम पर फ्रीहोल्ड को खत्म किया जा रहा है । इस के पहले जब लोग ज़मीन खरीदते थे, तो क़ीमत देने पर वह ज़मीन उनको फ्रीहोल्ड मिलती थी । अब फ्रीहोल्ड सब खत्म की जा रही है । हर व्यक्ति को कहते हैं कि हम ज़मीन फ्रीहोल्ड नहीं देंगे

[श्री बलराज मधोक]

उसे हम लीज़ पर देंगे ताकि सरकार का कुछ न कुछ उन पर कंट्रोल बना रहे। अब जिसको कि आप ने लीज़ पर ज़मीन दी उस ने वह ज़मीन 10-20 हजार पर खरीदी और 40-50 हजार का उस पर स्ट्रक्चर क़ायम किया लेकिन चूंकि उस ने वह ज़मीन लीज़ पर ली हुई है इसलिए उस पर आप का अधिकार बना रहेगा और जब कभी आप के मन में आये आप उस के ऊपर कोई नोटिस जारी कर सकते हैं। अब यहां दिल्ली के अन्दर इतनी कालोनियां हैं जिनमें कि लाखों लोग बसे हुए हैं। किसी ने अपने मकान के अन्दर अपना पेट पालने के लिए दुकान बना रक्खी है। दुकान बनाने के लिए उस ने कारपोरेशन से लाइसेंस ले लिया है। कारपोरेशन उस व्यक्ति से डबल इनहेंस्ड रेंट ले रही है। लेकिन दूसरी तरफ हम देखते हैं कि उसी व्यक्ति को डी० डी० ए० डैमेजेज़ का नोटिस दे रही है। कहा जा रहा है कि वह यह डैमेजेज़ अदा करे।

तुम्हारी ज़मीन हमारे पास लीज़ पर है और वह हमारे अधिकार में है। इसलिए यह नाइंसाफ़ी और अत्याचार उन बेचारों के साथ किया जा रहा है। दिल्ली में लाखों लोगों को इस तरह से परेशान किया जा रहा है। मैं सरकार से कहना चाहूंगा कि यदि उस ने ऐसा क़ानून पास कर लिया और चूंकि उस का यहां पर बहुमत है इसलिए उस का पास हो जाना निश्चित ही है, यदि सरकार ने अपना इस प्रकार का यह हैरेसमेंट जारी रक्खा तो दिल्ली की जनता को उस हैरेसमेंट को बंद कराने के लिए आप के मुकाबले में उठ खड़ा होना पड़ेगा और यह जो सरकार की इस के द्वारा तंग करने की नीति है उस के खिलाफ़ जनता को कुछ मोर्चाबंदी करनी पड़ेगी। उचित यह होगा कि सरकार अब भी समझ जाये और जो खामियां इस पर बहस के दौरान बतलाई गई हैं उन पर वह पुनर्विचार करे। इस में जो प्रैक्टिकल कठिनाइयां हो सकती हैं उन पर विचार करने के लिए सरकार दिल्ली के जो सदस्य हैं उन की एक मीटिंग बुला कर उस में इस पर विस्तारपूर्वक विचार विनिमय करे। अगर आप दयानतदार हैं तो फिर आप को उचित सुझावों को मानने में कोई आपत्ति नहीं होनी चाहिए ताकि जो दयानतदार लोग हैं वह खांखख्वाह आप की इस अफसरशाही से तंग न हों। इस बिल के बारे में जो खामियां बतलाई गयी हैं उन पर सरकार ध्यानपूर्वक सोचे क्योंकि अगर यह बिल मोजूदा सूरत में ही पास किया गया और उस में आवश्यक सुधार नहीं किया गया तो यह एक इंजन औफ़ औप्रेशन बन जायेगा।

श्री विभूति मिश्र ने झुग्गी झौंपड़ी वालों के मामले को उठा कर जनसंघ पर छींटाकशी करने की कोशिश की है। मैं यह चीज़ यहां पर बिल्कुल स्पष्ट कर देना चाहता हूं कि झुग्गी झौंपड़ी वालों के बारे में हमारा दृष्टिकोण बिलकुल स्पष्ट है। जहां पर वह बसे हुए हैं या तो उन्हें वहीं पर बसे रहने दिया जाये। रेलवे की ज़मीन हो या किसी और की ज़मीन हो आप उन को वहीं पर बसे रहने दीजिए हमें इसमें कोई आपत्ति नहीं है परन्तु अगर आप ने जहां वह आज बैठे हुए हैं वहां से उन को अगर उठाना है तो फिर मैं कहूंगा कि नेतिकता के नाते और मानवता के नाते इस प्राबलम में आप देर मत कीजिये और अगर उनको आप ने उठाना ही है तो फिर उन को आज ही उठाओ और आप उनको उठायेंगे तो उनको कहीं निकट बसा देंगे, अन्यथा जिन को आप अपने वोटों के लिये या किसी और बात के लिये आज नहीं उठायेंगे उन को, अगर जरूरी हुआ तो बाद में उठायेंगे और यहां से दस मील दूर भेज देंगे। आज आप तय कर लीजिये कि आप उन को नहीं हटायेंगे तो हम आप के साथ हैं। आप उन को पक्के मकान देंगे, सारी सुविधा देंगे, तो हम आप के साथ हैं। हांगकांग और सिंगापुर के अन्दर उन लोगों के लिये बड़े-बड़े मकान बन रहे हैं। आप उन के लिये चार-चार मंजिला मकान बनाइये और उन में उन को बसाइये। मगर मैं जानता हूं कि आप कहेंगे

कि यह जमीन 500 रु० गज की है, यह 300 रु० गज की है, यह जमीन रेलवे की है, यहां पर झुग्गी झोंपड़ी वालों को कैसे बसाया जा सकता है ?

अगर आप को उन लोगों को जमीन नहीं देना है पास में तो मेरा आप से अनुरोध है कि आप उन पर दया कीजिये और उन के मामले को लटकाइये मत। श्री विभूति मिश्र हों तो सुन लें, मैं कहना चाहता हूं कि सरकार इन झुग्गी वालों को बरबाद न करे, उन पर जुल्म न करें। अगर उन को हटाना है तो जल्दी निर्णय करें। उन को जल्दी हटा कर के नजदीक जगह मिले और बेहतर जगह मिले। अगर आप उन को हटा कर ठीक जगह पर बसाना चाहते हैं तो हम आप के साथ हैं।

इन शब्दों के साथ मैं इस विधेयक का विरोध करता हूं।

SHRI LOBO PRABHU (Udipi) : Sir. I would like to explain the position of our party, why we abstained from voting on this Bill. It is no doubt very repugnant that a civil right should be denied to anyone, but at the same time we feel that this particular class of cases have to be viewed in the context of the experience of the department. The minister relied only on the original Act and said that it would not be correct to question that Act when what we are concerned with now is only the amendment. It would have been fair if he had given instances of delays arising under civil litigation extending to 5 years and more.

The point we have to realise is, it is not only a case between Government and one party. It may be a case between two parties. Therefore, when a provision like this is made, it is a provision also in favour of two parties which are not Government. At the same time, there is a justification even for this repugnant provision of the law, *viz.*, the appeal which is allowed to the district judge. The position here is analogous to the position in land acquisition proceedings. These proceedings are decided by an executive authority and an appeal lies to the judge. I would like the minister kindly to continue that analogy further. In an appeal from an executive order in an acquisition case, no court fees are charged. If there is real relief intended for those who become subject to quasi-executive and quasi-judicial proceedings there should be no court fees, so that the appeal may be easy and fair for both parties.

श्री अब्दुल गनी दार : सभापति महोदय, मैं आखीर में एक ही बात कहना चाहता हूं ताकि उन की भी इज्जत रह जाये क्योंकि वह जुडीशिअरी और एग्जिक्यूटिव को अलग करना चाहते हैं। वह इस सब्जेक्ट के लिये एक अलग से सिविल जज मकर्रर दें ताकि वह समरी ट्रायल करें के अपनी कार्रवाई को मुख्तसर करें बजाय इसके कि एग्जिक्यूटिव आफिसर को यह हक दिया जाये। अगर मिनिस्टर साहब इतना कर दें तो मैं समझूंगा कि वह मुबकदिली से जुडीशिअरी और एग्जिक्यूटिव को अलग करने जा रहे हैं। अगर इस के लिये अलग से सिविल जज होगा तो वह जल्दी से अपना फैसला देगा लेकिन अगर एग्जिक्यूटिव के हाथ में यह चीज दी गई तो हो सकता है कि वह विरोध्ड पार्टी को उस का हक न दे। इस लिये आप इस चीज को मान लीजिये। आप इस रास्ते को निकालिये वर्ना आप पर यह इल्जाम आ जायेगा कि आप जुडीशिअरी और एग्जिक्यूटिव को अलग नहीं रखना चाहते हैं। जैसा श्री महाजन ने कहा है अगर आप ने ऐसा न किया तो आप मजाक का मजमून बन जायेंगे।

आप देख रहे हैं कि एक तरफ तो यूनियन पब्लिक सर्विस कमिशन बनाया गया कि वह फैसला करे कि दांडेकर साहब हकदार हैं या कोई और है, लेकिन कारपोरेशनों को उस की परव्यू मे बाहर रख कर उन्होंने खुली छूट दे दी अपने रिश्तेदारों को कि वह उस में घुस जायें। मैं तो यहां तक कहूंगा कि गवर्नमेंट जुडीशिअरी और एग्जिक्यूटिव को अलग करने नहीं जा रही है। मेरे ऊपर श्री रणधीर सिंह गुस्सा हो गये, लेकिन यह सच बात है कि जितने कांग्रेस के बड़े बड़े उम्मीदवार हारे उन में से बहुतों को

[श्री अब्दुल ग़नी डार]
गवर्नर बना दिया गया और बहुतों को चेअर-मैन बना दिया गया और उन का हक़ कायम रहा।

मैं कहता हूं कि आप मेरी बात न मानें, श्री विभूति मिश्र की बात मान लें, श्री महाजन की बात मान लें। आप इस काम के लिये सिविल जज मुकर्रर कर दें जिस के पास यह सारे केसेज आयें। वह समरी ट्रायल करे। अगर मनिस्टर साहब मेरी इतनी बात मान लेंगे तो मैं उन का शुक्रगुज़ार होऊंगा, वर्ना यही कहूंगा कि अभिमानी जो होता है उस का सिर नीचा होता है, ऊंचा नहीं होता।

شری عبدالغنی ڈار : سبھا پتی مہودے - میں آخیر میں ایک ھی بات کہنا چاھتا ھوں تاکہ ان کی بھی عزت رہ جائے کیونکہ وہ جوڈیشری اور ایگزیکیوٹو کو الگ کرنا چاھتے ھیں - وہ اس سبجیکٹ کے لئے ایک الگ سے سول جج مقرر کر دیں تاکہ وہ سمری ٹرائل کرکے اپنی کاروائی کو مختصر کرے بجائے اس کے کہ ایگزیکیٹو آفیسر کو یہ حق دیا جائے - اگر منسٹر صاحب اتنا کر دیں تو میں سمجھوں گا کہ وہ سبکدلی سے جوڈیشری اور ایگزیکیوٹو کو الگ کرتے جا رہے ھیں - اگر اس کے لئے الگ سے سول جج ھوگا تو وہ جلدی سے اپنا فیصلہ دے گا - لیکن اگر ایگزیکیوٹو کے ھاتھ میں یہ چیز دی گئی تو ھوسکتا ھے کہ وہ بیریوڈ پارٹی کو اس کا حق نہ دے - اس لئے آپ اس چیز کو مان لیجئے - آپ اس راستے کو نکالئے ورنہ آپ پر یہ الزام آ جائے گا کہ آپ جوڈیشری اور ایگزیکیوٹو کو الگ نہیں رکھنا چاھتے ھیں - جیسا شری مہاجن نے کہا کہ اگر آپ نے ایسا نہ کیا تو آپ مذاق کا مضمون بن جائیں گے -

آپ دیکھ رہے ھیں کہ ایک طرف نو یونین پبلک سروس کمیشن بنایا گیا کہ وہ فیصلہ کرے کہ ڈائڈیکر صاحب حقدار ھیں یا کوئی اور ھے - لیکن کارپوریشنوں کو اس کی پرویو سے باھر رکھ کر انہوں نے کھولی چھوٹ دے دی اپنے رشتیداروں کو کہ وہ اس میں گھس جائیں - میں تو یہاں تک کہونگا کہ گورنمینٹ جوڈیشری اور ایگزیکیوٹو کو الگ کرنے نہیں جا رھی ھے - میرے اوپر شری رندھیر سنگھ غصہ ھو گئے - لیکن یہ سچ بات ھے کہ جتنے کانگریس کے بڑے بڑے امیدوار ھمارے ان میں سے بہتوں کو گورز بنا دیا گیا اور بہتوں کو چیر مین بنا دیا گیا اور ان کا حق قائم رہا -

میں کہتا ھوں کہ آپ میری بات نہ مانیں . شری وبھوتی مشر کی بات مان لیں - شری مہاجن کی بات مان لیں - آپ اس کام کے لئے سول جج مقرر کر دیں جس کے پاس یہ سارے کیسیز ائیں - وہ سمری ٹرائل کرے - اگر منسٹر صاحب میری اتنی بات مان لیں گے تو میں ان کا شکر گزار ھونگا - ورنہ یہی کہونگا کہ

ابھیمانی جو ھوتا ھے اس کا سر نیچا ھوتا ھے - اونچا نہیں ھوتا -

SHRI JAGANATH RAO: As I have said, no new points have been made out and I have replied to all the points raised by the hon. Members during the various stages of the passing of the Bill.

Though the proceedings are summary in nature, the estate officer is given the powers of a civil court. He has got the powers under the Code of Civil Procedure to summon documents etc. Then, an opportunity is given to the person against whom proceedings are taken and a right of appeal is also provided for. Therefore, the mere fact that an estate officer is not a civil court, or the powers of the civil court have been taken away, does not make any difference. The estate officer has all the trappings of a civil court.

Then, on the question of the judiciary and the executive, I may say, government appoints not only the executive but also the judiciary. So, the integrity of the officer who is appointed by the government cannot be doubted. The question of Judiciary and executive does not come at all. The estate officer is not a magistrate who is exercising the powers under the Code of Criminal Procedure. He is an officer of the government in some department. Government appoints him as a competent authority under the Act because he is a person who, in the opinion of the government, is really competent to dispose of these matters.

Regarding the cases in Delhi, referred to by Shri Madhok and Shri Kanwar Lal Gupta, as I said earlier, even though I am not dealing with DDA at present, I will certainly convey the feelings of the House to my colleague, the Health Minister so that he may look into the matter and set matters right.

SHRI LOBO PRABHU: What about court fees?

SHRI JAGANATH RAO: As it is not a civil suit, the question of court fees would not arise.

SHRI LOBO PRABHU: Could he give an assurance that no court fees would be levied?

SHRI JAGANATH RAO: How can I give an assurance? This much I know that it is not a civil suit on which *ad valorem* court fee is levied.

MR. CHAIRMAN: The question is:

"That the Bill be passed"

The motion was adopted.

16.19 HRS.

ADVOCATES (AMENDMENT) BILL

MR. CHAIRMAN: The House will now take up for consideration the Advocates (Amendment) Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): I beg to move:

"That the Bill further to amend the Advocates' Act, 1961, as passed by Rajya Sabha, be taken into consideration."

Under clause 3 of section 1 of the Advocates Act of 1961 different provisions were to be in force on different dates. The provision relating to admission and enrolment of advocates was provided in Chapter III of the Act which came into force on the 1st December 1961. When Chapter III of the 1961 Act was in force, the other enactments relating to admission and enrolment of advocates stood repealed.

In spite of this repealing clause the Mysore High Court continued to enrol the advocates. In section 58, which was the repealing section of the Act, the words "to the issue" was given a different interpretation. Under that interpretation given by the High Court about 174 advocates were enrolled. The persons who were so admitted as pleaders got themselves enrolled by the Mysore State Bar Council as advocates although they had not undergone any practical training and passed any admission examination as prescribed by the Bar Council.

Then, a writ petition was filed before the Mysore High Court and Chapter III of the Advocates Act regarding the enrolment of pleaders came up for consideration before the High Court. It was decided by the High Court. that after coming into force of Chapter III the enrolment was not in order. The Bar Council

[Shri M. Yunus Saleem]

of India also issued directions in this regard and as a result of these directives the Bar Council of Mysore was not permitted to admit persons who were enrolled as pleaders after 1st December, 1961.

After some time this matter was also considered by the Bar Council of India and the Bar Council of India adopting a resolution issued directions to the Bar Council of Mysore that the enrolment of these 174 persons who were enrolled as advocates in spite of the directives of the Bar Council should be cancelled. When this directive was issued by the Bar Council of India the affected persons moved the High Court challenging the validity of this resolution and obtained a stay order with the result that although they were not legally entitled to practise as advocates either in the Mysore High Court or in any other court, they continued to appear before different courts as advocates on account of this stay order.

Here it is also relevant to mention that after these 174 advocates had been enrolled as advocates of the High Court, the Advocates Act itself was subsequently amended (*Shri S. M. Joshi*: With retrospective effect.) and the condition which was imposed on the pleaders for enrolment was repealed. This Act received the assent of the President on the 16th May 1964. As a result of this amendment these 174 advocates of the Mysore High Court automatically became entitled to be enrolled as advocates because the restrictions which were previously imposed on their enrolment stood removed.

SHRI SHRI CHAND GOYAL (Chandigarh): Not for the intervening period.

SHRI M. YUNUS SALEEM: Not for the intervening period.

SHRI SHRI CHAND GOEL: What is the logic then?

SHRI M. YUNUS SALEEM: Because they were enrolled under erroneous interpretation given by the High Court. On account of that interpretation, these pleaders got themselves enrolled.

SHRI J. H. PATEL (Shimoga): who is at fully, they or the High Court?

SHRI M. YUNUS SALEEM: When an act or a provision of an Act comes before a judge of the High Court for interpretation, it is open for the judges of the High Court whether he sits as an administrative judge or as a judicial court. He is entitled to give any interpretation he deems fit. Therefore, on the administrative side of the High Court, the administrative bench gave certain interpretation which they were entitled to give. No one could question their authority. Subsequently, this interpretation itself was the subject-matter of a writ petition and a different finding was given by the same High Court. Therefore, nobody could say that the erroneous interpretation given by the High Court was, in any way, *mala fide* or motivated.

SHRI SHRI CHAND GOEL: All this is known. There should be some time-limit on him also. We are also to speak.

MR. CHAIRMAN: I wanted to remind the hon. Minister that the total time allotted for this Bill is only 1 hour.

SHRI M. YUNUS SALEEM: I will be very brief.

Now, the short point which I want to submit before the House is this. These 174 advocates were enrolled under some incorrect interpretation given by the administrative bench of the High Court and, subsequently, the Advocates Act was also amended. Because these 174 advocates has accepted certain briefs from different litigants and they had appeared in different cases in different courts of Mysore State, in order to rectify that mistake, an Ordinance was issued. The Ordinance is still in force. Because before the expiry of six months, this Act has got to be passed, this Bill has been brought forward. This Bill has already been passed by the Rajya Sabha and I now commend it to this House for consideration.

MR. CHAIRMAN: Motion moved:

> "That the Bill further to amend the Advocates Act, 1961, as passed by Rajya Sabha, be taken into consideration."

SHRI LOBO PRABHU (Udipi): Sir, the Bill as it is put is very innocuous. But its implications deserve to be carefully considered because this country has suffered from advocates, suffered from its laws and also suffered from the Parliament not doing its duty to the people. I stood yesterday for the common people and, I repeat, in the interest of the common people, I would like to make out four points.

Firstly, I think, the hon. Minister of Law is familiar with Latin. There is a dictum in Latin: *Inter bellum silentes leges.* Between wars, the laws sleep. No doubt, we had a war or some kind of a war with China and Pakistan. But apparently the High Court of Mysore and the Bar Council there was at sleep and they allowed this kind of infringement of a Central Act prescribing the rules for the advocates to take claims. This is not a good state of things that the High Court and the Bar Council should ignore a Central law. I would press, when such laws are enacted, the Centre should take care to emphasise that these are observed and particularly by the High Courts which are the custodians of law.

My second point is this. I am talking of myself as a common man for this reason that what I have suffered is, probably, a very small part of what a common man suffers from law. Today, the law is not fair to the common man. There is delay. We had a statement recently in the press that a quarter million cases are pending only in the High Courts. Let us ponder on that. If so many cases are pending at the level of the High Court, how many more cases are pending at lower levels? It is fair to the common man that the law should be so slow?

I said, I would give an instance of my own case. It is this. A driver of mine knocked somebody on the road. For nearly two months the police did not file a case, they thought that it could be settled and I could be persuaded to pay a very handsome amount to the person who was claimed to have been knocked down.... (*Interruptions*) I am as common as the Driver and as common as anybody else. Please do not interrupt. It took a year for the Driver to be acquitted. If that is what happened to a Member of Parliament, what happened to a retired member of ICS, to a person somewhat aggressive like me, I ask you what is the position of a common man? Has this Government cared to find out the reasons for these delays? I asked this question from the Home Ministry and the Law Ministry. Are they discharging their responsibilities? Until they remove these delays, until they put some kind of a check on adjournments being given for the convenience of advocates, for the convenience of courts...... (*Interruptions*) Please do not interrupt..

SHRI V. KRISHNAMOORTHI (Cuddalore): He must allow some interruptions. I said that he should tell his Driver to drive the car very slowly.

SHRI LOBO PRABHU: I can reply to him what I should tell the Driver and what I should tell him, but I have to address the House.

About the delays, something must be done without any further avoidance of responsibility. The Home Ministry simply said that this was a matter for the State and that it was not concerned. That is not a proper reply. The proper thing would be to enquire what delays are there and to take appropriate action.

The third point is about the cost of litigation. Here again—I hope there will be no interruptions—I give my own case as illustrative of what happens to the common man. For a suit for Rs. 10,000.... (*Interruptions*)

SHRI RABI RAY (Puri): Why don't you cite as example the case of a common man?

श्री नाथूराम अहिरवार (टीकमगढ़) : अभी माननीय सदस्य ने कहा कि वह कामन मैन है। फिर उन्होंने कहा कि अगर उन के साथ ऐसा व्यवहार होता है, तो कामन मैन के साथ कैसा होगा। इन दोनों में कौन सी बात ठीक है ?

SHRI LOBO PRABHU: I do not know how to appeal to the intelligence of this House. I am pleading for the common man. If I suffered so much, the common man suffers still more. That is the point.

MR. CHAIRMAN: I would request the hon. Member to come back to the Bill.

SHRI LOBO PRABHU: I am coming back to the Bill. Please request them not to interrupt me.

In that case where the claim was admitted, I had to pay about Rs. 900 as court fees; I had to pay Rs. 1400 as costs. I was paying it because the amount was paid by the debtor. It is fair that a debtor should be compelled to pay nearly one-fourth as much by way of costs? Although court fees may be a subject in the States' sphere, this Government, this Par-

[Shri Lobo Prabhu]

liament, which is the conscience of the people, must do something to see that justice is done.

16.34 Hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

The last point that I want to make is this. We must maintain the independence of the judiciary. I am vary happy that in the Inter-State River Water Disputes Bill the Government conceded to my amendment that no retired judge should be appointed to any Commission. I would like, on this occasion, to repeat that, if Government, if this Parliament, is anxious about the status and impartiality of judges, then they should be offered no employment of any kind after retirement. I hope, my friend will understand that the general context is certainly relevant to the particular provision in the Bill. The particular provision of the Bill is absolutely consequential. I would not waste my words. It follows from the amendment of the Act in 1964 whereby these 174 lawyers have become entitled. The mere gap of a year and a half between that amendment and the Act is now sought to be covered by the Bill in order to give protection to those engaged any of these lawyers.

I therefore support the amendment with the observations I have made.

Mr. DEPUTY-SPEAKER: We have got one hour at our disposal. As you know, it is really a small amendment. I would request members to confine themselves to five minutes.

श्री रणधीर सिंह (रोहतक) : डिपुटी स्पीकर महोदय, मैं एक वकील के नाते, पार्लियामेंट के एक मेम्बर के नाते नहीं, इस बिल की पुरजोर हिमायत करता हूं। उन 175 ग़रीब आदमियों ने, जिस में आम आदमी की हड्डी, खून और दिमाग है, क्या जुर्म किया है कि उन बेचारों की गर्दन पर कई सालों से चौबीस घंटे यह तलवार लटक रही है। कि वे वकील रहेंगे या नहीं। उन की बीबियों को भी यही खयाल है कि उन के पति वकील रहेंगे या नहीं और उनके बच्चों को भी यही खयाल है कि उनके बाप की रोज़ी चलेगी या नहीं। उन 175 आदमियों के सिर पर बेरोज़गारी की तल्वार लटक रही है।

वकील एक इन्टलेक्चुअल है, एक नमूना है समाज का। आप एक नमूना हैं और मैं आप का चेला हूं। लोग कहते हैं, "पैदा हुआ वकील तो शैतान ने कहा, लो हम भी साहिबे-औलाद हो गए।" यह ग़लत बात है। आज हिन्दुस्तान जो कुछ भी है, या जो तरक्की हिन्दुस्तान ने की है, या जो दिमाग़ हिन्दुस्तान का बना है, वह सब वकीलों की बदौलत है। गांधी वकील था। जवाहरलाल वकील का लड़का था। सुभाषचन्द्र बोस वकील का लड़का था। यहां पर भी जितने दिमाग़ बैठे हुए हैं, या तो वे खुद वकील हैं, या वकीलों के चेले-चाटे हैं। बग़ैर वकीलों के दिमाग़ आना मुश्किल है। मुझे बड़ी खुशी है कि इस हाऊस में भी वकीलों की बड़ी कद्र है। इस लिए मुझे उम्मीद है कि इस बिल को हो हाउस की सौ फ़ीसदी हिमायत हासिल होगी, क्योंकि यह बिल उन 175 भाइयों के बारे में है, जो रोज़गार के लिए भटक रहे हैं।

मैं आप की इजाज़त से वकीलों की बुरी हालत के बारे में एक दो बातें कहना चाहता हूं। श्री अशोक सैन सुप्रीम कोर्ट के वकील हैं। लेकिन सुप्रीम कोर्ट में जो नये नये नौजवान हैं, उन की हालत बहुत खराब है, उन की हालत नागुफ़ताबेह है। वही हालत हाई कोर्ट, ज़िला हैडक्वार्टर और सेशन्स जज की कचहरी में है। डी० एम० और सब-जज वग़ैरह की कचहरी में भी बहुत बुरी हालत है। मैं समझता हूं कि बेंच और बार का जो राब्ता और लिंक होना चाहिए, वह नहीं है। जज समझता है कि खुदा है। सेशन जज समझता है कि पता नहीं क्या है, मेरे अलावा दुनिया में कुछ अकल है ही नहीं। और यही हाल नीचे जो मैजीस्ट्रेसी है उन की भी है। ऐडवोकेटस के साथ, वकीलों के साथ ठीक वर्ताव नहीं होता। मैं जहां इस बात की शिकायत करता हूं कि सुप्रीम कोर्ट के जज को अशोक सेन या सेशन कोर्ट के जज को रणधीर

सिंह माई लार्ड या माई आनर क्यों कहें, श्रीमान जी क्या काफी नहीं है, वह मैं इस वास्ते कहता हूं कि किसी डेमोक्रेसी के सिद्धान्त में यह नहीं है। डेमोक्रेसी में सब इन्सान बराबर हैं। लेकिन यहां एक जज माई लार्ड और खुदा से भी ऊपर चला गया। मैं कोई रेफ्लेक्शन नहीं करता, सुप्रीम कोर्ट के बहुत से वकीलों से अशोक सेन कई गुना होशियार हैं और रणधीर सिंह भी सेशन की कचहरियों के जजों से कम होशियार नहीं हैं। तो इस किस्म की टर्म जो अंग्रेज ने छोड़ी थी, माई लार्डशिप, माई आनर, यह चीज खत्म होनी चाहिए। वकील जज यह कहता है तो उस के दिमाग में जो इन्फीरिआरिटी काम्प्लेक्स आता है, वह नहीं होना चाहिए।

मैं एक और दूसरी बात कहना चाहूंगा। एडवोकेटस की बात जब आई तो मैं यह कहना आवश्यक समझता हूं कि इस पेशे में बहुत बड़ा टाउटिज्म आ गया, बहुत बुरी हालत इस की हो गई और वह इस वास्ते हो गई है कि यह पेशा ओवरक्राउडेड हो गया। और कोई काम नहीं मिलता, बाबू नहीं बनते तो चलो वकील बन जाओ। मैं समझता हूं कि चलो वकील नहीं बनते तो शायद चोरी का महकमा खोलना पड़ता क्योंकि एक वकील पढ़ लिख कर के हल चला नहीं सकता, बकरियां चरा नहीं सकता, दुकान पर छोले भी नहीं बेच सकता, तो अगर इन को लाइसेंस न देते तो यह पौने दो सौ आदमी क्या करते। या तो चोरी करते या बेरोजगारी की फौज में इजाफा करते। इसलिए ह्यूमैनिटेरियन ग्राउन्ड पर भी इन का मामला विचार करने योग्य है।

और भी इन लोगों के साथ बड़ी ज्यादती है। वकील थोड़ा सा भी नखरे से बात कर दे तो कन्टेम्प्ट आफ कोर्ट में आ जाता है लेकिन अदालतें कितनी ज्यादती करती हैं, उन को इसकी छूट है। मैं कहता हूं अदालतों से पांच गुना हमारे वकील ज्यादा होशियार होते हैं। किसी हाईकोर्ट के जज ने सी० आर० दास से कहा था कि :

You are speaking before a High Court Judge.

तो सी० आर० दास ने कहा था :

Yes, you do not know who is speaking before you. Thrice offered, thrice rejected.

यह भी तो वकील थे। सी० आर० दास को तीन दफा हाई कोर्ट की जजशिप मिली और उन्होंने इन्कार कर दिया। ऐसे दिमाग के वकील थोड़े हैं। मैं चाहूंगा कि और ज्यादा हों। लेकिन जो व्यवहार वकीलों के साथ होता है वह काबिले मजम्मत है, वह स्वरूप उसका ठीक नहीं है। मैं आप के मार्फत माननीय ला मिनिस्टर से कहना चाहता हूं कि अंग्रेज के वक्त की जो लीगेसी है यह तोड़ी जाय और चूंकि यह बात आ गई, इसलिए कहनी पड़ी क्योंकि यह बेंच का और बार का सवाल है, जहां एडवोकेट का सवाल आयेगा वहां यह सवाल भी जरूर आयेंगे। इसलिए मैं कहना चाहता हूं खुदा के वास्ते मेहरबानी कर के जो इस प्रोफेशन में कुछ खामियां आ गई हैं जो गिरावट आ गई है उसको दूर कीजिए और जो नये वकील हैं, जो बेकारी के शिकार हैं, उसमें कई मैल-प्रैक्टिसेज हो जाती हैं, कई टाउटिज्म करते हैं, कई और कई किस्म के मैल-प्रैक्टिसेज करते हैं। इससे वकील का कैलिबर गिरता है। कोई वकील ला मिनिस्टर बन सकता है, फूड मिनिस्टर बन सकता है, उसके लिए सारे के सारे एवेन्यूज खुले हैं। लेकिन उसको मैल-प्रैक्टिसेज का शिकार होना पड़ता है इसलिए कि उसकी प्रैक्टिस नहीं चलती है। तो इसके ऊपर भी ध्यान देने की आवश्यकता है।

इन शब्दों के साथ मैं आपका बड़ा मशकूर हूं कि आपने मुझे मौका दिया। मैं चाहूंगा कि इस बिल को यूनानिमसली पास किया जाय।

MR. DEPUTY-SPEAKER : I would request hon. Members not to widen the scope of the discussion as I wish to finish this Bill by 5.30.

श्री श्रीचंद गोयल (चण्डीगढ़) : उपाध्यक्ष महोदय, जहां तक इस विधेयक का सम्बन्ध

[श्री श्रीचंद गोयल]

है और जिस गलती को ठीक करने के लिए, जिस उद्देश्य से यह लाया गया है उसकी मैं पूरे तौर से हिमायत और समर्थन करता हूं क्योंकि यह मैं समझता हूं कि यह 174 ऐडवोकेट नाहवान जो मैसूर हाईकोर्ट के ऐडमिनिस्ट्रेटिव बेंच की गलती का शिकार हुए, इनका अपना इसमें कोई दोष नहीं है। उस समय मैं यह जरूरी था कि कोई ऐडवोकेट एनरोल तभी हो सकता है जबकि उसने ट्रेनिंग ली हो और बार कौंसिल के द्वारा ली गई परीक्षा पास की हो, परन्तु मैसूर हाई कोर्ट ऐसा था कि जिस में न सिर्फ मैसूर के बल्कि दूसरे राज्यों के वकील भी जा जाकर एनरोल होते थे। वहां पर जब उनको मालूम हुआ कि बगैर ट्रेनिंग के और बगैर बार कौंसिल की परीक्षा के उनको वहां एनरोल किया जा सकता है तो वह वहां जा जाकर एनरोल हो गए। लेकिन मैं यह जरूर समझता हूं कि इस गलती को मामूली गलती समझ कर इसके ऊपर दुर्लक्ष्य नहीं करना चाहिए। यह किन हालात में हुआ, किन कारणों से हुआ, इसकी कुछ न कुछ जांच करवा कर और जो लोग इस गलती के जिम्मेदार हैं मैं समझता हूं उनके खिलाफ कोई न कोई कार्यवाही जरूर होनी चाहिए क्योंकि यह तो पार्लियामेंट का एक ऐक्ट था। जिन जजेज़ के ऊपर या जिस ऐडमिनिस्ट्रेशन के ऊपर इस की जिम्मेदारी थी उसको इस धाराओं को निश्चित रूप से और सही मानों में समझना चाहिए था।

लेकिन इसके साथ-साथ मैं यह अवश्य कहूंगा कि इससे पहले भी जो संशोधन हुए उन संशोधनों के द्वारा यह जो ट्रेनिंग की आवश्यकता थी या बार कौंसिल की परीक्षा पास करने की आवश्यकता थी, यह रिव्यू कमेटी की सिफारिश के मुताबिक मैं समझता हूं कि उस चीज़ को खत्म कर दिया गया है, जब दूसरे अनेक व्यवसायों के अन्दर लोग बिना किसी ट्रेनिंग के प्रवेश कर सकते हैं तो इस पेशे में भी बगैर किसी ट्रेनिंग के, बिना किसी परीक्षा के, जब वह लॉ की डिग्री पास कर के आये हैं, तो उनको यह हक होना चाहिए कि वह बिना और कोई परीक्षा पास किए इसका लाइसेंस हासिल कर सकें। लेकिन इसके साथ में यह अवश्य कहना चाहूंगा कि इसके अन्दर इतनी देरी क्यों की गई? तीन-चार साल का अरसा हो गया 174 ऐडवोकेटस की गर्दन पर तलवार लटकी हुई थी। इसको और पहले लाया जाना चाहिए था। मुझे पता है कि इसी सदन के अन्दर कई बार समय के अन्दर हमेशा एक्सटेंशन किया गया है, समय की मर्यादा हमेशा बढ़ाई गई है। लेकिन इन 174 एडवोकेट्स का फैसला करने के लिए जो इतना लम्बा अरसा लगा मैं समझता हूं कि इस की जरूरत नहीं थी।

मैं लॉ मिनिस्टर की तवज्जह इस तरफ दिलाना चाहूंगा, मैं चौधरी रणधीर सिंह के साथ इस बात में सहमत नहीं कि एडवोकेट्स शैतान की संतान हैं· · · · · ·

श्री रणधीर सिंह : मुझे मिसकोट क्यों कर रहे हैं? मैं ने तो यह कहा था कि जो यह कहते हैं, यह गलत है।

श्री श्रीचन्द गोयल : आपने कहा तो कोई बात नहीं। मैं ऐसा नहीं समझता और न मैं यह समझता हूं कि किसी मजबूरी के कारण वह इस पेशे में आते हैं, दूसरे पेशे में या दूसरे मुहकमें में जा नहीं सकते, इसलिए वह प्रैक्टिस का व्यवसाय अपनाते हैं, ऐसा मैं नहीं समझता। कुछ उन लोगों की अपनी रुचि, कुछ उन लोगों की अपनी योग्यता होती है। अनेकों इस पेशे में ऐसी सुविधाएं हैं, अनेक प्रकार की स्वतंत्रता है। इसलिए वह इसको अपनाते हैं। लेकिन मैं यह अवश्य चाहूंगा कि ला मिनिस्टर साहब ऐडवोकेट्स की स्थिति देखकर इस बात का प्राविजन जरूर करें कि सीनियर एडवोकेट्स के साथ जूनियर एडवोकेट्स का एन्गेजमेंट हुआ करे ताकि जूनियर एडवोकेट्स को भी अपनी पूरी रोजी कमाने का कैरियर के शुरू में मौका

मिले । मैं समझता हूं इस की व्यवस्था अवश्य की जानी चाहिए ।

इस के साथ-साथ मैं कहूंगा कि आज बैंड लगाना सुप्रीम कोर्ट और हाईकोर्ट के अन्दर प्रेक्टिस करने वाले को आवश्यक है । मैं समझता हूं कि भारतीय परम्पराओं के अनुसार यह बेंड लगाने की आवश्यकता नहीं है । आप इन के ऊपर भी गौर करें और अगर इन के ड्रेस के अन्दर परिवर्तन कर के यह बैंड लगाने से इन को मुक्त कर सकें तो अवश्य यह करना चाहिए ।

इसके साथ-साथ यह जो लीगल एजुकेशन है, समय समय पर उस एजुकेशन के लिए भी मैं समझता हूं कि आप व्यवस्था करेंगे और खास तौर पर गरीब लोगों के लिए कोई इस प्रकार का एक फंड खोला जाय कि जो लोग अपने महत्वपूर्ण अभियोगों के अन्दर वकील रखने की सामर्थ नहीं रखते उन की कोई सहायता हो सके । इस प्रकार का कोई फंड सरकार की तरफ से इकट्ठा किया जा सके तो जनता भी उस में सहयोग दे कर अपना कंट्रीब्यूशन दे सकती है । मैं समझता हूं कि इस मौके का लाभ उठा कर मैंने जो सुझाव सदन में रखे हैं, उन के ऊपर मंत्री महोदय विचार करेंगे ।

MR DEPUTY-SPEAKER : Shri Shivajirao S. Deshmukh; only five minutes.

SHRI SHIVAJIRAO S. DESMUKH (Parbhani) : Mr Deputy-Speaker, Sir, while rising to offer my comments on the Bill before the House, I wish to associate myself with the feelings of sympathy and regret for the brother advocates of Mysore High Court. It is really unfortunate that when the law of the land presupposes that every citizen, be he educated or uneducated, is not only supposed to know law but is presumed to know law, the more so, those students of law who graduate in law and hope to practise law are not supposed to know law. Yet, for being registered as pleader, their Lordships of the Mysore High Court, according to what has been mentioned in the Statement of Objects and Reasons, by oversight registered them as pleaders when the pleaders' law is no more in force. If those people whose job is to dispense with justice, what result could be expected in the due discharge of high court judges is a circumstance which even this August House will have to very seriously take note of.

Moreover, this is a very strange instance of oversight because oversight has been described in legal terminology as a thing which once in a while a man forgets as a slip of memory or he forgets to see what he is normally expected to see. But their Lordships of the Mysore High court committed this oversight not once, not twice, but 174 times. Moreover, this was not once in a day but for days together. Therefore, when this House is called upon to validate an Act which presupposes the oversight by the judges of the high court, then the House is entitled to consider what the nature of the oversight is.

Therefore, in this spirit, I am in hundred per cent agreement with my impatient friend, Mr Lakkappa, in regard to the amendment which he has moved, because, if these 174 brother advocates of the Mysore High court are to be validated, then what all the other advocates and the Bar Councils of other States have got to say in the matter becomes relevant.

I have with me a copy of the representation and resolution passed by the Bar Council of Maharashtra. That Bar Council time and again has taken objection to the extension of dates of registration of advocates. When the Advocates Act was passed in 1961 it was legitimately expected that all those law graduates who have obtained their law degree would appear for the Bar Council's examination, would undergo the training prescribed by the Advocates Act and then, when fully equipped with the degree after passing the Bar Council's examination and training, would be duly enrolled ceremoniously as advocates of the concerned high courts. But time and again we had been going on giving exemptions and the last such exemption was given by the last amending Act which came into force on 16th May, 1964. When that Act came into force, there were murmurs and protests throughout the country to the effect that some

[Shri Shivajirao S. Desmukh]

university had been left out, that some university students whose law degree examination results were declared after that would be suffering from injustice and so on if the same conditions of entitlement were not applicable to the concerned university law graduates. So, this House is called upon to pass a law; when this House expects this Government to enforce the law which this House passes, the Government comes up with a series of amendments which are calculated to circumvent that law, which are calculated even by-pass that law and, if I may say so, to dispense with that law. Here, there is a blatant example of refusal to obey the law after being admitted by the law-makers as a valid reason for validating the law. Therefore, when the Statement of Objects and Reasons says that there was an urgency and because of this urgency an ordinance had to be issued as a result of the urgency, the urgency is that a citizen of the country moves a high court of a country for a declaration that a certain act of the judge of that high court is *ultra vires* of the law and then the judge of the high court, in collaboration with the central authorities, go on postponing the delivery of judgment, and a time comes when the judges say that "we will longer postpone."

This Government has issued an ordinance validating an act which was supposed to be illegal *ab initio*. What is the urgency? After a series of a adjournments, the High Court subsequently refused to give adjournment. If this can be urgency, I have nothing to say what urgency would mean in ordinary English language. If there is any clear case of blatant misuse of the power to issue ordinances conferred on the executive, it cannot be anything other than this. The act *ab initio* was invalid. The request for validation of the act was motivated. The requests for adjournments were coloured. Even the issue of the ordinance can be challenged as colourable. I have no doubt that if this amending Bill is pased, it will be the blackest law on the Indian statute-book. This House should think not once or twice but many times before giving its consent to the validation of this ordinance. If it puts its rubber stamp mechanically, that would be a mockery of legislation. It is the duty of advocates to defend their clients. It is the duty of judges to dispense justice. If they indulge in illegal acts and those acts are to be validated, it will be gross injustice. Therefore, this is nothing short of playing with fire.

My remarks should not be construed as opposition to the validation of the 174 sands. I am for it. But if we are going to make an exception in the case of 174 persons, howsoever learned they may be, there is no reason why we should not agree to Mr Lakkappa's amendment that everybody who has passed the law examination in a particular period should be *ab initio* deemed to have been registered as an advocate of the concerned Bar Council. I support Mr Lakkappa's amendment and I plead with the House to accept it.

SHRI V. KRISHNAMOORTHI (Cuddalore): Sir, this Bill is clear proof of the inefficiency of the Law Ministry. After the passing of the Advocates Act in 1961, there has been a number of amendments and the registration dates have been extended very often. Why have these malpractices been allowed? When the Bill was passed in 1961, they must stick to it. Both for lawyers and doctors, apprenticeship period is a very noble thing. This is the period in which they receive actual training. If the doctor does not handle the case properly, the patient goes 10 feet below. But if a lawyer does not handle the case properly, it is the other way about. The client goes up by 10 feet. That is the difference. Why is the Government reluctant to implement the 1961 Act? Why has the date for registration been extended time and again? I am against it, because they have not implemented the Act properly.

In the Statement of Objects and Reasons, the responsibility has been fixed on the High Court. These people do not take the responsibility. When these 174 persons registered themselves as pleaders in the High Court, what was the Ministry here doing? What was the Mysore Bar Council doing? Why did they remain without taking any steps? They could have notified that these persons will not be advocates under the Advocates Act.

They could have notified it. But more than one year these people have slept.

Now they are pointing it out saying that the Mysore High Court has pointed it out. It is a contempt on the part of the Ministry to say that the Mysore High Court have pointed it out. I charge the Law Ministry, the Bar Council of India, not the Mysore High Court, for this state of affairs. Through the Advocate-General in that particular State, they could have pointed it out. Instead of fixing responsibility over the High Court, they should have owned their mistake.

17 Hrs.

Lastly, I would like the House to appreciate the sentiments expressed by some of my colleagues about the legal profession. Now the position in India is such that all graduates coming out of the law colleges are going as practising lawyers, sometimes ridiculing the profession. The prestige of the profession now is at its lowest level. In the High Courts and Supreme Court we see so many big fishers swallowing the small fishes. The juniors do not get any income at all. Their remuneration in some cases is only Rs. 50 or 75 a month. I would say that the Government of India should take up the responsibility of ensuring a minimum income of at least Rs. 300 per month to a lawyer. If they bring forward a Bill for that, I would welcome it.

This Bill seeks to rectify the mistakes committed by the Law Ministry, this Bill seeks to ratify the illegal act which has been done by the Law Ministry. That is why I do not welcome this Bill.

SHRI H. N. MUKERJEE (Calcutta North East): Mr Deputy-Speaker, Sir, I cannot, like my hon. friend, Shri Deshmukh, work myself up into any enthusiasm over this Bill, because this is a fairly routine matter. But in so far as it is a merely routine matter, I feel the Government deserves castigation on account of the fact that its drafting of legislation leaves so very much to be desired. We have nothing against the idea that some lawyers in Mysore are enabled to be enrolled as advocates and that kind of thing, but there is no reason why in the original legislation, which has gone through several amendments already, there has not been provision which was fairly fool-proof and which could function from along-term point of view. From what my hon. friend has just now referred to, it is very important for Government to begin to realise that something very much more drastic has got to be done in regard to the problems of he legal profession, with which the problem of judicial administration is so closely linked up.

We have in this country even now a sort of class division between lawyers who have been trained in this country and lawyers who were called to the bar in England. I happened at one point of time to have been called to the bar in England and I was enrolled in the King's Bench, but that is an ancient tale which I have nearly forgotten. But what I do not like is that we do still have in our country a very definite distinction in point of status, in point of even fees to be commended by the majority of the advocates concerned between those who were legally trained in England and those who were trained in this country. There is no reason why this distinction should continue. And in places like Calcutta and Bombay, in spite of the unification of the Indian bar, there is a dual system operating. Very eminent solicitors I find in this country who brief the barristers in the main, though they might occasionally in their generosity brief an Indian-trained advocate; but that is a very rare occurrence; they would go to the barrister who had been called to the Bar in England, and that procedure continues all over the country. I cannot ask the Indian Government to put a stop to the idea that a barrister, because he is called to the bar in England, can practise in any of the Commonwealth countries without any kind of mandate from his own homeland. The Indian Government is not concerned with it. But why inside our own country do we prepetuate these distinctions? We do so because we do not tackle the problem either of law or of judicial administration or of the status of lawyers who are professional advocates. We do not tackle the problem at all.

SHRI HIMATSINGKA (Godda): There is no distinction now.

MR DEPUTY-SPEAKER: They have got a privileged position in Bombay. Not distinction but, as he rightly pointed out, that privilege still continues.

SHRI H. N. MUKERJEE: There is a distinction between the original side and the appellate side.

AN HON. MEMBER: How is it relevant?

SHRI H. N. MUKERJEE: As I was saying, the original side and the appellate side are different and on the original side the practice is monopolised by barristers even though in theory the advocates can go there. Shri Himatsingka is there and he can tell you from his own experience; he has got a very large practice as solicitor for a long time now.

This is what happens in practice and it all happens because we never go to the root of the matter. As long as we are functioning in this context of Indo-Anglican jurisprudence, as long as we have to cite English precedents starting from Bracton and Fontescue and Lyttention right up to the present day, as long as we are dependent upon citations from foreign sources, as long as our jurisprudence is a hotch-potch business, we can never change over to the administration of the judiciary in Hindi and other Indian languages; we can never really go forward to a drastic change in the judicial system.

But, of course, never the Government has thought for this sort of thing, which is why from year's end to year's end they come with one amendment or the other of the Advocates Act-footling little provisions in regard to enabling X, Y or Z or one team of people in Mysore or something else to go into the roll. That is all they do. We have nothing to say against it. The 174 people are perhaps going to get the advantage out of it; they are very welcome. But this Bill shows the complete ineptitude of Government for radical thinking, basic thinking, for tackling the problems which might appear to appertain only to the judiciary but they are linked up with larger questions of social and economic reconstruction.

SHRI KRISHNA KUMAR CHATTERJI (Howrah): Mr. Deputy-Speaker, Sir this Advocates (Amendment) Bill is certainly causing some anxiety in the minds of the legal profession that things should be continuing as they were in the past. We have been considering the question of changing the judicial system to fit in with the present aspirations of the country. We are also thinking in terms of having our High Court and Supreme Court proceedings to be carried on in Hindi. How is it possible under the circumstances, as has been pointed out by the hon. Member, Professor Hiren Mukerjee? There is still a distinction continuing between those lawyers who were trained in England and those who had been trained in India even in the matter of dealing with clients seeking legal help.

I can just remind the House that there were eminent lawyers in this country, so eminent that they were considered to be greater jurists than even many of the hon. Judges of the High Court or the Supreme Court.

17.08 hrs.

[SHRI R. D. BHANDARE *in the Chair*.]

I can remind the House of that oft-quoted case of Rashbehari Ghosh, that eminent lawyer of a revered memory, who munificently gave all his property for public charity. He was a great lawyer and it was said that very often he, in his eminence, would not hesitate to tell the judges how they had been failing to understand the underlying spirit of the legislative Acts. The underlying spirit of a piece of legislation is not to be learnt from law books.

In the present context when we have turned the corner in our history we have become free, our lawyers have to perform their duties in that national spirit in which we can only serve the cause of the law through the process of serving the people. The legal system—I am using rather strong language and I may be excused—is debauched to such an extent that the people are now the servants of the legal system. That society which is tide to legal system is a society which itself debars the progress of society and which can never be revived. So, I would say that, after all, law must serve the cause of the people and not that the people should be forced to serve the law. That spirit will have to be generated by a national Government which claims to have at least freed this country from slavery. If the people are asked continuously to be forced to the legal system, I think, we shall not be doing justice to the entire legal framework of this country which rests on freedom of thought, speech and association.

This piece of legislation has, certainly, to be passed because it is a routine one. But, with a heavy heart, I say that our Law Minister has perhaps got a bigger duty to perform. He has to bring about an entire change in the legal system of this country through legislations which have to be brought before the House for the purpose of improving the fundamental concept of the legal system and its administration in the country through our law courts to uphold the cause of democracy.

We have been rather sometimes pained to hear that the people are losing confidence in the legal system as it stands today. This loss of confidence in the legal system on the part of the people is a danger facing us. Their dealing with certain problems in a spirit of violation of law is also a danger. In that course, we all suffer the country suffers. We feel sometimes that they are forced to break the law because the very foundation of present-day law is based on certain debased principles and they have to be violated—the laws that are still, perpetuating slavery should have gone long past with the Britishers.

We support this amending Bill to validate the registration of these 174 advocates. But there are many advocates in our State. I would request our law Minister to take a lenient view of technical irregularities. My hon. friend, Shri Lakkappa's question is also very pertinent The lawyers who have been debarred from registration must have some scope to be registered as practising lawyers in courts.

With these words, I would appeal to our Law Minister once again, that not only this amending Bill has to be passed but we expect that he will bring forward before this House a comprehensive proposal containing a revolutionary change in our outlook with regard to the legal system and its functioning in free India.

SHRI J. H. PATIL (Shimoga) : I support this Bill inasmuch as the objective sought to be achieved by the Bill for validating the enrolment of 174 advocates by the Mysore Bar Council was good. We should in this connection bear in mind one important thing, *i.e.*, the dictum "Ignorance of law is no excuse".

Just as there is law for an individual, so also, there is law for an Association or a Corporation. When the latter whose sphere of functions covers a wider area, breaks the law, what to speak of an individual.

As Prof. Mukherjee pointed out earlier, all these mistakes which are sought to be regularised now arise on account of the fact that the administration of the judiciary in High Courts is done in a foreign language. We should transact business in our own language to avoid any error in the interpretation of legal terms and terminology.

The High Court of Mysore and the Bar Council were negligent and that is how such serious mistakes were allowed to creep in.

SHRI K. LAKKAPPA (Tumkur): At the outset, I would like to welcome this Amendment Bill brought by the hon. Minister. Before congratulating the hon. Minister, however, I would like to point out how the judiciary in this country is working and also having established a separate judiciary, whether this Government of India is aware of the happenings in this country. There is a sort of dissatisfaction in the minds of the common people arising out of the recent happenings because of this race between the judiciary and the executive. The Government of India is specially responsible for

17.08 hrs.

I would like to say that there are legislations passed both in the States and in the Centre which have been struck down by the judiciary. I am not questioning the authority of the judiciary and the supermacy of the judiciary. But we have to uphold ultimately the rule of law, and the rule of law should be respected in a democratic set up. But unfortunately in this country, the legislators and the Government of India, under the very nose of the Congress Raj, have brought untold sorry and misery and unconstitutional and illegal legislations, as a result of which, in interpretation the judiciary has taken a different view in certain cases, in certain matters, in certain legislations. After this long experience, we have to change our Constitutional atmosphere, the articles of Constitu-

*The original speech was delivered in Kannada.

[Shri K. Lakkappa]

tion; we have to change everything and we must see that there is a new perspective. This Government is not worthy of upholding any rule of law, any democratic values....

MR. CHAIRMAN : Can the hon. Member not be relevant ?

SHRI K. LAKKAPPA : It is relevant because in the 'Statement of Objects and Reasons" it has been stated :

> "The Bar Council of India by a resolution passed in September, 1965, directed that the enrolment as advocates of persons who had not undergone training but were admitted as pleaders by the Mysore High Court after the 1st December, 1961, should be cancelled. About 174 persons were affected by this resolution."

I come from Mysore State. I know the plight of the young advocates who have taken a law degree. There are certain conventions and also Bar Council rules prevailing in certain parts of States which adversely affect such people. These have not been rectified till today. In Orissa State, there is Utkal University which allows students to take a law degree privately. But according to the All India Bar Councils Act, that degree is not recognised. There are certain legal lacunae which have to be remedied. This is very necessary in view of the growing tendency to break the law and crack the law. On the one hand, there is a clear-cut separation of judiciary from the executive; on the other, they are breaking the law as they like setting at nought laws governing democratic institutions.

The hon. Minister in charge ought to have brought forward this amendment much earlier. I have also tabled an amendment on which I would like to say a few words. The hon. Minister must recognise that the amendment has far-reaching consequences because there are many advocates who have appeared in certain High Court cases. To regularise that, this amendement has been brought forward. On account of a mistake, on account of an administrative act by the Mysore High Court, they have been enrolled. After the Pleaders have got enrolled, they must take some training as stipulated in the Bar Councils Act and the only they get enrolled as advocates. Now a peculiar situation has arisen. A certain amendement has been brought forward treating as valid the enrolment of these advocates from a particular date. I do not know why Government hesitate to treat their enrolment as valid from the beginning itself when they got enrolled. This is a matter concerning the future of these advocates. Many of them have applied for posts to the Public Service Commission and also for the judiciary. If my amendment is not accepted, their seniority will be affected.

Therefore, on humanitarian grounds and also to rectify this mistake in full, I would ask Government to accept my amendment. In the alternative, I would ask Government for a categorical assurance that they would regularise all these cases.

I would thank the hon. Minister for having brought forward this Bill which will help the affected advocates who have been suffering for a long time (*Interruption*). There is no personal difficulty involved; so far as I am concerned, I have not been affected. I am a much more senior advocate than persons affected.

श्री प्रकाशवीर शास्त्री (हापुड़) : पूर्व इस के कि मिनिस्टर साहिब जवाब दें मैं एक सवाल पूछना चाहता हूं । यह ऐडवोकेट्स बिल तो सिर्फ मैसूर से ही ज्यादा ताल्लुक रखने वाला बिल है जिस को मंत्री महोदय ने पेश किया है । लेकिन कुछ और डिफिकल्टीज भी ऐडवोकेट्स ऐक्ट में रह गई हैं जिन को सुधारने के लिए शायद मंत्री महोदय कोई दूसरा अमेंडिंग बिल लाने वाले हैं । मैं जानना चाहता हूं कि अपना उत्तर देते समय क्या वह इस बात का यकीन दिलायेंगे कि वह बिल जल्दी ही इस सेशन में पास हो जायेगा ।

SHRI SRINIBAS MISRA (Cuttack): The question has been raised regarding certain Universities which allow students to appear privately and take their law degree. Under the Bar Council Rules, they are not being allowed to be enrolled. What are Government going to do in their cases ? I have tabled an amendment to this effect. If Government give an assurance that they will do something about it, I may not press it. This must be regularised.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): The scope of the debate on this amending Bill was very limited, and very few hon. Members have expressed their views on the amendment itself. Therefore, while replying I will confine myself to submitting a few things which may clarify the position.

Perhaps some misunderstanding has been caused. Under Section 58 which is a repealing section, paragraph 4 is very significant for understanding the significance of this amending Bill. I would read paragraph 4 of Section 58 of the Act:

> "Notwithstanding the repeal by sub-section 2 of section 50 of the provisions of the Legal Practitioners Act 1879, or of the Bombay Pleaders Act. 1920 or of any other law relating to the admission and enrolment of legal practitioners, the provisions of the Act and law aforesaid and any rule made thereunder, insofar as they relate to the renewal or the issue by way of renewal of a certificate to a legal practitioner authorising him to practice, shall have effect until Chapter IV comes into force, and accordingly every certificate issued or renewed to a legal practitioner who is not enrolled as an Advocate under this Act, which purports to be issued under the provisions either of the aforesaid Act or of the other law during the period beginning with the first day of December, 1961 and ending with the date on which Chapter IV comes into force shall be deemed to have been validly issued or renewed."

The words "to the issue", as I submitted in my opening speech, were given an interpretation by an Administrative Bench of the Mysore High Court thinking that the High Court of Mysore was authorised to continue the enrolment of Pleaders under the old Act. There arose the difficulty, but when this matter came up for the judicial consideration of the same High Court before a Bench, the Mysore High Court gave an interpretation that the words "to the issue" would not mean that after that particular date any High Court would be authorised to enrol the pleaders. But by the time this judgement was pronounced by the Mysore High Court, some Pleaders had already been enrolled, and those Pleaders, when they applied to the Bar Council of Mysore for being enrolled as Advocates, were also enrolled as Advocates. They were 174 in number. I have also submitted that subsequently by an amendment of the Advocates Act itself the condition imposed on the Pleaders to undergo a training was lifted and these 174 Advocates also became entitled to be enrolled as Advocates. This matter was also considered by the Advocates Act Review Committee, and the Committee recommended that since these 174 Advocates had been enrolled as Advocates by the Bar Council under some misapprehension, their enrolment may be validaetd. This Bill is for that purpose.

17.30 hrs.

[MR. SPEAKER *in the Chair*]

Regarding Mr. Lakkappa's amendment, I submit that there is not a single advocate who had been enrolled before the 28th February, the date which has been stated in the Bill. Therefore, the question of that amendment does not arise. The enrolment of advocates after that date is going to be validated by this Bill. His amendment arises from some misapprehension.

Regarding the other proposals of such advocates who had not undergone training but obtained law degrees in spite of the resolution of the bar councils—that amendment does not come within the purview of this Bill. If there is a separate proposal made for that purpose, that would receive the sympathetic consideration of the Ministry and if necessary a Bill will be introduced to that effect. We shall consider other proposals also and if necessary a suitable amendment Bill will be introduced.

MR. SPEAKER: The question is:

> "That the Bill further to amend the Advocates Act, 1961, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. SPEAKER: There are no amendments to clause 2. The question is:

> "That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. SPEAKER : There are some amendments to clause 3. Are they moved ?

SHRI SRINIBAS MISRA : In view of the assurance given by the Deputy Minister, I am not moving my amendment.

SHRI K. LAKKAPPA : I am not moving my amendment.

MR. SPEAKER : The question is :

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clauses 4, 1, the Enacting Formula and the Title were added to the Bill.

SHRI M. YUNUS SALEEM : Sir, I move :

"That the Bill be passed"

MR. SPEAKER : The question is :

"That the Bill be passed"

The motion was adopted

17.32 Hrs.

HALF-AN-HOUR DISCUSSION

HOMES FOR FREEDOM FIGHTERS IN WEST BENGAL

श्रीमती सुचेता कृपालानी (गोंडा) : सदन में श्री समर गुहा ने जो प्रश्न संख्या 271 किया था और उसका जो उत्तर आया था उससे निकले सवालों को लेकर मैंने यह चर्चा उठाई है । श्री समर गुहा ने सवाल किया था कि हमारे राजनीतिक कैदी जो बंगाल के हैं और हिन्दुस्तान के दूसरे भागों के हैं और जिन्होंने अंदमान में सालों बिताये हैं, यातनायें भोगी हैं, उन लोगों की देखभाल के लिए, उनके पुनर्वास के लिए हमारी सरकार क्या कर रही है । हमारे मुल्क में ही नहीं हर सभ्य मुल्क में जो स्वाधीनता संग्राम के सेनानी होते हैं, उनकी देश इज्जत करता है और केवल इज्जत ही करता है इतनी ही बात नहीं बल्कि स्वाधीनता संग्राम का इतिहास लोगों की आंखों के सामने लगाये रखने का प्रयास करता है, उनको लेकर कवितायें लिखता है, इतिहास लिखता है, साहित्य में उनको प्रकट किया जाता है । उनके म्यूजियम बनाये जाते हैं जिन को देख कर आम जनता को यह देखने का मौका मिलता है कि किस तरीके से हमारे वीर सेनानी लड़े और कैसी उन्होंने यातनायें भोगीं, कैसे उन्होंने देश की स्वाधीनता में योगदान किया । मुझे याद है पूर्वी यूरोप के कुछ मुल्कों में मैं कुछ साल पहले गई थी । वहां छोटा सा म्यूजियम मैं ने देखा था । उसको बहुत ही सुन्दर तरीके से बनाया गया था, सारी चीज उस में दिखाई गई थी कि कैसे वे लोग लड़े, कौन से शस्त्र उनके पास थे, कौन-कौन उन के वीर सेनानी थे ताकि लोग उनको याद रख सकें और लोगों के मन में अपने देश के लिए, स्वाधीनता संग्राम के सेनानियों के लिए एक गौरव की अनुभूति हो ।

लेकिन मुझे अफसोस के साथ कहना पड़ता है कि हमारे देश में उतना काम इन वीर सेनानियों के लिए नहीं किया गया है जितना किया जाना चाहिये था । कुछ काम तो जरूर हुआ है इसको मैं मानती हूं । आज से पच्चीस तीस साल पहले का इतिहास अगर नवयुवकों और नवयुवतियों से पूछा जाये तो वे उसको नहीं बता सकेंगे । इस में कमी रही है । जिन्होंने स्वाधीनता संग्राम में अपना सारा जीवन न्योछावर किया और तरह-तरह की तकलीफें भोगीं, कम-से-कम आप उनके भरण पोषण का तो प्रबन्ध कर दें । आज भी ऐसे बहुत से सेनानी हैं जिन्हें दो टाइम की रोटी मिलना भी मुश्किल हो गया है । इसी चीज को ले कर समर गुहा साहब ने यह सवाल पूछा था । दूसरा सवाल भी उन्होंने किया था । दूसरे मुल्कों में कभी कोई सभा होती है या सम्मेलन होता है या कोई राष्ट्रीय महत्व का दिन होता है तो उस सभा सम्मेलन में इन सेनानियों को सम्मान की जगह दी जाती है । पब्लिकली उन को सम्मान दिया जाता है । यह सब

तो हम करते ही नहीं । लेकिन कम-से-कम हम यह तो देखें कि जो ये हमारे सेनानी हैं उनका ठीक तरह से भरण पोषण हो, उनकी ठीक देख-रेख की व्यवस्था हो ।

जिन सेनानियों ने सालों अंदमान में बिताये है उनको आज कोई देखता ही नहीं है । स्टेट्स में बहुत सी जगह यह प्रबन्ध है कि जो राजनीतिक सफराजं हैं उनको कुछ न कुछ पेंशन दी जाती है । लेकिन जो पेंशन उनको दी जाती है, मुझे मालूम है कि वह भी बहुत नाकाफी है । किसी को बीस रुपये, किसी को पच्चीम रुपये और किसी को तीस रुपये दिये जाते हैं । आजकल के जमाने में इतमी कम पेंशन कुछ काम में नहीं आती है । फिर आप यह भी देखें कि अक्सर पेंशन उनको दी जाती है जो बाद में स्वाधीनता संग्राम में आए थे, जो हमारा अहिंसक संग्राम था, उस में जिन्होंने हिस्सा लिया था उन्हीं को ज्यादातर यह मिल रही है । जो क्रान्तिकारी थे, जो रेवोल्यूशनरी थे उनको याद भी नहीं किया जाता ह । कारण यह है कि वह चैप्टर असिंहसक आन्दोलन शुरू होने के बाद खत्म सा हो गया था और दूसरा नया चैप्टर शुरू हो गया था । इस वास्ते बाद वाले आन्दोलनों में जिन्होंने भाग लिया उन्हीं लोगों को ज्यादा याद किया जाता है । लेकिन आप देखें कि इन लोगों की जो कुर्बानियां थीं वे बाद के सेनानियों की कुर्बानियों से कहीं अधिक थीं । अंदमान में जो सेनानी थे हमारे उनका अगर आप हिसाब लगायें, उनको अगर आप कटेग्राइज करें तो आप देखेंगे कि हजारों की संख्या में तो ऐसे थे जिन्होंने दस से पन्द्रह साल वहां जेल में बिताये, एक हजार के करीब ऐसे थे जोकि पन्द्रह से बीस साल तक जेल में रहे, और कई सौ ऐसे थे जिन्होंने बीस से ऊपर और पच्चीस साल तक बड़ी-बड़ी जेलें काटीं । वहां से छूट कर आने के बाद यह नहीं कि वे चुप बैठ गए । जब कभी भी यहां कोई आन्दोलन हुआ, कोई किसी प्रकार की एमरजेंसी डिक्लेयर हुई या कोई लड़ाई छिड़ गई तो फौरन उनको डिटेंशन कैम्प्स में बन्द कर दिया जाता था जो हमेशा तैयार रहते थे । उन में उनको भेज दिया जाता था । आप देखें तो आपको पता चलेगा कि 1914 और 1918 के अन्दर बहुत से लोग डिटेंशन कैम्प्स में भेजे गए, फिर 1923-27 में बहुत से भेजे गए 1938 में भेजे गए, 1940 में भेजे गए और 1942-1946 में भेजे गए । डिटेंशन कैम्प्स की जो हालत होती थी उसको आप जानते ही हैं । हिजली, देवली, बक्सर फोर्ट के डिटशन कैम्प्स की जो हालत होती थी उस को आप जानते ही हैं । किस तरह से उन में लोगों को रखा जाता था वह बात आप से छिपी नहीं हुई है । मैं कहूंगी कि जो तरह-तरह के अत्याचार उन पर होते रहे उन अत्याचारों की गाथायें भी हर एक भारतीय को जाननी चाहियें और कैसी-कैसी तकलीफें उन्होंने उठाई इसको भी हर भारतीय को जानना चाहिये ।

स्वाधीन होने के बाद उनके काले दिन कट गए हों, ऐसी बात नहीं है । स्वाधीनता के बाद भी उन्होंने देखा कि वे समाज में अपने लिए कोई जगह नहीं बना पाते हैं । उनके सामने अपने आपको रिहैबिलिटेट करने की समस्या खड़ी हो गई । बहुत से लोगों को काम भी नहीं मिल पा रहा था और वे भूखों मर रहे थे । इधर उधर वे घूम रहे थे । कोई उनकी इज्जत नहीं करता था, कोई उनको पूछता तक नहीं था । इन में से कुछ लोग ऐसे हैं कि जिन्होंने कभी शादी नहीं की । संघर्ष करते-करते वे बूढ़े हो गए । अब बुढ़ापे में उनको कोई देखने वाला नहीं है, उनको कोई पानी देने वाला नहीं है । एक केस अभी समर गुहा साहब बता रहे थे । उनका नाम है हेम चन्द्र घोष । वह एक रेवोल्यूशनरी रहे हैं । 85 साल की उनकी उम्र है । उन्होंने शादी नहीं की । उनको स्टेट की तरफ से या सैंटर की तरफ से कोई पैसा

[श्रीमती सुचेता कृपलानी]

नहीं मिल रहा है ? उनके भतीजे, भांजे उनको थोड़ा-थोड़ा पैसा देते हैं । वह एक छोटी सी कोठरी में रहते हैं । रोटी खुद पका कर खाते हैं । एक ही समय खाते हैं । दूसरे समय खाने का उनके पास कोई इंतजाम नहीं है । कुछ लोग ऐसे हैं जिन्होंने बुढ़ापे में शादियां की हैं । आज उनके अपने परिवार हैं । लेकिन परिवार वालों का पालन पोषण करने के लिए उनके पास साधन नहीं है । उनको कोई पूछता नहीं है । किस तरह से वे अपने परिवार की व्यवस्था करें, कैसे उनको खिलायें, यह उनके सामने समस्या है । कुछ ऐसे है जो बीमार है, कुछ कर नहीं सकते है । थोड़ा बहुत रोजगार कर लिया करते थे लेकिन आज वे उस काम को भी करने के काबिल नहीं रहे है। अब चाहे आप उनको अस्पताल में रखें या उनके इलाज की व्यवस्था करें, कुछ तो आप करें । उनके परिवार की भी देख-भाल होनी चाहिये । कुछ न कुछ तो उनके लिए आपको करना चाहिये । उनको पानी देने वाला कोई नहीं हैं ।

इन लोगों ने कुछ दिन पहले एक कान्फ्रेंस की थी । उसके बाद आठ अप्रैल को इन्होंने प्राइम मिनिस्टर साहिबा के पास एक मैमोरेंडम भेजा था जिसमें अपना दुख दर्द उन्होंने माया है । उन्होंने मदद की मांग की है । पचास से ऊपर अंदमान के एक्स-प्रिजनर्स के उस पर दस्तखत है । इन लोगों की कुल कितनी संख्या है यह भी उनको मालूम नहीं है । ये लोग हिन्दुस्तान के भिन्न-भिन्न भागों में बिखरे पड़े है । केवल बंगाल में ही नहीं है, पंजाब में भी है, उत्तर प्रदेश के लोग भी है, बिहार के लोग भी है । इनकी संख्या काफी है । किसी ने अभी तक सैंसंस नहीं लिया है कि कितने वीर सेनानी इस तरह से बिखरे पड़े है और कहां-कहां है और किस हालत में है । इन लोगों ने कुछ फिगर्ज जरूर एकत्र करने की कोशिश की है । इन्होंने कुछ स्पेसिफिक डिमांडज भी की है कि हमें फलां-फलां मदद आप दें । मैं समझती हूं कि एक कृतज्ञ राष्ट्र को चाहिये कि वह अपने इन वीर सेनानियों को इज्जत दे उनकी जो तकलीफें है उनको हम दूर करें । अगर हम उनको दूर नहीं कर सकते है तो मैं समझती हूं कि एक स्वाधीन राष्ट्र के लिए यह एक शर्म की बात है, एक लानत है । उन्होंने जो डिमांड की है उस में से एक यह है कि जहां अण्डमान के हम लोग थे वहां एक मैमोरियल हाल बने, एक छोटा सा म्यूजियम बने जहां यह दिखाया जाए कि किस तरह से हम वहां रहे, कैसे स्वाधीनता संग्राम हमने किया ताकि लोगों को पता चले कि हमारा इतिहास क्या रहा है । उन्होंने यह मांग भी की है कि अंदमान का नाम अंदमान न रहे और इसका नाम स्वराज्य द्वीप कर दिया जाए । अगर छोटे छोटे लीडरों के नाम पर सड़कों तक के नाम बदले जा सकते है तो यह द्वीप जहां इतने ज्यादा लोग थे और जहां सालों हमारे वीर सेनानियों ने कष्ट के दिन बिताये है उसका नाम नहीं बदला जा सकता है तो किस का बदला जा सकता है । इस वास्ते मैं समझती हूं कि अगर इस द्वीप का नाम बदल दिया जाए तो बड़ी अच्छी बात होगी ।

उन्होंने सिर्फ अपने लिए ही मांगें नहीं कीं, बल्कि उन्होंने आई० एन० ए० के लोगों के बारे में भी कुछ मांगें की है । उन्होंने सरकार के सामने यह मांग रखी है कि सुभाषचन्द्र बोस के लिए एक सूटेबल मेमोरियल बनाया जाये । उन्होंने यह भी मांग की है कि आई० एन० ए० के लोगों में जो शहीद हो गये, उन के परिवार, बच्चों, माता-पिता और पत्नी आदि की सहायता और देख-भाल के लिए सरकार की तरफ से कुछ-न-कुछ इन्तजाम हो । उनकी यह भी मांग है कि उन में से जो लोग वहां से छूट कर यहां आ कर मरे, उन को भी शहीदों की गिनती में गिनना चाहिए और उन के परिवारों को भी उसी तरह से मदद देनी चाहिए ।

समर बाबू ने जब यहां पर क्रान्तिकारियों के लिए एक होम बनाने के बारे में प्रश्न पूछा, तो होम मिनिस्टर ने जवाब दिया कि सवा लाख रुपया खर्च कर के एक होम बनाया जा रहा है, जिसमें साठ आदमियों के रहने का प्रबन्ध होगा । सवाल यह है कि उन लोगों की मेनटेनेन्स और देख-भाल पर जो माहवार खर्च होगा, उसकी व्यवस्था कौन करेगा । इसके अलावा वह मकान कब तक बनेगा ? कही ऐसा न हों कि वह मकान बनते-बनते इतनी देर हो जाये कि जो बचे खुचे लोग है, वे भी मर जायें ।

उन लोगों की एक मांग पेन्शन के बारे में भी है । आज पेन्शन स्टेट-वाइज, राज्य सरकारों की मरजी से, दी जाती है । मैं खुद जानती हूं कि पेन्शन देने में डिसक्रिमिनेशन होता है । कोई ज्यादा ले जाता है और किसी को नहीं मिलती है । उन लोगों की मांग है कि पेन्शन देने की जिम्मेदारी सेंट्रल गवर्नमेंट ले और उसमें कोई डिसक्रिमिनेशन न हो ।

उन लोगों में से कुछ गवर्नमेंट सर्वेन्ट बन गए और अब वे रिटायर होने वाले हैं । चूंकि वे लोग आज़ादी की लड़ाई में लगे रहे, इसलिये वे पूरी सर्विस नहीं कर पाए । इसका नतीजा यह है कि या तो वे पेन्शन के हकदार नहीं हैं और या उनको पूरी पेन्शन नहीं मिल सकेगी । इस सूरत में उनका क्या होगा ? इस बारे में यह मांग की गई है कि या तो उन लोगों को सर्विस में एक्सटेंशन देने का इन्तजाम किया जाये और या उनके परिवार के लोगों को उचित नौकरी दिलाने में मदद दी जाये ।

बंगाल में जो ऐसे रेवोल्यूशनरीज हैं, उनमें से बहुत से पूर्वी बंगाल के हैं । पूर्वी बंगाल रेवोल्यूशनरीज का घर माना जाता था । वे लोग पार्टीशन के बाद यहां आ गये । पश्चिमी पाकिस्तान से आए हुए लोगों के रीहैबिलिटेशन और कमपेन्सेशन का तो प्रबन्ध हुआ, लेकिन बदकिस्मती से पूर्वी पाकिस्तान से आने वाले रेफ्यूजीज में से किसी को कमपेन्सेशन नहीं दिया गया हालांकि उनके रीहैबिलिटेशन का प्रबन्ध जरूर हुआ । हमारे जिन रेवोल्युशनरी भाइयों के पास पूर्वी पाकिस्तान में थोड़ी बहुत जमीन थी, जिससे वे कुछ खा-पी सकते थे, वह भी उनके हाथ से निकल गई । अब उनके पास खड़े होने के लिए कोई स्थान नहीं रहा । हम प्लीड करना चाहते हैं कि उन लोगों के लिए कुछ-न-कुछ किया जाना चाहिये ।

जहां तक आई० एन० ए० का सम्बन्ध है, यह बड़ी खुशी की बात है कि इतने सालों की जद्दो-जहद के बाद सरकार ने एक्स-वार प्रिजनर्स को कुछ देने का फैसला किया है । हैरानी की बात यह है कि सरकार ने यह काम शुरू में ही क्यों नहीं किया । ब्रिटिश गवर्नमेंट ने भले ही उन लोगों पर कोई बन्दिश लगा रखी हो, उनके लिए भले ही वे गद्दार रहे हो, लेकिन हमारे लिए तो वे हीरो थे और इसलिये हमें हार ले कर उनका स्वागत करना चाहिए था । लेकिन हमने ऐसा नहीं किया, खैर, देर से ही सही, अब सरकार ने उन लोगों के लिए कुछ करने का फैसला किया है ।

लेकिन आई० एन० ए० में बहुत से सिविलियन पर्सोनेल भी थे । उनको कोई पूछने वाला नहीं है । किसी को मालूम नहीं कि उन का क्या हुआ । उनमें से बहुत से लोग परेशानी की हालत में मर गये । मैं चाहती हूं कि उन लोगों की भी एक फेहरिस्त तैयार की जाये और यथा-सम्भव उनकी भी सहायता की जाये ।

इस राष्ट्र को अपने राष्ट्रीय आन्दोलन के वीर सेनानियों का कृतज्ञ होना चाहिए । हम लोग, जो बाद में स्वतन्त्रता संग्राम में आये, उनका मुकाबला नहीं कर सकते । हम लोग तो उनके मुकाबले में काफी आराम में थे । उन लोगों ने विदेशी सरकार के विरुद्ध संघर्ष किया, तरह-तरह के कष्ट

[श्रीमती सुचेता कृपलानी]

और मुसीबतें बर्दाश्त कीं, कई प्रकार के त्याग और कुर्बानियों कीं, फिजीकल टार्चर बर्दाश्त किया, उन के परिवार वालों को भी अनगिनत कष्ट और असुविधायें सहनी पड़ीं । आज हमें उन लोगों को याद रखना चाहिये । चाहे मेरी आवाज कितनी छोटी हो, मैं उन के प्रति अपना सम्मान और श्रद्धा अर्पित करती हूं । मैं अपने राष्ट्र से कहना चाहती हूं कि उन लोगों के लिए, या उन के परिवारों के लिए, हम जो कुछ भी करें, वह उन की सेवाओं की तुलना में यथेष्ठ नहीं हो सकता है । उन लोगों की जो-जो मांगें हैं, उन को सौ फीसदी पूरा करने का प्रयास करना चाहिये ।

ARREST OF MEMBER

SHRI KIKAR SINGH

MR. SPEAKER: I have to inform the House that I have received the following wireless message, dated the 6th August, 1968 from the Superintendent of Police, Bhatinda :—

"Shri Kikar Singh, Member, Lok Sabha, and resident of Haji Rattan, has been arrested *vide* D.D.R. No. 28, dated the 5th August, 1968 under Sections 107/151 Criminal Procedure Code."

HALF-AN-HOUR DISCUSSION.—*Contd.*

HOMES FOR FREEDOM FIGHTERS IN WEST BENGAL—*Contd.*

श्री रबि राय (पुरी) : अध्यक्ष महोदय, मैं श्री सुचेता कृपलानी को धन्यवाद देना चाहता हूं कि उन्होंने इस आध घंटे की चर्चा के जरिए हमारे राष्ट्रीय आन्दोलन के वीर सेनानियों के पुनर्वास का सवाल उठाया । जब मैं उन का भाषण सुन रहा था, तो मुझे इस बात पर शर्म महसूस हो रही थी कि सरकार ने स्वयं इस बारे में कोई कदम क्यों नहीं उठाया, जिस के कारण माननीय सदस्या को यह बहस उठाने की आवश्यकता पड़ी । अध्यक्ष महोदय, हम लोग आप के नेतृत्व में सोवियत यूनियन गये थे । वहां के लेनिनग्राड शहर का हिटलर की नात्सी सेनाओं ने 900 दिन तक सीज किया था । उस शहर की रक्षा करते हुए लाखों की तादाद में जो वीर सेनानी मृत्यु को प्राप्त हुए, आप के नेतृत्व में हम लोग उन के कबरिस्तान को देखने के लिये गये थे । उस को देख कर हम लोगों के मनों पर यह प्रभाव पड़ा कि सोवियत यूनियन की सरकार और जनता किस प्रकार अपने राष्ट्रीय युद्ध के वीर सेनानियों का सम्मान और आदर करती है । लेकिन हिन्दुस्तान के स्वतन्त्रता संग्राम में हमारे जिन क्रान्तिकारियों ने त्याग और कुर्बानियां कीं और वीर गति पाई, हमने कलकत्ता, बम्बई या लखनऊ आदि किसी भी स्थान पर उन का कोई स्मारक, या उन की स्मृति में कोई म्यूजियम नहीं बनाया ।

अध्यक्ष महोदय, आप जानते हैं कि आज ही इस सदन में पार्लियामेंट के मेम्बरों को तन्ख्वाह, भत्ते और अन्य सुविधायें बढ़ाने सम्बन्धी प्रस्ताव रखा गया है । सुरेन्द्र बाबू ने कहा कि मंत्रियों को जो तन्ख्वाह, भत्ता और आराम मिलता है, अब पार्लियामेंट के मेम्बरों को भी वही मिलेगा । हम को शर्म आनी चाहिए कि हम लोग अपने वेतन, सुविधायें और शानो-शौकत को बढ़ाने के लिए तो प्रस्ताव ला रहे हैं, लेकिन हमारे राष्ट्रीय आन्दोलन में जिन क्रान्तिकारियों ने त्याग और कुर्बानियां कीं, उन के बारे में न तो हमें फिक्र है और न सरकार को फिक्र है ।

इस लिए यह सारे सदन का सवाल है, सारे राष्ट्र का सवाल है । मैं चाहता हूं कि माननीय मंत्री, श्री शुक्ल इस सदन को यह आश्वासन दें कि हमारे जो क्रान्तिकारी बारह, पन्द्रह या बीस साल की कैद काट चुके हैं और जिनकी उम्र साठ साल से ज्यादा हो गई है उन के लिए पेन्शन और मैडिकल फैसिलिटीज की व्यवस्था की जायेगी । जिन लोगों ने देर से शादी की,

उन के बाल-बच्चों की पढ़ाई-लिखाई का भी प्रबन्ध किया जाना चाहिए । खास तौर से शहीद भगतसिंह की मां और जितेन मुखर्जी की बीबी की देख-भाल करने के लिए कुछ व्यवस्था होनी चाहिए । मंत्री महोदय यह भी आश्वासन दें कि यह मामला राज्य सरकारों पर नहीं छोड़ा जायेगा, क्योंकि यह एक राष्ट्रीय मसला है, राष्ट्रीय सवाल है और ये लोग राष्ट्र के वीर हैं ।

उड़ीसा में 1942 की क्रान्ति में भाग लेने के आरोप में कोरापुट के लक्ष्मण नायक को, जोकि आदिवासी युवक थे, बहरामपुर जेल में फांसी पर लटकाया गया था । ऐसे लोगों को भी याद रखना चाहिए और उन के परिवार के सदस्यों की यथासम्भव सहायता करनी चाहिए । मंत्री महोदय इस काम के लिए कोई फंड बनायें । इस की जिम्मेदारी केन्द्रीय सरकार को अपने ऊपर लेनी चाहिए । यह काम राज्य सरकारों पर नहीं छोड़ना चाहिये ।

श्री शिव चन्द्र झा (मधुबनी) : अध्यक्ष महोदय, चन्द्र शेखर आजाद फांसी के तख्ते पर चढ़ गये लेकिन हम लोगों ने पढ़ा है कि उन की मां भीख मांगती थी । यह हमारे लिये शर्म की बात है । देश आजाद हो गया और जिन लोगों ने देश की आजादी के लिए लड़ाई लड़ी वे फाकाकशी की नौबत पर आ गए और दर-दर मांग रहे हैं, यह हमारे लिए बड़ी खराब बात है । अभी दिल्ली में मद्रास के एक क्रान्तिकारी जिन्होंने देश की आजादी के लिए लड़ाई लड़ी, रंगाचार्य, पूरा नाम मैं बाद में बता दूंगा, वह यहां पर हैं और ठोकर खा रहे हैं, दर-दर मारे-मारे फिर रहे हैं । उन के मुताल्लिक नेशनल हैराल्ड में तफसील से बातें निकली हैं । उस कटिंग को अपने खत के साथ मैं ने गृह-मंत्री के पास भेजा है कि आप इस पर गौर करें, मद्रास सरकार कुछ नहीं करेगी । जहां तक मुझे मालूम है वह दरख्वास्त शुक्ल जी के पास पहुंच गई है । लेकिन अभी भी कोई कार्यवाही नहीं की । यह हमारे लिए शर्म की बात है कि ऐसे लोग जिन्होंने आजादी की लड़ाई लड़ी, उनकी हम देख-भाल भी नहीं कर सकते । आज वह क्रान्तिकारी कोई कहीं पड़ा है तो कोई कहीं । तो सुचेता जी का जो कहना है उनके लिए घर बनाने की कोई व्यवस्था होनी चाहिए । जितने भी इस तरह के क्रान्तिकारी हैं सबों के लिए हो जाय तो अच्छा है नहीं तो एक रेवोल्यूशनरी आश्रम के रूप में चाहे बंगाल में हो या बिहार में हो तीन-चार जगह हिन्दुस्तान में यह आश्रम बना दिए जायं और सरकार यह एलान कर दे कि जो पुराने क्रान्तिकारी और सेनानी हैं वह लोग यहां सब आयें, उन की देख-भाल के लिए यहां पर इन्तजाम है । यह आश्रम सरकार बनाए ।

तीसरी बात यह कि हालांकि नेता जी सुभाष चन्द्र बोस सिर्फ हिन्दुस्तान के ही नहीं, सब के थे, लेकिन उन का परिवार आस्ट्रिया में है । भले ही वह अपनी जिन्दगी वहां गुजारते हैं । लेकिन हमारे लिए गर्व की बात होगी यदि हम उन्हें दावत दें कि वह हिन्दुस्तान आयें और उन के लिए रहने की कुछ व्यवस्था हम करें । एक म्यूजियम की बात यहां चल रही है । लेकिन आज उनका परिवार हमारे बीच हिन्दुस्तान में और दिल्ली में आ जाता है तो हम उनको देख कर गौरवान्वित होंगे और फूले न समाएंगे। आने वाली औलाद उस से प्रेरणा लेगी । मैं तो चाहूंगा कि नेता जी सुभाष चन्द्र बोस के परिवार को यहां सरकार बुलाए, बाकायदा उन को निमंत्रण दे और कहे कि वह हिन्दुस्तान आयें, उन की देख-भाल की पूरी जिम्मेदारी सरकार ले ।

इसी तरह से और भी दूसरे प्रान्तों में क्रान्तिकारी लोग हैं, बिहार में हैं, पंजाब में तो बहुत से हैं । वहां पर बहुत से पुराने क्रान्तिकारी अभी तक हैं । लेकिन चूंकि देश के लिए वह लड़े और अब वह नहीं चाहते

[श्री शिव चन्द्र झा]

हूं कि किसी पर मुनहसिर करें इसलिए उन की आर्थिक हालत खराब है । तो ऐसे जितने क्रान्तिकारी पड़े हूं उन के आंकड़े सरकार इकट्ठा करे, उन का नक्शा बनाए, उन के लिए एक रेवोल्यूशनरी आश्रम बनाए और फिर उन के रहने खाने का सब का इन्तजाम सरकार करे इन बातों के मुताल्लिक में सरकार से आश्वासन चाहता हूं ।

MR. SPEAKER: Shri Shinkre.

SHRI J. B. KRIPALANI (Guna): Sir, our Government is against all violent revolutions.

श्री शिंकरे (पंजिम) : बड़े दुर्दैव की बात है कि जिस का विचार हम लोगों को 20 साल पहले करना जरूरी था, वह हम आज कर रहे हैं........

SHRI J. B. KRIPALANI: Time barred.

SHRI A. K. SEN (Calcutta North West): Never too late.

श्री शिंकरे : दुर्दैव की बात तो यही है । आज हम अगस्त महीने में हूं और अगस्त महीना तो हमारे भारत के इतिहास में स्वर्णाक्षरों में लिया जा सकता है । मैं कहूंगा कि जो काम हम ने बीस साल पहले नहीं किए, जो काम हम ने पांडिचेरी और माही के बारे में दस साल पहले नहीं किए और जो काम हम लोगों ने गोवा के बारे में और डामन ड्यु के जो क्रान्तिकारी लोग थे, सत्याग्रही थे, उन के लिए नहीं किया, वह करने का मौका आज आया है । इस मौके पर इस काम के लिए अखिल भारतीय स्तर पर एक कमेटी का नियुक्त किया जाना जरूरी है । आज हम गोवा में देखते हूं कि स्वातन्त्र्य वीर जो होते हूं उनको पुलिस का सर्टिफिकेट लेना पड़ता है । आठ वर्ष पहले पुर्तगाली सत्ता से हम लोगों ने संघर्ष किया था । उस समय जो अधिकारी थे वही अधिकारी आज हम लोगों को सर्टिफिकेट देते हैं या देने से इन्कार करते हैं और जो कमेटी वहां नियुक्त की जाती है वह उन पर ज्यादा भरोसा रखती है न कि उनके ऊपर जिन नेताओं के साथी वह कार्यकर्ता थे । ऐसी कमेटियां बेकाम बनती हैं ।

ऐसी एक घटना गोवा में घटी कि एक क्रान्तिकारी सैनिक थे जिनका नाम कमलाकान्त खलप था जिन्होंने 1954 में काम किया, वे पकड़े गये उनको दस महीने की सजा हो गई । जब गोवा स्वतन्त्र हुआ और पोलिटिकल सफरर्स की लिस्ट बनाई गई तो उस कार्यकर्त्ता का नाम उस लिस्ट में नहीं रखा गया और उसका कारण यह दिया गया कि उनको जो सजा हुई थी वह जिसके लिए हुई थी वह तो कार्य उन्होंने अपने धंधे के तौर पर किया । वहां जो मिलिट्री ट्रिब्युनल गोवा का था जहां ऐसे कार्यकर्ताओं पर कार्यवाही होती थी उसके सामने उन्होंने एक स्टेटमेन्ट दिया था कि उन्होंने जो लिट्रेचर क्वीट गोवा मुवमेन्ट का डिस्ट्रीब्यूट किया था वह पैसा लेकर किया था । अब आप जानते हैं भूमिगत जो कार्यकर्त्ता रहते हैं उनकी ऐसी नीति रहती है कि "बचेंगे तो और भी लड़ेंगे, और बचेंगे तो दूसरों को भी सहायता करेंगे" । इसीलिए उन्होंने ऐसा स्टेटमेन्ट दिया था । लेकिन पुर्तगाली न्यायकर्ता मिलिट्री ट्रिब्यूनल के जो थे उन्होंने उनको दस महीने की सजा दी मगर आज के जो अधिकारी हैं वह कहते हैं कि उन्होंने जो स्टेटमेन्ट दिया उससे सिद्ध होता है कि यह काम उन्होंने अपने धंधे के तौर पर किया । इसलिए मैं निवेदन करूंगा कि ऐसी कोई कमेटी बनाई जाये जिसमें हर एक राज्य के अन्दर केवल पुलिस की जो रिपोर्ट होती है उसके ऊपर भरोसा न रखने वाले सदस्य, अनुभवी कार्यकर्ता और नेता हों । वह जो कमेटी हो जिसमें हर राज्य के प्रतिनिधि रहें लेकिन वे ऐसे

हों कि जिन्होंने राष्ट्रीय आन्दोलन में स्वयं भाग लिया हो। उनके कहने पर किसी को पोलिटिकल सफरर माना जाये। ऐसी एक कमेटी बनाकर अखिल भारत के जो पोलिटिकल कार्यकर्ता थे उनकी एक लिस्ट बनाई जाये और फिर उनकी सहायता करने के लिए सरकार कोई कदम बढ़ाये।

श्री रणधीर सिंह (रोहतक) : स्पीकर महोदय, जो देश, जो कौम अपने देश भक्तों को अपने देश पर मरने वाले परवानों को भूल जाती है वह कौम कमजोर हो जाती है। सुचेता बहन ने देश पर अहसान किया है कि यह डिस्कशन यहां पर उठाया। 26 हजार के करीब सारे देश में आई० एन० ए० के ऐसे जवान थे जो देश की आजादी के लिए कुर्बान हुए। पहली लड़ाई में, दूसरी लड़ाई में, पाकिस्तान की लड़ाई में और चीन का जो एग्रेशन हुआ उसमें जो फौजी मरे उनके लिए अमूमन दो हजार, पांच हजार, दस हजार रुपया उनके खानदान को आप ने दिया। में आपके मार्फत पूछना चाहता हूं कि जो देश की आजादी के जंग में आई० एन० ए० के 26 हजार जवानों ने अपने खून की आहुति दी, जान की बाजी लगाई, अपना खून दे दिया देश की आजादी के लिए, उनकी फैमिलीज को किसी किस्म की कोई मदद आपने दी? जो आदमी बहादुरी करते थे अंग्रेज के वक्त में, उन फौजियों को मुरब्बों में जमीन मिलती थी, मैं पूछना चाहता हूं कि 26 हजार जवान जो ये बलिदान हुए उनमें से किसी के भाई, चचा या माता को कोई भी जमीन बतौर नमूने के भी आपने दी ताकि देश का मोरेल बने?

दूसरी बात मैं यह पूछना चाहता हूं कि जैसे इंडिया गेट है, विक्ट्री टावर है जो अंग्रेजों के वक्त में पहली जंग में काम आये या 1857 में जो अंग्रेजी की मदद में काम आये उनकी बाकायदा यादगार है। लेकिन हमारे देश के लिए जो इतने लोग हर सूबे में और देश के बाहर कुर्बान हुए, अपने देश की आजादी के लिए, क्या उनकी यादगार कायम रखने के लिए कोई मेमोरियल टावर बनाने का इरादा सरकार रखती है? उनकी यादगार को पर्पेचुएट करने के लिए?

18.00 Hrs.

आखरी बात जो मैं पूछना चाहूंगा वह यह है कि जिस तरह से आज कल सरकार हमारे फौजियों के लिये, जो हमारे बार्डर्स पर रक्षा करते हैं, उन के बच्चों की देखभाल के लिये, उन की एजुकेशन के लिये, मैडिकल फैसिलिटीज के लिये इन्सैन्टिव देती है, उसी तरह से उन लोगों के लिए जिन्होंने देश की आजादी के लिये कुर्बानी दी है, उन के बच्चों के लिये, उन के बाप के लिये, उन की औरत के लिये, उन के परिवार को मेन्टेन करने के लिए क्या कोई परमानेंट स्कीम, टेम्परेरी नहीं, 30 रु० एड-हाक दे दिये, गवर्नमेन्ट आफ इण्डिया की तरफ से स्टेट हुकूमतों के पास भेजी जायगी ताकि उन लोगों के परिवारों के लिये जिन्होंने देश भक्ति का इन्कलाबी माहौल पैदा किया, उन के परिवारों का परमानेन्ट और मेन्टेनेन्स का इन्तजाम हो सके?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल): अध्यक्ष महोदय, श्रीमती सुचेता जी हम सब के धन्यवाद की पात्र हैं, जिन्होंने इस प्रश्न को आज इस सदन में उठाया और इस बात का मौका दिया कि इसके सम्बन्ध में हम लोग कुछ कर सकें। हजारों-लाखों व्यक्ति हमारे देश में स्वतन्त्रता संग्राम में सम्मिलित हुए तथा उन में से अधिकांश ऐसे स्वाभिमानी लोग हैं जो किसी भी तरह की सहायता के लिये अपना हाथ नहीं पसारना चाहते हैं, न सहायता मांगते हैं। कुछ ऐसे लोग जरूर हैं जिन्हें परिस्थितिवश या जिनकी पारिवारिक स्थिति ऐसी थी कि जिससे मजबूर हो कर उनको सहायता मांगनी पड़ी या जब उन के बच्चों या उनके परिवार के सदस्यों पर तकलीफ पड़ी तो उन को मजबूरी में पड़कर सहायता के लिये हाथ पसारना पड़ा।

[श्री विद्याचरण शुक्ल]

मैं बिल्कुल साफ शब्दों में कहना चाहता हूं कि इन सब लोगों की देशवासियों के द्वारा या सरकार के द्वारा जितनी सहायता होनी चाहिये थी, वह नहीं हो सकी। यह दुख की बात है कि जितनी सहायता हमें इन सब को देनी थी, जितना मान-सम्मान उनका करना था, उतना हमारे देश में नहीं हुआ। तो भी थोड़ा बहुत जो कुछ इन के लिये किया गया है, उस से उनकी थोड़ी तकलीफें जरूर दूर हुई हैं। उन के परिवार के सदस्यों को कुछ सुविधायें दी गई हैं, पढ़ने-लिखने की सुविधा मिली, नौकरी में सुविधा मिली। मैं इस के आगे अब जो कुछ भी कहूंगा हमें उस को इसी पृष्ठ-भूमि से देखना चाहिये कि जितना हम लोग कर सकते थे उतना नहीं किया गया और अब जबकि हम देखते हैं कि बहुत से स्वतन्त्रता संग्राम के सेनानियों की उम्रें बढ़ती गई हैं, बहुत लोग इतने बूढ़े हो चुके हैं जो अपनी देख-भाल नहीं कर सकते अपने परिवार की सदस्यों को देख-भाल नहीं कर सकते—आज उन को सहायता की ज्यादा आवश्यकता है, बजाय उस वक्त के जबकि उन का स्वास्थ्य अच्छा था, उम्र कम थी।

इन सब प्रश्नों पर 1950 से इस सदन में कई बार विचार हो चुका है। तत्कालीन प्रधान मंत्री पं० जवाहरलाल नेहरू ने इस सम्बन्ध में अपने विचार सदन में व्यक्त किये थे। उन्होंने यह भी कहा था—यद्यपि स्वतन्त्रता संग्राम के सैनिक सरकार की सहायता पर जिन्दा नहीं रहना चाहते और न यह सहायता लेना उनके स्वाभिमान के हित में है, तो भी हम लोगों का कर्त्तव्य है कि हम जितनी भी सहायता उन की कर सकें, अवश्य करें। जब इस प्रश्न पर मंत्री-मंडल में विचार हुआ, तब यह तय किया गया कि जिनको विभिन्न प्रकार की रिलीफ देने का सवाल है, जमीन देने का सवाल है, मेडिकल फैसिलिटीज का सवाल है, शिक्षा का सवाल है या बहुत से अन्य सवाल हैं जिनका स्वतन्त्रता संग्राम के सैनिकों या उनके परिवार के सदस्यों से सीधा सम्बन्ध पड़ता है, उन का सीधा सम्बन्ध राज्य सरकारों से है। इसलिये यह काम राज्य सरकारों के जिम्मे लगाना चाहिये ताकि वे हमारे स्वतन्त्रता संग्राम के सेनानियों और उन के परिवारों की सहायता करें तथा उन की देख-भाल करें। इस सब को दृष्टि में रखते हुए नीति निर्धारित करने का अधिकार केन्द्रीय सरकार ने अपने पास रखा तथा उन नीतियों के अन्तर्गत काम करने की जो बात थी, वह राज्य सरकारों को सौंप दी गई। करीब करीब हर राज्य सरकार ने इस के बारे में अपनी योजनायें बनाई और उन योजनाओं के अन्तर्गत सहायता भी दी। अभी जैसा सुचेता जी ने कहा कि इस में भी भेदभाव किया गया, किन्हीं को ज्यादा सहायता दी गई, किन्हीं को कम दी गई और किन्हीं को बिलकुल नहीं दी गई। यह दुख की बात होते हुए भी—यह बात सच जरूर है कि ऐसा हुआ।

इस के बाद फिर यह सोचा गया कि केन्द्रीय सरकार के पास भी कुछ-न-कुछ ऐसे साधन रहने चाहिये कि ऐसा कोई राजनीतिक पीड़ित व्यक्ति हो, जिस को कि जितनी सहायता मिलनी चाहिए थी, उतनी न दी गई हो, तो राज्य सरकारों के अवाला केन्द्रीय सरकार भी कुछ सहायता दे सके। एक डिस्क्रीशनरी फण्ड गृह मंत्री जी के लिये बनाया गया और उस में से हम लोग समय-समय पर राजनीतिक पीड़ितों को यहां से एड-हाक रूप में कुछ सहायता देते रहते हैं। इस के साथ-साथ समय-समय पर हम लोग राज्य सरकारों को भी लिखते रहते हैं और आग्रह करते रहते हैं कि जितनी भी अधिक-से-अधिक सहायता हमारे स्वतन्त्रता संग्राम के सेनानियों की हो सके, उन्हें करनी चाहिये। देश के विभिन्न भागों से हमारे पास शिकायतें भी आती हैं, उन के प्रति हम लोगों ने राज्य सरकारों का ध्यान आकर्षित करते हैं और अधिकांश मामलों में हमें सफलता मिलती है और हम उन

सेनानियों को कुछ सहायता दिलवा सके हैं और उनकी तकलीफों को कम कर सके हैं।

अभी जो प्रश्न अण्डमान-निकोबार के बारे में उठाया गया—इसमें कोई सन्देह नहीं है कि अण्डमान-निकोबार में हमारे जितने भी क्रान्तिकारी रहे हैं, उन्होंने देश की बहुत बड़ी सेवा की है, लेकिन मैं नहीं समझता कि स्वतन्त्रता संग्राम के सेनानियों में किसी तरह का कोई वर्गीकरण करना चाहिये। सब लोगों ने अपनी परिस्थितियों के अनुसार, अपने दल के अनुसार देश की सेवा की, यह दूसरी बात है कि कुछ लोग ज्यादा कर सके और कुछ लोग कम कर सके। सब लोगों ने अपनी शक्तिभर, योग्यता भर, देश की सेवा में, स्वतन्त्रता संग्राम में अपना योगदान करने का यत्न किया। इसलिये इन को किसी खास वर्गीकरण या कैटेगरी में रखने की बात को मैं उचित नहीं समझता। मुझे तो यह ठीक लगता है कि हर स्वतन्त्रता संग्राम के सेनानी को समान रूप से आदर और सम्मान मिलना चाहिये।

इसके साथ ही साथ जो एक आवास गृह बनाने का प्रयत्न पश्चिमी बंगाल की सरकार ने किया है, वह बहुत अच्छा प्रयत्न है। हम लोगों ने यह तय किया है कि हम अन्य राज्य सरकारों को भी लिखेंगे कि इस तरह के जो हमारे स्वतन्त्रता संग्राम के सैनिक हैं जिनकी देख-भाल करने वाला कोई नहीं है, जिनके परिवार में कोई नहीं है, जिनकी उम्र बहुत बढ़ चुकी है, उन की देख-भाल के लिये वे भी विचार करें कि क्या वे भी अपने यहां ऐसा घर बना सकते हैं।

जहां तक सुचेता जी ने यह प्रश्न उठाया कि घर तो बन जायगा, लेकिन इस में रहने के बाद उन के खाने-पीने, उन की सुख-सुविधाओं का क्या इन्तजाम किया जायगा—इस के बारे में इस वक्त मेरे पास सूचना नहीं है, परन्तु यह एक बहुत अच्छा प्रश्न है, इस के सम्बन्ध में हम लोग पश्चिमी बंगाल सरकार से पत्र-व्यवहार कर के पता लगायेंगे और इस बात का प्रयत्न करेंगे कि उन के लिये सन्तोषजनक इन्तजाम हो, कोई ऊपरी दिखावे की बात न हो तथा असली तौर से इन लोगों को वहाँ पर सुख और सुविधा मिले।

इसी तरह से जहां तक स्वास्थ्य और चिकित्सा की बात है, कई बार यह मांग की गई है तथा प्रधान मंत्री जी को जो ज्ञापन दिया गया है, उस में भी यह मांग की गई है कि बहुत से हमारे स्वतन्त्रता संग्राम के सेनानी हैं, जिनके पास पैसा नहीं है, आज उनकी उम्र इतनी बढ़ चुकी है, उनकी देख-भाल करने वाले लोग नहीं हैं, इसलिये जिस तरह से हम लोग सरकारी नौकरी को या संसद्-सदस्यों को ज्यादा-से-ज्यादा सुविधायें देते हैं, उसी तरह की सुविधायें उन्हें भी मिलनी चाहिये। मैं समझता हूं कि यह मांग बिलकुल जायज है, इसके लिये पूर्ण रूप से कोशिश करनी चाहिये। जब मैंने इस के बारे में पता लगाया तो मुझे मालूम हुआ कि कुछ राज्य सरकारों ने इस तरह के निर्देश जारी कर दिये हैं, जैसे महाराष्ट्र सरकार ने इस तरह का निर्देश जारी किया है और वहां पर स्वतन्त्रता संग्राम के सैनानियों को इस तरह की सहायता सरकार की तरफ से मिलती है। हम लोग इस बात का प्रयत्न करेंगे कि बाकी राज्य सरकारों द्वारा भी ऐसे ही निर्देश जारी किये जायं जिससे कि इस तरह की सुविधायें दूसरे राज्यों में भी हमारे स्वतन्त्रता संग्राम के सेनानियों को मिल सकें।

SHRI J. B. KRIPALANI: Will the Centre do nothing about it?

श्री विद्याचरण शुक्ल : जहां तक केन्द्रीय सरकार का सवाल है, मैंने पहले ही निवेदन किया है कि हमारी व्यवस्था इस प्रकार

[श्री विद्याचरण शुक्ल]

है कि ये सब काम हमें अपनी ऐजेन्सियों द्वारा ही कराना होगा, सीधे हम लोग इस में कुछ नहीं कर सकेंगे, राज्य सरकारों के द्वारा ही इन कामों को कराना होगा। स्वास्थ्य के सम्बन्ध में, जमीन देने के सम्बन्ध में, पेन्शन देने के सम्बन्ध में— ये सब काम राज्य सरकारें करेंगी, हम लोग उन को वित्तीय सहायता देते हैं। शिक्षा की सुविधा दी जाती है, स्वतन्त्रता संग्राम के सेनानियों के बच्चों को स्कालरशिप दिये जाते हैं, यूनियन टैरिटरीज में शतप्रतिशत यह काम हम लोग करते हैं।

और दूसरे राज्यों में उसका आधा भाग वहन करते हैं।

श्रीमती सुचेता कृपलानी : रेफ्यूजी रिहिबिलिटेशन स्टेट्स ने किया है, उसकी पूरी जिम्मेवारी सेन्टर की थी। क्या इसी तरह के आप करने को तैयार होंगे?

SHRI A. K. SEN: May I suggest also that a committee may be set up with same Members of Parliament?

MR. SPEAKER: This has been suggested many times in this House.

श्री विद्याचरण शुक्ल : इसके बारे में मैंने कहा कि राज्य सरकारों ने मान लिया कि आधा वे स्वयं देंगी और आधा हम देंगे। इस बात का समझौता हो चुका है। यदि राज्य सरकारें कह देतीं कि वे एक पैसा देने के लिये तैयार नहीं हैं तो हम केन्द्र से पैसा देते लेकिन उन्होंने तय कर लिया कि आधा पैसा देंगे इसलिए आधा पैसा यहां से दिया जाता है और उसी के अनुसार काम करने का यत्न किया जाता है।

श्रीमती सुचेता कृपलानी : काम अनसेटिस्फैक्टरी है।

श्री अटल बिहारी वाजपेयी : (बलरामपुर): क्या यह सब काम ठीक चल रहा है और कमेटी की जरूरत नहीं है?

श्री विद्याचरण शुक्ल : आप शायद देर से आये हैं इसीलिये इस तरह की बात कह रहे हैं। आपने पहले की बात सुनी नहीं या फिर उस पर ध्यान नहीं दिया। इस के बारे में मैं पहले ही कह चुका हूं कि काम ठीक नहीं चल रहा है।

श्रीमती सुचेता कृपलानी : आप एक अच्छी-सी कमेटी बना दें जोकि जाब्ते से इस पर विचार करे और आपको सुझाव दे।

SHRI A. K. SEN: We want a Committee with Mrs. Sucheta Kripalani as Chairman.

श्री विद्याचरण शुक्ल : जो कमेटी का सुझाव दिया गया है उस के ऊपर विचार कर लिया जायेगा। अगर कमेटी बनाने की आवश्यकता हुई तो कमेटी बनाने में कोई आपत्ति नहीं होगी। पहले इस पर विचार कर लिया जाये और उसके बाद जरूरत महसूस की जाये तो उस पर भी विचार करेंगे।

एक प्रश्न उठाया गया इंडियन नेशनल आर्मी के सिविल एम्प्लाईज के बारे में। इस के बारे में सूचना नहीं है लेकिन पता लगायेंगे कि किस तरह की समस्या है और क्या किया जा सकता है।

श्री शिव चन्द्र झा ने मद्रास के केस के सम्बन्ध में प्रश्न उठाया। वह बड़ा पुराना प्रश्न है। अध्यक्ष महोदय, शायद आप भी जानते होंगे, उनका नाम है श्री विजयराघवाचारी। उन्होंने बहुत दिनों से पत्र-व्यवहार किया है। मैं समझता हूं उन को हजारों रुपए की सहायता केन्द्र से समय-समय पर दी गई है। उन्हें मद्रास सरकार की तरफ से पेंशन भी मिलती है। अभी कुछ कारणों से शायद उनकी पेंशन बन्द कर दी गई है और उसके सम्बन्ध में आपने हमारे पास जो केस भेजा उस पर हम ने तात्कालिक कार्यवाही की। मद्रास सरकार के पास केस भेजा है और मैं आशा करता हूं कि सद्भावनापूर्वक वे इस केस पर

विचार करेंगे और देखेंगे कि इस में क्या हो सकता है ।

शिकरे साहब ने गोवा के सम्बन्ध में कहा......

SHRI SAMBASIVAM (Nagapattinam): At present in Madras State, DMK is the party in power. They do not have faith in independence.

MR. SPEAKER: Do not bring in all that. He is replying for the Government.

श्री विद्याचरण शुक्ल : गोवा के बारे में आपने जो कहा उस प्रश्न के ऊपर भी मैं जानकारी प्राप्त करूंगा और यदि उस में कुछ करने की आवश्यकता हुई तो मैं आप को आश्वासन देना चाहता हूं कि मैं जरूर कुछ कार्यवाही करने का यत्न करूंगा ।

श्री रणधीर सिंह ने एक मेमोरियल टावर के बारे में कहा । इस के बारे में यहां पहले ही उत्तर दिया जा चुका है । वैसे तो इधर-उधर बहुत से मेमोरियल टावर्स बने हुए हैं पर हम ने इस बात का यत्न किया है कि अन्डमान में जो जेल थी और उसका सेन्ट्रल टावर था उसे भी एक मेमोरियल के रूप में रखा जाए और जितने वहां पर कैदी रखे गए थे उन के सब के नाम मेटल प्लेट्स में लिख कर रख दें जिस से कि इस बात की याददाश्त रहे कि कौन-कौन कितने दिनों के लिये रखे गए और किस तरह से उन्होंने देश की सेवा वहां पर की ।

जहां तक आई० एन० ए० पर्सोनेल का सवाल है, मैं ने दो-तीन दिन पहले जवाब दिया था और कहा था कि उनके प्रति भी हम वही व्यवहार करना चाहते हैं जैसे कि दूसरे स्वतन्त्रता संग्राम के सेनानी थे । उन में किसी प्रकार का भेदभाव नहीं किया गया है । उन के जो बच्चे हैं, सम्बन्धी हैं, उनको भी वही सुविधायें देते हैं जोकि स्वतन्त्रता संग्राम के सेनानियों को देते हैं, उसमें कोई डिस्क्रिमिनेशन नहीं किया गया है । मैं समझता हूं कि इस बहस के बाद जो भी जिस तरह की कमी रही हो उसमें सुधार आयेगा । इसके अलावा समय-समय पर हमारे पास इस तरह के जो सुझाव आते हैं हम गम्भीरता-पूर्वक उन पर विचार करते हैं और कोशिश करते हैं कि अभी तक हमारी जो कार्यवाही रही है उससे अच्छी कार्यवाही आगे हो सके ।

18.16 HRS.

The Lok Sabha then adjourned till Eleven of the Clock on Friday the August 9, 1968/Sravana 18, 1890 (Saka).

L36LSS/68—1-1-69—GIPF